

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

IN

I.A. NO. 262 OF 2022

IN

ORIGINAL APPLICATION NO. 606 of 2022

IN THE MATTER OF:

PUBLIC ACTION COMMITTEE

...PETITIONER

VERSUS

STATE OF PUNJAB AND OTHERS

...RESPONDENTS

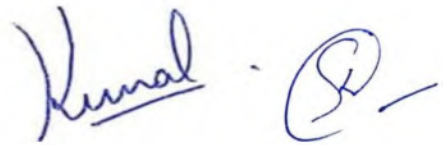
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THROUGH



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New Delhi
Dated: 20.02.2023

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VERSUS

STATE OF PUNJAB AND OTHERS ...RESPONDENTS

**RESPONSE FOR AND ON BEHALF OF RESPONDENT NO.
7, M/S MALBROS INTERNATIONAL PVT. LTD., IN
COMPLIANCE TO ORDER DATED 08.12.2022**

MOST RESPECTFULLY SHOWETH:

1. That this Hon'ble Tribunal vide order dated 8.12.2022 deemed it necessary to implead M/s Malbros International Pvt. Ltd. as Respondent No. 7 in the present case and had further directed Respondent No. 7 to submit the response to the interlocutory application bearing I.A. No. 262 of 2022 filed by the petitioners in the present case. That the Respondent No. 7 in due compliance to the order dated 8.12.2022 is filing the present response to the interlocutory application and reserves its right to file or detailed response if directed by this Hon'ble Tribunal to the captioned O.A.,

after the same being served upon the answering respondent by the petitioners.

2. That the present response is being filed for and on behalf of Respondent No. 7 through its authorized signatory, Mr. Sapan Kayat, who is duly authorized by Board Resolution dated 19.12.2022 of the Answering Respondent. True copy of the extracts of Minutes of Meeting 006/2022-23 of the Board of Directors of Answering Respondent held on 19.12.2022 is annexed hereto and marked as **ANNEXURE R-1 (Pg. 73 to _____)**.
3. That the case of the petitioner in the application under reply is for seeking relief of abolishing the Joint Committee constituted vide order dated 30.8.2022 and formulation of New Committee comprising of Members (outside Punjab and Chandigarh with some independent expert like Professor C.R. Babu with Nodal Officers from Central Pollution Control Board (CPCB) and for preparing report upon collecting samples and after inspection of the premises of the answering respondent and other affected areas in Tehsil Zira, District Ferozepur, Punjab.
4. At the outset, it is submitted that the present application under reply is totally misconceived having no basis to substantiate the averments therein and is rather filed with obtuse motives to extort and cause

wrongful loss to the Answering Respondent and wrongfully gain themselves. That the Answering Respondent for absolutely no fault of its has already suffered huge financial loss and damage to its reputation. That various Monitoring Committees have already been constituted by this Hon'ble Tribunal and Hon'ble High Court of Punjab and Haryana submit reports, after collecting samples and inspecting the water and soil condition, indicating the causes of water and soil pollution in the affected areas of Tehsil Zira, District Ferozepur, Punjab. That thus said Monitoring Committees has duly discharge their responsibility by filing detailed scientific report after examining the test reports of sample from reputed laboratories. That in none of the reports of the Monitoring Committees submitted till date, nothing has been indicated or observed against the Answering Respondent, as culprit for any illegal acts of discharging and causing contamination of soil as well as groundwater table. Thus all the averment by the petitioners against the Answering Respondent in the application under reply are absolutely assumptive, bald and baseless. That the application under reply is tactically filed to merely drag the captioned case and initiate fishing and roving inquiry, to cause further harassment to the Answering Respondent.

5. That since 23.7.2022, the factory premises of the Answering Respondent in Tehsil Zira, District Ferozepur, Punjab has remained close due to illegal and motivated protests by nearby villagers. That the Answering Respondent was constrained to approach the Hon'ble Punjab & Haryana High Court in C.W.P. No. 16500 of 2022 (even prior to filing of the captioned OA). That the Hon'ble High Court of Punjab and Haryana vide order dated 29.7.2022 was pleased to issue directions to the state machineries to take steps to ensure that no hindrances are created in ingress and egress of the factory premises by the illegal protests. However, the State Government of Punjab failed to comply with the aforesaid order. Then the Hon'ble High Court of Punjab vide order dated 11.10.2022 and 22.11.2022 directed the State Government to give compensation of Rs. 5 Crores and Rs. 15 Crores respectively to the Answering Respondent for the loss caused due to failure of the State Government to maintain law and order around the factory premises of the Answering Respondent. That the Hon'ble High Court has already taken cognizance of the law and order and environmental issues in the affected areas of Tehsil Zira, Ferozepur, Punjab and have been passing judicious orders after duly considering various reports of the Monitoring Committees including Report dated 21.9.2022 submitted by the office of

Monitoring Committees constituted by the order dated 18.8.2022 of this Hon'ble Tribunal. Thus, to uphold the doctrine of Res Sub Judice and to avoid any contradictions, it is most humbly submitted that this Hon'ble Court may dismiss the captioned OA and all the applications pending herein on this ground alone without prejudice to the merits stated herein below.

6. That the contents of the application under reply are false and therefore denied in toto. That none of the averments in the application under reply be deemed to be admitted for want of traverse unless specifically admitted by Answering Respondent. It is submitted that the present case filed by the petitioners is frivolous and driven with malafide and ulterior motives . That the captioned case deserves to be dismissed and requires no further indulgence of this Hon'ble Tribunal and rather exemplary cost may be imposed upon the petitioners for wasting valuable judicial time of this Hon'ble Tribunal and also for causing undue harassment and loss of business to the Answering Respondent. That the Petitioners have approached this Hon'ble Tribunal with unclean hands and has purposely concealed and manipulated various vital facts relevant in the present case, which the Answering Respondent deems necessary to state herein below.

7. That the Answering Respondent is actively engaged in distillation of spirits since 2007 at Village Mansoorwal, Tehsil Zira, District Ferozepur, Punjab and equipped with Zero Discharge Technology for which Multi-Effect Evaporators (MEE), Decanters, Dryer, Reverse Osmoses System (RO), have been installed in which excess water is evaporated and re-used in the distillation process through treatment. Further, Electro Static Preparators (ESP) have been installed to Control Air Pollution. That the initial capacity of distillery was 100 KLD was thereafter enhanced by another plant of 180 KLD capacity for manufacturing Ethanol after taking due clearance from Ministry of Environment, Forest and Climate Change (MoEFCC), Govt. of India. The ethanol plant started its commercial production from 3rd Feb 2022 and the Industry also started supplying 75 lacs BL Ethanol per month to the Oil Marketing Companies (OMCs).
8. That the Answering Respondent has invested nearly Rs.300 Crores in the set up and has generated employment for 1200 workers of the nearby village in the subject distillery. That the Answering Respondent was consuming large quantity of rotten grains / nakku (nakku: $350 \text{ days} \times 700 \text{ MT} / \text{day} = 245000 \text{ MT pa} \times 20 / - \text{Kg} = 490.20 \text{ Crores}$). That the Answering Respondent is also consuming

large quantity of rice husk / straw / parali from the farmers (rice husk: 350 days x 350 MT / day = 122500 MT pa x 10 / - Kg = 122.50 Crores). to creative awareness among the farmers not to burn the paddy waste / parali by using it as alternative fuel in the industry. That the average land holding in Punjab is 3.62 acres and rice yield per acre is 3000 kg considering that factor approximately $3.62 \times 3 \text{ T} = 10.86$; $245000 \text{ MT} / 10.86 =$ nearly 22500 families of the farmers are dependent upon the industry.

9. That the Monitoring Committee constituted by order dated 18.8.2022 of this Hon'ble Tribunal had duly examined all the following necessary permits / no objections / approvals granted in favour of Answering Respondent from the Central and State Government for running the distillery at Tehsil Zira District Ferozepur, Punjab. True copy of the Report dated 21.9.2022 by the Monitoring Committee is annexed hereto and marked as **ANNEXURE R-2** (Pg. **74** to Pg. **158**). True copy of the Status Report dated 21.10.2022 filed by Punjab Pollution Control Board / Respondent No. 2, Nodal Agency on behalf of Joint Committee in the present case is annexed hereto and marked as **ANNEXURE R-3** (Pg. **159** to Pg. **182**).

Statutory clearances obtained by Answering Respondent for their Distillery Plant Unit at Mansoorwal Kalan, Tehsil Zira, District Ferozepur, Punjab

10. That the Answering Respondent had commissioned the said unit / factory in Tehsil Zira after obtaining all the relevant approvals from the Central and State Government and its respective Boards. That the MoEFCC had granted Environmental Clearances under EIA Notification 2006 to Answering Respondent for installation of 100 KLD grain based distillery on 25.9.2006. That the Answering Respondent had duly applied for No Objection Certificate and the same was granted by Punjab Pollution Control Board / Respondent No. 2 vide Notification No. 4 dated 11.5.2006 for the production of Extra Neutral Alcohol (ENA)/ Rectified Spirit (RS) and liquor @ 100 KLD. Further, the consent to operate under the provisions of Water Act, 1974 and Air Act, 1981 were also granted to the Answering Respondent vide No. F-2249 dated 10.08.2007 and F-1580 dated 10.08.2007 respectively, for the production of Extra Neutral Alcohol (ENA)/ Rectified Spirit (RS) 50 KLD.
11. Later on the Answering Respondent was granted consent under the provisions of Water Act, 1974 and Air Act, 1981 by Punjab Pollution Control Board/ Respondent No.2 vide No. V-259 dated 19.12.2012 and No. V-241 dated 19.12.2012 respectively, for the production of

Extra Neutral Alcohol (ENA)/ Rectified Spirit (RS) and liquor @ 100 KLD and for recycling of trade effluent @ 657 KLD and discharge of treated effluent @ 40 KLD onto land for irrigation. For the treatment of effluent, the Answering Respondent had installed effluent treatment plant consisting of anaerobic biological treatment, aerobic treatment system and three stage RO system and MEE for Evaporation of rejects of RO System. The Permeate of RO system is Recycled back into the system.

12. That the Punjab Pollution Control Board / Respondent No. 2 had granted No Objection Certificate vide No.CTE-98 dated 15.3.2016 for enhancement of production capacity from 100 KLD to 600 KLD of ENA / RS. The Answering Respondent applied for environmental clearance to MoEFCC for enhancement of its capacity from 100 KLD to 600 KLD of ENA / RS and cogeneration power plant of capacity 40 MW, which was granted on 15.1.2018. Thereafter, the Answering Respondent obtained fresh NOC vide No.CTE/EXP/FZR/2021/ 15384779 dated 27.4.2021 for enhancement of production capacity from 100 KLD to 600 KLD of ENA / RS. The Answering Respondent was granted consent to operate under the provisions of Water Act, 1974 and Air Act, 1981 vide No. CTOW/V/FZR/2021/16885572 dated 12.11.2021 and vide

No. CTOA/V/FZR/2021/16885533 dated 12.11.2021 respectively, for the production of grain based anhydrous denatured ethamol / ENA/RS Industrial Alcohol Plant at 280 KLD, cogeneration power plant of capacity 12 MW and by products namely Animal Feed Supplements / Cattle Feed, Pottery Feeds @ 140 TPD. That the Answering Respondent then was discharging its effluents @ 1960 KLD and for the treatment of which it has installed following two stream of effluent treatment plants:-

- i. Anaerobic treatment followed by aerobic and RO system.
- ii. Aerobic system followed by RO system.

The whole of the effluents after both the treatment systems is recycled back into the process and also as feed in DM Plant. For the treatment of domestic effluent (10 KLD), the Answering Respondent has as installed STP.

13. That an agreement for contract supply of canal water other than irrigation purpose for commercial / industrial purpose from RD-18370/L of 2-L minor of Zira Distributary was entered on 8.5.2017 between Govt. of Punjab through Executive Engineer, Sidhwan Canal Division , Ludhiana with the Answering Respondent. True copy of the Agreement dated 8.5.2017 is annexed hereto and marked as **ANNEXURE R-4 (Pg. 183 to Pg. 186)**.

14. That the office of Executive Engineer, National Highway Division PWD (B&R) Ferozepur, Punjab had granted right of way permission to the Answering Respondent for laying RCC Pipes (14” dia) along the Ferozepur – Zira (SH-20) (from Sirhind/Rajasthan/ Canal of New Zira Bypass (NH-54) (right hand side) (approximate length of 12920 mtrs.) vide Licence dated 12.4.2022. True copy of the Licence dated 12.4.2022 is annexed hereto and marked as **ANNEXURE R-5** (Pg. 187 to Pg. 188).
15. Earlier the Answering Respondent was operating to boilers of capacities 14 TPH and 10 TPH. However, in the year 2021 the Answering Respondent has installed a new rice husk fired boiler of capacity 65 TPH and dismantled the boiler of capacity 14 TPH and other existing boilers of capacity 10 TPH boiler which are not being operated. ESP has been installed as an Air Pollution Control Device with the boiler of capacity 65 TPH. Stack emissions sample was collected by the Board from the stack of 65 TPH capacity boiler on 6.4.2022. It is pertinent to mention that as per the analysis results published in the report of the Monitoring Committee, the concentration of particulate matter was found to be within the prescribed limits. Further, it is submitted that the Answering Respondent has zero liquid discharge and all the necessary

clearances have been granted by the Central and State Government and their respective Boards before the initiation of operations at the distillery plant located at Mansoorwal Kalan, Tehsil Zira, District Ferozepur, Punjab.

Process flow followed by Answering Respondent and Layout of the distillery:

16. That the following process flow is followed by the Answering Respondent using grain as raw material at distillery located at Zira, which has been approved by Ministry of Environment, Forest and Climate Change (MoEFCC), Govt. of India:

- a) Grain storage
- b) Grain cleaning, milling and flour handling
- c) Slurry preparation & liquefaction
- d) Multi pressure distillation
- e) Alcohol (ENA & TA) daily receivers & bulk storage
- f) MEE & Dryer

Process Flow Chart of Answering Respondent Distillery at Zira

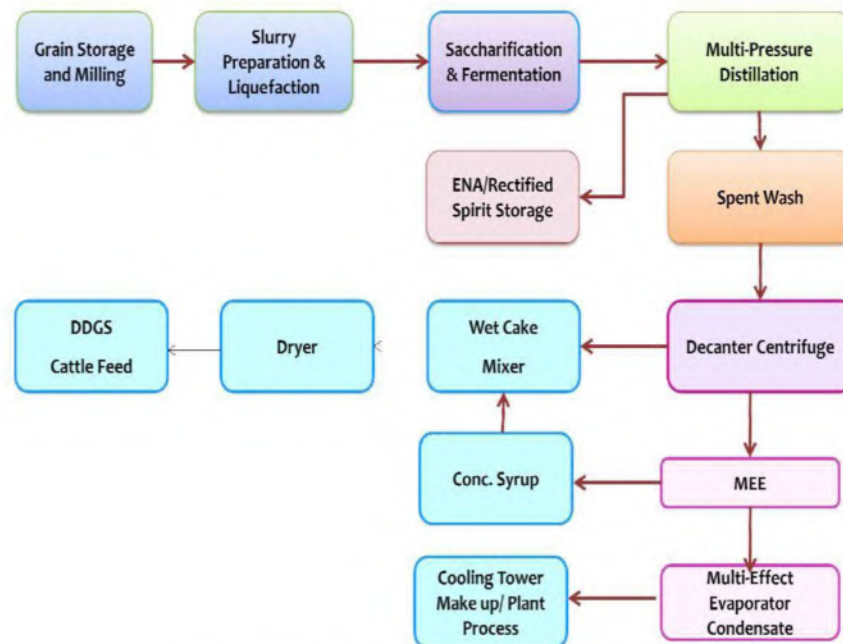


Figure 2.3: Process Flow Diagram of Grain Based Distillery (Unit II)

17. That the Effluent Treatment Scheme as approved by MoEFCC is as under :

A. Decantation Section:

Decantation section comprises of Centrifuge Decanters, operating at high rpm which are used for separation of suspended solids from Spent Slops coming out of Distillation section. The Wet cake thus separated has 30-35% w/w solids, as removed from bottom of Decanters. This is directly loaded on the trolleys parked below. Thin slops coming out of Decanter are collected in a tank and are transferred for part recycle & further for Evaporation into thick syrup.

B. Integrated Evaporation Section:

The suggested treatment scheme is a Finisher Evaporation Plant for Thin Slops Evaporation. Analyzer vapour is fed to the first effect evaporator shell side at the given pressure and temperature as the heating medium. The Feed from the Feed balance tank is taken to the PHCOND to make the best heat

recovery. The Feed after getting heated to the predetermined temperature in preheater is fed from the first effect evaporator which is Falling Film Evaporator -NLET FEED - pH cond – E1 – E2 – OUTLET PRODUCT. Vapours generated in 1st effect VLS (Vapour Liquid Separator) are used as heat source in the 2nd effect. The product at the desired concentration of TS is obtained at the outlet of the second effect, which is a Falling Film evaporator. A shell & tube type Multi-pass Surface condenser is employed for condensing the shell side vapours. The Pure and the process condensate are collected in receiving vessels. Highly efficient operating pumps will be provided for pumping the required fluid. The operation of the plant will be under vacuum. Vacuum is created with the help of a water ring vacuum pump. The plant will have high level of automation to get consistent output at required concentration. Cooling water from cooling tower is used in the surface condensers for condensing the vapours.

The thick syrup thus obtained is mixed with the Wet Cake obtained from Decanter Centrifuges using specially designed Ribbon type mixer and this enriches the protein content in the fibrous suspended solids separated earlier in Decanter. This Protein & Fibre rich DWGS is directly sellable as Cattle / Poultry Feed. However, in order to increase the shelf life of such by- product, it is necessary to dry the product, with minimum possible moisture content.

C. System Description of DWGS Dryer

Wet distiller's grains shall be fed into the dryer housing at controlled rate through a suitable feeding system. The Rotary Tube Bundle is enclosed in an insulated dryer housing and on its outer flights is fixed. Dry saturated steam is to be supplied to the tube bundle through rotary joint at one end & the condensate is discharged through rotary joint mounted at other end. During the course of rotation, these flights pick up the material and shower them on to the tube bundles. The heat

transfer is primarily by conduction. The water vapours are exhausted through an Exhaust Blower & passed through a cyclone separator for separating fines. Dry product partially recycled back to Feed conditioner for feed conditioning through Product Screw & Recycle Conveyor. Entire operation of the Dryer is controlled through Control panel.

D. System description of Cooling and Conveying

DWGS below product screw is discharged into charging hopper of pneumatic conveying system. Rotary feeder feeds it into the conveying line. Ambient air is used for conveying. The material gets conveyed to product collector & discharged from rotary discharge valve. Exhaust air is vented to atmosphere. The conveying system is lean phase suction type, using centrifugal blower as prime mover. The conveying air quantity is designed considering cooling requirement & to cool the product.

18. That the Fresh Water Consumption is hereunder as per water balance approved by the MoEFCC and PPCB / Respondent No.2:

Water Balance of Malbros International -Zira, Grain based Unit of 280 KLD Capacity					
Input			Out -Put		
Description	%u	Mtr/day		%u	Mtr/day
PROCESS WATER IN LIQUEFACTION		1800	PRODUCT OF ENA/RS		250
BOILER FEED WATER		415	STEAM CONDENSATE		945
DM WATER for DISTILLATION		40	SPENT LEES FROM PLANT		360
SOFT WATER FOR COOLING TOWER MAKEUP		700	EVAPORATION & DRIFT LOSSES		750

SOFT WATER VACCUM PUMPS & OTHERS	150	PROCESS CONDENSATE	800
FERMENTER & FLOOR WASHING	25	PUMP SEALING	25
DOMESTIC CONSUMPTION	20	DOMESTIC CONSUMPTION	20
A	3150		3150
RECYLCE STREAMS			
DRYER CONDENSATE RECYCLE	400		
SPENT LEESE	420		
PROCESS CONDENSATE	950		
FERMENTER & FLOOR WASHING	70		
COOLING TOWER BLOWDOWN	250		
Total Recycling /Re-utilisations of water per day (B)	2090		
Total Fresh Water Input PER DAY {A-B}=C	1060*		
TOTAL B+C=D	3150		
ZERO LIQUID DISCHARGE* A-D	YES		
FOR FIRST RUN FRESH WATER REQUIREMENT SHALL BE	3000		
FRESH WATER REQUIREMENT IS 4.24 Lit /Alcohol			
<i>**Figures given are indicative and vary on grain characteristics and overall plant operating parameters .</i>			

19. That the subject distillery has been constantly monitored by the officials of MoEFCC, Central Pollution Control Board (CPCB) / Respondent No.5, Punjab Pollution Control Board (PPCB)/ Respondent No.2 and there is no adverse observation made against the industry in the last 15 years. CPCB has installed online CCTV Cameras & water testing flow meters on inlets-outlets of the subject distillery.
20. That the Layout Plan / Site Plan of the subject distillery of the Answering Respondent has been duly approved by the concerned authorities and the same is annexed hereto and marked as **ANNEXURE R-6 (Pg. 189 to Pg. ____)**.

Illegal protest leading to stoppage of work at the Answering Respondent distillery:

21. That on account of vested and mischievous interest, there has been a protest by the residents of nearby village on the basis of rumors led by Petitioners against the Answering Respondent. The illegal protest have blocked the entrance of Answering Respondent and has led to non-functioning of the subject distillery since 23.7.2022. That the protesters have installed tents outside the entrance gate and are alleging that the Answering Respondent is discharging effluent and that the proper machinery for checking emissions has not been

installed. It was also alleged that the residue of the effluent discharge by the Answering Respondent has contaminated the sub soil water and traces of 'lahan' can be found therein. Even though the Answering Respondent has tried all amicable means to make the protestors understand and clear the way of the subject distillery for it to refunction and for workers to return but to no avail. *That no traces of 'lahan' percolate in sub-soil in Grain Based Distillery as such residue is generated only in a molasses based distillery.*

22. That the Answering Respondent then approached the District Administration for taking adequate measures and for removal of the unauthorized and illegal protest staged by the Petitioners. Further, the Answering Respondent also brought to the knowledge of the District Administration that large quantity of Ethanol was being manufactured in the subject distillery, which is an inflammable object and the same ought to be removed from the subject premises of the distillery to avoid any untoward incident. However, the District Administration failed to ensure disbursal of the illegal protesters and rather chose to adopt a soft paddle approach. As a result of which the protesters did not even allow the labourers/workers/officials from coming out from the subject distillery due to which food had to be delivered through drone. The

Answering Respondent also preferred a Civil Suit before the Civil Judge (Senior Division), Zira.

Doctrine of Res Sub Judice:

23. Due to the escalation in the whole situation because of illegal protest and being left with no other effective remedy, on 27.7.2022 the Answering Respondent was constrained to approach the Hon'ble Court of Punjab & Haryana by filing a Civil Writ Petition, bearing CWP No. 16500 of 2022, titled as "*M/s Malbros International Pvt. Ltd. and Another v. State of Punjab and Others*", seeking the following prayers:-

- a. Issue a for the issuance of a writ in the nature of mandamus for issuance of directions to official Respondents for ensuring security, free passage and smooth working of Petitioner No. 1 without interference and threats being posed by Respondent Nos. 7 to 11 alongwith general public, which is violating fundamental right of Petitioner No. 2 guaranteed under Article 19(1)(g) of the Constitution of India;
- b. Issue a writ in the nature of mandamus directing official respondents for protection to the workers, explosive stock and premises of Petitioner No.1 from Respondent No. 7 to 11 and public at large gathered outside the premises of Petitioner No.1 by staging dharna who are not allowing it to operate the unit as the passage to the premises has been blocked;

24. That the petitioner came up for hearing for the first time before the Hon'ble High Court of Punjab and Haryana ("the Hon'ble High

Court”) on 29.07.2022, and the Hon’ble High Court *vide* Order dated 29.07.2022 was pleased to issue notice and direct the state to take all possible steps to ensure that no hindrance is created in ingress and egress of the factory premises by the agitators and the protest by the protestors shall be allowed beyond 300 meters from the factory premises in accordance with law.

True copy of the Order dated 29.07.2022 passed by the Hon’ble High Court is annexed hereto and marked as **ANNEXURE R-7 (Pg. 190 to Pg. ___)**.

25. That it would not be out of place to mention herein, that in OA No. 360 of 2018, titled as “*Shree Nath Sharma v. Union of India and Others*”, this Hon’ble Tribunal constituted various Monitoring Committees for different districts to submit detailed reports on the environmental issues.
26. On 18.08.2022, the Monitoring Committee headed by Hon’ble Justice Jasbir Singh, Former Judge of this Hon’ble Court, visited the subject distillery and collected water samples from various locations/sites of the villages. Three sets of water samples were collected and were sent to PBTI, Mohali; M/s Shri Ram Institute of Industrial Research, Delhi and PPCB Lab for testing. Based on the discussions held with the officers of various departments, village

panchayats and field visits made by the Monitoring Committee and collection of ground water samples, soil samples, water samples and reports submitted by the departments, the Monitoring Committee in its Report dated 21.09.2022, concluded that the ground water contamination was due to fecal contamination, which was due to domestic sources, and further that the possibility of discharge of industrial effluent in underground water was feeble. Thus, the Monitoring Committee of the Hon'ble National Green Tribunal also reached a definite conclusion that the unit of the Answering Respondent was not causing any environmental pollution.

27. That the Hon'ble High Court vide Order dated 28.09.2022 also specifically reproduced the conclusions of the Report dated 21.09.2022 of the Monitoring Committee of the Hon'ble National Green Tribunal. Moreover, the Hon'ble High Court also cautioned the State that it should remain prepared to adequately compensate to the Answering Respondent. A copy of the Order dated 28.09.2022 passed by the Hon'ble High Court is annexed hereto and marked as **ANNEXURE R-8** (Pg. 191 to Pg. 197).
28. It is also pertinent to note herein that the State conceded the fact that the subject unit of the Answering Respondent was compliant of all laws and that the Monitoring Committee of this Court has found that

the Answering Respondent was not causing any pollution. However, the state failed to comply to the directions of the Hon'ble High Court. As a result of which the Hon'ble High Court vide order dated 11.10.2022 observed as under:

“It seems that the State has been soft peddling the entire issue. Despite the repeated assurances given and strenuous efforts made by the Advocate General, Punjab, it does not seem to be making any headway despite the petitioners agitating and suffering immense losses including the pecuniary burden of having to meet the financial liability.

In order to balance equities and to ensure that conflicting interests are resolved, hearing of the case is adjourned to 22.11.2022.

In the meanwhile, an amount of Rs.5 Crores shall be deposited by the respondent – State with the Registry of this Court within a period of one week.”

Thus, the Hon'ble High Court vide order dated 11.10.2022 was pleased to direct the State to deposit Rs. 5 crore with the Registry. True copy of the Order dated 11.10.2022 passed by the Hon'ble High Court is annexed hereto and marked as **ANNEXURE R-9 (Pg. 198 to Pg. 206)**.

29. That in the present case this Hon'ble Court vide Order dated 30.08.2022, constituted a Joint Committee comprising of Representatives of CPCB, State PCB, State Ground Water Board and Deputy Commissioner, Ferozepur, and submit a report regarding the same. The Punjab Pollution Control Board (PPCB) / Respondent

No.2, vide Letter No. 6304 dated 21.10.2022, submitted its Status Report for the consideration of this Hon'ble Tribunal. A perusal of the same will show that the Joint Committee reached a conclusion that the Government Agencies and the Monitoring Committee of the Hon'ble National Green Tribunal had already carried out monitoring and since the Unit of the Applicants is lying closed w.e.f. 24.07.2022, no useful purpose would be served by repeating the exercise already conducted by the Monitoring Committee of the Hon'ble National Green Tribunal.

30. Thereafter, the Hon'ble High Court passed a detailed Order dated 22.11.2022, whereby the State admitted that the installation, commencement and operations of the subject unit of the Answering Respondent are not to be in violation of law. Further, the State also submitted that the guidelines and directions issued by the Hon'ble Division Bench of the Hon'ble High Court and the Hon'ble Supreme Court as regard the manner in which the protests are to be staged have been violated. As a result of which, an additional amount of Rs.15 Crores was directed to be deposited by the State with the Registry. Furthermore, the Hon'ble High Court has also issued notice the contempt proceedings against the contemnors/officers of the State responsible for maintainable law and order situation in the area

of subject distillery i.e. Additional Chief Secretary (Home), Government of Punjab, Additional Director General of Police (Law and Order), Punjab, the Deputy Commissioner, Ferozepur as well as the Senior Superintendent of Police, Ferozepur. That a Committee consisting of Hon'ble Mr. Justice R.K. Nehru (Retd.) (Chairman), a nominee of the State Government not below the rank of Additional Commissioner in the Department of Excise and Taxation (Official Member) and Shri Babbar Bhan Advocate P-19/1997 (Non Official Member) was nominated by the Hon'ble High Court for assessing and evaluating the loss caused to the Answering Respondent. True copy of the Order dated 22.11.2022 passed by the Hon'ble High Court is annexed hereto and marked as **ANNEXURE R-10** (Pg. 207 to Pg. 236).

31. That the petition was last taken up by the Hon'ble High Court on 23.12.2022, on which date the State apprised the Hon'ble Court that it had formed four Committees in consultation with the protestors, to look into various grouses espoused by the protestors so as to amicably resolve the issue. The four Committees have been constituted to investigate (i) the points related to water pollution and public hearing, (ii) to investigate the increasing cases of cancer, hepatitis-B etc., in the villages surrounding the factory, (iii)

investigate the damage to soil and crops, and (iv) investigate the loss of animals. However, the aforesaid constitution of four committees by the State is nothing but an attempt to mislead the Hon'ble High Court to believe that steps are being taken to resolve the issue, while in actuality, it is only a ploy to circumvent the Orders of the Hon'ble High Court and to cover the failures and incapacity of the State to uphold and protect the supremacy of the rule of law. True copy of the Order dated 23.12.2022 passed by the Hon'ble High Court is annexed hereto and marked as **ANNEXURE R-11** (Pg.237 to Pg.240).

32. It is submitted that in the light of facts and circumstances stated above no actual purpose would be achieved by granting the relief sought by the petitioners in the application under reply. As the Monitoring Committee of the Hon'ble Tribunal in its Report dated 21.09.2022, has already concluded that the ground water contamination was due to domestic reasons, and that the unit of the Answering Respondent was not causing any environmental pollution. Even otherwise, constitution of any new committee will serve no purpose in the present circumstances as the subject is lying closed since 23.07.2022, and as observed by the Monitoring Committee it is not possible to determine any alleged discharge of

effluents by a closed unit. Without prejudice it is submitted that until the subject distillery is allowed to function no scientifically profound report can be prepared by any Expert Committee. That the present proceedings may be dismissed under the doctrine of Res Sub Judice, as the present proceedings are only filed for adding complexities of the issues and not towards achieving any solution. That the pendency of the present proceedings may also risk the possibility of conflicting decisions between the Hon'ble High Court and this Hon'ble Tribunal. Further, the relief sought in the captioned case is debarred on the principle of estoppel and it would be clear abuse process of law to invoke the parallel jurisdiction, when the subject matter of the captioned case on principle of public policy is already pending adjudication before the Hon'ble High Court Punjab and Haryana. Moreover, there are positive categorical directions of the Hon'ble Punjab and Haryana High Court to take all possible steps to ensure that no hindrance is created in ingress and egress of the factory premises of the answering respondent by the agitators and the functioning of the unit of the answering respondent is restored. The Hon'ble High Court of Punjab and Haryana have comprehensively dealt with the orders of the Hon'ble NGT, the reports of the monitoring committees and other committees placed before the

Hon'ble NGT and have rather imposed fine of Rs.20 Crores on the state authorities for the loss and damage suffered by the answering respondent on account of illegal protest which has resulted in closure of the industry w.e.f. 23.7.2022. That on this ground alone the caption petition is liable to be dismissed and the petitioners are debarred from claiming any relief before the Hon'ble NGT.

- Illegal and unconstitutional acts by the Government of Punjab**
33. Without prejudice to the rights and contents of the answering respondent, it is submitted that to the utter shock and dismay of the Answering Respondent, on 17.01.2023, around 1:15 PM, the Hon'ble Chief Minister, Punjab, in a pre-recorded message, announced on Social Media (Twitter) and on TV News Media, that the State, after giving due consideration to environmental concerns and deteriorating water quality in the Punjab and after discussion with the legal team, has taken a decision to close down the factory of the Answering Respondent with immediate effect. It is most pertinent to note herein that neither any opportunity was provided to the Answering Respondent before the Hon'ble Chief Minister, Punjab, prior to the announced the oral decision to close the distillery of the Answering Respondent, nor any formal/official order has been passed till date to this effect. In fact, the said announcement been

made by the State is arbitrary, manifestly and patently illegal and absolutely without any basis or reasons and in violation to the principles of natural justice as no opportunity to be heard was given to the Answering Respondent before the announcement by the Hon'ble Chief Minister of Punjab. It is rather illegal as no formal order has been passed directing the closure of the subject unit of the Answering Respondent and neither any reasons/grounds have been assigned for taking such a decision against the Answering Respondent.

34. In the meantime the Respondent No.2 refused the consent to Answering Respondent to operate under the provisions of Water Prevention and Control of Pollution) Act, 1974 vide letter dated 3.2.2023. That the Answering Respondent has duly responded and complied to the objections raised by the Respondent No. 2 and said application is under process of consideration with the Respondent No. 2. The answering respondent reserves their right to challenge any action of the state authorities, if required, in accordance with law. True copy of the Compliance Chart alongwith the letter of refusal dated 3.2.2023 is annexed hereto and marked as **ANNEXURE R-12** Colly (Pg. 241 to Pg. 243)

Committees constituted and their reports submitted after inspection and examination of samples of groundwater / soil / fuel ash collected in the vicinity of the subject distillery at Tehsil Zira, District Ferozepur, Punjab

35. A complaint was received by Respondent No. 2 on 18.07.2022 against contamination of ground water in Village Mahian Wala Kalan, Tehsil Zira, District Ferozepur, Punjab. It was alleged in the complaint that during the drilling of borewell in the premises of Gurudwara Samadhi Bhagat Dunning Chand Ji (herein referred to as the said Gurudwara) in Village Mahian Wala Kalan, polluted water was observed. It was further alleged that the liquor factory of the Answering Respondent at Village Mansorwal Kalan, Tehsil Zira, District Ferozepur, Punjab has polluted the ground water in the surrounding villages by discharging polluted water *through borewell*. The site under the complaint was visited by the Tehsildar of Tehsil Zira along with officer of the Respondent No.2 on 18.07.2022. During visit, the issue was discussed with the representatives of the Management Committee of the said Gurudwara and they informed that the sample of polluted water was collected in a bottle after drilling the borewell at the depth of 650 *ft*. However, they further informed that the depth of the tubewell with the passage of time has decreased to around 500-550 *ft*. and water at

the said level was found clear. After discussions, the Management Committee of the said Gurudwara verbally requested as under:

- Sample can be collected from the tubewell after it becomes operational incoming 2-3 days.
- The groundwater sample from the Govt. Middle School may be collected instead of tubewell drilled at the site as the water is clear in nature.
- They assured that they will inform the location of borewells from where samples can be collected in future.

As requested by the Committee members of Samadhi Bhagat Duni Chand Ji, groundwater sample from the tube well provided at Govt. Middle School was collected on the same day i.e. 18.07.2022. That further on the same day the visiting officer collected some more ground water samples from nearby area of the industry i.e. from Villages Mansoor Wala and Ratoul Rohi as per the details given below:

S.no.	Place of Sample Collection	Depth of the Tube well as informed by the representative	Physical Appearance
1.	From the tubewell installed at Gurudwara Smadh Bhagat Duni Chand, Mahian Wala Kalan, Tehsil Zira, Ferozepur (30.94144, 74.95072)	500 ft	Colorless and odorless
2.	From the tubewell installed in the field of Sh.Jajeet Singh S/o Sh. Balwinde Singh, Vill.Mansoorwal Kalan, Tehsil Zira, District	200 ft.	Colorless and odorless

	Ferozepur(30.91111111, 74.98083333)		
3.	From the tubewell installed in the field of Sh.Surjeet Singh S/o Sh. Mal Singh, Vill. Mansoorwal Kalan, Tehsil Zira, District Ferozepur (30.912500, 74.971667)	500 ft.	Colorless and odorless
4	From the tubewell installed in the field of Sh. Manna Singh S/o Sh. Dhira Singh, Vill.RatolRohi, Tehsil Zira, District Ferozepur (30.914722, 74.950000)	450 ft	Colorless and odorless
5	From the tubewell installed at Veterinary Dispensary of Village RatolRohi, Tehsil Zira, District Ferozepur (30.916111, 74.95)	410 ft	Colorless and odorless

That on the next date i.e. on 19.7.2012, the Villages Mahian wala Kalan and Ratoul Rohi were visited by the officers of the Respondent No.2 to ascertain the factual position in surrounding villages and groundwater samples of tube wells installed in the agricultural fields of these villages were collected, the details of which is narrated hereunder: -

S.no.	Place of Sample Collection	Depth of the Tube well as informed by the representative	Physical Appearance
1	From the tubewell installed in the field of Sh. Gurpreet Singh S/o Sh. Mohan Singh, Vill. Mahian Wala Kalan, TehsilZira, District	450 ft	Colorless and odorless

	Ferozepur (30.933089,74.951809)		
2	From the tubewell installed in the field of olorless and Sh . Gurdarshan Singh S/o Sh. Gurmel Singh, Vill. tolRohi, Tehsil Zira, District Ferozepur (30.909191, 74.946655)	700 ft	Colorless and odorless

Further, the premises of the industry of the answering respondent was also visited by the officers of respondent no.2 on 19.07.2022 and *no borewell for discharge of effluent was found in the premises of the industry* and groundwater samples from the tubewells from various locations inside the industrial premises were collected and details are as under: -

S.no.	Place of Sample Collection	Depth of the Tube well as informed by the representative	Physical Appearance
1.	Near DM Plant	600 ft	Colorless and odorless
2.	Near Bottling Unit	450 ft.	Colorless and odorless
3.	Near New Water tank	600 ft.	Colorless and odorless

That as per the result of the samples collected following have been observed in the report:

- organic pollutant parameters such as BOD & COD have not been found in any of the 11 samples collected on 18.07.2022, 19.07.2022 and 22.07.2022.

- Inorganic parameters such as TSS as well as heavy metals such as lead, Arsenic, Mercury, Nickel, Chromium, Copper and Cadmium have also not been found in any of these samples.
- Out of the total 11 ground water samples collected, the concentration of TDS was found between 500 mg/l to 1000 mg/l in 7 samples, between 1000 mg/l to 1100mg/l in 2 samples, between 1500 mg/l to 1600 mg/l in one sample and between 1900 mg/l to 2000 mg/l in remaining one sample.
- The value of TDS in the sample collected from tubewell installed in Gurudwara Smadh Bhagat Duni Chand in village Mahianwala Kalan were found to be 724 mg/l TDS value ranges from 538 mg/l to 956 mg/l in the samples collected on 19.07.2022 from the tubewells located inside the industry.

Conclusion of report:

- All the samples collected were found to be colorless and odorless.
- Organic pollutant parameters such as BOD & COD have not been found in any of the 11 samples collected on 18.07.2022, 19.07.2022 and 22.07.2022. Due to the absence of organic parameters in the groundwater samples, there is no indication

of discharge of wastewater by the industry in the underground water.

- Inorganic pollutants such as TSS and heavy metals i.e. Lead, Arsenic, Mercury, Nickel, Chromium, Copper and Cadmium have not been found in the ground water samples collected from various locations inside/near the industry. This indicates that there is no chemical pollution in the groundwater.
- TDS in all the 11 no. samples collected, has been found to be within the permissible limits of 2000 mg/l as per IS 10500:2012 drinking water standards. However, variation in TDS values at different locations within same area may be due to geogenic conditions. True copy of the Report of the inspections carried out on 18.7.2022 / 19.7.2022 is annexed hereto and marked as **ANNEXURE R-13** (Pg. 244 to Pg. 261)

Visit of NGT Monitoring Committee

36. That subsequently, Hon'ble NGT appointed Monitoring Committee in Original Application, bearing OA No. 360 of 2018, titled as "*Shree Nath Sharma v. Union of India and Others*", headed by Justice Jasbir Singh, Former Judge, Punjab & Haryana Court; Sh . S.C. Aggarwal, IAS (Retd .) Former Chief Secretary, Punjab and

Sant Balbir Singh Seechewal along with villagers; SDM Zira; DSP, Zira & officials of the Deptt. of Revenue; Excise; Animal Husbandry; Officer of Punjab Pollution Control Board / Respondent No.2; an Officials of Agricultural Ministry, visited the area as well as the industry of the answering respondent on 18.08.2022.

The villagers apprised the Monitoring Committee that during the drilling of tubewell in the premises of Gurudwara Samadhi Bhagat Dinni Chand Ji in Villlage Mahian Wala Kalan, polluted water was observed. Therefore, first of all, the Monitoring Committee visited the premises of Gurudwara Smadjhi Bhagat Dinni Chand Ji in Village Mahian Wala Kalan, Tehsil Zira, Distt. Ferozepur and collected water sample of the tubewell installed in the Gurudwara premises. The water sample was found colorless & odorless.

Thereafter the Committee visited the site of the tubewell installed in the parking area of the industry and collected water sample of this tubewell. The color of the water sample was beige/ sandy whereas it was also odorless. As per directions of the Committee, three sets of water samples were collected from tubewells and each set of samples has been sent to PBTI, Mohali, M/s Sriram Institute of Industrial Research New Delhi and PPCB Lab of Patiala for analysis. Stagnation of wastewater was observed near the septic tank existing

adjoining to the boundary wall of the industry. On the request of the villagers to the Committee, soil sample from the area near to the said septic tank and soil /ash sample from the fuel ash disposal area of the industry were also collected by the Department of Agriculture. The soil samples have been sent to PAU, Ludhiana and Soil Testing Lab, Faridkot for analysis.

During visit, the villagers also raised the issue of illegal mining carried out by the industry adjoining to its boundary wall. In this regard, Executive Engineer-cum-District Mining Officer, Golewala Drainage Division, Ferozpur apprised the Monitoring Committee that notices have been issued to the concerned and presented copies of the same.

Thereafter, NGT Monitoring Committee visited the premises of the industry of the answering respondent. During visit, Sh. Jasbir Dhiman, Vice President (Technical) of the industry informed the Monitoring Committee that there are three working tubewells in the industrial premises whereas 4th tubewell is not operational due to leakage in the pipeline and 5th tubewell has been closed recently due to advise of Vastu Consultant. *But no borewell was found in the industrial premises meant for discharge of wastewater in the ground.*

The Monitoring Committee directed the PPCB officials to collect tubewell water samples, find out the reason for stagnation of wastewater near the septic tank and also verify the statement given by the representative of the industry, on the next very day in the presence of representatives of villagers.

The officials of PPCB, Naib Tehsildar and Deptt. of Agriculture along with representatives of villagers i.e. Sh. Sandeep Dhillon S/o S. Major Singh R/o Ratol Rohi; Dr. Harvinder Singh S/o S. Nachattar Singh R/o Sodhiwala and S. Rajdeep Singh S/o S. Randhir Singh R/o Ratol Rohi visited the industry on 19.08.2022 and collected water samples of 3 operational tubewells installed at different locations in the industrial premises.

On the request of the villagers, the efforts were made to make the 4th tubewell operational, but could not succeed. Further, the recently closed tubewell (5th) was also made operational after removing the upper layer of soil with JCB. The tubewell was continued to operate with temporary fittings for one hour and thereafter the water sample of this tubewell was collected. The color of the water sample was

light beige / sandy whereas it was odourless. The earlier laid pipeline connected with this tubewell led to fresh water reservoir.

The area at a distance of about 30-351 ft. from the 5th tubewell was also dug with the help of JCB and found underground pipe of another abandoned tubewell, but not connected with any pipeline.

The area around boundary wall/ septic tank, effluent treatment plant etc. of the industry was visited alongwith the representatives of the villagers and no stagnation of wastewater was observed within the Industrial premises, Also, the representatives' of villages could not show any borewell/tubewell other than as mentioned in the preceding para within the industrial premises.

The boundary wall of the industry is adjacent to the septic tank existing outside boundary wall. Therefore, the premises of the industry behind the septic tank / boundary wall was visited and found that there are about 50 labour quarters adjoining to the boundary wall of the industry and wastewater generated from the bathing section of labor quarters is directly going outside industrial premises for stagnation near septic tank, whereas wastewater from the toilet

section is going into septic tank existing outside the boundary of the industry.

Following samples were taken and their test results are hereunder:

- i. Borewell installed in the premises of Samaadhi Bhagat Baba Duni Chand ji in village Mahian Wala Kalan, Zira*
- ii. Borewell near parking area of M/s Malbros International Pvt. Ltd, Mansoorwala, Zira, Ferozepur.*
- iii. Tubewell near new canal reservoir inside M/s Malbros International Pvt. Ltd, Mansoorwala, Zira, Ferozepur*
- iv. Tubewell near bottling plant inside M/s Malbros International Pvt. Ltd, Mansoorwala, Zira, Ferozepur.*
- v. Tubewell near effluent treatment plant inside M/s Malbros International Pvt. Ltd, Mansoorwala, Zira, Ferozepur.*
- vi. Tubewell near transport office inside M/s Malbros International Pvt. Ltd, Mansoorwala, Zira, Ferozepur.*

The groundwater samples duly sealed and signed by the authorized officer of Punjab Pollution Control Board were sent to the following laboratories for analysis of the various parameters.

- i.) Punjab Pollution Control Board, Patiala*

ii.) *Punjab Biotechnology Incubator, Mohali*

iii.) *Shriram Institute For Industrial Research, Delhi*

The analysis of reports with regard to six samples is enumerated herein below:

Table-1 to 6 given below:-

Table-1 : Analysis results of groundwater samples - Borewell installed in the premises of Samaadhi Bhagat Baba Duni Chand ji in Village Mahian Wala Kalan, Zira (Depth: 670 ft)

Sr. No.	Parameter	Units	PBTI Lab, Mohali	Shriram Institute Lab, Delhi	PPC B Lab	Standards as per IS: 10500:2012	
						Acceptable limit	Permissible limit
1.	pH		7.6	7.8	7.5	6.5-8.5	No relaxation
2.	Total Suspended Solids (TSS)	mg/l	3	2	BDL		
3.	Total Dissolved Solids (TDS)	mg/l	961	1024	945	500	2000
4.	Biochemical Oxygen Demand (BOD ₃ at 27°C)	mg/l	<1	Not Detected	BDL		
5.	Chemical Oxygen	mg/l	8	4	6		

	Demand (COD) Total						
6.	Faecal Coliform	MPN /100 ml	7.9 X 10²	348 (Oroanis m)	BDL		
7.	Nickel (as Ni)	mg/I	BDL (MDL 0.005)	Not Detecte d	BDL	0.02	No relaxation
8.	Zinc (as Zn)	mg/I	BDL (MDL 0.005)	0.01	BDL	5	15
9.	Copper (as Cu)	mg/I	BDL (MDL 0.005)	Not Detecte d	BDL	0.05	1.5
10.	Lead (as Pb)	mg/I	BDL (MDL 0.005)	Not Detecte d	BDL	0.01	No relaxation
11.	Chromium (as Cr)	mg/I	BDL (MDL 0.005)	Not Detecte d	BDL	0.05	No relaxation
12.	Iron (as Fe)	mg/I	0.06	0.1	0.11	0.3	No relaxation
13.	Total Kjeldahi Nitroaen (TKN)	mg/I	1	0.8	BDL		
14.	Ammonical Nitroaen	mg/I	0.02	0.1	BDL	0.5	No relaxation
15.	Arsenic (As)	mg/I	BDL (MDL 0.005)	Not Detecte d	BDL	0.01	0.5

16.	Mercury (as Hg)	mg/l	BDL (MDL 0.005)	Not Detected	BDL	0.001	No relaxation
17.	Cadmium (as Cd)	mg/l	BDL (MDL 0.005)	Not Detected	BDL	0.003	No relaxation
18.	Fluoride (as F)	mg/l	0.58	0.8	0.7	1.0	1.5
19.	Total Phosphate mg/l 0.3 0.2 BDL	mg/l	0.3	0.2	BDL		
20.	Chloride (as Cl)	mg/l	97	95	101	250	1000
21.	Sulphate (as SO ₄)	mg/l	222	413	234	200	400
22.	Turbidity	NTU	2.2	1	BDL	1	5
23.	Total Coliform	MPN /100 ml	2.4 X 10³	700 (Organism)	3.33	Shall not be detectable	
24.	Nitrate (as NO ₃)	mg/l	5.3	Not Detected	3.33	45	No relaxation
25.	Alkalinity (as CaCO ₃)	mg/l	274	254	250	200	600
26.	Sodium (as Na)	mg/l	272	329	271		
27.	Potassium (as K)	mg/l	4.5	4	3.2		
28.	Calcium (as Ca)	mg/l	28	12	26	75	200

29.	Magnesium (as Mg)	mg/l	8.7	21	9	30	100
30.	Conductivity	us/cm	1483	1585	1422		
31.	Total Hardness (as CaCO ₃)	mg/l	106	118	106	200	600
32.	Sodium Adsorption Ratio		11.5	12.9	11.5		
33.	Total Fixed Dissolved Solids	mg/l	845	884	804		
34.	Boron (as B)	mq/l	0.51	0.7	0.4	0.5	1.0
35.	%Na	mq/l	-	86	83		

The analysis results indicate that the values of parameters namely F.Coli, T.Coli and Sulphate have been found as 348-790 MPN/100 ml, 430-2400 MPN/100 ml and 222-413 mg/l, respectively, which are higher than the permissible limits as ND, ND and 400 mg/l, respectively. The values of TSS, BOD and COD have been found negligible (TSS: 2-3 mg/l, BOD: <1 mg/l and COD: 4-8 mg/l). The value of TDS has been found varied between 945-1024 mg/l, which is higher than the acceptable limits of 500 mg/l but within permissible limits of 2000 mg/l. All other parameters as mentioned in Table-1 are within the permissible limits. The value of Sulphate (413 mg/l) has been found marginally higher than the permissible limits of 400 mg/l. The probable reasons for higher values of

F.Coli and T.Coli in the ground water samples are due to faecal contamination, which may be due to improper handling of faecal waste (domestic waste).

Table-2: Analysis results of groundwater samples - Borewell near parking area of M/s Malbros International Pvt. Ltd, Mansoorwal, Zira, Ferozepur

Sr. No	Parameter	Units	PBTI Lab, Mohali	Shriram Institute Lab, Delhi	PPC B Lab	Standards as per IS: 10500:2012	
						Acceptable limit	Permissible limit
1.	pH		7.87	7.8	7.7	6.5-8.5	No Relaxation
2.	Total Suspended Solids (TSS)	mg/l	730	824	824		
3.	Total Dissolved Solids (TDS)	mg/l	944	1060	960	500	2000
4.	Biochemical Oxygen Demand (BOD ₃ at 27°C)	mg/l	2	4	BDL		
5.	Chemical Oxygen	mg/l	18	36	23		

	Demand (COD) Total						
6.	Faecal Coliform	MPN/ 100 ml	3.4 X 10²	542 (Oroanism)	94		
7.	Nickel (as Ni)	mg/l	BDL (MDL 0.005)	0.01	BDL	0.02	No relaxatio n
8.	Zinc (as Zn)	mg/l	0.05	0.1	0.10	5	15
9.	Copper (as Cu)	mg/l	0.12	0.2	BDL	0.05	1.5
10.	Lead (as Pb)	mg/l	0.04	0.08	BDL	0.01	No relaxatio n
11.	Chromium (as Cr)	mg/l	BDL (MDL 0.005)	0.02	BDL	0.05	No relaxatio n
12.	Iron (as Fe)	mg/l	0.54	1.3	0.66	0.3	No relaxatio n
13.	Total Kjeldahi Nitroaen (TKN)	mg/l	1	1.8	0.9		
14.	Ammonical Nitroaen	mg/l	0.02	0.4	0.4	0.5	No relaxatio n
15.	Arsenic (As)	mg/l	0.009	0.001	BDL	0.01	0.5

16.	Mercury (as Hg)	mg/l	BDL (MDL 0.005)	Not Detected	BDL	0.001	No relaxation
17.	Cadmium (as Cd)	mg/l	BDL (MDL 0.001)	Not Detected	BDL	0.003	No relaxation
18.	Fluoride (as F)	mg/l	BDL (MDL 0.001)	0.8	0.69	1.0	1.5
19.	Total Phosphate	mg/l	0.2	0.8	0.6		
20.	Chloride (as Cl)	mg/l	73	76	77	250	1000
21.	Sulphate (as S04)	mg/l	216	366	292	200	400
22.	Turbidity	NTU	212	820	190	1	5
23.	Total Coliform	MPN/ 100 ml	7.9 X 10²	940 (Organism)	720	Shall not be detectable	
24.	Nitrate (as N03)	mg/l	14.2	Not Detected	10.2	45	No relaxation
25.	Alkalinity (as CaCO3)	mg/l	435	387	395	200	600
26.	Sodium (as Na)	mg/l	259	318	268		
27.	Potassium (as K)	mg/l	8.1	8	6		

28.	Calcium (<i>as</i> Ca)	mg/l	30	21	28	75	200
29.	Magnesium (<i>as</i> Mg)	mg/l	28	29	25	30	100
30.	Conductivity	us/cm	1515	1630	1488		
31.	Total Hardness (<i>as</i> CaCO ₃)	mg/l	190	173	175	200	600
32.	Sodium Adsorption Ratio		8.1	10.7	8.8		
33.	Total Fixed Dissolved Solids	mg/l	810	1660	882		
34.	Boron (<i>as</i> B)	mq/l	0.577	0.8	BDL	0.5	1.0
35.	%Na	mq/l	-	80	76		

The perusal of analysis results as mentioned in Table-2 given above, indicate that the values of parameters namely TSS, COD, BOD, F.Coli, T.Coli, Lead, Iron and Turbidity have been found varied between 730-824 mg/l, 18-36 mg/l, BDL-4 mg/l, 94-542 MPN/100 ml, 720-940 MPN/100 ml, BDL-0.08 mg/l, 0.54-1.3 mg/l and 190-820 mg/l, respectively. Since there is insignificant value of BOD in the ground water sample, as such, the higher value of TSS, COD and Turbidity in the ground water sample may be due to presence of inorganic compounds/constituents in the ground water. The higher value of Lead and Iron in the ground water

sample may be due to iron fitting in the pipeline laid for abstraction of ground water. The higher value of T.Coli and F.Coli in ground water sample may be due to faecal contamination in ground water, the probable reason for the same may be due to contamination of faecal waste discharge.

Table-3: Analysis results of groundwater samples - Tubewell near new canal Reservoir inside M/s Malbros International Pvt. Ltd, Mansoorwal, Zira, Ferozepur (Depth: 600-650 ft)

Sr. No.	Parameter	Units	PBTI Lab, Mohali	Shriram Institute Lab, Delhi	PPCB Lab	Standards as per IS: 10500:2012	
						Acceptable limit	Permissible limit
1.	pH		7	8.0	7.6	6.5-8.5	No relaxation
2.	Total Suspended Solids (TSS)	mg/l	4.6	4	BDL		
3.	Total Dissolved Solids (TDS)	mg/l	1605	1545	1567	500	2000
4.	Biochemical Oxygen Demand	mg/l	<1	Not Detected	BDL		

	(BOD3 at 27oC)						
5.	Chemical Oxygen Demand (COD) Total	mg/I	9	12	8		
6.	Faecal Coliform	MPN/100 ml	<1	900 (Oroanism)	BDL		
7.	Nickel (as Ni)	mg/I	BDL (MDL 0.005)	Not Detected	BDL	0.02	No relaxation
8.	Zinc (as Zn)	mg/I	BDL (MDL 0.005)	0.02	BDL	5	15
9.	Copper (as Cu)	mg/I	BDL (MDL 0.005)	0.01	BDL	0.05	1.5
10.	Lead (as Pb)	mg/I	BDL (MDL 0.005)	Not Detected	BDL	0.01	No relaxation
11.	Chromium (as Cr)	mg/I	BDL (MDL 0.005)	Not Detected	BDL	0.05	No relaxation
12.	Iron (as Fe)	mg/I	BDL (MDL 0.005)	0.1	BDL	0.3	No relaxation
13.	Total Kjeldahi	mg/I	0.08	1.8	0.9	BDL	

	Nitroaen (TKN)						
14.	Ammonical Nitroaen	mg/I	BDL (MDL 0.005)	0.3	BDL	0.5	No relaxation
15.	Arsenic (As)	mg/I	BDL (MDL 0.005)	Not Detected	BDL	0.01	0.5
16.	Mercury (as Hg)	mg/I	BDL (MDL 0.005)	Not Detected	BDL	0.001	No relaxation
17.	Cadmium (as Cd)	mg/I	BDL (MDL 0.001)	Not Detected	BDL	0.003	No relaxation
18.	Fluoride (as F)	mg/I	1.35	1.2	0.99	1.0	1.5
19.	Total Phosohate	mg/I	0.6	0.06	0.6		
20.	Chloride (as Cl)	mg/I	178	167	179	250	1000
21.	Sulphate (as S04)	mg/I	240	390	354	200	400
22.	Turbiditv	NTU	1.06	1	BDL	1	5
23.	Total Coliform	MPN/ 100 ml	348	1100 (Organism)	170	Shall not be detecta ble	
24.	Nitrate (as N03)	mg/I	6.6	2	2.72	45	No relaxation

25.	Alkalinity (as CaCO ₃)	mg/l	785	703	706	200	600
26.	Sodium (as Na)	mg/l	345	528	536		
27.	Potassium (as K)	mg/l	5.8	7	4.8		
28.	Calcium (as Ca)	mg/l	22	34	25	75	200
29.	Magnesium (as Mg)	mg/l	28	22	21	30	100
30.	Conductivity	us/cm	2520	2520	2223		
31.	Total Hardness (as CaCO ₃)	mg/l	170	173	148	200	600
32.	Sodium Adsorption Ratio		11.5	11	19.2		
33.	Total Fixed Dissolved Solids	mg/l	1503	1449	1332		
34.	Boron (as B)	mg/l	1.27	1.8	BDL	0.5	1.0
35.	%Na	mg/l	-	81	88		

The analysis results of ground water samples as mentioned in Table-3 given above, indicate that the values of TSS, BOD, COD, T.Coli, Alkalinity and Boron have been observed to be BDL- 4.6 mg/l, BDL-<1 mg/l, 8-12 mg/l, 170-1100 MPN/100 ml, 703-785 mg/l and BDL-1.8 mg/l, respectively. The values of TSS, BOD and COD are insignificant.

The value of F.Coli determined by M/s Shriram Institute Lab, Delhi, mentioned as 900 MPN/100 ml may be neglected because the value of said parameter as determined by PBTI Lab and PPCB Lab has been determined as < 1 and BDL, respectively and are matching to each other. The higher values of Alkalinity (703- 785 mg/I) and Boron (1.27-1.80 mg/I) in ground water sample may be due to geogenic reasons. The higher value of T.Coli, which has been observed as 170-1100 MPN/100 ml may be due to domestic sources.

Table-4: Analysis results of groundwater samples - Tubewell near bottling plant inside M/s Mal bros International Pvt. Ltd, Mansoorwal, Zira, Ferozepur (Depth: 600-650 ft)

Sr. No.	Parameter	Units	PBTI Lab, Mohali	Shriram Institute Lab, Delhi	PPCB Lab	Standards as per IS: 10500:2012	
						Acceptable limit	Permissible limit
1.	pH		7.20	8.1	7.9	6.5-8.5	No Relaxation
2.	Total Suspended Solids (TSS)	mg/I	5.2	3	BDL		
3.	Total Dissolved	mg/I	1023	1208	1022	500	2000

	Solids (TDS)						
4.	Biochemical Oxygen Demand (BOD3 at 27oC)	mg/l	<1	Not Detected	BDL		
5.	Chemical Oxygen Demand (COD) Total	mg/l	5	8	BDL		
6.	Faecal Coliform	MPN/100 ml	<1	542 (Oroanism)	BDL		
7.	Nickel (as Ni)	mg/l	0.009	Not Detected	BDL	0.02	No relaxati on
8.	Zinc (as Zn)	mg/l	BDL (MDL 0.005)	0.02	BDL	5	15
9.	Copper (as Cu)	mg/l	BDL (MDL 0.005)	0.01	BDL	0.05	1.5
10.	Lead (as Pb)	mg/l	BDL (MDL 0.005)	Not Detected	BDL	0.01	No relaxati on
11.	Chromium (as Cr)	mg/l	BDL (MDL 0.005)	Not Detected	BDL	0.05	No relaxati on

12.	Iron (as Fe)	mg/l	0.02	0.06	BDL	0.3	No relaxation
13.	Total Kjeldahi Nitroaen (TKN)	mg/l	1	1.2	BDL		
14.	Ammonical Nitroaen	mg/l	BDL (MDL 0.002)	0.3	BDL	0.5	No relaxation
15.	Arsenic (As)	mg/l	BDL (MDL 0.005)	0.006	BDL	0.01	0.5
16.	Mercury (as Hg)	mg/l	BDL (MDL 0.005)	Not Detected	BDL	0.001	No relaxation
17.	Cadmium (as Cd)	mg/l	BDL (MDL 0.001)	Not Detected	BDL	0.003	No relaxation
18.	Fluoride (as F)	mg/l	0.62	0.7	0.38	1.0	1.5
19.	Total Phosohate	mg/l	0.3	0.05	0.6		
20.	Chloride (as Cl)	mg/l	111	114	121	250	1000
21.	Sulphate (as S04)	mg/l	215	437	254	200	400
22.	Turbiditv	NTU	0.69	1	BDL	1	5

23.	Total Coliform	MPN/100 ml	11	1700 (Organism)	BDL	Shall not be detectable	
24.	Nitrate (as N03)	mg/l	2.8	Not Detected	0.81	45	No relaxation
25.	Alkalinity (as CaCO ₃)	mg/l	240	245	250	200	600
26.	Sodium (as Na)	mg/l	223	340	288		
27.	Potassium (as K)	mg/l	3.2	4	2.8		
28.	Calcium (as Ca)	mg/l	22	16	16	75	200
29.	Magnesium (as Mg)	mg/l	12	12	12	30	100
30.	Conductivity	us/cm	1628	1685	1456		
31.	Total Hardness (as CaCO ₃)	mg/l	105	92	89	200	600
32.	Sodium Adsorption Ratio		9.4	13.9	13.3		
33.	Total Fixed Dissolved Solids	mg/l	976	1161	869		
34.	Boron (as B)	mg/l	0.47	0.6	0.40	0.5	1.0
35.	%Na	mg/l	-	88	87		

The analysis results of ground water samples as mentioned in Table-4 given above, indicate that the values of TSS, BOD, COD, T.Coli and Sulphate have been observed to be BDL-5.2 mg/I, BDL-<1 mg/I, BDL-8 mg/I, BDL-11 MPN/100 ml and 215-437 mg/I, respectively. The values of TSS, BOD and COD are insignificant. The value of F.Coli and T.Coli determined by M/s Shriram Institute Lab, Delhi, mentioned as 542 MPN/100 ml and 1700 MPN/100 ml, respectively, may be neglected because the value of said parameters as determined by PBTI Lab and PPCB Lab are F.Coli: <1 and BDL and T.Coli: 11 and BDL, respectively and the same are matching to each other. The value of Sulphate (437 mg/I) has been found marginally higher than the permissible limits of 400 mg/I. These analysis results indicate that there is insignificant contamination in ground water due to F.Coli parameter and organic parameters (BOD and COD).

Table-5: Analysis results of groundwater samples - Tubewell near effluent treatment plant inside M/ s Mal bros International Pvt. Ltd, Mansoorwal, Zira, Ferozepur (Depth: 600-650 ft)

Sr. No.	Parameter	Units	PBTI Lab, Mohali	Shriram Institute Lab, Delhi	PPC B Lab	Standards as per IS: 10500:2012	
						Acceptable limit	Permissible limit
1.	pH		7.4	8.1	7.8	6.5-8.5	No Relaxation

2.	Total Suspended Solids (TSS)	mg/l	1.6	Not Detected	BDL		
3.	Total Dissolved Solids (TDS)	mg/l	553	670	599	500	2000
4.	Biochemical Oxygen Demand (BOD ₃ at 27°C)	mg/l	<1	2	BDL		
5.	Chemical Oxygen Demand (COD) Total	mg/l	2	16	BDL		
6.	Faecal Coliform	MPN/100 ml	240 X 10¹	345 (Organism)	BDL		
7.	Nickel (as Ni)	mg/l	BDL (MDL 0.005)	Not Detected	BDL	0.02	No relaxation
8.	Zinc (as Zn)	mg/l	BDL (MDL 0.005)	0.04	BDL	5	15
9.	Copper (as Cu)	mg/l	BDL (MDL 0.005)	Not Detected	BDL	0.05	1.5

10.	Lead (as Pb)	mg/l	BDL (MDL 0.005)	Not Detected	BDL	0.01	No relaxati on
11.	Chromium (as Cr)	mg/l	BDL (MDL 0.005)	Not Detected	BDL	0.05	No relaxati on
12.	Iron (as Fe)	mg/l	BDL (MDL 0.001)	0.03	BDL	0.3	No relaxati on
13.	Total Kjeldahi Nitroaen (TKN)	mg/l	0.6	0.8	BDL		
14.	Ammonical Nitroaen	mg/l	BDL (MDL 0.5)	0.1	BDL	0.5	No relaxati on
15.	Arsenic (As)	mg/l	0.009	0.01	BDL	0.01	0.5
16.	Mercury (as Hg)	mg/l	BDL (MDL 0.005)	Not Detected	BDL	0.001	No relaxati on
17.	Cadmium (as Cd)	mg/l	BDL (MDL 0.001)	Not Detected	BDL	0.003	No relaxati on
18.	Fluoride (as F)	mg/l	1.11	0.9	0.71	1.0	1.5
19.	Total Phosohate	mg/l	0.5	0.1	BDL		
20.	Chloride (as Cl)	mg/l	36	34	39	250	1000

21.	Sulphate (as S04)	mg/l	130	139	120	200	400
22.	Turbidity	NTU	BDL (MDL : 0.5)	Not Detected	BDL	1	5
23.	Total Coliform	MPN/100 ml	542 x 10 ¹	900 (Organism)	540	Shall not be detectable	
24.	Nitrate (as N03)	mg/l	4.7	Not Detected	2.2	45	No relaxation
25.	Alkalinity (as CaCO3)	mg/l	315	291	308	200	600
26.	Sodium (as Na)	mg/l	80	244	204		
27.	Potassium (as K)	mg/l	2	3	1.8		
28.	Calcium (as Ca)	mg/l	8	4	6	75	200
29.	Magnesium (as Mg)	mg/l	3	4	3	30	100
30.	Conductivity	us/cm	992	1024	872		
31.	Total Hardness (as CaCO3)	mg/l	32	26	30	200	600
32.	Sodium Adsorption Ratio		6.1	19.2	16.3		

33.	Total Fixed Dissolved Solids	mg/l	489	640	510		
34.	Boron (<i>as</i> B)	mq/1	0.48	0.6	BDL	0.5	1.0
35.	%Na	mq/1	-	95	93		

The analysis results of ground water samples as mentioned in Table-5 given above, indicate that the values of BOD, COD, F.Coli and T.Coli have been observed to be BDL-2 mg/l, BDL-16 mg/l, 345-2400 MPN/100 ml and 900-5420 MPN/100 ml, respectively. The higher value of F.Coli and T.Coli indicate that there is faecal contamination in ground water which may be due to domestic sources. The contribution of lower concentration of BOD and COD may be due to presence of F.Col and T.Coli parameters in the domestic sources .

Table-6: Analysis results of groundwater samples - Tubewell near transport office inside M/s Malbros International Pvt. Ltd, Mansoorwal, Zira, Ferozepur (Depth: 600-650 ft, sample was collected at a depth of 150 ft)

Sr. No.	Parameter	Units	PBTI Lab, Mohali	Shriram Institute Lab, Delhi	PPC B Lab	Standards as per IS: 10500:2012	
						Acceptable limit	Permissible limit
1.	pH		7.50	8.1	7.8	6.5-8.5	No Relaxation
2.	Total	mg/l	447	160	486		

	Suspended Solids (TSS)						
3.	Total Dissolved Solids (TDS)	mg/l	798	784	777	500	2000
4.	Biochemical Oxygen Demand (BOD ₃ at 27°C)	mg/l	<1	6	BDL		
5.	Chemical Oxygen Demand (COD) Total	mg/l	28	48	27		
6.	Faecal Coliform	MPN/100 ml	<1	940 (Organism)	BDL		
7.	Nickel (as Ni)	mg/l	BDL (MDL 0.005)	Not Detected	BDL	0.02	No relaxation
8.	Zinc (as Zn)	mg/l	0.01	0.01	BDL	5	15
9.	Copper (as Cu)	mg/l	BDL (MDL 0.005)	Not Detected	BDL	0.05	1.5
10.	Lead (as Pb)	mg/l	BDL (MDL 0.005)	Not Detected	BDL	0.01	No relaxation

11.	Chromium (as Cr)	mg/l	BDL (MDL 0.005)	Not Detected	BDL	0.05	No relaxati on
12.	Iron (as Fe)	mg/l	0.69	0.6	1.13	0.3	No relaxati on
13.	Total Kjeldahi Nitroaen (TKN)	mg/l	1	1.2	2.6		
14.	Ammonical Nitroaen	mg/l	BDL (MDL 0.5)	0.4	1.96	0.5	No relaxati on
15.	Arsenic (As)	mg/l	0.009	Not Detected	BDL	0.01	0.5
16.	Mercury (as Hg)	mg/l	BDL (MDL 0.005)	Not Detected	BDL	0.001	No relaxati on
17.	Cadmium (as Cd)	mg/l	BDL (MDL 0.001)	Not Detected	BDL	0.003	No relaxati on
18.	Fluoride (as F)	mg/l	0.1	1.4	0.27	1.0	1.5
19.	Total Phosohate	mg/l	0.5	0.8	1.4		
20.	Chloride (as Cl)	mg/l	49	48	55	250	1000
21.	Sulphate (as S04)	mg/l	185	166	134	200	400

22.	Turbidity	NTU	177	196	140	1	5
23.	Total Coliform	MPN/100 ml	166	14000 (Organism)	110	Shall not be detectable	
24.	Nitrate (as N03)	mg/l	5.6	Not Detected	0.43	45	No relaxation
25.	Alkalinity (as CaCO3)	mg/l	355	322	322	200	600
26.	Sodium (as Na)	mg/l	79.2	251	244		
27.	Potassium (as K)	mg/l	3	3	4		
28.	Calcium (as Ca)	mg/l	12	6	9	75	200
29.	Magnesium (as Mg)	mg/l	3.4	5	3	30	100
30.	Conductivity	us/cm	1167	1230	1044		
31.	Total Hardness (as CaCO3)	mg/l	44	35	37	200	600
32.	Sodium Adsorption Ratio		5.2	16.9	17.3		
33.	Total Fixed Dissolved Solids	mg/l	632	802	661		
34.	Boron (as B)	mg/l	0.59	1.1	0.4	0.5	1.0
35.	%Na	mg/l	-	93	93		

The analysis results of ground water samples as mentioned in Table-6 given above, indicate that the values of TSS, BOD, COD, F.Coli, Iron, Turbidity, T.Coli and Boron have been observed to be 160-486 mg/I, BDL-6 mg/I, 27-48 mg/I, BDL-940 MPN/100 ml, 0.6-1.13 mg/I, 140-196 mg/I, 110-14000 MPN/100 ml and 0.4-1.1 mg/I, respectively. Since there is insignificant value of BOD in the ground water sample, as such, the higher value of TSS, COD and Turbidity in the ground water sample may be due to presence of inorganic compounds/constituents in the ground water. The higher value of Iron in the ground water sample may be due to iron fitting in the pipeline laid for abstraction of ground water. The value of Boron in ground water sample is marginally higher than permissible value and it may be due to geogenic reasons. The value of F.Coli and T.Coli determined by M/s Shriram Institute Lab, Delhi, mentioned as 940 MPN/100 ml and 14000 MPN/100 ml, respectively, which may be neglected as the values of these parameters as analyzed by PPCB Lab and PBTI are F.Coli: BDL, T.Coli: 110 MPN/100 ml and F.Coli: <1 MPN/100 ml, T.Coli:, 161 MPN/100 ml, respectively, which are almost matching to each other and these values of said parameters may be considered for assessing the ground water quality. From the above analysis results, it has been observed that the values of F.Coli and BOD are insignificant. The

higher value of COD (27-48 mg/l), TSS (160-486 mg/l) and Turbidity (140-196 mg/l) may be due to inorganic compounds/constituents. The higher value of Iron (0.6-1.13 mg/l) may be due to iron fitting in the pipeline laid for abstraction of ground water. The slight higher value of Boron (1.1 mg/l) as compared to permissible limits of 1.0 mg/l in ground water sample may be due to geogenic reasons.

Findings of the NGT Monitoring Committee:

Based on the discussion held with the officers of various departments, panchayats and field visits made by the Monitoring Committee and collection of ground water samples, soil samples, water samples and reports submitted by the departments, the overall findings of the Monitoring Committee in its Report dated 21.9.2022 reached to the definite conclusion that the unit of the answering respondent was not causing any environmental pollution and concluded as under:-

- I. The ground water sample collected from Samaadhi Bhagat Baba Duni Chand ji has been found containing faecal contamination which may be due to domestic sources faecal contamination .The ground water sample collected from tubewell near parking area of the industry has been found containing faecal contamination may be due to domestic sources.
- II. The higher values of TSS, COD and Turbidity in the ground water samples due to presence inorganic compounds I constituents in the ground. The higher values of Iron and Lead in

the ground water samples may be due to iron fitting in the pipeline /air for abstraction of ground water

- III. 3 The ground water samples collected from the tubewell installed near new canal reservoir inside the industry has been found contaminated due to T. Coli. And domestic source may be source of contributing T.Coli. The higher values of Alkanity and Boron have been found due to geogenic conditions.
- IV. There is insignificant contamination in ground water in the tubewell near bottling plant inside the industry due to insignificant values of F.Coli parameter and organic parameters (BOD and COD).
- V. The higher value of F.Coli and T. Coli found in the ground water samples collected from tubewell installed near effluent treatment plant inside the industry may be due to faecal contamination in ground water, which may be due to domestic sources.
- VI. The contribution of lower concentration of BOD and COD may also be due to presence of F. Col and T. Coli parameters.
- VII. The higher value of COD, TSS and Turbidity in the ground water samples collected from the tubewell near transport office inside the industry may be due to inorganic compounds constituents.
- VIII. The higher value of Iron may be due to iron fitting in the pipeline laid for abstraction of ground water.
- IX. The slight higher value of Boron in ground water sample may be due to geogenic reasons.
- X. From the analysis results of ground water samples analyzed by all the three laboratories, indicate that ground water contamination is probably due to faecal contamination, which may be due to domestic sources. *Possibility of discharge of industrial effluent in underground water is feeble as no such assessment from the analysis results has been found.*

- XI. On the analysis results of ground water sample collected by Department of Agriculture and analyzed by PAU, Ludhiana and soil testing laboratory, Faridkot, it has been mentioned that the ground water can be used for light soil and in case, it is to be used for agriculture purposes on heavy soil, it may be used by mixing with canal water. It has also been recommended by PAU, Ludhiana and soil testing laboratory, Faridkot that in case canal water is not available, ground water can be used by adding Gypsum (fertilizer) as 2.5 to 03 quintal I acre of land .
- XII. The analysis results of soil samples analyzed by PAU, Ludhiana and soil testing laboratory, Faridkot it has been mentioned that due to high pH in soil samples, there is need to add green manure or organic manure. Further, it has been mentioned by Chief Agriculture Officer, Ferozpur that in soil samples from Mansoorwal Kalan and adjoining villages analyzed by soil testing laboratory, Zira from time to time, the parameters have been found within the norms.
- XIII. Chief Agriculture Officer, Ferozpur has mentioned in his report dated 14 09. 2022 that the quality of soil and yield of crop in the adjoining area of the industry are not being affected due to any discharge of the industry.
- XIV. Mining-cum-Executive Engineer, Department of Drainage, Ferozpur, has reported that the persons indulged in the illegal mining, have been identified and the violators have been issued notices under the Punjab Minor Mineral Rules, 2013 and action is under process.
- XV. Department of Animal Husbandry has reported that nitrate content found in the fodder is injurious for the health of the animals.

Report of the Joint Committee comprising of representatives of CPCB, State PCB, State Ground Water Board and Deputy Commissioner, Ferozpur:

37. A perusal of the report of the Joint Committee reveals that the said committee reached to the conclusion that the Government Agencies

and the Monitoring Committee of the Hon'ble National Green Tribunal had already carried out monitoring and since the Unit of the Answering Respondent is lying closed w.e.f. 24.07.2022, no useful purpose would be served by repeating the exercise already conducted by the Monitoring Committee of the Hon'ble National Green Tribunal.

38. In the nutshell, monitoring committee/ joint committee has placed before this Hon'ble Tribunal detailed scientific reports after extensively examining the samples collected from various locations of ground water, soil and fuel Ash, wherein definite conclusion has been drawn that unit of Answering Respondent is not causing any environmental pollution. Rather, ' non - point sources' of pollution such as and presence of E coli, F coli bacteria is attributed to faecal contamination which is evidently due to inadequate disposal of untreated domestic wastes . It is a matter of record, that municipal authorities have till date not been able to rise to the challenge of providing a proper disposal system for treating municipal sewage, which remains highly inadequate in Tehsil Zira, the place where unit of Answering Respondent is located and thus untreated or inadequately treated sewage flows into village nallahs and water

bodies, impacting the ground water quality. Moreover, there remains widespread stagnation/ accumulation of dirty water in Tehsil Zira, especially in rainy season. The problem is further compounded by the mixing of storm water and sewage into the water bodies. The pollution and contamination of water resources due to sewage and excessive use of chemical/pesticides in agriculture has led to high pH, BoD, DO, faecal coliform & concentrations of Arsenic etc. Thus, the apparent cause of contamination found in reports upon analysis of samples of ground water, soil and Ash fuel collected from Tehsil Zira by the experts are 'domestic sources' and not the unit of Answering Respondent. The photographs of the water in the open drains / nallas in the adjoining Village Mansoorwal and Ratoul forming part of Tehsil Zira, District Ferozepur, Punjab are annexed hereto and marked as **ANNEXURE R-14** Colly (Pg. 262 to Pg. 277)

That the municipal authorities have to undertake effective remedial measures for avoiding Sewage seepage of stagnant water in various drains carrying untreated municipal waste/ untreated sewage disposal in water bodies' to improve the quality of water in Tehsil Zira. Apart thereto, the state of Punjab has to take adopt and

implement clean remediation technologies like artificial recharge of ground water, new canal system and other methods of monitoring water resources so that water related action plan may be drawn up on basis of reliable date.

In sum and substance, the unit of Answering Respondent having all statutory compliances should not be made to suffer and discrimated, based on conjectures and irrelevant criterias and thus should be allowed to function henceforth.

39. That the narration of facts, reproduced above, clearly shows that the present application under reply is totally misconceived having no basis to substantiate the averments. Moreover, petitioners are debarred from claiming any relief in the captioned Original Application No. 606 of 2022, on doctrine of Res Sub Judice, as the issue subject matter of the instant case is directly being dealt with by the Hon'ble High Court of Punjab and Haryana on the principal of public policy. The petitioners have created baseless and unscientific complexities by filing the captioned petition and rather per-contra, all the averment by the petitioners against the Answering Respondent in the application under reply are absolutely assumptive, bald and baseless. Hence, the captioned petition along with application under reply is liable to be dismissed henceforth.

PRAYER

It is in the light of the facts and submissions stated above it is most humbly prayed that this Hon'ble Tribunal be pleased:

- (a) To pass an order dismissing the application under reply vide declining the relief sought therein by the petitioners with exemplary cost; and
- (b) To pass any other order in favour of the answering respondent as this Hon'ble Tribunal may deem fit.



RESPONDENT NO. 7

THROUGH

Kunal
Sandesh
KUNAL ANAND & SANDESH KUMAR
ADVOCATES FOR RESPONDENT NO.7
CHAMBER NO.230, LAWYERS CHAMBERS,
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New Delhi

Dated: 20.02.2023

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI



IN
I.A. NO. 262 OF 2022
IN
ORIGINAL APPLICATION NO. 606 of 2022

IN THE MATTER OF:

PUBLIC ACTION COMMITTEE ...PETITIONER

VERSUS

STATE OF PUNJAB AND OTHERS ...RESPONDENTS

AFFIDAVIT

I, Sapan Kayat S/o Shri Kalu Ram , aged 49 years, R/o House No. 358, Sector 15 , Panchkula , Haryana is an authorized person of M/s Malbros International Pvt. Ltd., Village Mansoorwal, Teshil Zira , Ferozepur , Punjab, do hereby solemnly affirm as under:

1. I am the authorized signatory and representative of the Respondent No.7 in the captioned case and well conversant with the facts and circumstances of the present case and as such I am competent to swear this affidavit.
2. That the accompanying Reply to the Application has been drafted by my counsel under my instructions and the contents thereof are true and correct to the best of my knowledge and belief and no part of it is false and nothing material has been concealed therefrom.
3. That the annexures are true copies of their respective originals.

12 FEB 2023

ATTESTED
S.K.
NOTARY Public
Distt. Courts, Panchkula

DEPONENT

VERIFICATION

Verified at Panchkula, on this 20th Feb, 2023 that the contents of paras 1 to _ of above affidavit are true and correct to my personal knowledge and that nothing has been concealed therein.

DEPONENT



Malbros

International Private Limited

Registered Office: 40-A, NA Road, Punjabi Bagh,
New Delhi- 110026, Phone; 011-25229720/21/22

Email: malbros@ymail.com

CIN: U70109DL1988PTC031085

EXTRACT OF MINUTES OF 006/2022-23 MEETING OF THE BOARD OF DIRECTORS OF M/S. MALBROS INTERNATIONAL PRIVATE LIMITED HELD ON MONDAY, 19TH DAY OF December, 2022 AT 40, NORTH AVENUE, PUNJABI BAGH, NEW DELHI, REGISTERED OFFICE OF THE COMPANY. SL. No. MIPL/BM/006 /2022-23

RESOLVED THAT pursuant to provisions of Memorandum of Association and Article of Association of the Company or according to any applicable provision of any law, if any, for the time being in force, the approval of board be and is hereby accorded for the authorization of Mr. Sapan Kayat (Authorised Signatory) of the Company, to file writ petitions, application, undertakings and submissions on the behalf of the company in the NGT, Hon'ble Civil Court, Punjab, High Court in the matter of Malbros International Pvt Limited Vs State of Punjab

RESOLVED FURTHER THAT Mr. Sapan Kayat is also authorized to sign, verify, declare, affirm, make, present, submit and file all necessary documents, papers, affidavits, undertakings, declarations, applications, statements and all proceedings and matters before Hon'ble Civil Court, Zira & any other court in india and to nominate, appoint and engage advocate(s), solicitor(s), counsel(s) or other professionals and retainers including Power of Attorney holder(s) and to do all such acts, things, deeds as may be necessary or proper to carry out the purposes mentioned hereinabove.

///CERTIFIED TRUE COPY///

FOR MALBROS INTERNATIONAL PRIVATE LIMITED


Director

Gautam Malhotra

DIN:00203482


TRUE COPY

OFFICE OF THE MONITORING COMMITTEE

Constituted by the Hon'ble National Green Tribunal in OA No. 360 of 2018 in the matter Shree Nath Sharma Vs Union of India & Ors and other Environmental issues.

(Official Address: Tower No.5, 4th Floor, Forest Complex,
Sector 68, SAS Nagar) Tel. No. 0172-2298091
Email: ceccswm606@gmail.com

To

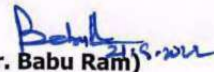
The Deputy Commissioner,
Ferozepur.

No. CMC/2022/1265
Dated: 21.9.2022

Subject: Report on visit to M/s Malbros International Pvt. Ltd., Mansoorwal Kalan, Tehsil Zira, District Ferozepur by the Monitoring Committee, constituted by the Hon'ble National Green Tribunal on various environmental issues of State of Punjab on 18.8.2022

It is submitted that the Monitoring Committee, constituted by the Hon'ble National Green Tribunal on various environmental issues, received a complaint dated 12.8.2022 from Gram Panchayat, village Ratoul Rohi and other nearby villages regarding pollution caused by M/s Malbros International Pvt. Ltd., Mansoorwal Kalan, Tehsil Zira, District Ferozepur, wherein, it has been alleged that the industry discharges its effluent into underground and causes diseases to the animals and residents of the area.

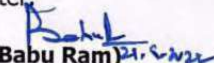
Accordingly, the Monitoring Committee under the Chairmanship of Justice Jasbir Singh, Former Judge, Punjab and Haryana High Court visited the industry on 18.8.2022 and collected groundwater and soil samples and a report has been prepared, which is enclosed herewith. It is requested that necessary action in the matter may kindly be taken.


(Dr. Babu Ram)
Technical Expert,
Monitoring Committee

Endst. No. CMC/2022/1266

Dated: 21.9.2022

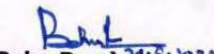
A copy is forwarded to the Member Secretary, Punjab Pollution Control Board, Patiala for information please. He is requested to take necessary action in the matter.


(Dr. Babu Ram)
Technical Expert,
Monitoring Committee

Endst. No. CMC/2022/1267

Dated: 21.9.2022

A copy is forwarded to the Senior Environmental Engineer, Punjab Pollution Control Board, Zonal Office, Bathinda for information and necessary action.


(Dr. Babu Ram)
Technical Expert,
Monitoring Committee

Report on visit to M/s Malbros International Pvt. Ltd, , Mansoorwal Kalan, Tehsil Zira, District Ferozepur by the Monitoring Committee, constituted by the Hon'ble National Green Tribunal on various environmental issues of State of Punjab on 18.8.2022

1.0 Background

Ministry of Environment and Forest, Govt. of India granted environmental clearance under EIA notification 2006 to M/s Malbros International Pvt. Ltd., Mansoorwal Kalan, Teh. Zira, District Ferozepur for installation of 100 KLD grain based distillery on 25.09.2006. The industry applied for no objection certificate and the same was granted by Punjab Pollution Control Board vide No. 04 dated 11.5.2006 for the production of Extra Neutral Alcohol (ENA)/ Rectified Spirit (RS) and liquor @ 100 KLD with certain conditions mentioned therein. Consent to operate under the provisions of Water Act, 1974 and Air Act, 1981 were granted to the industry vide No. F-2249 dated 10.8.2007 and F-1580 dated 10.8.2007, respectively, for the production of Extra Neutral Alcohol (ENA)/ Rectified Spirit (RS) 50 KLD.

Later on, the industry was granted consent under the provisions of Water Act, 1974 and Air Act, 1981 by Punjab Pollution Control Board vide No. V-259 dated 19.12.2012 and No. V-241 dated 19.12.2012, respectively, for the production of Extra Neutral Alcohol (ENA)/ Rectified Spirit (RS) and liquor @ 100 KLD and for recycling of trade effluent @ 657 KLD and discharge of treated effluent @ 40 KLD onto land for irrigation. For the treatment of effluent, the industry had installed effluent treatment plant consisting of anaerobic biological treatment, aerobic treatment system and three stage RO system and MEE for evaporation of rejects of RO system. The permeate of RO system is recycled back into the system.

Punjab Pollution Control Board granted no objection certificate (NOC) vide No. CTE-98 dated 15.3.2016 for enhancement of production capacity from 100 KLD to 600 KLD of ENA/RS. The industry applied for Environmental Clearance to the Ministry environment and forest, Govt. of India for enhancement of its capacity from 100 KLD to 600 KLD of ENA/RS and co-generation power plant of capacity 40 MW, which was granted on 15.1.2018. Thereafter, the industry obtained fresh NOC vide no. CTE/EXP/FZR/2021/15384779 dated 27.4.2021 for enhancement of production capacity from 100 KLD to 600 KLD of ENA/RS. The industry was granted consent to operate under the provisions of Water Act, 1974 and Air Act, 1981 vide No. CTOW/V/FZR/2021/16885572 dated 12.11.2021 and vide No. CTOA/V/FZR/2021/16885533 dated 12.11.2021, respectively, for the production of grain based anhydrous denatured ethanol/ ENA/RS/industrial alcohol plant @ 280 KLD, co-generation power plant of capacity 12 MW and by-products namely animal feed supplements/cattle feed, poultry feed @140 TPD. The industry discharges its effluent @ 1960 KLD. For the treatment of 1960 KLD effluent, it has installed following 02 streams of effluent treatment plants:-

- i. Anaerobic treatment followed by aerobic and RO system
- ii. Aerobic system followed by RO system

The whole of the effluent after both the treatment systems is recycled back into the process and also as feed in DM plant. For the treatment of domestic effluent (10 KLD), the industry has installed septic tanks.

2.0 visit to the industry by the Monitoring Committee

The Monitoring Committee received a complaint on 12.8.2022 from Gram Panchayat, Village Ratoul Rohi and other nearby villages regarding pollution caused by the industry namely M/s Malbros International Pvt. Ltd., Mansoorwal Kalan, Zira, District Ferozepur alleging in the complaint that the industry discharges its effluent into underground and causes diseases to animals and residents of the area and requested that the said industry may be visited.

Accordingly, the Monitoring Committee made its plan to visit the industry on 18.8.2022.

The following were present during the visit.

a) Members of the Monitoring Committee

Sr. No.	Name and Designation in the Deptt.	Name & Designation in the Monitoring Committee
1.	Justice Jasbir Singh, Former Judge, Punjab and Haryana High Court	Chairman
2.	Sh. S. C. Agrawal, IAS (Retd), Former Chief Secretary, Punjab	Senior Member
3.	Sant Balbir Singh Seechewal	Member

b) District Administration

- i) Sh. Inder Pal, SDM, Zira
- ii) Sh. Vinod Kumar, Naib Tehsildar
- iii) Sh. Palwinder Singh, DSP, Zira
- iv) Sh. Arvind Parkash Sharma, DRO, Ferozepur

c) Punjab Pollution Control Board

- i) Er. Rajiv Goyal, Senior Environmental Engineer
- ii) Er. Rohit Singla, Environmental Engineer
- iii) Er. Ramandepp Singh Sidhu, Environmental Engineer
- iv) Er. Aushpreet Singh, Assistant Environmental Engineer
- v) Ms. Sonam Dogra, Scientific Assistant

d) Other Departments

- i) Dr. Tejpal Singh, Chief Agriculture officer
- ii) Sh. Vikram Dev Thakur, Excise Officer, Ferozepur
- iii) Mrs. Ramneet Kaur, District Mining Officer, Ferozepur
- iv) Dr. Amarvir Singh, Veterinary Officer, Zira

e) Representatives of nearby villages

- i) Sh. Sandeep Dhillon S/o Sh. Major Singh, Village Ratoul Rohi
- ii) Dr. Harvinder Singh S/o Sh. Nachatar Singh, Village Sadhu Wala
- iii) Sh. Rasdeep Singh S/o Sh. Randhir Singh, Village Ratoul Rohi

2.1 Interaction with the officers of various departments and representative of village Panchayats and collection of groundwater samples by the Monitoring Committee.

During visit, the monitoring committee observed that the industry was not in operation due to protest made by villagers of nearby villages. The photograph showing the industry not in operation is mentioned as per **Plate-1**.



Plate-1: Photograph showing interaction being made with the departments and villagers and the industry not in operation

Therefore, the Monitoring Committee visited the following areas/sites:-

1. It was apprised to the Monitoring Committee that during the drilling of tubewell in the premises of Gurudwara Samaadhi Bhagat Dinni Chand Ji in Vill. Mahian Wala Kalan, polluted water was observed. Therefore, first of all, the Monitoring Committee visited the premises of Gurudwara Samaadhi Bhagat Dinni Chand Ji in village Mahian Wala Kalan, Tehsil Zira, Distt. Ferozepur and collected water sample of the tubewell installed in the Gurudwara premises. The water sample was found colorless & odourless. The photograph showing officers sealing collected ground water samples in the presence of Monitoring Committee from Gurudwara Samaadhi Bhagat Dinni Chand Ji in Vill. Mahian Wala Kalan is mentioned as per **Plate-2**.



Plate-2: Photograph showing officers sealing collected ground water samples in the presence of Monitoring Committee from Samaadhi Bhagat Dinni Chand Ji in Vill. Mahian Wala Kalan being sealed

2. The Monitoring Committee visited the site of the tubewell installed in the parking area of the industry and collected water sample of the tubewell. The color of the water sample was beige / sandy whereas, it was also odourless. The photograph showing water being abstracted from the tubewell installed in the parking area is mentioned as per **Plate-3**.



Plate-3: Photograph showing water being abstracted from the tubewell installed in the parking area

3. Stagnation of wastewater was observed near the septic tank existing near the boundary wall of the industry. On the request of the villagers, soil sample from the area near the septic tank and soil /ash sample from the fuel ash disposal area of the industry were collected by the Department of Agriculture. The soil/ fuel ash samples were sent to PAU, Ludhiana and Soil Testing Lab, Faridkot for analysis. The photograph showing fuel ash sample being collected by the officers of the departments in the presence of the Monitoring Committee is mentioned as per **Plate-4**.



Plate-4 Photograph showing fuel ash sample being collected by the officers of the departments in the presence of the Monitoring Committee

The analysis results of soil testing lab, Faridkot and PAU Ludhiana mentioning the soil testing reports and ground water samples reports are annexed as per **Annexures - 4A to 4E**.

4. The villagers also raised the issue of illegal mining carried out by the industry adjoining to its boundary wall. In this regard, Executive Engineer-cum District Mining Officer, Golewala Drainage Division, Ferozepur apprised the Monitoring Committee that notices have been issued to the concerned persons and presented copies of the same, which are annexed as per **Annexures – 5A and 5B**. The photograph showing illegal mining done in the area is mentioned as per **Plate-5**.



Plate-5 Photograph showing illegal mining done in the area

5. Monitoring Committee visited the premises of the industry. During visit, Sh. Jasbir Dhiman, Vice President (Technical) of the industry informed the Monitoring Committee that there are 03 working tubewells in the industrial premises, whereas, 4th tubewell is not in operatable condition due to leakage in the pipeline and 5th tubewell has been closed recently due to advise of Vastu Consultant. The Monitoring Committee directed the officers of PPCB to collect water samples of tubewell and find out the reasons for stagnation of wastewater near the septic tank. It was also directed to verify the statement given by the representative of the industry, on the next day in the presence of the representatives of villagers.
6. The officers of PPCB, Naib Tehsildar and Deptt. of Agriculture alongwith representatives of villagers i.e. Sh. Sandeep Dhillon S/o S. Major Singh R/o Ratol Rohi; Dr. Harvinder Singh S/o S. Nachattar Singh R/o Sodhiwala and S. Rajdeep Singh S/o S.Randhir Singh R/o Ratol Rohi visited the industry on 19.08.2022 and collected ground water samples of 3 no. operational tubewells installed at different locations in the industrial premises. On the request of the villagers, the efforts were made to make the 4th tubewell operational, but could not succeed. Further, the recently closed tubewell (5th) was also made operational after removing the upper layer of soil with JCB. The tubewell was continuously operated for one hour and thereafter, ground water sample of the tubewell was collected. The color of the water sample was light beige / sandy, whereas it was odourless. Earlier laid pipeline connected with this tubewell was found leading to fresh water reservoir. The area at a distance of about 30-35 ft. from the 5th tubewell was also dug with the help of JCB and found underground pipe of another abandoned tubewell, but it was not connected with any pipeline. The photograph showing water being abstracted from the tubewell installed near new canal reservoir inside the industry is mentioned as per **Plate-6**.



Plate-6 Photograph showing water being

abstracted from the tubewell installed near new canal reservoir inside the industry

7. The area around boundary wall / septic tank, effluent treatment plant etc. of the industry were visited alongwith the representatives of the villagers and no stagnation of wastewater was observed within the industrial premises. Also, the representatives of villages could not show any borewell/tubewell other than as mentioned in the aforesaid paras within the industrial premises. The photograph showing the villagers in the presence of officers of the department visiting the industry on 19.08.2022 is mentioned as per **Plate-7**.



Plate-7 Photograph showing the villagers in the presence of officers of the department visiting the industry on 19.08.2022

The boundary wall of the industry is adjacent to the septic tank and the same is existing outside boundary wall. Therefore, the premises of the industry behind the septic tank / boundary wall was visited and found that there are about 50 labour quarters adjoining the boundary wall of the industry and wastewater generated from the bathing section of labor quarters is directly going outside industrial premises for stagnation near septic tank, whereas, wastewater from the toilet section is going into septic tank existing outside the boundary of the industry. Further, it was observed that the industry has made arrangements for sprinkling of water through flexible pipes on fuel ash to suppress the dust emissions, which was found cut at one point outside the boundary wall. This fuel ash has also been dumped in the low lying area located outside the boundary wall (report of Punjab Pollution Control Board dated 18/19.8.2022 is annexed as per **Annexure-5C**).

8. Earlier, the industry was operating two boilers of capacities 14 TPH & 10 TPH. However, in the year 2021, the industry has installed a new rice husk fired boiler of capacity 65 TPH and dismantled the boiler of capacity 14 TPH & other existing boiler of capacity 10 TPH boiler is not being operated. ESP has been installed as an air pollution control device with the boiler of capacity 65 TPH. Stack emissions sample was collected by PPCB from the stack of 65 TPH capacity boiler on 06.04.2022 and as per the analysis results, the concentration of particulate matter was found to be within the prescribed limits.

Therefore, overall the officers of Punjab Pollution Control Board in the presence of members of the Monitoring Committee and representative of nearby villages have collected the groundwater samples on 18.8.2022 and 19.8.2022 from 06 locations mentioned as under:-

- i) Borewell installed in the premises of Samaadhi Bhagat Baba Duni Chand ji in village Mahian Wala Kalan, Zira
- ii) Borewell near parking area of M/s Malbros International Pvt. Ltd, Mansoorwala, Zira, Ferozepur
- iii) Tubewell near new canal reservoir inside M/s Malbros International Pvt. Ltd, Mansoorwala, Zira, Ferozepur
- iv) Tubewell near bottling plant inside M/s Malbros International Pvt. Ltd, Mansoorwala, Zira, Ferozepur
- v) Tubewell near effluent treatment plant inside M/s Malbros International Pvt. Ltd, Mansoorwala, Zira, Ferozepur
- vi) Tubewell near transport office inside M/s Malbros International Pvt. Ltd, Mansoorwala, Zira, Ferozepur

The groundwater samples duly sealed and signed by the authorized officer of Punjab Pollution Control Board were sent to the following laboratories for analysis of the various parameters.

- i) Punjab Pollution Control Board, Patiala
- ii) Punjab Biotechnology Incubator, Mohali
- iii) Shriram Institute For Industrial Research, Delhi

The analysis results of ground water samples analyzed by Punjab Pollution Control Board, PBTI and Shriram Institute are annexed as per **Annexures- 1, 2 and 3**, respectively.

Similarly, 01 ground water sample, 02 soil samples and 02 fuel ash samples were collected and their analysis results are mentioned in **Annexures -4A, 4B, 4C and 4D**.

The analysis results of said groundwater samples are mentioned as per **Table-1 to 6** given below:-

Table-1 : Analysis results of groundwater samples - Borewell installed in the premises of Samaadhi Bhagat Baba Duni Chand ji in village Mahian Wala Kalan, Zira (Depth: 670 ft)

Sr. No	Parameter	Units	PBTI Lab, Mohali	Shriram Institute Lab, Delhi	PPCB Lab	Standards as per IS: 10500: 2012	
						Acceptable limit	Permissible limit
1.	pH		7.6	7.8	7.5	6.5-8.5	No relaxation
2.	Total Suspended Solids (TSS)	mg/l	3	2	BDL		
3.	Total Dissolved Solids (TDS)	mg/l	961	1024	945	500	2000
4.	Biochemical Oxygen Demand (BOD ₃ at 27oC)	mg/l	<1	Not Detected	BDL		
5.	Chemical Oxygen Demand (COD) Total	mg/l	8	4	6		
6.	Faecal Coliform	MPN/100 ml	7.9 x 10 ²	348 (Organism)	BDL		
7.	Nickel (as Ni)	mg/l	BDL (MDL 0.005)	Not Detected	BDL	0.02	No relaxation

Sr. No	Parameter	Units	PBTI Lab, Mohali	Shriram Institute Lab, Delhi	PPCB Lab	Standards as per IS: 10500: 2012	
						Acceptable limit	Permissible limit
8.	Zinc (as Zn)	mg/l	BDL (MDL 0.005)	0.01	BDL	5	15
9.	Copper (as Cu)	mg/l	BDL (MDL 0.005)	Not Detected	BDL	0.05	1.5
10.	Lead (as Pb)	mg/l	BDL (MDL 0.005)	Not Detected	BDL	0.01	No relaxation
11.	Chromium (as Cr)	mg/l	BDL (MDL 0.005)	Not Detected	BDL	0.05	No relaxation
12.	Iron (as Fe)	mg/l	0.06	0.1	0.11	0.3	No relaxation
13.	Total Kjeldahi Nitrogen (TKN)	mg/l	1	0.8	BDL		
14.	Ammonical Nitrogen	mg/l	0.02	0.1	BDL	0.5	No relaxation
15.	Arsenic (As)	mg/l	BDL (MDL 0.005)	Not Detected	BDL	0.01	0.5
16.	Mercury (as Hg)	mg/l	BDL (MDL 0.005)	Not Detected	BDL	0.001	No relaxation
17.	Cadmium (as Cd)	mg/l	BDL (MDL 0.001)	Not Detected	BDL	0.003	No relaxation
18.	Fluoride (as F)	mg/l	0.58	0.8	0.7	1.0	1.5
19.	Total Phosphate	mg/l	0.3	0.2	BDL		
20.	Chloride (as Cl)	mg/l	97	95	101	250	1000
21.	Sulphate (as SO ₄)	mg/l	222	413	234	200	400
22.	Turbidity	NTU	2.2	1	BDL	1	5
23.	Total Coliform	MPN/100 ml	2.4 x 10 ³	700 (Organism)	430	Shall not be detectable	
24.	Nitrate (as NO ₃)	mg/l	5.3	Not Detected	3.33	45	No relaxation
25.	Alkalinity (as CaCO ₃)	mg/l	274	254	250	200	600
26.	Sodium (as Na)	mg/l	272	329	272		
27.	Potassium (as K)	mg/l	4.5	4	3.2		
28.	Calcium (as Ca)	mg/l	28	12	26	75	200
29.	Magnesium (as Mg)	mg/l	8.7	21	9	30	100
30.	Conductivity	us/cm	1483	1585	1422		
31.	Total Hardness (as CaCO ₃)	mg/l	106	118	106	200	600
32.	Sodium Adsorption Ratio		11.5	12.9	11.5		
33.	Total Fixed Dissolved Solids	mg/l	845	884	804		
34.	Boron (as B)	mg/l	0.51	0.7	0.4	0.5	1.0
35.	%Na	mg/l	-	86	83		

Table-2: Analysis results of groundwater samples - Borewell near parking area of M/s Malbros International Pvt. Ltd, Mansoorwal, Zira, Ferozepur

Sr. No	Parameter	Units	PBTI Lab, Mohali	Shriram Institute Lab, Delhi	PPCB Lab	Standards as per IS: 10500: 2012	
						Acceptable limit	Permissible limit
1.	pH		7.87	7.8	7.7	6.5-8.5	No relaxation
2.	Total Suspended Solids (TSS)	mg/l	730	824	824		
3.	Total Dissolved Solids (TDS)	mg/l	944	1060	960	500	2000
4.	Biochemical Oxygen Demand (BOD ₃ at 27oC)	mg/l	2	4	BDL		
5.	Chemical Oxygen Demand (COD) Total	mg/l	18	36	23		
6.	Faecal Coliform	MPN/100 ml	3.4 x 10 ²	542 (Organism)	94		
7.	Nickel (as Ni)	mg/l	BDL (MDL 0.005)	0.01	BDL	0.02	No relaxation
8.	Zinc (as Zn)	mg/l	0.05	0.1	0.10	5	15
9.	Copper (as Cu)	mg/l	0.12	0.2	BDL	0.05	1.5
10.	Lead (as Pb)	mg/l	0.04	0.08	BDL	0.01	No relaxation
11.	Chromium (as Cr)	mg/l	BDL (MDL 0.005)	0.02	BDL	0.05	No relaxation
12.	Iron (as Fe)	mg/l	0.54	1.3	0.66	0.3	No relaxation
13.	Total Kjeldahi Nitrogen (TKN)	mg/l	1	1.8	0.9		
14.	Ammonical Nitrogen	mg/l	0.02	0.4	0.4	0.5	No relaxation
15.	Arsenic (As)	mg/l	0.009	0.01	BDL	0.01	0.5
16.	Mercury (as Hg)	mg/l	BDL (MDL 0.005)	Not Detected	BDL	0.001	No relaxation
17.	Cadmium (as Cd)	mg/l	BDL (MDL 0.001)	Not Detected	BDL	0.003	No relaxation
18.	Fluoride (as F)	mg/l	BDL (MDL 0.1)	0.8	0.69	1.0	1.5
19.	Total Phosphate	mg/l	0.2	0.8	0.6		
20.	Chloride (as Cl)	mg/l	73	76	77	250	1000
21.	Sulphate (as SO ₄)	mg/l	216	366	292	200	400
22.	Turbidity	NTU	212	820	190	1	5
23.	Total Coliform	MPN/100 ml	7.9 x 10 ²	940 (Organism)	720	Shall not be detectable	
24.	Nitrate (as NO ₃)	mg/l	14.2	Not Detected	10.2	45	No relaxation
25.	Alkalinity (as	mg/l	435	387	395	200	600

Sr. No	Parameter	Units	PBTI Lab, Mohali	Shriram Institute Lab, Delhi	PPCB Lab	Standards as per IS: 10500: 2012	
						Acceptable limit	Permissible limit
	CaCO ₃)						
26.	Sodium (as Na)	mg/l	259	318	268		
27.	Potassium (as K)	mg/l	8.1	8	6		
28.	Calcium (as Ca)	mg/l	30	21	28	75	200
29.	Magnesium (as Mg)	mg/l	28	29	25	30	100
30.	Conductivity	us/cm	1515	1630	1488		
31.	Total Hardness (as CaCO ₃)	mg/l	190	173	175	200	600
32.	Sodium Adsorption Ratio		8.1	10.7	8.8		
33.	Total Fixed Dissolved Solids	mg/l	810	1660	882		
34.	Boron (as B)	mg/l	0.577	0.8	BDL	0.5	1.0
35.	%Na	mg/l	-	80	76		

Table-3: Analysis results of groundwater samples - Tubewell near new canal Reservoir inside M/s Malbros International Pvt. Ltd, Mansoorwal, Zira, Ferozepur (Depth: 600-650 ft)

Sr. No	Parameter	Units	PBTI Lab, Mohali	Shriram Institute Lab, Delhi	PPCB Lab	Standards as per IS: 10500: 2012	
						Acceptable limit	Permissible limit
1.	pH		7	8.0	7.6	6.5-8.5	No relaxation
2.	Total Suspended Solids (TSS)	mg/l	4.6	4	BDL		
3.	Total Dissolved Solids (TDS)	mg/l	1605	1545	1567	500	2000
4.	Biochemical Oxygen Demand (BOD ₃ at 27°C)	mg/l	<1	Not Detected	BDL		
5.	Chemical Oxygen Demand (COD) Total	mg/l	9	12	8		
6.	Faecal Coliform	MPN/100 ml	<1	900 (Organism)	BDL		
7.	Nickel (as Ni)	mg/l	BDL (MDL 0.005)	Not Detected	BDL	0.02	No relaxation
8.	Zinc (as Zn)	mg/l	BDL (MDL 0.005)	0.02	BDL	5	15
9.	Copper (as Cu)	mg/l	BDL (MDL 0.005)	0.01	BDL	0.05	1.5
10.	Lead (as Pb)	mg/l	BDL (MDL 0.005)	Not Detected	BDL	0.01	No relaxation
11.	Chromium (as Cr)	mg/l	BDL (MDL)	Not Detected	BDL	0.05	No relaxation

Sr. No	Parameter	Units	PBTI Lab, Mohali	Shriram Institute Lab, Delhi	PPCB Lab	Standards as per IS: 10500: 2012	
						Acceptable limit	Permissible limit
			0.005)				
12.	Iron (as Fe)	mg/l	BDL (MDL 0.01)	0.1	BDL	0.3	No relaxation
13.	Total Kjeldahi Nitrogen (TKN)	mg/l	0.08	0.9	BDL		
14.	Ammonical Nitrogen	mg/l	BDL (MDL : 0.5)	0.3	BDL	0.5	No relaxation
15.	Arsenic (As)	mg/l	BDL (MDL 0.005)	Not Detected	BDL	0.01	0.5
16.	Mercury (as Hg)	mg/l	BDL (MDL 0.005)	Not Detected	BDL	0.001	No relaxation
17.	Cadmium (as Cd)	mg/l	BDL (MDL 0.001)	Not Detected	BDL	0.003	No relaxation
18.	Fluoride (as F)	mg/l	1.35	1.2	0.99	1.0	1.5
19.	Total Phosphate	mg/l	0.6	0.06	0.6		
20.	Chloride (as Cl)	mg/l	178	167	179	250	1000
21.	Sulphate (as SO ₄)	mg/l	240	390	354	200	400
22.	Turbidity	NTU	1.06	1	BDL	1	5
23.	Total Coliform	MPN/100 ml	348	1100 (Organism)	170	Shall not be detectable	
24.	Nitrate (as NO ₃)	mg/l	6.6	2	2.72	45	No relaxation
25.	Alkalinity (as CaCO ₃)	mg/l	785	703	706	200	600
26.	Sodium (as Na)	mg/l	345	528	536		
27.	Potassium (as K)	mg/l	5.8	7	4.8		
28.	Calcium (as Ca)	mg/l	22	34	25	75	200
29.	Magnesium (as Mg)	mg/l	28	22	21	30	100
30.	Conductivity	us/cm	2520	2510	2223		
31.	Total Hardness (as CaCO ₃)	mg/l	170	173	148	200	600
32.	Sodium Adsorption Ratio		11.5	11	19.2		
33.	Total Fixed Dissolved Solids	mg/l	1503	1449	1332		
34.	Boron (as B)	mg/l	1.27	1.8	BDL	0.5	1.0
35.	%Na	mg/l	-	81	88		

Table-4: Analysis results of groundwater samples – Tubewell near bottling plant inside M/s Malbros International Pvt. Ltd, Mansoorwal, Zira, Ferozepur (Depth: 600-650 ft)

Sr. No	Parameter	Units	PBTI Lab, Mohali	Shriram Institute Lab, Delhi	PPCB Lab	Standards as per IS: 10500: 2012	
						Acceptable limit	Permissible limit
1.	pH		7.20	8.1	7.9	6.5-8.5	No relaxation
2.	Total Suspended Solids (TSS)	mg/l	5.2	3	BDL		
3.	Total Dissolved Solids (TDS)	mg/l	1023	1208	1022	500	2000
4.	Biochemical Oxygen Demand (BOD ₃ at 27°C)	mg/l	<1	Not Detected	BDL		
5.	Chemical Oxygen Demand (COD) Total	mg/l	5	8	BDL		
6.	Faecal Coliform	MPN/100 ml	<1	542 (Organism)	BDL		
7.	Nickel (as Ni)	mg/l	0.009	Not Detected	BDL	0.02	No relaxation
8.	Zinc (as Zn)	mg/l	BDL (MDL 0.005)	0.02	BDL	5	15
9.	Copper (as Cu)	mg/l	BDL (MDL 0.005)	0.01	BDL	0.05	1.5
10.	Lead (as Pb)	mg/l	BDL (MDL 0.005)	Not Detected	BDL	0.01	No relaxation
11.	Chromium (as Cr)	mg/l	BDL (MDL 0.005)	Not Detected	BDL	0.05	No relaxation
12.	Iron (as Fe)	mg/l	0.02	0.06	BDL	0.3	No relaxation
13.	Total Kjeldahi Nitrogen (TKN)	mg/l	1	1.2	BDL		
14.	Ammonical Nitrogen	mg/l	BDL (MDL : 0.2)	0.3	BDL	0.5	No relaxation
15.	Arsenic (As)	mg/l	BDL (MDL 0.005)	0.006	BDL	0.01	0.5
16.	Mercury (as Hg)	mg/l	BDL (MDL 0.005)	Not Detected	BDL	0.001	No relaxation
17.	Cadmium (as Cd)	mg/l	BDL (MDL 0.001)	Not Detected	BDL	0.003	No relaxation
18.	Fluoride (as F)	mg/l	0.62	0.7	0.38	1.0	1.5
19.	Total Phosphate	mg/l	0.3	0.05	0.6		
20.	Chloride (as Cl)	mg/l	111	114	121	250	1000
21.	Sulphate (as SO ₄)	mg/l	215	437	254	200	400
22.	Turbidity	NTU	0.69	1	BDL	1	5
23.	Total Coliform	MPN/100	11	1700	BDL	Shall not be	

Sr. No	Parameter	Units	PBTI Lab, Mohali	Shriram Institute Lab, Delhi	PPCB Lab	Standards as per IS: 10500: 2012	
						Acceptable limit	Permissible limit
		ml		(Organism)		detectable	
24.	Nitrate (as NO ₃)	mg/l	2.8	Not Detected	0.81	45	No relaxation
25.	Alkalinity (as CaCO ₃)	mg/l	240	245	250	200	600
26.	Sodium (as Na)	mg/l	223	340	288		
27.	Potassium (as K)	mg/l	3.2	4	2.8		
28.	Calcium (as Ca)	mg/l	22	16	16	75	200
29.	Magnesium (as Mg)	mg/l	12	12	12	30	100
30.	Conductivity	us/cm	1628	1685	1456		
31.	Total Hardness (as CaCO ₃)	mg/l	105	92	89	200	600
32.	Sodium Adsorption Ratio		9.4	13.9	13.3		
33.	Total Fixed Dissolved Solids	mg/l	976	1161	869		
34.	Boron (as B)	mg/l	0.47	0.6	0.40	0.5	1.0
35.	%Na	mg/l	-	88	87		

Table-5: Analysis results of groundwater samples – Tubewell near effluent treatment plant inside M/s Malbros International Pvt. Ltd, Mansoorwal, Zira, Ferozepur (Depth: 600-650 ft)

Sr. No	Parameter	Units	PBTI Lab, Mohali	Shriram Institute Lab, Delhi	PPCB Lab	Standards as per IS: 10500: 2012	
						Acceptable limit	Permissible limit
1.	pH		7.4	8.1	7.8	6.5-8.5	No relaxation
2.	Total Suspended Solids (TSS)	mg/l	1.6	Not Detected	BDL		
3.	Total Dissolved Solids (TDS)	mg/l	553	670	599	500	2000
4.	Biochemical Oxygen Demand (BOD ₅ at 27°C)	mg/l	<1	2	BDL		
5.	Chemical Oxygen Demand (COD) Total	mg/l	2	16	BDL		
6.	Faecal Coliform	MPN/100 ml	240 x 10 ¹	345 (Organism)	BDL		
7.	Nickel (as Ni)	mg/l	BDL (MDL 0.005)	Not Detected	BDL	0.02	No relaxation
8.	Zinc (as Zn)	mg/l	BDL (MDL 0.005)	0.04	BDL	5	15
9.	Copper (as Cu)	mg/l	BDL (MDL 0.005)	Not Detected	BDL	0.05	1.5
10.	Lead (as Pb)	mg/l	BDL	Not	BDL	0.01	No

Sr. No	Parameter	Units	PBTI Lab, Mohali	Shriram Institute Lab, Delhi	PPCB Lab	Standards as per IS: 10500: 2012	
						Acceptable limit	Permissible limit
			(MDL 0.005)	Detected			relaxation
11.	Chromium (as Cr)	mg/l	BDL (MDL 0.005)	Not Detected	BDL	0.05	No relaxation
12.	Iron (as Fe)	mg/l	BDL (MDL : 0.01)	0.03	BDL	0.3	No relaxation
13.	Total Kjeldahi Nitrogen (TKN)	mg/l	0.6	0.8	BDL		
14.	Ammonical Nitrogen	mg/l	BDL (MDL : 0.5)	0.1	BDL	0.5	No relaxation
15.	Arsenic (As)	mg/l	0.009	0.01	BDL	0.01	0.5
16.	Mercury (as Hg)	mg/l	BDL (MDL 0.005)	Not Detected	BDL	0.001	No relaxation
17.	Cadmium (as Cd)	mg/l	BDL (MDL 0.001)	Not Detected	BDL	0.003	No relaxation
18.	Fluoride (as F)	mg/l	1.11	0.9	0.71	1.0	1.5
19.	Total Phosphate	mg/l	0.5	0.1	BDL		
20.	Chloride (as Cl)	mg/l	36	34	39	250	1000
21.	Sulphate (as SO ₄)	mg/l	130	139	120	200	400
22.	Turbidity	NTU	BDL (MDL : 0.5)	Not Detected	BDL	1	5
23.	Total Coliform	MPN/100 ml	542 x 10 ¹	900 (Organism)	540	Shall not be detectable	
24.	Nitrate (as NO ₃)	mg/l	4.7	Not Detected	2.2	45	No relaxation
25.	Alkalinity (as CaCO ₃)	mg/l	315	291	308	200	600
26.	Sodium (as Na)	mg/l	80	244	204		
27.	Potassium (as K)	mg/l	2	3	1.8		
28.	Calcium (as Ca)	mg/l	8	4	6	75	200
29.	Magnesium (as Mg)	mg/l	3	4	3	30	100
30.	Conductivity	us/cm	992	1024	872		
31.	Total Hardness (as CaCO ₃)	mg/l	32	26	30	200	600
32.	Sodium Adsorption Ratio		6.1	19.2	16.3		
33.	Total Fixed Dissolved Solids	mg/l	489	640	510		
34.	Boron (as B)	mg/l	0.48	0.6	BDL	0.5	1.0
35.	%Na	mg/l	-	95	93		

Table-6: Analysis results of groundwater samples – Tubewell near transport office inside M/s Malbros International Pvt. Ltd, Mansoorwal, Zira, Ferozepur (Depth: 600-650 ft, sample was collected at a depth of 150 ft)

Sr. No	Parameter	Units	PBTI Lab, Mohali	Shriram Institute Lab, Delhi	PPCB Lab	Standards as per IS: 10500: 2012	
						Acceptable limit	Permissible limit
1.	pH		7.50	8.1	7.8	6.5-8.5	No relaxation
2.	Total Suspended Solids (TSS)	mg/l	447	160	486		
3.	Total Dissolved Solids (TDS)	mg/l	798	784	777	500	2000
4.	Biochemical Oxygen Demand (BOD ₃ at 27°C)	mg/l	<1	6	BDL		
5.	Chemical Oxygen Demand (COD) Total	mg/l	28	48	27		
6.	Faecal Coliform	MPN/100 ml	<1	940 (Organism)	BDL		
7.	Nickel (as Ni)	mg/l	BDL (MDL 0.005)	Not Detected	BDL	0.02	No relaxation
8.	Zinc (as Zn)	mg/l	0.01	0.01	BDL	5	15
9.	Copper (as Cu)	mg/l	BDL (MDL 0.005)	Not Detected	BDL	0.05	1.5
10.	Lead (as Pb)	mg/l	BDL (MDL 0.005)	Not Detected	BDL	0.01	No relaxation
11.	Chromium (as Cr)	mg/l	BDL (MDL 0.005)	Not Detected	BDL	0.05	No relaxation
12.	Iron (as Fe)	mg/l	0.69	0.6	1.13	0.3	No relaxation
13.	Total Kjeldahi Nitrogen (TKN)	mg/l	1	1.2	2.6		
14.	Ammonical Nitrogen	mg/l	BDL (MDL 0.2)	0.4	1.96	0.5	No relaxation
15.	Arsenic (As)	mg/l	0.009	Not Detected	BDL	0.01	0.5
16.	Mercury (as Hg)	mg/l	BDL (MDL 0.0005)	Not Detected	BDL	0.001	No relaxation
17.	Cadmium (as Cd)	mg/l	BDL (MDL 0.001)	Not Detected	BDL	0.003	No relaxation
18.	Fluoride (as F)	mg/l	0.1	1.4	0.27	1.0	1.5
19.	Total Phosphate	mg/l	0.5	0.8	1.4		
20.	Chloride (as Cl)	mg/l	49	48	55	250	1000
21.	Sulphate (as SO ₄)	mg/l	185	166	134	200	400
22.	Turbidity	NTU	177	196	140	1	5
23.	Total Coliform	MPN/100 ml	161	14000 (Organism)	110	Shall not be detectable	

Sr. No	Parameter	Units	PBTI Lab, Mohali	Shriram Institute Lab, Delhi	PPCB Lab	Standards as per IS: 10500: 2012	
						Acceptable limit	Permissible limit
24.	Nitrate (as NO ₃)	mg/l	5.6	Not Detected	0.43	45	No relaxation
25.	Alkalinity (as CaCO ₃)	mg/l	355	322	322	200	600
26.	Sodium (as Na)	mg/l	79.2	251	244		
27.	Potassium (as K)	mg/l	3	3	4		
28.	Calcium (as Ca)	mg/l	12	6	9	75	200
29.	Magnesium (as Mg)	mg/l	3.4	5	3	30	100
30.	Conductivity	us/cm	1167	1230	1044		
31.	Total Hardness (as CaCO ₃)	mg/l	44	35	37	200	600
32.	Sodium Adsorption Ratio		5.2	16.9	17.3		
33.	Total Fixed Dissolved Solids	mg/l	632	802	661		
34.	Boron (as B)	mg/l	0.59	1.1	0.4	0.5	1.0
35.	%Na	mg/l		93	93		

2.2 Discussion on the analysis results of ground water samples

2.2.1 Ground water sample collected from borewell installed in the premises of Samaadhi Bhagat Baba Duni Chand Ji in Village Mahian Wala Kalan, Zira.

The analysis results indicate that the values of parameters namely F.Coli, T.Coli and Sulphate have been found as 348-790 MPN/100 ml, 430-2400 MPN/100 ml and 222-413 mg/l, respectively, which are higher than the permissible limits as ND, ND and 400 mg/l, respectively. The values of TSS, BOD and COD have been found negligible (TSS: 2-3 mg/l, BOD: <1 mg/l and COD: 4-8 mg/l). The value of TDS has been found varied between 945-1024 mg/l, which is higher than the acceptable limits of 500 mg/l but within permissible limits of 2000 mg/l. All other parameters as mentioned in Table-1 are within the permissible limits. The value of Sulphate (413 mg/l) has been found marginally higher than the permissible limits of 400 mg/l.

The probable reasons for higher values of F.Coli and T.Coli in the ground water samples are due to faecal contamination, which may be due to improper handling of faecal waste (domestic waste).

2.2.2 Ground water sample collected from borewell near parking area of M/s Malbros International Pvt. Ltd, Mansoorwal, Zira, Ferozepur

The perusal of analysis results as mentioned in Table-2 given above, indicate that the values of parameters namely TSS, COD, BOD, F.Coli, T.Coli, Lead, Iron and Turbidity have been found varied between 730-824 mg/l, 18-36 mg/l, BDL-4 mg/l, 94-542 MPN/100 ml, 720-940 MPN/100 ml, BDL-0.08 mg/l, 0.54-1.3 mg/l and 190-820 mg/l, respectively. Since there is insignificant value of BOD in the ground water sample, as such, the higher value of TSS, COD and Turbidity in the ground water sample may be due to presence of inorganic compounds/constituents in the ground water. The higher value of Lead and Iron in the ground water sample may be due

to iron fitting in the pipeline laid for abstraction of ground water. The higher value of T.Coli and F.Coli in ground water sample may be due to faecal contamination in ground water, the probable reason for the same may be due to contamination of faecal waste discharge.

2.2.3 Ground water sample collected from tubewell near new canal reservoir inside M/s Malbros International Pvt. Ltd, Mansoorwal, Zira, Ferozepur

The analysis results of ground water samples as mentioned in Table-3 given above, indicate that the values of TSS, BOD, COD, T.Coli, Alkalinity and Boron have been observed to be BDL-4.6 mg/l, BDL-<1 mg/l, 8-12 mg/l, 170-1100 MPN/100 ml, 703-785 mg/l and BDL-1.8 mg/l, respectively. The values of TSS, BOD and COD are insignificant. The value of F.Coli determined by M/s Shriram Institute Lab, Delhi, mentioned as 900 MPN/100 ml may be neglected because the value of said parameter as determined by PBTI Lab and PPCB Lab has been determined as <1 and BDL, respectively and are matching to each other. The higher values of Alkalinity (703-785 mg/l) and Boron (1.27-1.80 mg/l) in ground water sample may be due to geogenic reasons. The higher value of T.Coli, which has been observed as 170-1100 MPN/100 ml may be due to domestic sources.

2.2.4 Ground water sample collected from tubewell near bottling plant inside M/s Malbros International Pvt. Ltd, Mansoorwal, Zira, Ferozepur

The analysis results of ground water samples as mentioned in Table-4 given above, indicate that the values of TSS, BOD, COD, T.Coli and Sulphate have been observed to be BDL-5.2 mg/l, BDL-<1 mg/l, BDL-8 mg/l, BDL-11 MPN/100 ml and 215-437 mg/l, respectively. The values of TSS, BOD and COD are insignificant. The value of F.Coli and T.Coli determined by M/s Shriram Institute Lab, Delhi, mentioned as 542 MPN/100 ml and 1700 MPN/100 ml, respectively, may be neglected because the value of said parameters as determined by PBTI Lab and PPCB Lab are F.Coli: <1 and BDL and T.Coli: 11 and BDL, respectively and the same are matching to each other. The value of Sulphate (437 mg/l) has been found marginally higher than the permissible limits of 400 mg/l.

These analysis results indicate that there is insignificant contamination in ground water due to F.Coli parameter and organic parameters (BOD and COD).

2.2.5 Ground water sample collected from tubewell near effluent treatment plant inside M/s Malbros International Pvt. Ltd, Mansoorwal, Zira, Ferozepur

The analysis results of ground water samples as mentioned in Table-5 given above, indicate that the values of BOD, COD, F.Coli and T.Coli have been observed to be BDL-2 mg/l, BDL-16 mg/l, 345-2400 MPN/100 ml and 900-5420 MPN/100 ml, respectively. The higher value of F.Coli and T.Coli indicate that there is faecal contamination in ground water which may be due to domestic sources. The contribution of lower concentration of BOD and COD may be due to presence of F.Col and T.Coli parameters in the domestic sources.

2.2.6 Ground water sample collected from tubewell near transport office inside M/s Malbros International Pvt. Ltd, Mansoorwal, Zira, Ferozepur

The analysis results of ground water samples as mentioned in Table-6 given above, indicate that the values of TSS, BOD, COD, F.Coli, Iron, Turbidity, T.Coli and Boron have been observed to be 160-486 mg/l, BDL-6 mg/l, 27-48 mg/l, BDL-940 MPN/100 ml, 0.6-1.13 mg/l, 140-196 mg/l, 110-14000 MPN/100 ml and 0.4-1.1 mg/l, respectively. Since there is insignificant value of BOD in the ground water sample, as such, the higher value of TSS, COD and Turbidity in the ground water sample may be due to presence of inorganic compounds/constituents in the ground water. The higher value of Iron in the ground water sample may be due to iron fitting in the pipeline laid for abstraction of ground water. The value of Boron in ground water sample is marginally higher than permissible value and it may be due to geogenic reasons. The value of F.Coli and T.Coli determined by M/s Shriram Institute Lab, Delhi, mentioned as 940 MPN/100 ml and 14000 MPN/100 ml, respectively, which may be neglected as the values of these parameters as analyzed by PPCB Lab and PBTI are F.Coli: BDL, T.Coli: 110 MPN/100 ml and F.Coli: <1 MPN/100 ml, T.Coli:, 161 MPN/100 ml, respectively, which are almost matching to each other and these values of said parameters may be considered for assessing the ground water quality.

From the above analysis results, it has been observed that the values of F.Coli and BOD are insignificant. The higher value of COD (27-48 mg/l), TSS (160-486 mg/l) and Turbidity (140-196 mg/l) may be due to inorganic compounds/constituents. The higher value of Iron (0.6-1.13 mg/l) may be due to iron fitting in the pipeline laid for abstraction of ground water. The slight higher value of Boron (1.1 mg/l) as compared to permissible limits of 1.0 mg/l in ground water sample may be due to geogenic reasons.

2.3 Collection of ground water, fuel ash and soil samples by Department of Agriculture and their analysis results

2.3.1 Ground water sample collected by Department of Agriculture from borewell in parking area of the industry and its analysis results

Department of Agriculture has informed that ground water sample was collected from borewell/tubewell installed in parking area of the industry on 18.8.2022 and the sample was divided into 04 parts, out of which 01 part was delivered to farmers, 01 part has been retained by the department, 01 part of sample was sent to PAU Ludhiana and 01 part of sample was sent to soil testing laboratory, Faridkot for analysis of various parameters.

PAU Ludhiana has submitted analysis results of part of ground water sample (**Annexure-4A**) and the same are mentioned **Table-7** given below.

Table-7: The analysis results of ground water sample analyzed by PAU, Ludhiana

Lab No.	Depth	Parameters in milli equivalent per litre			Ca-Mg	RSC	Cond.	Category of water	Gypsum (Q/acre)	pH
		Carbo nate	Bi-carbo nate	Chlor ide						
Fe/18	-	Nil	8.2	3.0	3.5	4.7	1409	2	3.0	8.1

2.3.1.1 Discussion on the analysis results of part of ground water sample analyzed by PAU, Ludhiana

PAU, Ludhiana has submitted that the ground water can be used for light soil and incase, it is to be used for agriculture purposes on heavy soil, it may be used by mixing with canal water. It

has also been recommended by PAU, Ludhiana that incase canal water is not available, ground water can be used by adding Gypsum (fertilizer) @ 03 quintal/acres of land after every four waterings (irrigation).

2.3.2 Part of the ground water sample analyzed by soil testing laboratory, Faridkot

Part of the ground water sample collected from borewell installed in parking area of the industry was sent to soil testing laboratory, Faridkot for its analysis and the analysis results as submitted by the said laboratory are mentioned in **Annexure-4B** and the same are also mentioned in **Table-8**, given below.

Table-8: Analysis results of ground water sample analyzed by soil testing laboratory, Faridkot

Sr. No	Depth	Millequ				RSC	EC (μmho)	Category	Gypsum/acres	Remarks
		CO ₃	HCO ₃	Cl	Ca-Mg					
756	W-2	2.0	6.0	-	3.8	4.2	1440	No. 2	05 bags Gypsum / acre	--

2.3.2.1 Discussion on the analysis results

Soil testing laboratory, Faridkot has submitted that the ground water can be used for light soil and in case, it is to be used for agriculture purposes on heavy soil, it may be used by mixing with canal water. It has also been recommended by the said laboratory that in case canal water is not available, ground water can be used by adding Gypsum (fertilizer) @ 05 bags/acres of land after every four waterings (irrigation).

2.3.3 Fuel ash and soil samples collected by Deptt. of Agriculture and analyzed by PAU, Ludhiana and soil testing laboratory, Faridkot

Department of Agriculture has informed that 02 samples of fuel ash and 02 samples of soil were collected from different 04 locations outside the premises of the industry. Fuel ash samples were divided into 04 parts, out of which 01 part was given to the farmers, 01 part was retained by the department, 01 part was sent to PAU, Ludhiana and 01 part was sent to soil testing laboratory, Faridkot.

It has been informed that PAU, Ludhiana has not examined the fuel ash samples and submitted the comments mentioning "no need to check". The fuel ash samples, sent to soil testing laboratory, Faridkot, have been analyzed (marked as 1B and 2B) and the analysis results (Annexure-4C) are mentioned in **Table-9**. Soil sample collected from 02 locations were sent to 02 laboratories i.e PAU, Ludhiana and soil testing laboratory, Faridkot. The analysis results of soil samples analyzed by PAU, Ludhiana are mentioned in **Table-10**.

Table-9: Analysis results of fuel ash and soil sample analyzed by soil testing laboratory, Faridkot

Sample Code	pH	EC	OC	P	K	Zn	Cu	Fe	S	Mn
		Mmhos/cm	(%)	(ppm)						
1B	8.45	0.66	0.36	31.23	82.26	1.88	0.88	36.07	96.65	1.96
2B	9.02	0.51	0.32	81.67	107.53	1.20	0.42	10.65	67.16	4.53

3B	9.28	0.34	0.34	19.44	95.85	1.02	0.52	6.14	28.63	1.80
4B	8.96	0.53	0.60	32.38	77.81	1.516	1.09	71.00	88.09	5.03

Table-10: Analysis results of soil sample analyzed by PAU, Ludhiana

Sample No.	Field No.	pH	EC (millmho)/cm	Organic Carbon	Phosphorus	Potash
44	1	8.3	0.46	0.360	>20.4	300
45	2	9.1	0.47	0.150	>20.4	270

These analysis results are mentioned at **Annexure- 4D**

2.3.3.1 Discussion on the analysis results of fuel ash and soil samples

2.3.3.1(a) Analysis results submitted by soil testing laboratory, Faridkot (1B to 4B)

Department of Agriculture has not submitted any comments on fuel ash samples (**1B & 2B**). On soil samples (**3B & 4B**) analyzed by said laboratory, Chief Agriculture officer, Ferozepur has submitted his comments dated 14.9.2022 (**Annexure- 4E**), wherein, it has been mentioned that due to high pH in soil samples, there is need to add green manure or organic manure. Further, it has been mentioned by Chief Agriculture officer, Ferozepur that in the soil samples analyzed by soil testing laboratory, Zira from the Mansoorwal Kalan and adjoining villages from time to time, the parameters have been found within the norms.

2.3.3.1(b) Analysis results of soil samples submitted by PAU, Ludhiana

PAU, Ludhiana has submitted that due to high pH in soil, there is need to add green manure or organic manure in the agriculture fields.

2.4 Illegal mining in the area

During the visit of the Monitoring Committee, the villagers informed that illegal mining has been done in the area adjoining to the industry. The District Mining Officer-cum-Executive Engineer, Deptt. of Drainage, Ferozepur submitted that the department has already identified the persons indulged in carrying out illegal mining in the area and notices under the Punjab Minor Mineral Rules, 2013 have been issued to the violators. The copies of the notices are annexed as per **Annexures-5A and 5B**.

2.5 Report of Deptt. of Animal Husbandry- Animal Death

During the visit of the Monitoring Committee, the villagers informed that their domestic animals have been died due to pollution caused by the industry. The Deptt. of Animal Husbandry informed that fodder samples were collected for analysis of parameters and it has been observed that nitrate content has been found in fodder which is injurious to animals. Copy of the report is annexed as per **Annexure-6**.

3.0 Overall Findings of the Monitoring Committee

Based on the discussion held with the officers of various departments, village panchayats and field visits made by the Monitoring Committee and collection of ground water samples, soil samples and reports submitted by the departments, the overall findings of the Monitoring Committee are as under.

1. The ground water sample collected from Samaadhi Bhagat Baba Duni Chand ji has been found containing faecal contamination, which may be due to domestic sources for its contamination.
2. The ground water sample collected from tubewell near parking area of the industry has been found containing faecal contamination may be due to domestic sources. The higher values of TSS, COD and Turbidity in the ground water samples due to presence inorganic compounds/ constituents in the ground. The higher values of Iron and Lead in the ground water samples may be due to iron fitting in the pipeline laid for abstraction of ground water.
3. The ground water samples collected from the tubewell installed near new canal reservoir inside the industry has been found contaminated due to T.Coli and domestic source may be a source of contributing T.Coli. The higher values of Alkanity and Boron have been found due to geogenic conditions.
4. There is insignificant contamination in ground water in the tubewell near bottling plant inside the industry due to insignificant values of F.Coli parameter and organic parameters (BOD and COD).
5. The higher value of F.Coli and T.Coli found in the ground water samples collected from tubewell installed near effluent treatment plant inside the industry may be due to faecal contamination in ground water, which may be due to domestic sources. The contribution of lower concentration of BOD and COD may also be due to presence of F.Col and T.Coli parameters.
6. The higher value of COD, TSS and Turbidity in the ground water samples collected from the tubewell near transport office inside the industry may be due to inorganic compounds/constituents. The higher value of Iron may be due to iron fitting in the pipeline laid for abstraction of ground water. The slight higher value of Boron in ground water sample may be due to geogenic reasons.
7. From the analysis results of ground water samples analyzed by all the three laboratories, indicate that ground water contamination is probably due to faecal contamination, which may be due to domestic sources. Possibility of discharge of industrial effluent in underground water is feeble as no such assessment from the analysis results has been found.
- 8(a) On the analysis results of ground water sample collected by Department of Agriculture and analyzed by PAU, Ludhiana and soil testing laboratory, Faridkot, it has been mentioned that the ground water can be used for light soil and in case, it is to be used for agriculture purposes on heavy soil, it may be used by mixing with canal water. It has also been recommended by PAU, Ludhiana and soil testing laboratory, Faridkot that in case canal water is not available, ground water can be used by adding Gypsum (fertilizer) as 2.5 to 03 quintal/acres of land after every four waterings (irrigation).
- 8(b) On the analysis results of soil samples analyzed by PAU Ludhiana and soil testing laboratory, Faridkot, it has been mentioned that due to high pH in soil samples, there is need to add green manure or organic manure. Further, it has been mentioned by Chief Agriculture officer, Ferozepur that in soil samples from Mansoorwal Kalan and adjoining villages, analyzed by soil testing laboratory, Zira from time to time, the parameters have been found within the norms.

- 8(c) Overall, Chief Agriculture officer, Ferozepur has mentioned in his report dated 14.9.2022 (**Annexure-4E**) that the quality of soil and yield of crop in the adjoining area of the industry are not being affected due to any discharge of the industry.
9. Deptt. of Mining-cum-Executive Engineer, Deptt. of Drainage, Ferozepur, has reported that the persons indulged in the illegal mining, have been identified and the violators have been issued notices under the Punjab Minor Mineral Rules, 2013 and action is under process.
10. Deptt. of Animal Husbandry has reported that nitrate content found in the fodder sample is injurious to the health of animals.

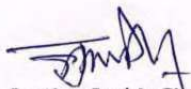
The report is sent to the Deputy Commissioner, Ferozepur and Punjab Pollution Control Board, Patiala to take further necessary action in the matter.



Sant Balbir Singh Seechewal



S.C. Agrawal



Justice Jasbir Singh
Former Judge, Punjab & Haryana
High Court and now as Chairman of
the Monitoring Committee

PUNJAB POLLUTION CONTROL BOARD VATAVARAN BHAVAN,
NABHA ROAD, PATIALA
GROUND WATER REPORT

1. Laboratory Sample No.	GW 129/132 H.O Lab/ G.W. Monitoring/2022
2. U.R Number	U.R. JI 7045/8000000005238
3. Name of Industry	Ground Water sample collected from the premises of M/s Malbro Industrial (P) Ltd, Manseer Wala, Zira, Ferozepur, Fardkot
4. Name of Sample collecting Officer	Fr. Aushpreet Singh, AEE
5. Designation of authorizing Test	EE, RO, Fardkot
6. Date & Time of Sample collection	19.08.2022
7. Date & Time of Sample receipt in Lab	20.08.2022
8. Period of Analysis	20.08.2022 to 08.09.2022
9. Test Methods	As per relevant parts of IS-3025: Methods of APHA

Results

As per Annexure-Attached

--End of Report--

Scientific Officer

Endst. No. 19438-40

DL 13-9-22

A copy of the above is forwarded to the:-

1. The Chief Environment Engineer (Water), Punjab Pollution Control Board, Ludhiana
2. The Senior Environment Engineer, Punjab Pollution Control Board, Zonal Office, Bathinda
3. The Environment Engineer, Punjab Pollution Control Board, Regional Office, Fardkot

Asst. Scientific Officer

C/W Report 2021

C/W Report 2021

EW 129-132

Sr. No.	Parameters	Tubewell near new canal Reservoir inside the industry	Tube well near Bottling Plant inside the industry	Tubewell near water treatment plant inside the industry	Tubewell near transform office inside the industry
1.	pH	7.6	7.9	7.8	7.8
2.	EC	2223	1456	872	1044
3.	TSS mg/l	BDL	BDL	BDL	486
4.	TDS mg/l	1567	1022	599	777
5.	TFS mg/l	1332	869	510	661
6.	COD mg/l	8	BDL	BDL	27
7.	BOD mg/l	BDL	BDL	BDL	BDL
8.	Turb NTU	BDL	BDL	BDL	BDL
9.	T.H mg/l	BDL	BDL	BDL	BDL
10.	Ca mg/l	148	89	30	140
11.	Mg mg/l	25	16	6	37
12.	F mg/l	21	12	3	9
13.	NO3 mg/l	0.99	0.38	0.71	0.27
14.	Cl mg/l	2.72	0.81	2.2	0.43
15.	SO4 mg/l	179	121	39	55
16.	TAlka	354	254	120	134
17.	Ammon.N	706	250	308	322
18.	Na mg/l	BDL	BDL	BDL	1.96
19.	K mg/l	536	288	204	244
20.	TKN	4.8	2.8	1.8	4
21.	PO4 mg/l	BDL	BDL	BDL	2.6
22.	SAR	0.6	0.6	BDL	1.4
23.	%Na	19.2	13.3	16.3	17.3
24.	Fe mg/l	88	87	93	93
25.	T.Coli MPN/100 ml	BDL	BDL	BDL	1.13
26.	F.Coli MPN100 ml	170	BDL	540	110
27.	B mg/l	BDL	BDL	BDL	BDL
		BDL	0.40	BDL	0.4

Note: 1) Zn, As, Hg, Ni, Cu, T.Cr, Cd, & Pb were BDL.
2) BDL means below method Detection Limit.

Noted

**PUNJAB POLLUTION CONTROL BOARD VATAVARAN BHAVAN,
NABHA ROAD, PATIALA
GROUND WATER REPORT**

- | | |
|--|---|
| 1. Laboratory Sample No. | GW 127-128/ H.O.Lab/ G.W. Monitoring/2022 |
| 2. ULR Number | ULR-TC70451800000005237 |
| 3. Name of Industry | Ground Water sample collected From different locations of Tehsil, Zira Distt, Ferozepur |
| 4. Name of Sample collecting Officer | Er. Aushpreet Singh, AEE |
| 5. Designation of authorizing Test | EE RO, Faridkot |
| 6. Date & Time of Sample collection | 18.08.2022 |
| 7. Date & Time of Sample receipt in Lab. | 19.08.2022 |
| 8. Period of Analysis | 19.08.2022 to 08.09.2022 |
| 9. Test Methods | As per relevant parts of IS:3025/ Methods of APHA |

Results

Sr. no.	parameters	Borewell installed in village Mohianwala Kalan, Zira, Ferozpur	Borewell near Parking area of M/s Malbrus Industrial pvt. Ltd. Mansoorwala, Zira, Ferozpur
1	pH	7.5	7.7
2	Conductivity	1422	1488
3	TSS mg/l	BDL	824
4	TDS mg/l	945	960
5	TFS mg/l	804	882
6	COD mg/l	6	23
7	BOD mg/l	BDL	BDL
8	Turbidity NTU	BDL	190
9	T.H as CaCO ₃	106	175
10	Ca mg/l	26	28
11	Mg mg/l	9	25
12	F mg/l	0.7	0.69
13	NO ₃ as N mg/l	3.33	10.2
14	Cl mg/l	101	77
15	SO ₄ mg/l	234	292
16	TAlk as CaCO ₃ mg/l	250	395
17	Ammonical Nitrogen mg/l	BDL	0.4
18	Na mg/l	272	268
19	K mg/l	3.2	6
20	TKN	BDL	0.9
21	Phosphate mg/l	BDL	0.6
22	SAR	11.5	8.8
23	%Na	83	76
24	Fe mg/l	0.11	0.66
25	Zn mg/l	BDL	0.10
26	Boron mg/l	0.4	BDL
27	T. coli MPN/100 ml	430	720
28	F.coli MPN/100 ml	BDL	94

Note: 1) As, Hg, Ni, Cu, T.Cr, Cd, & Pb were BDL.
2) BDL means below method Detection Limit.

End of Report--

A. Singh
Scientific Officer
13/9/22

Endst. No: 19444-46

Dt. 13-9-22

A copy of the above is forwarded to the:-

1. The Chief Environmental Engineer (Water), Punjab Pollution Control Board, Ludhiana
2. The Senior Environment Engineer, Punjab Pollution Control Board, Zonal Office, Bathinda.
3. The Environment Engineer, Punjab Pollution Control Board, Regional Office -Faridkot.

A. Singh
Asst. Scientific Officer
13/9/22

o/c

Punjab Biotechnology Incubator

(Department of Science, Technology & Environment, GoP)

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An NABL Accredited State Analytical Agency



TC-6117

Approved | FSSAI Empanelled | EIC Approved | APEDA Approved | PPCB Approved | Notified State Water Lab - GoP | Notified Under EPA - GoI



No.PBTI/FA0/200822/001536

1594

Dated: 31/08/22

ULR : TC611722000001462F

TEST REPORT

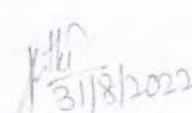
Sample Registration No. : PBTI/FA0/200822/001536
 Sample code given by customer : Borewell Installed in Village Mahian Waia Kalan, Zira, Ferozepur, 1-A to 1-E

Issued to:

Punjab Pollution Control Board,
 Regional Office, Ferozepur Road, Dhara Singh Colony,
 Near St. No.2,
 Faridkot.
 PUNJAB

SAMPLE PARTICULARS

Your Ref. No. : Letter No. SPL/AEE-1/2, dt. 18/08/2022
 Date of Receipt : 19/08/2022
 Name/Nature of sample : Ground Water
 Sample code given by customer : Borewell Installed in Village Mahian Wala Kalan, Zira, Ferozepur, 1-A to 1-E
 Condition of the sample : Intact coded lac sealed sample under refrigerated and preserved conditions
 Brand name : NA
 Qty/Pkg. : 8.050L approx in plastic cans (2L X 4) and plastic container (50ml)
 Batch No.: : NA
 Date of Manufacture : : NA/NM
 Sampling Method : Sample not drawn by PBTI. Sample drawn by PPCB
 Test Start Date : 20/08/2022
 Test Completion Date : 31/08/2022


 Authorized Signatory

Punjab Biotechnology Incubator Lab

Employee Code: 16

Note:

1. The above results pertain only to the sample tested.
2. There is no addition, deviation or exclusion from the method mentioned.
3. The report shall not be used for advertising or any legal purpose without written permission from the Chief Executive Officer, Punjab Biotechnology Incubator.
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Revision No. 00 & 25.04.2019

Page No. 1/3

National Referral Lab for LMO/GMO Detection under Seeds Act 1966 | Referral Lab under Food Safety and Standards Act 2006

C-134, Industrial Focal Point, Phase-VIII, SAS Nagar (Mohali) : 160 071, Punjab, India

Phone : +91-172-5020893, 5093595, E-mail : pbt2005@yahoo.com

Website : www.pbtlabs.com, /pbt_dst



Dated :

ULR : TC61172200001462F

Sample Registration No.

: PBTI/FA0/200822/001536

Sample code given by customer

: Borewell Installed in Village Mahian Wala Kalan, Zira, Ferozepur, 1-A to 1-E

Test Results

S.No.	Parameter	Results	Units	Standard / Specification / Method Followed
1	pH	7.6		IS 3025 (Part 11)
2	Total Suspended Solids (TSS)	3	mg/l	IS 3025 (Part 17)
3	Total Dissolved Solids (TDS)	961	mg/l	IS 3025 (Part 16)
4	Biochemical Oxygen Demand (BOD ₃ at 27°C)	<1	mg/l	IS 3025 (Part 44)
5	Chemical Oxygen Demand (COD) Total	8	mg/l	IS 3025 (Part 58)
6	Faecal Coliform, MPN/100ml	7.9 x 10 ²	MPN/100ml	IS 1622: 1981
7	Nickel (as Ni)	BDL(MDL 0.005)	mg/l	APHA 3125 B By ICP-MS
8	Zinc (as Zn)	BDL(MDL 0.005)	mg/l	APHA 3125 B By ICP-MS
9	Copper (as Cu)	BDL(MDL 0.005)	mg/l	APHA 3125 B By ICP-MS
10	Lead (as Pb)	BDL(MDL 0.005)	mg/l	APHA 3125 B By ICP-MS
11	Chromium (as Cr)	BDL(MDL 0.005)	mg/l	APHA 3125 B By ICP-MS
12	Iron (as Fe)	0.06	mg/l	APHA 3125 B By ICP-MS
13	Total Kjeldahl Nitrogen (TKN)	1	mg/l	IS 3025 (Part 34)
14	Ammonia (NH ₃)	0.02	mg/l	IS 3025 (Part 34)
15	Arsenic (As)	BDL(MDL 0.005)	mg/l	APHA- 3125 B By ICP-MS
16	Mercury (as Hg)	BDL(MDL 0.0005)	mg/l	APHA- 3125 B By ICP-MS
17	Cadmium (as Cd)	BDL(MDL 0.001)	mg/l	APHA- 3125 B By ICP-MS
18	Fluoride (as F)	0.58	mg/l	IS 3025 (Part 60)
19	Total Phosphate	0.3	mg/l	APHA 4500-P
20	Chloride (as Cl)	97	mg/l	IS 3025 (Part 32)
21	Sulphate (as SO ₄)	222	mg/l	IS 3025 (Part 24)
22	Turbidity	2.2	NTU	IS 3025 (Part 10)
23	Total Coliform	2.4 x 10 ³	MPN/100 ml	IS 1622 : 1981
24	Nitrate (as NO ₃)	5.3	mg/l	IS 3025 (Part 34)



Dated :

ULR : TC611722000001462F

Sample Registration No.

: PBT/FA0/200822/001536

Sample code given by customer

: Borewell Installed in Village Mahian Wala Kalan, Zira, Ferozepur, 1-A to 1-E

Test Results

S.No.	Parameter	Results	Units	Standard / Specification / Method Followed
25	Alkalinity (as CaCO ₃)	274	mg/l	IS 3025 (Part 23)
26	Sodium (as Na)	272	mg/l	IS 3025 (Part 45)
27	Potassium (as K)	4.5	mg/l	IS 3025 (Part 45)
28	Calcium (as Ca)	28	mg/l	IS 3025 (Part 40)
29	Magnesium (as Mg)	8.7	mg/l	IS 3025 (part 46)
30	Conductivity	1483	us/cm	APHA 2510-B
31	Hardness Total (as CaCO ₃)	106	mg/l	IS 3025 (Part 21)
32	Sodium Adsorption Ratio	11.5		IS 11624: 1986
33	Total Fixed Dissolved Solids	845	mg/l	IS 3025 (Part 18)
34	Boron (as B)	0.51	mg/l	APHA- 3125 B By ICP-MS

BDL: Below Detection Limit

MDL: Method Detection Limit

Authorized Signatory

Punjab Biotechnology Incubator Lab



Punjab Biotechnology Incubator

(Department of Science, Technology & Environment, GoP)

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No.PBTI/FA0/200822/001537

11595

Dated : 31/08/22

ULR : TC611722000001463F

TEST REPORT

Sample Registration No. : PBTI/FA0/200822/001537
Sample code given by customer : Borewell Near Parking Area of M/s Malbros International Private Limited, Mansoorwala, Zira, Ferozepur, 2-A to 2-E

Issued to:

Punjab Pollution Control Board,
Regional Office, Ferozepur Road, Dhara Singh Colony,
Near St. No.2,
Faridkot,
PUNJAB

SAMPLE PARTICULARS

Your Ref. No. : Letter No. SPL/AEE-1/2, dt. 18/08/2022
Date of Receipt : 19/08/2022
Name/Nature of sample : Ground Water
Sample code given by customer : Borewell Near Parking Area of M/s Malbros International Private Limited, Mansoorwala, Zira, Ferozepur, 2-A to 2-E
Condition of the sample : Intact coded lac sealed sample under refrigerated and preserved conditions
Brand name : NA
Qty/Pkg. : 8.050L approx in plastic cans (2L X 4) and plastic container (50ml)
Batch No.: : NA
Date of Manufacture : : NA/NM
Sampling Method : Sample not drawn by PBTi. Sample drawn by PPCB
Test Start Date : 20/08/2022
Test Completion Date : 31/08/2022

31/08/2022
Authorized Signatory

Punjab Biotechnology Incubator Lab

Employee Code: 16

Note:

1. The above results pertain only to the sample tested.
2. There is no addition, deviation or exclusion from the method mentioned.
3. The report shall not be used for advertising or any legal purpose without written permission from the Chief Executive Officer, Punjab Biotechnology Incubator.
4. This report cannot be re-produced, except when in full, without the written permission from the Chief Executive Officer, Punjab Biotechnology Incubator.
5. Perishable samples will be destroyed after testing, others after one month from the date of issue of the report, unless otherwise agreed with the customer or as required by the applicable regulations.

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Revision No. 00 & 25.04.2019

Page No. 1/3

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C-134, Industrial Focal Point, Phase-VIII, SAS Nagar (Mohali) - 160 071, Punjab, India

Phone : +91-172-5020893, 5093595, E-mail : pbt2005@yahoo.com

Website : www.pbtlabs.com, /pbt_dst



Dated :

ULR : TC61172200001463F

Sample Registration No.

: PBT/FA0/200822/001537

Sample code given by customer

: Borewell Near Parking Area of M/s Malbros International Private Limited,
Mansoorwala, Zira, Ferozepur, 2-A to 2-E

Test Results

S.No.	Parameter	Results	Units	Standard / Specification / Method Followed
1	pH	7.87		IS 3025 (Part 11)
2	Total Suspended Solids (TSS)	730	mg/l	IS 3025 (Part 17)
3	Total Dissolved Solids (TDS)	944	mg/l	IS 3025 (Part 16)
4	Biochemical Oxygen Demand (BOD ₃ at 27°C)	2	mg/l	IS 3025 (Part 44)
5	Chemical Oxygen Demand (COD) Total	18	mg/l	IS 3025 (Part 58)
6	Faecal Coliform, MPN/100ml	3.4 x 10 ²	MPN/100ml	IS 1622: 1981
7	Nickel (as Ni)	BDL(MDL 0.005)	mg/l	APHA 3125 B By ICP-MS
8	Zinc (as Zn)	0.05	mg/l	APHA 3125 B By ICP-MS
9	Copper (as Cu)	0.12	mg/l	APHA 3125 B By ICP-MS
10	Lead (as Pb)	0.04	mg/l	APHA 3125 B By ICP-MS
11	Chromium (as Cr)	BDL(MDL 0.005)	mg/l	APHA 3125 B By ICP-MS
12	Iron (as Fe)	0.54	mg/l	APHA 3125 B By ICP-MS
13	Total Kjeldahl Nitrogen (TKN)	1	mg/l	IS 3025 (Part 34)
14	Ammonia (NH ₃)	0.02	mg/l	IS 3025 (Part 34)
15	Arsenic (As)	0.009	mg/l	APHA- 3125 B By ICP-MS
16	Mercury (as Hg)	BDL(MDL 0.0005)	mg/l	APHA- 3125 B By ICP-MS
17	Cadmium (as Cd)	BDL(MDL 0.001)	mg/l	APHA- 3125 B By ICP-MS
18	Fluoride (as F)	BDL(MDL0.1)	mg/l	IS 3025 (Part 60)
19	Total Phosphate	0.2	mg/l	APHA 4500-P
20	Chloride (as Cl)	73	mg/l	IS 3025 (Part 32)
21	Sulphate (as SO ₄)	216	mg/l	IS 3025 (Part 24)
22	Turbidity	212	NTU	IS 3025 (Part 10)
23	Total Coliform	7.9 x 10 ²	MPN/100 ml	IS 1622 : 1981
24	Nitrate (as NO ₃)	14.2	mg/l	IS 3025 (Part 34)
25	Alkalinity (as CaCO ₃)	435	mg/l	IS 3025 (Part 23)
26	Sodium (as Na)	259	mg/l	IS 3025 (Part 45)
27	Potassium (as K)	8.1	mg/l	IS 3025 (Part 45)
28	Calcium (as Ca)	30	mg/l	IS 3025 (Part 40)



Dated :

ULR : TC611722000001463F

Sample Registration No.

: PBT/FA0/200822/001537

Sample code given by customer

: Borewell Near Parking Area of M/s Malbros International Private Limited,
Mansoorwala, Zira, Ferozepur, 2-A to 2-E**Test Results**

S.No.	Parameter	Results	Units	Standard / Specification / Method Followed
29	Magnesium (as Mg)	28	mg/l	IS 3025 (part 46)
30	Conductivity	1515	us/cm	APHA 2510-B
31	Hardness Total (as CaCO ₃)	190	mg/l	IS 3025 (Part 21)
32	Sodium Adsorption Ratio	8.1		IS 11624: 1986
33	Total Fixed Dissolved Solids	810	mg/l	IS 3025 (Part 18)
34	Boron (as B)	0.577	mg/l	APHA- 3125 B By ICP-MS

BDL: Below Detection Limit

MDL: Method Detection Limit


Authorized Signatory

Punjab Biotechnology Incubator Lab



Punjab Biotechnology Incubator

(Department of Science, Technology & Environment, GoP)

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No.PBTI/FA0/200822/001539

7596

Dated : 31/08/22

TEST REPORT

ULR : TC611722000001481F

Sample Registration No. :

PBTI/FA0/200822/001539

Sample code given by customer :

Tubewell near new Coral Reservoir Inside the Industry, Depth- 600 feet-650 feet, 1-A to 1-E

Issued to:

Punjab Pollution Control Board,
Regional Office, Ferozepur Road, Dhara Singh Colony,
Near St. No.2,
Faridkot.
PUNJAB

SAMPLE PARTICULARS

Your Ref. No. : Letter No. SPL/AEE-1/2, dt. 19/08/2022

Date of Receipt : 20/08/2022

Name/Nature of sample : Ground Water

Sample code given by customer : Tubewell near new Coral Reservoir Inside the Industry, Depth- 600 feet-650 feet, 1-A to 1-E

Condition of the sample : Intact coded lac sealed sample under refrigerated and preserved conditions

Brand name : NA

Qty/Pkg. : 8.050L approx in plastic cans (2L X 4) and plastic container (50ml)

Batch No.: : NA

Date of Manufacture : : NA/NM

Sampling Method : Sample not drawn by PBTi. Sample drawn by PPCB

Test Start Date : 20/08/2022

Test Completion Date : 31/08/2022

Authorized Signatory

Punjab Biotechnology Incubator Lab

Employee Code: 16

Note:

1. The above results pertain only to the sample tested.
2. There is no addition, deviation or exclusion from the method mentioned.
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National Referral Lab for LMO/GMO Detection under Seeds Act 1966 | Referral Lab under Food Safety and Standards Act 2006

C-134, Industrial Focal Point, Phase-VIII, SAS Nagar (Mohali) - 160 071, Punjab, India

Phone : +91-172-5020893, 5093595, E-mail : pbt2005@yahoo.com

Website : www.pbttilabs.com, /pbt_dst



Dated :

ULR : TC611722000001481F

Sample Registration No. : PBT/FA0/200822/001539

Sample code given by customer : Tubewell near new Coral Reservoir Inside the Industry, Depth- 600 feet-650 feet, 1-A to 1-E

Test Results

S.No.	Parameter	Results	Units	Standard / Specification / Method Followed
1	pH	7		IS 3025 (Part 11)
2	Total Suspended Solids (TSS)	4.6	mg/l	IS 3025 (Part 17)
3	Total Dissolved Solids (TDS)	1605	mg/l	IS 3025 (Part 16)
4	Biochemical Oxygen Demand (BOD ₃ at 27°C)	<1	mg/l	IS 3025 (Part 44)
5	Chemical Oxygen Demand (COD) Total	9	mg/l	IS 3025 (Part 58)
6	Faecal Coliform, MPN/100ml	<1	MPN/100ml	IS 1622: 1981
7	Nickel (as Ni)	BDL(MDL 0.005)	mg/l	APHA 3125 B By ICP-MS
8	Zinc (as Zn)	BDL(MDL 0.005)	mg/l	APHA 3125 B By ICP-MS
9	Copper (as Cu)	BDL(MDL 0.005)	mg/l	APHA 3125 B By ICP-MS
10	Lead (as Pb)	BDL(MDL 0.005)	mg/l	APHA 3125 B By ICP-MS
11	Chromium (as Cr)	BDL(MDL 0.005)	mg/l	APHA 3125 B By ICP-MS
12	Iron (as Fe)	BDL(MDL 0.01)	mg/l	APHA 3125 B By ICP-MS
13	Total Kjeldahl Nitrogen (TKN)	0.8	mg/l	IS 3025 (Part 34)
14	Ammonia (NH ₃)	BDL (MDL:0.5)	mg/l	IS 3025 (Part 34)
15	Arsenic (As)	BDL(MDL 0.005)	mg/l	APHA- 3125 B By ICP-MS
16	Mercury (as Hg)	BDL(MDL 0.0005)	mg/l	APHA- 3125 B By ICP-MS
17	Cadmium (as Cd)	BDL(MDL 0.001)	mg/l	APHA- 3125 B By ICP-MS
18	Fluoride (as F)	1.35	mg/l	IS 3025 (Part 60)
19	Total Phosphate	0.6	mg/l	APHA 4500-P
20	Chloride (as Cl)	178	mg/l	IS 3025 (Part 32)
21	Sulphate (as SO ₄)	240	mg/l	IS 3025 (Part 24)
22	Turbidity	1.06	NTU	IS 3025 (Part 10)
23	Total Coliform	348	MPN/100 ml	IS 1622 : 1981
24	Nitrate (as NO ₃)	6.6	mg/l	IS 3025 (Part 34)



Dated :

ULR : TC611722000001481F

Sample Registration No. : PBTI/FA0/200822/001539

Sample code given by customer : Tubewell near new Coral Reservoir Inside the Industry, Depth- 600 feet-650 feet,
1-A to 1-E

Test Results

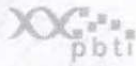
S.No.	Parameter	Results	Units	Standard / Specification / Method Followed
25	Alkalinity (as CaCO ₃)	785	mg/l	IS 3025 (Part 23)
26	Sodium (as Na)	345	mg/l	IS 3025 (Part 45)
27	Potassium (as K)	5.8	mg/l	IS 3025 (Part 45)
28	Calcium (as Ca)	22	mg/l	IS 3025 (Part 40)
29	Magnesium (as Mg)	28	mg/l	IS 3025 (part 46)
30	Conductivity	2520	us/cm	APHA 2510-B
31	Hardness Total (as CaCO ₃)	170	mg/l	IS 3025 (Part 21)
32	Sodium Adsorption Ratio	11.5		IS 11624: 1986
33	Total Fixed Dissolved Solids	1503	mg/l	IS 3025 (Part 18)
34	Boron (as B)	1.27	mg/l	APHA- 3125 B By ICP-MS

BDL:Below Detection Limit

MDL:Method Detection Limit

31/8/2022

Authorized Signatory
Punjab Biotechnology Incubator Lab



Punjab Biotechnology Incubator

(Department of Science, Technology & Environment, GoP)

A Component of Knowledge City, Mohali

An NABL Accredited State Analytical Agency



BIS Approved | FSSAI Empanelled | EIC Approved | APEDA Approved | PPCB Approved | Notified State Water Lab - GoP | Notified Under EPA - G



No.PBTI/FA0/200822/001540

1599

Dated : 31/08/2022

TEST REPORT

ULR : TC611722000001482F

Sample Registration No. : PBTI/FA0/200822/001540
 Sample code given by customer : Tubewell near Bottling Plant Inside the Industry, Depth- 600 feet-650 feet, 2-A to 2-E

Issued to:

Punjab Pollution Control Board,
 Regional Office, Ferozpur Road, Dhara Singh Colony,
 Near St. No.2,
 Faridkot.
 PUNJAB

SAMPLE PARTICULARS

Your Ref. No. : Letter No. SPL/AEE-1/2, dt. 19/08/2022
 Date of Receipt : 20/08/2022
 Name/Nature of sample : Ground Water
 Sample code given by customer : Tubewell near Bottling Plant Inside the Industry, Depth- 600 feet-650 feet, 2-A to 2-E
 Condition of the sample : Intact coded lac sealed sample under refrigerated and preserved conditions
 Brand name : NA
 Qty/Pkg. : 8.050L approx in plastic cans (2L X 4) and plastic container (50ml)
 Batch No.: : NA
 Date of Manufacture : : NA/NM
 Sampling Method : Sample not drawn by PBTi. Sample drawn by PPCB
 Test Start Date : 20/08/2022
 Test Completion Date : 31/08/2022

[Signature]
 31/8/2022

Authorized Signatory
 Punjab Biotechnology Incubator Lab
 Employee Code: 16

Note:

1. The above results pertain only to the sample tested.
2. There is no addition, deviation or exclusion from the method mentioned.
3. The report shall not be used for advertising or any legal purpose without written permission from the Chief Executive Officer, Punjab Biotechnology Incubator.
4. This report cannot be re-produced, except when in full, without the written permission from the Chief Executive Officer, Punjab Biotechnology Incubator.
5. Perishable samples will be destroyed after testing, others after one month from the date of issue of the report, unless otherwise agreed with the customer or as required by the applicable regulations.

Format No : PBTI/F/7.8/02
 Revision No. 00 & 25.04.2019

Page No. 1/3

National Referral Lab for LMO/GMO Detection under Seeds Act 1966 | Referral Lab under Food Safety and Standards Act 200

C-134, Industrial Focal Point, Phase-VIII, SAS Nagar (Mohali) - 160 071, Punjab, India

Phone : +91-172-5020893, 5093595, E-mail : pbt2005@yahoo.com

Website : www.pbtlabs.com, /pbt_dst



Dated :

ULR : TC611722000001482F

Sample Registration No.

: PBTI/FA0/200822/001540

Sample code given by customer

: Tubewell near Bottling Plant Inside the Industry, Depth- 600 feet-650 feet, 2-A to 2-E

Test Results

S.No.	Parameter	Results	Units	Standard / Specification / Method Followed
1	pH	7.20		IS 3025 (Part 11)
2	Total Suspended Solids (TSS)	5.2	mg/l	IS 3025 (Part 17)
3	Total Dissolved Solids (TDS)	1023	mg/l	IS 3025 (Part 16)
4	Biochemical Oxygen Demand (BOD ₃ at 27°C)	<1	mg/l	IS 3025 (Part 44)
5	Chemical Oxygen Demand (COD) Total	5	mg/l	IS 3025 (Part 58)
6	Faecal Coliform, MPN/100ml	<1	MPN/100ml	IS 1622: 1981
7	Nickel (as Ni)	0.009	mg/l	APHA 3125 B By ICP-MS
8	Zinc (as Zn)	BDL(MDL 0.005)	mg/l	APHA 3125 B By ICP-MS
9	Copper (as Cu)	BDL(MDL 0.005)	mg/l	APHA 3125 B By ICP-MS
10	Lead (as Pb)	BDL(MDL 0.005)	mg/l	APHA 3125 B By ICP-MS
11	Chromium (as Cr)	BDL(MDL 0.005)	mg/l	APHA 3125 B By ICP-MS
12	Iron (as Fe)	0.02	mg/l	APHA 3125 B By ICP-MS
13	Total Kjeldahl Nitrogen (TKN)	1	mg/l	IS 3025 (Part 34)
14	Ammonia (NH ₃)	BDL (MDL:0.2)	mg/l	IS 3025 (Part 34)
15	Arsenic (As)	BDL(MDL 0.005)	mg/l	APHA- 3125 B By ICP-MS
16	Mercury (as Hg)	BDL(MDL 0.0005)	mg/l	APHA- 3125 B By ICP-MS
17	Cadmium (as Cd)	BDL(MDL 0.001)	mg/l	APHA- 3125 B By ICP-MS
18	Fluoride (as F)	0.62	mg/l	IS 3025 (Part 60)
19	Total Phosphate	0.3	mg/l	APHA 4500-P
20	Chloride (as Cl)	111	mg/l	IS 3025 (Part 32)
21	Sulphate (as SO ₄)	215	mg/l	IS 3025 (Part 24)
22	Turbidity	0.69	NTU	IS 3025 (Part 10)
23	Total Coliform	11	cfu/ml/MPN /100 ml	IS 1622 : 1981
24	Nitrate (as NO ₃)	2.8	mg/l	IS 3025 (Part 34)
25	Alkalinity (as CaCO ₃)	240	mg/l	IS 3025 (Part 23)



Dated :

ULR : TC611722000001482F

Sample Registration No. : PBTI/FA0/200822/001540

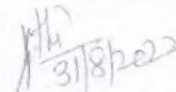
Sample code given by customer : Tubewell near Bottling Plant inside the Industry, Depth- 600 feet-650 feet, 2-A to 2-E

Test Results

S.No.	Parameter	Results	Units	Standard / Specification / Method Followed
26	Sodium (as Na)	223	mg/l	IS 3025 (Part 45)
27	Potassium (as K)	3.2	mg/l	IS 3025 (Part 45)
28	Calcium (as Ca)	22	mg/l	IS 3025 (Part 40)
29	Magnesium (as Mg)	12	mg/l	IS 3025 (part 46)
30	Conductivity	1628	us/cm	APHA 2510-B
31	Hardness Total (as CaCO3)	105	mg/l	IS 3025 (Part 21)
32	Sodium Adsorption Ratio	9.4		IS 11624: 1986
33	Total Fixed Dissolved Solids	976	mg/l	IS 3025 (Part 18)
34	Boron (as B)	0.47	mg/l	APHA- 3125 B By ICP-MS

BDL:Below Detection Limit

MDL:Method Detection Limit


Authorized Signatory

Punjab Biotechnology Incubator Lab



Punjab Biotechnology Incubator

(Department of Science, Technology & Environment, GoP)

A Component of Knowledge City, Mohali

An NABL Accredited State Analytical Agency



BIS Approved | FSSAI Empanelled | EIC Approved | APEDA Approved | PPCB Approved | Notified State Water Lab - GoP | Notified Under EPA - Govt



No.PBTI/FA0/200822/001541

1598

Dated : 31/8/22

ULR : TC61172200001483F

TEST REPORT

Sample Registration No. : PBTI/FA0/200822/001541
 Sample code given by customer : Tubewell near Water Treatment Plant Inside the Industry, Depth- 600 feet-650 feet, 3A to 3E

Issued to:

Punjab Pollution Control Board,
 Regional Office, Ferozpur Road, Dhara Singh Colony,
 Near St. No.2,
 Faridkot.
 PUNJAB

SAMPLE PARTICULARS

Your Ref. No. : Letter No. SPL/AEE-1/2, dt. 19/08/2022
 Date of Receipt : 20/08/2022
 Name/Nature of sample : Ground Water
 Sample code given by customer : Tubewell near Water Treatment Plant Inside the Industry, Depth- 600 feet-650 feet, 3A to 3E
 Condition of the sample : Intact coded lac sealed sample under refrigerated and preserved conditions
 Brand name : NA
 Qty/Pkg. : 8.050L approx in plastic cans (2L X 4) and plastic container (50ml)
 Batch No.: : NA
 Date of Manufacture : : NA/NM
 Sampling Method : Sample not drawn by PBTi. Sample drawn by PPCB
 Test Start Date : 20/08/2022
 Test Completion Date : 31/08/2022

31/8/2022
 Authorized Signatory

Punjab Biotechnology Incubator Lab

Employee Code: 16

Note:

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Format No : PBTI/F/7.8/02

Revision No. 00 & 25.04.2019

Page No. 1/3

National Referral Lab for LMO/GMO Detection under Seeds Act 1966 | Referral Lab under Food Safety and Standards Act 2006

C-134, Industrial Focal Point, Phase-VIII, SAS Nagar (Mohali) - 160 071, Punjab, India

Phone : +91-172-5020893, 5093595, E-mail : pbt2005@yahoo.com

Website : www.pbttilabs.com, /pbt_dst



Dated :

ULR : TC611722000001483F

Sample Registration No. : PBTI/FA0/200822/001541

Sample code given by customer : Tubewell near Water Treatment Plant inside the Industry, Depth- 600 feet-650 feet, 3A to 3E

Test Results

S.No.	Parameter	Results	Units	Standard / Specification / Method Followed
1	pH	7.4		IS 3025 (Part 11)
2	Total Suspended Solids (TSS)	1.6	mg/l	IS 3025 (Part 17)
3	Total Dissolved Solids (TDS)	553	mg/l	IS 3025 (Part 16)
4	Biochemical Oxygen Demand (BOD ₃ at 27°C)	<1	mg/l	IS 3025 (Part 44)
5	Chemical Oxygen Demand (COD) Total	2	mg/l	IS 3025 (Part 58)
6	Faecal Coliform, MPN/100ml	240x10 ⁴	MPN/100ml	IS 1622: 1981
7	Nickel (as Ni)	BDL(MDL 0.005)	mg/l	APHA 3125 B By ICP-MS
8	Zinc (as Zn)	BDL(MDL 0.005)	mg/l	APHA 3125 B By ICP-MS
9	Copper (as Cu)	BDL(MDL 0.005)	mg/l	APHA 3125 B By ICP-MS
10	Lead (as Pb)	BDL(MDL 0.005)	mg/l	APHA 3125 B By ICP-MS
11	Chromium (as Cr)	BDL(MDL 0.005)	mg/l	APHA 3125 B By ICP-MS
12	Iron (as Fe)	BDL(MDL 0.01)	mg/l	APHA 3125 B By ICP-MS
13	Total Kjeldahl Nitrogen (TKN)	0.6	mg/l	IS 3025 (Part 34)
14	Ammonia (NH ₃)	BDL(MDL:0.5)	mg/l	IS 3025 (Part 34)
15	Arsenic (As)	0.009	mg/l	APHA- 3125 B By ICP-MS
16	Mercury (as Hg)	BDL(MDL 0.0005)	mg/l	APHA- 3125 B By ICP-MS
17	Cadmium (as Cd)	BDL(MDL 0.001)	mg/l	APHA- 3125 B By ICP-MS
18	Fluoride (as F)	1.11	mg/l	IS 3025 (Part 60)
19	Total Phosphate	0.5	mg/l	APHA 4500-P
20	Chloride (as Cl)	36	mg/l	IS 3025 (Part 32)
21	Sulphate (as SO ₄)	130	mg/l	IS 3025 (Part 24)
22	Turbidity	BDL(MDL0.5)	NTU	IS 3025 (Part 10)
23	Total Coliform	542x10 ⁴	MPN/100 ml	IS 1622 : 1981
24	Nitrate (as NO ₃)	4.7	mg/l	IS 3025 (Part 34)
25	Alkalinity (as CaCO ₃)	315	mg/l	IS 3025 (Part 23)



Dated :

ULR : TC611722000001483F

Sample Registration No. : PBTI/FA0/200822/001541

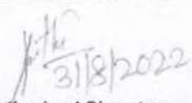
Sample code given by customer : Tubewell near Water Treatment Plant Inside the Industry, Depth- 600 feet-650 feet,
3A to 3E

Test Results

S.No.	Parameter	Results	Units	Standard / Specification / Method Followed
26	Sodium (as Na)	80	mg/l	IS 3025 (Part 45)
27	Potassium (as K)	2	mg/l	IS 3025 (Part 45)
28	Calcium (as Ca)	8	mg/l	IS 3025 (Part 40)
29	Magnesium (as Mg)	3	mg/l	IS 3025 (part 46)
30	Conductivity	992	us/cm	APHA 2510-B
31	Hardness Total (as CaCO ₃)	32	mg/l	IS 3025 (Part 21)
32	Sodium Adsorption Ratio	6.1		IS 11624: 1986
33	Total Fixed Dissolved Solids	489	mg/l	IS 3025 (Part 18)
34	Boron (as B)	0.48	mg/l	APHA- 3125 B By ICP-MS

BDL: Below Detection Limit

MDL: Method Detection Limit


31/8/2022
Authorized Signatory

Punjab Biotechnology Incubator Lab



Punjab Biotechnology Incubator

(Department of Science, Technology & Environment, GoP)

A Component of Knowledge City, Mohali

An NABL Accredited State Analytical Agency



BIS Approved | FSSAI Empanelled | EIC Approved | APEDA Approved | PPCB Approved | Notified State Water Lab - GoP | Notified Under EPA - Govt



No.PBTI/FA0/200822/001542

11599

Dated : 31/08/22

ULR : TC611722000001484F

TEST REPORT

Sample Registration No. : PBTI/FA0/200822/001542
Sample code given by customer : Tubewell near Transport Office inside the Industry, Depth- 600 feet-650 feet, 4-A to 4-E

Issued to:

Punjab Pollution Control Board,
Regional Office, Ferozpur Road, Dhara Singh Colony,
Near St. No.2,
Faridkot.
PUNJAB

SAMPLE PARTICULARS

Your Ref. No. : Letter No. SPL/AEE-1/2, dt. 19/08/2022
Date of Receipt : 20/08/2022
Name/Nature of sample : Ground Water
Sample code given by customer : Tubewell near Transport Office inside the Industry, Depth- 600 feet-650 feet, 4-A to 4-E
Condition of the sample : Intact coded lac sealed sample under refrigerated and preserved conditions
Brand name : NA
Qty/Pkg. : 8.050L approx in plastic cans (2L X 4) and plastic container (50ml)
Batch No.: : NA
Date of Manufacture : : NA/NM
Sampling Method : Sample not drawn by PBTi. Sample drawn by PPCB
Test Start Date : 20/08/2022
Test Completion Date : 31/08/2022

31/8/2022
Authorized Signatory

Punjab Biotechnology Incubator Lab

Employee Code: 16

Note:

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Format No : PBTI/F/7.8/02

Revision No. 00 & 25.04.2019

Page No. 1/3

National Referral Lab for LMO/GMO Detection under Seeds Act 1966 | Referral Lab under Food Safety and Standards Act 2006

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Phone : +91-172-5020893, 5093595, E-mail : pbt2005@yahoo.com

Website : www.pbtlabs.com, /pbt_dst



Dated :

ULR : TC611722000001484F

Sample Registration No. : PBTI/FA0/200822/001542

Sample code given by customer : Tubewell near Transport Office inside the Industry, Depth- 600 feet-650 feet, 4-A to 4-E

Test Results

S.No.	Parameter	Results	Units	Standard / Specification / Method Followed
1	pH	7.50		IS 3025 (Part 11)
2	Total Suspended Solids (TSS)	447	mg/l	IS 3025 (Part 17)
3	Total Dissolved Solids (TDS)	798	mg/l	IS 3025 (Part 16)
4	Biochemical Oxygen Demand (BOD ₃ at 27°C)	<1	mg/l	IS 3025 (Part 44)
5	Chemical Oxygen Demand (COD) Total	28	mg/l	IS 3025 (Part 58)
6	Faecal Coliform, MPN/100ml	<1	MPN/100ml	IS 1622: 1981
7	Nickel (as Ni)	BDL(MDL 0.005)	mg/l	APHA 3125 B By ICP-MS
8	Zinc (as Zn)	0.01	mg/l	APHA 3125 B By ICP-MS
9	Copper (as Cu)	BDL(MDL 0.005)	mg/l	APHA 3125 B By ICP-MS
10	Lead (as Pb)	BDL(MDL 0.005)	mg/l	APHA 3125 B By ICP-MS
11	Chromium (as Cr)	BDL(MDL 0.005)	mg/l	APHA 3125 B By ICP-MS
12	Iron (as Fe)	0.69	mg/l	APHA 3125 B By ICP-MS
13	Total Kjeldahl Nitrogen (TKN)	1	mg/l	IS 3025 (Part 34)
14	Ammonia (NH ₃)	BDL (MDL: 0.2)	mg/l	IS 3025 (Part 34)
15	Arsenic (As)	0.009	mg/l	APHA- 3125 B By ICP-MS
16	Mercury (as Hg)	BDL(MDL 0.0005)	mg/l	APHA- 3125 B By ICP-MS
17	Cadmium (as Cd)	BDL(MDL 0.001)	mg/l	APHA- 3125 B By ICP-MS
18	Fluoride (as F)	0.1	mg/l	IS 3025 (Part 60)
19	Total Phosphate	0.5	mg/l	APHA 4500-P
20	Chloride (as Cl)	49	mg/l	IS 3025 (Part 32)
21	Sulphate (as SO ₄)	185	mg/l	IS 3025 (Part 24)
22	Turbidity	177	NTU	IS 3025 (Part 10)
23	Total Coliform	161	MPN/100 ml	IS 1622 : 1981
24	Nitrate (as NO ₃)	5.6	mg/l	IS 3025 (Part 34)
25	Alkalinity (as CaCO ₃)	355	mg/l	IS 3025 (Part 23)
26	Sodium (as Na)	79.2	mg/l	IS 3025 (Part 45)



Dated :

ULR : TC611722000001484F

Sample Registration No.

: PBTI/FA0/200822/001542

Sample code given by customer


: Tubewell near Transport Office inside the Industry, Depth- 600 feet-650 feet, 4-A to 4-E

Test Results

S.No.	Parameter	Results	Units	Standard / Specification / Method Followed
27	Potassium (as K)	3	mg/l	IS 3025 (Part 45)
28	Calcium (as Ca)	12	mg/l	IS 3025 (Part 40)
29	Magnesium (as Mg)	3.4	mg/l	IS 3025 (part 46)
30	Conductivity	1167	us/cm	APHA 2510-B
31	Hardness Total (as CaCO ₃)	44	mg/l	IS 3025 (Part 21)
32	Sodium Adsorption Ratio	5.2		IS 11624: 1986
33	Total Fixed Dissolved Solids	632	mg/l	IS 3025 (Part 18)
34	Boron (as B)	0.59	mg/l	APHA- 3125 B By ICP-MS

BDL: Below Detection Limit

MDL:Method Detection Limit


31/8/2022
Authorized Signatory

Punjab Biotechnology Incubator Lab



SHRIRAM INSTITUTE FOR INDUSTRIAL RESEARCH

(A unit of Shriram Scientific and Industrial Research Foundation)

19, University Road, Delhi – 110007 (India)
An ISO - 9001, 14001 & 45001 Certified Institute

Website : www.shriraminstitute.org
E-mail id : customercare@shriraminstitute.org
qad@shriraminstitute.org

ULR NO. : TC544422000012218F

TEST REPORT

NO : C1/0000301526

Issued To :

Client Code : (FARI01P2181)
PUNJAB POLLUTION CONTROL BOARD,
FEROZEPUR ROAD, NEAR DHARA SINGH COLONY,
ST. NO 2,
FARIDKOT
PUNJAB-151203
Kind Attn: ER. AUSHPREET SINGH,AEE

Date : 07-09-2022
Job No : 2208-1-411-1633
Booking No : RG2223/1/4949
Booking Date : 20-08-2022
Customer Ref No. : SPL/AEE-1/3
Customer Ref Dt. : 18-08-2022

Sample Description:

Job No. 2208-1-411-1633

ONE SEALED SAMPLE OF GROUND WATER, SAMPLE CODE: 2-A, LOCATION: BOREWELL NEAR PARKING AREA OF M/S, MALBROS INTERNATIONAL PVT. LTD., MANSOORWAL, ZIRA, FEROZEPUR; COORDINATES: 30°55'00" N, 74°57'21" E; COLOUR AND ODOUR: BEIGE/SANDY AND ODOURLESS, SUBJECT: REGARDING ANALYSIS OF GROUND WATER SAMPLES COLLECTED ON 18.08.2022, DECLARED AS "GROUND WATER SAMPLES FROM DIFFERENT LOCATIONS WERE COLLECTED BY PUNJAB POLLUTION CONTROL BOARD IN THE PRESENCE OF NGT MONITORING COMMITTEE" WAS RECEIVED. SEALED THUS

Note: The sampling was not carried out by Shriram Institute for Industrial Research. The sample details provided in the test certificate are based on the declaration by party.

S.No	Tests	Results	Protocol
1	pH	7.8	IS: 3025 Pt-11-2022
2	Conductivity, $\mu\text{S/cm}$	1630	IS: 3025 Pt-14-2019
3	Turbidity, NTU	820	IS: 3025 Pt-10-1984, RA 2017
4	Total Dissolved Solids, mg/l	1060	IS:3025 Pt-16-1984, RA 2017
5	Total Suspended Solids, mg/l	824	IS: 3025 Pt-17-1984, RA 2017
6	Total Hardness (as CaCO_3), mg/l	173	IS: 3025 Pt-21-2009, RA 2019
7	Total Alkalinity (as CaCO_3), mg/l	387	IS: 3025 Pt-23-1986, RA 2019
8	Sodium Adsorption Ratio (SAR), (millimole/litre) ^{1/2}	10.7	IS: 11624:2019 guidelines
9	Sulphate (as SO_4), mg/l	366	IS: 3025 Pt-24-1983, RA 2019
10	% Sodium	80	As per Customer Protocol

AUTHORISED SIGNATORY
EMPLOYEE CODE: (4105)

GC-01(Rev-05)

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Note: The results relate only to the items tested / calibrated above.
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qad@shriraminstitute.org

ULR NO. : TC544422000012218F

TEST REPORT

NO : C1/0000301526

11	Biochemical Oxygen Demand (BOD), mg/l (at 20°C for 5 days)	4	APHA 23rd Ed., 5210
12	Chlorides (as Cl), mg/l	76	IS: 3025 Pt-32-1988, RA 2019
13	Fluoride (as F), mg/l	0.8	APHA 23rd Ed.4500 F
14	Phosphate (as P), mg/l	0.8	APHA 23rd Ed., 4500-P
15	Total Fixed Solids, mg/l	1660	IS: 3025 Pt-18-1984, RA2021
16	Nitrates (as N), mg/l (Detection Limit: 2 mg/l)	Not Detected	IS: 3025 Pt-34-1988, RA 2019
17	Boron (as B), mg/l	0.8	IS: 3025 Pt-57-2005, RA 2017

DOR: 22.08.2022

DOS: 22.08.2022

DOC: 07.09.2022

End of Report

Aarti
AUTHORISED SIGNATORY

EMPLOYEE CODE: (4105)

GC-01(Rev-05)

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Note: The results relate only to the items tested / calibrated above.
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TEST REPORT

NO : C1/0000301527

Issued To :

Client Code : (FARI01P2181)
PUNJAB POLLUTION CONTROL BOARD,
FEROZEPUR ROAD, NEAR DHARA SINGH COLONY,
ST. NO 2,
FARIDKOT
PUNJAB-151203
Kind Attn: ER. AUSHPREET SINGH,AEE

Date : 07-09-2022
Job No : 2208-1-411-1632
Booking No : RG2223/1/4949
Booking Date : 20-08-2022
Customer Ref No. : SPL/AEE-1/3
Customer Ref Dt. : 18-08-2022

Sample Description:

Job No. 2208-1-411-1632

ONE SEALED SAMPLE OF GROUND WATER, SAMPLE CODE: 1-A, LOCATION: BOREWELL INSTALLED IN VILLAGE MAHIAN WALA KALAN, ZIRA, FEROZEPUR; COORDINATES: 30°56'28" N, 74°57'01" E; DEPTH OF BOREWELL: 670 FT; COLOUR AND ODOUR: COLOURLESS AND ODOURLESS, SUBJECT: REGARDING ANALYSIS OF GROUND WATER SAMPLES COLLECTED ON 18.08.2022, DECLARED AS "GROUND WATER SAMPLES FROM DIFFERENT LOCATIONS WERE COLLECTED BY PUNJAB POLLUTION CONTROL BOARD IN THE PRESENCE OF NGT MONITORING COMMITTEE SEALED IN PRESENCE OF SH. JASBIR SINGH, PRESIDENT, BABA DUNI CHAND JI COMMITTEE" WAS RECEIVED. SEALED THUS



Note: The sampling was not carried out by Shriram Institute for Industrial Research. The sample details provided in the test certificate are based on the declaration by party.

S.No	Tests	Results	Protocol
1	pH	7.8	IS: 3025 Pt-11-2022
2	Conductivity, $\mu\text{S/cm}$	1585	IS: 3025 Pt-14-2019
3	Turbidity, NTU	1	IS: 3025 Pt-10-1984, RA 2017
4	Total Dissolved Solids, mg/l	1024	IS:3025 Pt-16-1984, RA 2017
5	Total Suspended Solids, mg/l	2	IS: 3025 Pt-17-1984, RA 2017
6	Total Hardness (as CaCO_3), mg/l	118	IS: 3025 Pt-21-2009, RA 2019
7	Total Alkalinity (as CaCO_3), mg/l	254	IS: 3025 Pt-23-1986, RA 2019
8	Sodium Adsorption Ratio (SAR), (millimole/litre) ^{1/2}	12.9	IS: 11624:2019 guidelines
9	Sulphate (as SO_4), mg/l	413	IS: 3025 Pt-24-1983, RA 2019
10	% Sodium	86	As per Customer Protocol

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AUTHORISED SIGNATORY

EMPLOYEE CODE:(4105)

GC-01(Rev-05)

1/2

Note: The results relate only to the items tested / calibrated above.
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TEST REPORT

NO : C1/0000301527


11	Biochemical Oxygen Demand (BOD), mg/l (at 20°C for 5 days) (Detection Limit: 1 mg/l)	Not Detected	APHA 23rd Ed., 5210
12	Chlorides (as Cl), mg/l	95	IS: 3025 Pt-32-1988, RA 2019
13	Fluoride (as F), mg/l	0.8	APHA 23rd Ed.4500 F
14	Phosphate (as P), mg/l	0.2	APHA 23rd Ed., 4500-P
15	Total Fixed Solids, mg/l	884	IS: 3025 Pt-18-1984, RA2021
16	Nitrates (as N), mg/l (Detection Limit: 2 mg/l)	Not Detected	IS: 3025 Pt-34-1988, RA 2019
17	Boron (as B), mg/l	0.7	IS: 3025 Pt-57-2005, RA 2017

DOR: 22.08.2022

DOS: 22.08.2022

DOC: 07.09.2022

End of Report


AUTHORISED SIGNATORY
EMPLOYEE CODE: (4105)

GC-01(Rev-05)

2/2

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ULR NO. : TC544422000012181F

TEST REPORT

NO : C1/0000301425

Issued To :
Client Code : (FARI01P2181)
PUNJAB POLLUTION CONTROL BOARD,
FEROZEPUR ROAD, NEAR DHARA SINGH COLONY,
ST. NO 2,
FARIDKOT
PUNJAB-151203
Kind-Attn: ER. AUSHPREET SINGH, AEE

Date : 06-09-2022
Job No : 2208-1-411-1652
Booking No : RG2223/1/4950
Booking Date : 20-08-2022
Customer Ref No. : SPL/AEE-1/3
Customer Ref Dt. : 19-08-2022



Sample Description:

Job No. 2208-1-411-1652

ONE SEALED SAMPLE OF GROUND WATER, SAMPLE CODE : 3-C, LOCATION: TUBEWELL NEAR WATER TREATMENT PLANT INSIDE THE INDUSTRY; CO-ORDINATES:- 30.9206398, 74.9607944, DEPTH OF BOREWELL: 600 - 650 FT.; COLOUR & ODOUR:- COLOURLESS & ODOURLESS, SUBJECT:- REGARDING ANALYSIS OF GROUND WATER SAMPLE COLLECTED ON 19.08.2022, DECLARED AS "GROUND WATER SAMPLES FROM DIFFERENT LOCATION WERE COLLECTED BY PUNJAB POLLUTION CONTROL BOARD ON 19.08.2022, IN THE PRESENCE OF SH. SANDEEP DHILLON S/O SH. MAJOR SINGH, R/O RATOL RONI; DR. HARVINDR SINGH S/O SH. NACHATAN SINGH R/O SADHUWALA; SH. RAJDEEP SINGH S/O SH. RANDHEER SINGH R/O RATOL RONI, SEALED THUS, WAS RECEIVED.

PPCB
AAE

Note: The sampling was not carried out by Shriram Institute for Industrial Research. The sample details provided in the test certificate are based on the declaration by party.


<u>SNo.</u>	<u>Tests</u>	<u>Results</u>	<u>Protocol</u>
1	Chemical Oxygen Demand, mg/l	16	APHA 23rd Ed.5220
2	Ammoniacal Nitrogen (as N), mg/l	0.1	IS: 3025 Pt-34-1988, RA 2019
3	Total Kjeldahl Nitrogen (as N), mg/l	0.8	IS: 3025 Pt-34-1988, RA 2019

DOR: 22.08.2022

DOS: 22.08.2022

DOC: 06.09.2022

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EMPLOYEE CODE: (666)

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ULR NO. : TC544422000012182F

TEST REPORT

NO : C1/0000301427

Issued To :

Client Code : (FARI01P2181)
PUNJAB POLLUTION CONTROL BOARD,
FEROZEPUR ROAD, NEAR DHARA SINGH COLONY,
ST. NO 2,
FARIDKOT
PUNJAB-151203
Kind Attn: ER. AUSHPREET SINGH, AEE

Date : 06-09-2022
Job No : 2208-1-411-1653
Booking No : RG2223/1/4950
Booking Date : 20-08-2022
Customer Ref No. : SPL/AEE-1/3
Customer Ref Dt. : 19-08-2022



Sample Description:

Job No. 2208-1-411-1653

ONE SEALED SAMPLE OF GROUND WATER, SAMPLE CODE : 4-C, LOCATION: TUBEWELL NEAR TRANSPORT OFFICE INSIDE THE INDUSTRY; CO-ORDINATES:- 30°55'10"N, 74°57'34"E, DEPTH OF BOREWELL: 600 - 650 FT.; COLOUR & ODOUR:- LIGHT BEIGE SANDY & ODOURLESS, SUBJECT:- REGARDING ANALYSIS OF GROUND WATER SAMPLE COLLECTED ON 19.08.2022, DECLARED AS "GROUND WATER SAMPLES FROM DIFFERENT LOCATION WERE COLLECTED BY PUNJAB POLLUTION CONTROL BOARD ON 19.08.2022, IN THE PRESENCE OF SH. SANDEEP DHILLON S/O SH. MAJOR SINGH, R/O RATOL RONI; DR. HARVINDR SINGH S/O SH. NACHATAN SINGH R/O SADHUWALA; SH. RAJDEEP SINGH S/O SH. RANDHEER SINGH R/O RATOL RONI, SEALED THUS, WAS RECEIVED.



Note: The sampling was not carried out by Shriram Institute for Industrial Research. The sample details provided in the test certificate are based on the declaration by party.


SNo.	Tests	Results	Protocol
1	Chemical Oxygen Demand, mg/l	48	APHA 23rd Ed.5220
2	Ammoniacal Nitrogen (as N), mg/l	0.4	IS: 3025 Pt-34-1988, RA 2019
3	Total Kjeldahl Nitrogen (as N), mg/l	1.2	IS: 3025 Pt-34-1988, RA 2019

DOR: 22.08.2022

DOS: 22.08.2022

DOC: 06.09.2022

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AUTHORISED SIGNATORY
EMPLOYEE CODE: (6083)

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ULR NO. : TC544422000012183F

TEST REPORT

NO : C1/0000301428

Issued To:
Client Code : (FARI01P2181)
PUNJAB POLLUTION CONTROL BOARD,
FEROZEPUR ROAD, NEAR DHARA SINGH
COLONY,
ST. NO 2,
FARIDKOT
PUNJAB-151203
Kind Attn: ER. AUSHPREET SINGH,AEE

Date : 06-09-2022
Job No : 2208-1-411-1656
Booking No : RG2223/1/4950
Booking Date : 20-08-2022
Customer Ref No. : SPL/AEE-1/3
Customer Ref Dt. : 19-08-2022



Sample Description:

Job No. 2208-1-411-1656

ONE SEALED SAMPLE OF GROUND WATER, SAMPLE CODE : 3-D, LOCATION: TUBEWELL NEAR WATER TREATMENT PLANT INSIDE THE INDUSTRY; CO-ORDINATES:- 30.9206398, 74.9607944, DEPTH OF BOREWELL: 600 - 650 FT.; COLOUR & ODOUR:- COLOURLESS & ODOURLESS, SUBJECT:- REGARDING ANALYSIS OF GROUND WATER SAMPLE COLLECTED ON 19.08.2022, DECLARED AS "GROUND WATER SAMPLES FROM DIFFERENT LOCATION WERE COLLECTED BY PUNJAB POLLUTION CONTROL BOARD ON 19.08.2022, IN THE PRESENCE OF SH.SANDEEP DHILLON S/O SH. MAJOR SINGH, R/O RATOL RONI; DR. HARVINDR SINGH S/O SH. NACHATAN SINGH R/O SADHUWALA; SH. RAJDEEP SINGH S/O SH. RANDHEER SINGH R/O RATOL RONI, SEALED THUS, WAS RECEIVED.



Note: The sampling was not carried out by Shriram Institute for Industrial Research. The sample details provided in the test certificate are based on the declaration by party.

S.No	Tests	Results	Detection Limit	Protocol
1	Nickel (as Ni), mg/l	Not Detected	0.01	IS: 3025 Pt-2-2019
2	Copper (as Cu), mg/l	Not Detected	0.01	IS: 3025 Pt-2-2019
3	Zinc (as Zn), mg/l	0.04	-	IS: 3025 Pt-2-2019
4	Lead (as Pb), mg/l	Not Detected	0.01	IS: 3025 Pt-2-2019
5	Chromium (as Cr), mg/l	Not Detected	0.01	IS: 3025 Pt-2-2019
6	Iron (as Fe), mg/l	0.03	-	IS: 3025 Pt-2-2019

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EMPLOYEE CODE: (6083)

Note: The results relate only to the items tested / calibrated above.
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qad@shriraminstitute.org

ULR NO. : TC544422000012183F

TEST REPORT

NO : C1/0000301428



7	Cadmium (as Cd), mg/l	Not Detected	0.01	IS: 3025 Pt-2-2019
8	Arsenic (as As), mg/l	0.01	-	IS: 3025 Pt-37-1988, RA 2019
9	Mercury (as Hg), mg/l	Not Detected	0.001	APHA 23rd Ed.3112


DOR: 22.08.2022

DOS: 22.08.2022

DOC: 06.09.2022

End of Report

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AUTHORISED SIGNATORY
EMPLOYEE CODE: (683)

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ULR NO. : TC544422000012184F

TEST REPORT

NO : C1/0000301429

Issued To :
Client Code : (FARI01P2181)
PUNJAB POLLUTION CONTROL BOARD,
FEROZEPUR ROAD, NEAR DHARA SINGH
COLONY,
ST. NO 2,
FARIDKOT
PUNJAB-151203
Kind Attn: ER. AUSHPREET SINGH, AEE

Date : 06-09-2022
Job No : 2208-1-411-1657
Booking No : RG2223/1/4950
Booking Date : 20-08-2022
Customer Ref No. : SPL/AEE-1/3
Customer Ref Dt. : 19-08-2022



Sample Description:


Job No. 2208-1-411-1657

ONE SEALED SAMPLE OF GROUND WATER, SAMPLE CODE : 4-D, LOCATION: TUBEWELL NEAR TRANSPORT OFFICE INSIDE THE INDUSTRY; CO-ORDINATES:- 30°55'10"N, 74°57'34"E, DEPTH OF BOREWELL: 600 - 650 FT.; COLOUR & ODOUR:- LIGHT BEIGE SANDY & ODOURLESS, SUBJECT:- REGARDING ANALYSIS OF GROUND WATER SAMPLE COLLECTED ON 19.08.2022, DECLARED AS "GROUND WATER SAMPLES FROM DIFFERENT LOCATION WERE COLLECTED BY PUNJAB POLLUTION CONTROL BOARD ON 19.08.2022, IN THE PRESENCE OF SH. SANDEEP DHILLON S/O SH. MAJOR SINGH, R/O RATOL RONI; DR. HARVINDR SINGH S/O SH. NACHATAN SINGH R/O SADHUWALA; SH. RAJDEEP SINGH S/O SH. RANDHEER SINGH R/O RATOL RONI, SEALED THUS, WAS RECEIVED.



Note: The sampling was not carried out by Shriram Institute for Industrial Research. The sample details provided in the test certificate are based on the declaration by party.

S.No	Tests	Results	Detection Limit	Protocol
1	Nickel (as Ni), mg/l	Not Detected	0.01	IS: 3025 Pt-2-2019
2	Copper (as Cu), mg/l	Not Detected	0.01	IS: 3025 Pt-2-2019
3	Zinc (as Zn), mg/l	0.01	-	IS: 3025 Pt-2-2019
4	Lead (as Pb), mg/l	Not Detected	0.01	IS: 3025 Pt-2-2019
5	Chromium (as Cr), mg/l	Not Detected	0.01	IS: 3025 Pt-2-2019
6	Iron (as Fe), mg/l	0.6	-	IS: 3025 Pt-2-2019


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EMPLOYEE CODE: (6083)

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ULR NO. : TC544422000012184F

TEST REPORT

NO : C1/0000301429



7	Cadmium (as Cd), mg/l	Not Detected	0.01	IS: 3025 Pt-2-2019
8	Arsenic (as As), mg/l	Not Detected	0.005	IS: 3025 Pt-37-1988, RA 2019
9	Mercury (as Hg), mg/l	Not Detected	0.001	APHA 23rd Ed.3112

DOR: 22.08.2022

DOS: 22.08.2022

DOC: 06.09.2022

End of Report

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AUTHORISED SIGNATORY
EMPLOYEE CODE: (6087)

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ULR NO. : TC544422000012185F

TEST REPORT

NO : C1/0000301431

Issued To :
Client Code : (FARI01P2181)
PUNJAB POLLUTION CONTROL BOARD,
FEROZEPUR ROAD, NEAR DHARA SINGH COLONY,
ST. NO 2,
FARIDKOT
PUNJAB-151203
Kind Attn: ER. AUSHPREET SINGH, AEE

Date : 06-09-2022
Job No : 2208-1-411-1660
Booking No : RG2223/1/4950
Booking Date : 20-08-2022
Customer Ref No. : SPL/AEE-1/3
Customer Ref Dt. : 19-08-2022



Sample Description:

Job No. 2208-1-411-1660

ONE SEALED SAMPLE OF GROUND WATER, SAMPLE CODE : 3-E, LOCATION: TUBEWELL NEAR WATER TREATMENT PLANT INSIDE THE INDUSTRY; CO-ORDINATES:- 30.9206398, 74.9607944, DEPTH OF BOREWELL: 600 - 650 FT.; COLOUR & ODOUR:- COLOURLESS & ODOURLESS, SUBJECT:- REGARDING ANALYSIS OF GROUND WATER SAMPLE COLLECTED ON 19.08.2022, DECLARED AS "GROUND WATER SAMPLES FROM DIFFERENT LOCATION WERE COLLECTED BY PUNJAB POLLUTION CONTROL BOARD ON 19.08.2022, IN THE PRESENCE OF SH. SANDEEP DHILLON S/O SH. MAJOR SINGH, R/O RATOL RONI; DR. HARVINDR SINGH S/O SH. NACHATAN SINGH R/O SADHUWALA; SH. RAJDEEP SINGH S/O SH. RANDHEER SINGH R/O RATOL RONI, SEALED THUS, WAS RECEIVED.




Note: The sampling was not carried out by Shriram Institute for Industrial Research. The sample details provided in the test certificate are based on the declaration by party.

SNo.	Tests	Results	Protocol
1	MPN Coliform per 100 ml	900 Organisms	IS: 1622:1981, RA-2019
2	MPN Fecal Coliform per 100 ml	345 Organisms	IS: 1622:1981, RA-2019

DOR: 22.08.2022
DOS: 22.08.2022
DOC: 06.09.2022

—End of report —


AUTHORISED SIGNATORY
EMPLOYEE CODE: (6082)

GC-01(Rev-05)

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Note: The results relate only to the items tested / calibrated above.
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ULR NO. : TC544422000012150F

TEST REPORT

NO : C1/0000301335

Issued To :

Client Code : (FAR101P2181)
PUNJAB POLLUTION CONTROL BOARD,
FEROZEPUR ROAD, NEAR DHARA SINGH
COLONY,
ST. NO 2,
FARIDKOT
PUNJAB-151203
Kind Attn: ER. AUSHPREET SINGH, AEE

Date : 06-09-2022
Job No : 2208-1-411-1647
Booking No : RG2223/1/4950
Booking Date : 20-08-2022
Customer Ref No. : SPL/AEE-1/3
Customer Ref Dt. : 19-08-2022



Sample Description:

Job No. 2208-1-411-1647

ONE SEALED SAMPLE OF GROUND WATER, SAMPLE CODE : 2-B, LOCATION: TUBEWELL NEAR BATTERY PLANT INSIDE THE INDUSTRY; CO-ORDINATES:- (30.9209009, 74.9633763); DEPTH OF BOREWELL:-600 FT.-650 FT.; COLOUR & ODOUR:- COLOURLESS & ODOURLESS, SUBJECT:- REGARDING ANALYSIS OF GROUND WATER SAMPLE COLLECTED ON 19.08.2022, DECLARED AS "GROUND WATER SAMPLES FROM DIFFERENT LOCATIONS WERE COLLECTED BY PUNJAB POLLUTION CONTROL BOARD ON 19.08.2022, IN THE PRESENCE OF SH. SANDEEP DHILLON S/O SH. MAJOR SINGH, R/O RATOL RONI; DR. HARVINDR SINGH S/O SH. NACHATAN SINGH R/O SADHUWALA; SH. RAJDEEP SINGH S/O SH. RANDHEER SINGH R/O RATOL RONI SEALED THUS WAS RECEIVED.

PPCB
AAE

Note: The sampling was not carried out by Shriram Institute for Industrial Research. The sample details provided in the test certificate are based on the declaration by party.

S.No	Tests	Results	Detection Limit	Protocol
1	Calcium (as Ca), mg/l	16	-	IS: 3025 Pt-40-1981, RA 2019
2	Magnesium (as Mg), mg/l	12	-	IS: 3025 Pt-46-1984, RA 2019
3	Sodium (as Na), mg/l	340	-	APHA 23rd Ed., 3111
4	Potassium (as K), mg/l	4	-	APHA 23rd Ed., 3111

DOR: 22.08.2022

DOS: 22.08.2022

DOC: 05.09.2022

End of Report

AUTHORISED SIGNATORY
EMPLOYEE CODE: (6982)

GC-01(Rev-05)

1/1

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Website : www.shriraminstitute.org
E-mail id : customercare@shriraminstitute.org
qad@shriraminstitute.org

ULR NO. : TC544422000012151F

TEST REPORT

NO : C1/0000301336

Issued To :
Client Code : (FARI01P2181)
PUNJAB POLLUTION CONTROL BOARD,
FEROZEPUR ROAD, NEAR DHARA SINGH COLONY,
ST. NO.2,
FARIDKOT
PUNJAB-151203
Kind Attn: ER. AUSHPREET SINGH, AEE

Date : 06-09-2022
Job No : 2208-1-411-1650
Booking No : RG2223/1/4950
Booking Date : 20-08-2022
Customer Ref No. : SPL/AEE-1/3
Customer Ref Dt. : 19-08-2022



Sample Description:

Job No. 2208-1-411-1650

ONE SEALED SAMPLE OF GROUND WATER, SAMPLE CODE : I-C, LOCATION: TUBEWELL NEAR NEW CANAL RESERVOIR INSIDE THE INDUSTRY; CO-ORDINATES:- 30°55'11" N, 74°57'34" E (30.9199667, 74.9596159); DEPTH OF BOREWELL:-600 FT.-650 FT.; COLOUR & ODOUR:- COLOURLESS & ODOURLESS, SUBJECT:- REGARDING ANALYSIS OF GROUND WATER SAMPLE COLLECTED ON 19.08.2022, DECLARED AS "GROUND WATER SAMPLES FROM DIFFERENT LOCATIONS WERE COLLECTED BY PUNJAB POLLUTION CONTROL BOARD ON 19.08.2022, IN THE PRESENCE OF SH. SANDEEP DHILLON S/O SH. MAJOR SINGH, R/O RATOL RONI; DR. HARVINDR SINGH S/O SH. NACHATAN SINGH R/O SADHUWALA; SH. RAJDEEP SINGH S/O SH. RANDHEER SINGH R/O RATOL RONI SEALED THUS WAS RECEIVED.

PPCB
AAE

Note: The sampling was not carried out by Shriram Institute for Industrial Research. The sample details provided in the test certificate are based on the declaration by party.

SNo.	Tests	Results	Protocol
1	Chemical Oxygen Demand, mg/l	12	APHA 23rd Ed.5220
2	Ammoniacal Nitrogen (as N), mg/l	0.3	IS: 3025 Pt-34-1988, RA 2019
3	Total Kjeldahl Nitrogen (as N), mg/l	0.9	IS: 3025 Pt-34-1988, RA 2019

DOR: 22.08.2022
DOS: 22.08.2022
DOC: 05.09.2022

—End of report—

AUTHORISED SIGNATORY
EMPLOYEE CODE: (685)

GC-01 (Rev-05)

1/1

Note: The results relate only to the items tested / calibrated above.
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E-mail id : customercare@shriraminstitute.org
qad@shriraminstitute.org

ULR NO. : TC544422000012153F

TEST REPORT

NO : C1/0000301338

Issued To :
Client Code : (FARI01P2181)
PUNJAB POLLUTION CONTROL BOARD,
FEROZEPUR ROAD, NEAR DHARA SINGH
COLONY,
ST. NO.2,
FARIDKOT
PUNJAB-151203
Kind Attn: ER. AUSHPREET SINGH, AEE

Date : 06-09-2022
Job No : 2208-1-411-1654
Booking No : RG2223/1/4950
Booking Date : 20-08-2022
Customer Ref No. : SPL/AEE-1/3
Customer Ref Dt : 19-08-2022



Sample Description:

Job No. 2208-1-411-1654

ONE SEALED SAMPLE OF GROUND WATER, SAMPLE CODE : 1-D, LOCATION: TUBEWELL NEAR NEW CANAL RESERVOIR INSIDE THE INDUSTRY; CO-ORDINATES:- 30°55'11" N, 74°57'34"E (30.9199667, 74.9596159); DEPTH OF BOREWELL:-600 FT.-650 FT.; COLOUR & ODOUR:- COLOURLESS & ODOURLESS, SUBJECT:- REGARDING ANALYSIS OF GROUND WATER SAMPLE COLLECTED ON 19.08.2022, DECLARED AS "GROUND WATER SAMPLES FROM DIFFERENT LOCATIONS WERE COLLECTED BY PUNJAB POLLUTION CONTROL BOARD ON 19.08.2022, IN THE PRESENCE OF SH. SANDEEP DHILLON S/O SH. MAJOR SINGH, R/O RATOL RONI; DR. HARVINDR SINGH S/O SH. NACHATAN SINGH R/O SADHUWALA; SH. RAJDEEP SINGH S/O SH. RANDHEER SINGH R/O RATOL RONI SEALED THUS WAS RECEIVED.



Note: The sampling was not carried out by Shriram Institute for Industrial Research. The sample details provided in the test certificate are based on the declaration by party.

S.No	Tests	Results	Detection Limit	Protocol
1	Nickel (as Ni), mg/l	Not Detected	0.01	IS: 3025 Pt-2-2019
2	Copper (as Cu), mg/l	0.01	-	IS: 3025 Pt-2-2019
3	Zinc (as Zn), mg/l	0.02	-	IS: 3025 Pt-2-2019
4	Lead (as Pb), mg/l	Not Detected	0.01	IS: 3025 Pt-2-2019
5	Chromium (as Cr), mg/l	Not Detected	0.01	IS: 3025 Pt-2-2019
6	Iron (as Fe), mg/l	0.1	-	IS: 3025 Pt-2-2019

AUTHORISED SIGNATORY
EMPLOYEE CODE: (608))

GC-01(Rev-05)

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qad@shriraminstitute.org

ULR NO. : TC544422000012153F

TEST REPORT

NO : C1/0000301338



7	Cadmium (as Cd), mg/l	Not Detected	0.01	IS: 3025 Pt-2-2019
8	Arsenic (as As), mg/l	Not Detected	0.005	IS: 3025 Pt-37-1988, RA 2019
9	Mercury (as Hg), mg/l	Not Detected	0.001	APHA 23rd Ed.3112


DOR: 22.08.2022

DOS : 22.08.2022

DOC: 05.09.2022

End of Report

INDUST


AUTHORISED SIGNATORY
EMPLOYEE CODE: (6063)

GC-01(Rev-05)

2/2

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Website : www.shriraminstitute.org
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ULR NO. : TC544422000012149F

TEST REPORT

NO : C1/0000301334

Issued To :
Client Code : (FARI01P2181)
PUNJAB POLLUTION CONTROL BOARD,
FEROZEPUR ROAD, NEAR DHARA SINGH
COLONY,
ST. NO 2,
FARIDKOT
PUNJAB-151203
Kind Attn: ER. AUSHPREET SINGH, AEE

Date : 06-09-2022
Job No : 2208-1-411-1646
Booking No : RG2223/1/4950
Booking Date : 20-08-2022
Customer Ref No. : SPL/AEE-1/3
Customer Ref Dt. : 19-08-2022



Sample Description:

Job No. 2208-1-411-1646

ONE SEALED SAMPLE OF GROUND WATER, SAMPLE CODE : I-B, LOCATION: TUBEWELL NEAR NEW CANAL RESERVOIR INSIDE THE INDUSTRY; CO-ORDINATES:- 30°55'11" N, 74°57'34"E (30.9199667, 74.9596159); DEPTH OF BOREWELL:-600 FT.-650 FT.; COLOUR & ODOUR:- COLOURLESS & ODOURLESS. SUBJECT:- REGARDING ANALYSIS OF GROUND WATER SAMPLE COLLECTED ON 19.08.2022. DECLARED AS "GROUND WATER SAMPLES FROM DIFFERENT LOCATIONS WERE COLLECTED BY PUNJAB POLLUTION CONTROL BOARD ON 19.08.2022, IN THE PRESENCE OF SH. SANDEEP DHILLON S/O SH. MAJOR SINGH, R/O RATOL RONI; DR. HARVINDR SINGH S/O SH. NACHATAN SINGH R/O SADHUWALA; SH. RAJDEEP SINGH S/O SH. RANDHEER SINGH R/O RATOL RONI SEALED THUS WAS RECEIVED.

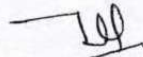
PPCB
AAE

Note: The sampling was not carried out by Shriram Institute for Industrial Research. The sample details provided in the test certificate are based on the declaration by party.

S.No	Tests	Results	Detection Limit	Protocol
1	Calcium (as Ca), mg/l	34	-	IS: 3025 Pt-40-1981, RA 2019
2	Magnesium (as Mg), mg/l	22	-	IS: 3025 Pt-46-1984, RA 2019
3	Sodium (as Na), mg/l	528	-	APHA 23rd Ed., 3111
4	Potassium (as K), mg/l	7	-	APHA 23rd Ed., 3111

DOR: 22.08.2022
DOS: 22.08.2022
DOC: 05.09.2022

End of Report


AUTHORISED SIGNATORY
EMPLOYEE CODE: (683)

GC-01(Rev-05)

1/1

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ULR NO. : TC544422000012154F

TEST REPORT

NO : C1/0000301339

Issued To :
Client Code : (FARI01P2181)
PUNJAB POLLUTION CONTROL BOARD,
FEROZEPUR ROAD, NEAR DHARA SINGH
COLONY,
ST. NO 2,
FARIDKOT
PUNJAB-151203
Kind Attn: ER. AUSHPREET SINGH, AEE

Date : 06-09-2022
Job No : 2208-1-411-1655
Booking No : RG2223/1/4950
Booking Date : 20-08-2022
Customer Ref No. : SPL/AEE-1/3
Customer Ref Dt. : 19-08-2022




Sample Description: Job No. 2208-1-411-1655

ONE SEALED SAMPLE OF GROUND WATER, SAMPLE CODE : 2-D, LOCATION: TUBEWELL NEAR BATTERY PLANT INSIDE THE INDUSTRY; CO-ORDINATES:- (30.9209009, 74.9633763); DEPTH OF BOREWELL:-600 FT.-650 FT.; COLOUR & ODOUR:- COLOURLESS & ODOURLESS, SUBJECT:- REGARDING ANALYSIS OF GROUND WATER SAMPLE COLLECTED ON 19.08.2022, DECLARED AS "GROUND WATER SAMPLES FROM DIFFERENT LOCATIONS WERE COLLECTED BY PUNJAB POLLUTION CONTROL BOARD ON 19.08.2022, IN THE PRESENCE OF SH. SANDEEP DHILLON S/O SH. MAJOR SINGH, R/O RATOL RONI; DR. HARVINDR SINGH S/O SH. NACHATAN SINGH R/O SADHUWALA; SH. RAJDEEP SINGH S/O SH. RANDHEER SINGH R/O RATOL RONI SEALED THUS WAS RECEIVED.

PPCB
AAE

Note: The sampling was not carried out by Shriram Institute for Industrial Research. The sample details provided in the test certificate are based on the declaration by party.

S.No	Tests	Results	Detection Limit	Protocol
1	Nickel (as Ni), mg/l	Not Detected	0.01	IS: 3025 Pt-2-2019
2	Copper (as Cu), mg/l	0.01	-	IS: 3025 Pt-2-2019
3	Zinc (as Zn), mg/l	0.02	-	IS: 3025 Pt-2-2019
4	Lead (as Pb), mg/l	Not Detected	0.01	IS: 3025 Pt-2-2019
5	Chromium (as Cr), mg/l	Not Detected	0.01	IS: 3025 Pt-2-2019
6	Iron (as Fe), mg/l	0.06	-	IS: 3025 Pt-2-2019


AUTHORISED SIGNATORY
EMPLOYEE CODE: (688)

GC-01(Rev-05)

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Note: The results relate only to the items tested / calibrated above.
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qad@shriraminstitute.org

ULR NO. : TC544422000012154F

TEST REPORT

NO : C1/0000301339



7	Cadmium (as Cd), mg/l	Not Detected	0.01	IS: 3025 Pt-2-2019
8	Arsenic (as As), mg/l	0.006	-	IS: 3025 Pt-37-1988, RA 2019
9	Mercury (as Hg), mg/l	Not Detected	0.001	APHA 23rd Ed.3112

DOR: 22.08.2022
DOS : 22.08.2022
DOC: 05.09.2022

End of Report

INDUST

AUTHORISED SIGNATORY
EMPLOYEE CODE: (6983)

GC-01(Rev-05)

2/2

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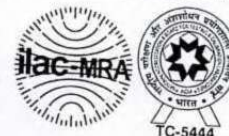
ULR NO. : TC544422000012152F

TEST REPORT

NO : C1/0000301337

Issued To :
Client Code : (FARI01P2181)
PUNJAB POLLUTION CONTROL BOARD,
FEROZEPUR ROAD, NEAR DHARA SINGH COLONY,
ST. NO 2,
FARIDKOT
PUNJAB-151203
Kind Attn: ER. AUSHPREET SINGH,AEE

Date : 06-09-2022
Job No : 2208-1-411-1651
Booking No : RG2223/1/4950
Booking Date : 20-08-2022
Customer Ref No. : SPL/AEE-1/3
Customer Ref Dt. : 19-08-2022



Sample Description:

Job No. 2208-1-411-1651

ONE SEALED SAMPLE OF GROUND WATER, SAMPLE CODE : 2-C, LOCATION: TUBEWELL NEAR BATTERY PLANT INSIDE THE INDUSTRY; CO-ORDINATES:- (30.9209009, 74.9633763); DEPTH OF BOREWELL:-600 FT.-650 FT.; COLOUR & ODOUR:- COLOURLESS & ODOURLESS, SUBJECT:- REGARDING ANALYSIS OF GROUND WATER SAMPLE COLLECTED ON 19.08.2022, DECLARED AS "GROUND WATER SAMPLES FROM DIFFERENT LOCATIONS WERE COLLECTED BY PUNJAB POLLUTION CONTROL BOARD ON 19.08.2022, IN THE PRESENCE OF SH. SANDEEP DHILLON S/O SH. MAJOR SINGH, R/O RATOL RONI; DR. HARVINDR SINGH S/O SH. NACHATAN SINGH R/O SADHUWALA; SH. RAJDEEP SINGH S/O SH. RANDHEER SINGH R/O RATOL RONI SEALED THUS WAS RECEIVED.

PPCB
AAE

Note: The sampling was not carried out by Shriram Institute for Industrial Research. The sample details provided in the test certificate are based on the declaration by party.


SNo.	Tests	Results	Protocol
1	Chemical Oxygen Demand, mg/l	8	APHA 23rd Ed.5220
2	Ammoniacal Nitrogen (as N), mg/l	0.3	IS: 3025 Pt-34-1988, RA 2019
3	Total Kjeldahl Nitrogen (as N), mg/l	1.2	IS: 3025 Pt-34-1988, RA 2019

DOR: 22.08.2022

DOS: 22.08.2022

DOC: 05.09.2022

—End of report —


AUTHORISED SIGNATORY
EMPLOYEE CODE: (682)

GC-01(Rev-05)

1/1

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ULR NO. : TC544422000012186F

TEST REPORT

NO : C1/0000301432

Issued To :
Client Code : (FARI01P2181)
PUNJAB POLLUTION CONTROL BOARD,
FEROZEPUR ROAD, NEAR DHARA SINGH COLONY,
ST. NO 2,
FARIDKOT
PUNJAB-151203
Kind Attn: ER. AUSHPREET SINGH,AEE

Date : 06-09-2022
Job No : 2208-1-411-1661
Booking No : RG2223/1/4950
Booking Date : 20-08-2022
Customer Ref No. : SPL/AEE-1/3
Customer Ref Dt. : 19-08-2022



Sample Description:

Job No. 2208-1-411-1661

ONE SEALED SAMPLE OF GROUND WATER, SAMPLE CODE : 4-E, LOCATION: TUBEWELL NEAR TRANSPORT OFFICE INSIDE THE INDUSTRY; CO-ORDINATES:- 30°55'10"N, 74°57'34"E, DEPTH OF BOREWELL: 600 - 650 FT.; COLOUR & ODOUR:- LIGHT BEIGE SANDY & ODOURLESS, SUBJECT:- REGARDING ANALYSIS OF GROUND WATER SAMPLE COLLECTED ON 19.08.2022, DECLARED AS "GROUND WATER SAMPLES FROM DIFFERENT LOCATION WERE COLLECTED BY PUNJAB POLLUTION CONTROL BOARD ON 19.08.2022, IN THE PRESENCE OF SH. SANDEEP DHILLON S/O SH. MAJOR SINGH, R/O RATOL RONI; DR. HARVINDR SINGH S/O SH. NACHATAN SINGH R/O SADHUWALA; SH. RAJDEEP SINGH S/O SH. RANDHEER SINGH R/O RATOL RONI, SEALED THUS, WAS RECEIVED.




Note: The sampling was not carried out by Shriram Institute for Industrial Research. The sample details provided in the test certificate are based on the declaration by party.

SNo.	Tests	Results	Protocol
1	MPN Coliform per 100 ml	14000 Organisms	IS: 1622:1981, RA-2019
2	MPN Fecal Coliform per 100 ml	940 Organisms	IS: 1622:1981, RA-2019

DOR: 22.08.2022
DOS: 22.08.2022
DOC: 06.09.2022

—End of report —


AUTHORISED SIGNATORY
EMPLOYEE CODE: (688)

GC-01(Rev-05)

1/1

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TEST REPORT

NO : C1/0000301717

Issued To :

Client Code : (FARI01P2181)
PUNJAB POLLUTION CONTROL BOARD,
FEROZEPUR ROAD, NEAR DHARA SINGH COLONY,
ST. NO 2,
FARIDKOT
PUNJAB-151203
Kind Attn: ER. AUSHPREET SINGH,AEE

Date : 09-09-2022
Job No : 2208-1-411-1642
Booking No : RG2223/1/4950
Booking Date : 20-08-2022
Customer Ref No. : SPL/AEE-1/3
Customer Ref Dt. : 19-08-2022

Sample Description:


Job No. 2208-1-411-1642

ONE SEALED SAMPLE OF GROUND WATER, SAMPLE CODE : 1-A, LOCATION: TUBEWELL NEAR NEW CANAL RESERVOIR INSIDE THE INDUSTRY; CO-ORDINATES:- 30°55'11" N, 74°57'34"E (30.9199667, 74.9596159); DEPTH OF BOREWELL:-600 FT.-650 FT.; COLOUR & ODOUR:- COLOURLESS & ODOURLESS, SUBJECT:- REGARDING ANALYSIS OF GROUND WATER SAMPLE COLLECTED ON 19.08.2022, DECLARED AS "GROUND WATER SAMPLES FROM DIFFERENT LOCATIONS WERE COLLECTED BY PUNJAB POLLUTION CONTROL BOARD ON 19.08.2022, IN THE PRESENCE OF SH. SANDEEP DHILLON S/O SH. MAJOR SINGH, R/O RATOL RONI; DR. HARVINDR SINGH S/O SH. NACHATAN SINGH R/O SADHUWALA; SH. RAJDEEP SINGH S/O SH. RANDHEER SINGH R/O RATOL RONI SEALED THUS WAS RECEIVED.

PPCB
AEE

Note: The sampling was not carried out by Shriram Institute for Industrial Research. The sample details provided in the test certificate are based on the declaration by party.

S.No	Tests	Results	Protocol
1	pH	8.0	IS: 3025 Pt-11-2022
2	Conductivity, $\mu\text{S}/\text{cm}$	2510	IS: 3025 Pt-14-2019
3	Turbidity, NTU	1	IS: 3025 Pt-10-1984, RA 2017
4	Total Dissolved Solids, mg/l	1545	IS:3025 Pt-16-1984, RA 2017
5	Total Suspended Solids, mg/l (Detection Limit: 1 mg/l)	4	IS: 3025 Pt-17-1984, RA 2017
6	Total Hardness (as CaCO_3), mg/l	173	IS: 3025 Pt-21-2009, RA 2019
7	Total Alkalinity (as CaCO_3), mg/l	703	IS: 3025 Pt-23-1986, RA 2019


AUTHORISED SIGNATORY
EMPLOYEE CODE:(6083)

GC-01(Rev.05)

1/2

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E-mail id : customercare@shriraminstitute.org
qad@shriraminstitute.org

TEST REPORT

NO : C1/0000301717


8	Sodium Adsorption Ratio (SAR), (millimole/litre) ^{1/2}	11	IS: 11624:2019 guidelines
9	Sulphate (as SO ₄), mg/l	390	IS: 3025 Pt-24-1983, RA 2019
10	% Sodium	81	As per Customer Protocol
11	Biochemical Oxygen Demand (BOD), mg/l (at 20°C for 5 days) (Detection Limit: 1 mg/l)	Not Detected	APHA 23rd Ed., 5210
12	Chlorides (as Cl), mg/l	167	IS: 3025 Pt-32-1988, RA 2019
13	Fluoride (as F), mg/l	1.2	APHA 23rd Ed.4500 F
14	Phosphate (as P), mg/l	0.06	APHA 23rd Ed., 4500-P
15	Total Fixed Solids, mg/l	1449	IS: 3025 Pt-18-1984, RA2021
16	Nitrates (as N), mg/l	2	IS: 3025 Pt-34-1988, RA 2019
17	Boron (as B), mg/l	1.8	IS: 3025 Pt-57-2005, RA 2017

DOR: 22.08.2022

DOS: 22.08.2022

DOC: 09.09.2022

End of Report


AUTHORISED SIGNATORY
EMPLOYEE CODE: (608)

GC-01(Rev-05)

2/2

Note: The results relate only to the items tested / calibrated above.
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E-mail id : customercare@shriraminstitute.org
qad@shriraminstitute.org

TEST REPORT

NO : C1/0000301718

Issued To :

Client Code : (FARJ01P2181)
PUNJAB POLLUTION CONTROL BOARD,
FEROZEPUR ROAD, NEAR DHARA SINGH COLONY,
ST. NO 2,
FARIDKOT
PUNJAB-151203
Kind Attn: ER. AUSHPREET SINGH,AEE

Date : 09-09-2022
Job No : 2208-1-411-1643
Booking No : RG2223/1/4950
Booking Date : 20-08-2022
Customer Ref No. : SPL/AEE-1/3
Customer Ref Dt. : 19-08-2022

Sample Description:

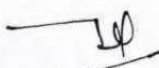
Job No. 2208-1-411-1643

ONE SEALED SAMPLE OF GROUND WATER, SAMPLE CODE : 2-A, LOCATION: TUBEWELL NEAR BATTERY PLANT INSIDE THE INDUSTRY; CO-ORDINATES:- (30.9209009, 74.9633763); DEPTH OF BOREWELL:-600 FT.-650 FT.; COLOUR & ODOUR:- COLOURLESS & ODOURLESS, SUBJECT:- REGARDING ANALYSIS OF GROUND WATER SAMPLE COLLECTED ON 19.08.2022, DECLARED AS "GROUND WATER SAMPLES FROM DIFFERENT LOCATIONS WERE COLLECTED BY PUNJAB POLLUTION CONTROL BOARD ON 19.08.2022, IN THE PRESENCE OF SH. SANDEEP DHILLON S/O SH. MAJOR SINGH, R/O RATOL RONI; DR. HARVINDR SINGH S/O SH. NACHATAN SINGH R/O SADHUWALA; SH. RAJDEEP SINGH S/O SH. RANDHEER SINGH R/O RATOL RONI SEALED THUS WAS RECEIVED.

PPCB
AEE

Note: The sampling was not carried out by Shriram Institute for Industrial Research. The sample details provided in the test certificate are based on the declaration by party.

S.No	Tests	Results	Protocol
1	pH	8.1	IS: 3025 Pt-11-2022
2	Conductivity, $\mu\text{S}/\text{cm}$	1685	IS: 3025 Pt-14-2019
3	Turbidity, NTU	1	IS: 3025 Pt-10-1984, RA 2017
4	Total Dissolved Solids, mg/l	1208	IS:3025 Pt-16-1984, RA 2017
5	Total Suspended Solids, mg/l (Detection Limit: 1 mg/l)	3	IS: 3025 Pt-17-1984, RA 2017
6	Total Hardness (as CaCO_3), mg/l	92	IS: 3025 Pt-21-2009, RA 2019
7	Total Alkalinity (as CaCO_3), mg/l	245	IS: 3025 Pt-23-1986, RA 2019


AUTHORISED SIGNATORY
EMPLOYEE CODE: (683)

GC-01(Rev.05)

1/2

Note: The results relate only to the items tested / calibrated above.
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qad@shriraminstitute.org

TEST REPORT

NO : C1/0000301718


8	Sodium Adsorption Ratio (SAR), (millimole/litre) ^{1/2}	13.9	IS: 11624:2019 guidelines
9	Sulphate (as SO ₄), mg/l	437	IS: 3025 Pt-24-1983, RA 2019
10	% Sodium	88	As per Customer Protocol
11	Biochemical Oxygen Demand (BOD), mg/l (at 20°C for 5 days) (Detection Limit: 1 mg/l)	Not Detected	APHA 23rd Ed., 5210
12	Chlorides (as Cl), mg/l	114	IS: 3025 Pt-32-1988, RA 2019
13	Fluoride (as F), mg/l	0.7	APHA 23rd Ed.4500 F
14	Phosphate (as P), mg/l	0.05	APHA 23rd Ed., 4500-P
15	Total Fixed Solids, mg/l	1161	IS: 3025 Pt-18-1984, RA2021
16	Nitrates (as N), mg/l (Detection Limit: 2 mg/l)	Not Detected	IS: 3025 Pt-34-1988, RA 2019
17	Boron (as B), mg/l	0.6	IS: 3025 Pt-57-2005, RA 2017

DOR: 22.08.2022

DOS: 22.08.2022

DOC: 09.09.2022

End of Report


AUTHORISED SIGNATORY
EMPLOYEE CODE: (6083)

GC-01(Rev-05)

2/2

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TEST REPORT

NO : C1/0000301715

Issued To :

Client Code : (FARJ01P2181)
PUNJAB POLLUTION CONTROL BOARD,
PEROZEPUR ROAD, NEAR DHARA SINGH COLONY,
ST. NO 2,
FARIDKOT
PUNJAB-151203
Kind Attn: ER. AUSHPREET SINGH, AEE

Date : 09-09-2022
Job No : 2208-1-411-1644
Booking No : RG2223/1/4950
Booking Date : 20-08-2022
Customer Ref No. : SPL/AEE-1/3
Customer Ref Dt. : 19-08-2022

Sample Description:

Job No. 2208-1-411-1644

ONE SEALED SAMPLE OF GROUND WATER, SAMPLE CODE : 3-A, LOCATION: TUBEWELL NEAR WATER TREATMENT PLANT INSIDE THE INDUSTRY; CO-ORDINATES:- 30.9206398, 74.9607944, DEPTH OF BOREWELL: 600 - 650 FT.; COLOUR & ODOUR:- COLOURLESS & ODOURLESS, SUBJECT:- REGARDING ANALYSIS OF GROUND WATER SAMPLE COLLECTED ON 19.08.2022, DECLARED AS "GROUND WATER SAMPLES FROM DIFFERENT LOCATION WERE COLLECTED BY PUNJAB POLLUTION CONTROL BOARD ON 19.08.2022, IN THE PRESENCE OF SH. SANDEEP DHILLON S/O SH. MAJOR SINGH, R/O RATOL RONI; DR. HARVINDR SINGH S/O SH. NACHATAN SINGH R/O SADHUWALA; SH. RAJDEEP SINGH S/O SH. RANDHEER SINGH R/O RATOL RONI, SEALED THUS, WAS RECEIVED.

PPCB
AEE

Note: The sampling was not carried out by Shriram Institute for Industrial Research. The sample details provided in the test certificate are based on the declaration by party.

S.No	Tests	Results	Protocol
1	pH	8.1	IS: 3025 Pt-11-2022
2	Conductivity, $\mu\text{S}/\text{cm}$	1024	IS: 3025 Pt-14-2019
3	Turbidity, NTU (Detection Limit: 1 NTU)	Not Detected	IS: 3025 Pt-10-1984, RA 2017
4	Total Dissolved Solids, mg/l	670	IS:3025 Pt-16-1984, RA 2017
5	Total Suspended Solids, mg/l (Detection Limit: 1 mg/l)	Not Detected	IS: 3025 Pt-17-1984, RA 2017
6	Total Hardness (as CaCO_3), mg/l	26	IS: 3025 Pt-21-2009, RA 2019
7	Total Alkalinity (as CaCO_3), mg/l	291	IS: 3025 Pt-23-1986, RA 2019

AUTHORISED SIGNATORY
EMPLOYEE CODE: (6083)

GC-01(Rev-05)

1/2

Note: The results relate only to the items tested / calibrated above.
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TEST REPORT

NO : C1/0000301715

8	Sodium Adsorption Ratio (SAR), (millimole/litre) ^{1/2}	19.2	IS: 11624:2019 guidelines
9	Sulphate (as SO ₄), mg/l	139	IS: 3025 Pt-24-1983, RA 2019
10	% Sodium	95	As per Customer Protocol
11	Biochemical Oxygen Demand (BOD), mg/l (at 20°C for 5 days)	2	APHA 23rd Ed., 5210
12	Chlorides (as Cl), mg/l	34	IS: 3025 Pt-32-1988, RA 2019
13	Fluoride (as F), mg/l	0.9	APHA 23rd Ed.4500 F
14	Phosphate (as P), mg/l	0.1	APHA 23rd Ed., 4500-P
15	Total Fixed Solids, mg/l	640	IS: 3025 Pt-18-1984, RA2021
16	Nitrates (as N), mg/l (Detection Limit: 2 mg/l)	Not Detected	IS: 3025 Pt-34-1988, RA 2019
17	Boron (as B), mg/l	0.6	IS: 3025 Pt-57-2005, RA 2017

DOR: 22.08.2022

DOS: 22.08.2022

DOC: 09.09.2022

End of Report

AUTHORISED SIGNATORY
EMPLOYEE CODE: (6083)

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2/2

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TEST REPORT

NO : C1/0000301716

Issued To :

Client Code : (FAR101P2181)
PUNJAB POLLUTION CONTROL BOARD,
FEROZEPUR ROAD, NEAR DHARA SINGH COLONY,
ST. NO 2,
FARIDKOT
PUNJAB-151203
Kind Attn: ER. AUSHPREET SINGH,AEE

Date : 09-09-2022
Job No : 2208-1-411-1645
Booking No : RG2223/1/4950
Booking Date : 20-08-2022
Customer Ref No. : SPL/AEE-1/3
Customer Ref Dt. : 19-08-2022

Sample Description:

Job No. 2208-1-411-1645

ONE SEALED SAMPLE OF GROUND WATER, SAMPLE CODE : 4-A, LOCATION: TUBEWELL NEAR TRANSPORT OFFICE INSIDE THE INDUSTRY; CO-ORDINATES:- 30°55'10"N. 74°57'34"E, DEPTH OF BOREWELL: 600 - 650 FT.; COLOUR & ODOUR:- LIGHT BEIGE SANDY & ODOURLESS, SUBJECT:- REGARDING ANALYSIS OF GROUND WATER SAMPLE COLLECTED ON 19.08.2022, DECLARED AS "GROUND WATER SAMPLES FROM DIFFERENT LOCATION WERE COLLECTED BY PUNJAB POLLUTION CONTROL BOARD ON 19.08.2022, IN THE PRESENCE OF SH. SANDEEP DHILLON S/O SH. MAJOR SINGH, R/O RATOL RONI; DR. HARVINDR SINGH S/O SH. NACHATAN SINGH R/O SADHUWALA; SH. RAJDEEP SINGH S/O SH. RANDHEER SINGH R/O RATOL RONI, SEALED THUS, WAS RECEIVED.

PPCB
AEE

Note: The sampling was not carried out by Shriram Institute for Industrial Research. The sample details provided in the test certificate are based on the declaration by party.

S.No	Tests	Results	Protocol
1	pH	8.1	IS: 3025 Pt-11-2022
2	Conductivity, $\mu\text{S/cm}$	1230	IS: 3025 Pt-14-2019
3	Turbidity, NTU	196	IS: 3025 Pt-10-1984, RA 2017
4	Total Dissolved Solids, mg/l	784	IS:3025 Pt-16-1984, RA 2017
5	Total Suspended Solids, mg/l	160	IS: 3025 Pt-17-1984, RA 2017
6	Total Hardness (as CaCO_3), mg/l	35	IS: 3025 Pt-21-2009, RA 2019
7	Total Alkalinity (as CaCO_3), mg/l	322	IS: 3025 Pt-23-1986, RA 2019
8	Sodium Adsorption Ratio (SAR), (millimole/litre) ^{1/2}	16.9	IS: 11624:2019 guidelines

AUTHORISED SIGNATORY
EMPLOYEE CODE:(6083)

GC-01(Rev-05)

1/2

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qad@shriraminstitute.org

TEST REPORT

NO : C1/0000301716

9	Sulphate (as SO ₄), mg/l	166	IS: 3025 Pt-24-1983, RA 2019
10	% Sodium	93	As per Customer Protocol
11	Biochemical Oxygen Demand (BOD), mg/l (at 20°C for 5 days)	6	APHA 23rd Ed., 5210
12	Chlorides (as Cl), mg/l	48	IS: 3025 Pt-32-1988, RA 2019
13	Fluoride (as F), mg/l	1.4	APHA 23rd Ed.4500 F
14	Phosphate (as P), mg/l	0.8	APHA 23rd Ed., 4500-P
15	Total Fixed Solids, mg/l	802	IS: 3025 Pt-18-1984, RA2021
16	Nitrates (as N), mg/l (Detection Limit: 2 mg/l)	Not Detected	IS: 3025 Pt-34-1988, RA 2019
17	Boron (as B), mg/l	1.1	IS: 3025 Pt-57-2005, RA 2017

DOR: 22.08.2022

DOS: 22.08.2022

DOC: 09.09.2022

End of Report

AUTHORISED SIGNATORY
EMPLOYEE CODE: (6083)

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ਵੱਲੋਂ

ਮੁੱਖ ਖੇਤੀਬਾੜੀ ਅਫਸਰ
ਫਰੀਦਕੋਟ।

ਨੰਬਰ 5749

ਮਿਤੀ 5/9/22

ਵੱਲ

ਭੋਂ ਪਰਖ ਅਫਸਰ
ਫਿਰੋਜਪੁਰ (ਜ਼ਿਲ੍ਹਾ)



S.T.O.
CAO
12/9/22

ਵਿਸ਼ਾ- ਮਿੱਟੀ ਅਤੇ ਪਾਣੀ ਦੇ ਨਮੂਨਿਆਂ ਦੇ ਰਿਜਲਟ ਭੇਜਣ ਸੰਬੰਧੀ।

ਹਵਾਲਾ- ਆਪ ਦੇ ਦਫਤਰ ਦਾ ਪੱਤਰ ਨੰ.245 ਮਿਤੀ 22/08/22

ਉਪਰੋਕਤ ਵਿਸ਼ੇ ਦੇ ਸੰਬੰਧ ਵਿਚ ਆਪ ਵੱਲੋਂ ਭੇਜੇ ਗਏ ਜੀਰਾ ਬਲਾਕ ਦੇ ਪਿੰਡ ਮਨਸੂਰਵਾਲ ਕਲਾਂ ਦੇ ਮਿੱਟੀ ਅਤੇ ਪਾਣੀ ਦੇ ਸੈਪਲ ਦੇ ਟੈਸਟਿੰਗ ਰਿਜਲਟ ਨਾਲ ਨੱਥੀ ਅਨੁਸਾਰ ਭੇਜੇ ਜਾਂਦੇ ਹਨ। ਇੱਥੇ ਜਿਕਰਯੋਗ ਇਹ ਹੈ ਕਿ ਆਪ ਵੱਲੋਂ ਮਿੱਟੀ ਦੇ ਸੈਪਲਾਂ ਦੇ ਨਾਲ ਫਿਊਲ ਐਸ਼ ਦੇ ਸੈਪਲ ਵੀ ਭੇਜੇ ਗਏ ਸਨ। ਜੇ ਕਿ ਲੈਬਾਰਟਰੀ ਵਿਖੇ ਮੌਜੂਦ ਮਿੱਟੀ ਵਾਲੇ standard procedure ਨਾਲ ਹੀ ਟੈਸਟ ਕੀਤੇ ਗਏ ਹਨ। ਇਹ ਆਪ ਜੀ ਦੀ ਜਾਣਕਾਰੀ ਹਿੱਤ ਹੈ।

ਨੱਥੀ: ਟੈਸਟਿੰਗ ਰਿਜਲਟ
ਮਿੱਟੀ ਦੇ ਸੈਪਲ (1B,2B,3B,4B)
ਪਾਣੀ ਦਾ ਸੈਪਲ (W-2)

ਮੁੱਖ ਖੇਤੀਬਾੜੀ ਅਫਸਰ
ਫਰੀਦਕੋਟ।
5/9/22

ਪੰਜਾਬ ਖੇਤੀਬਾੜੀ ਯੂਨੀਵਰਸਿਟੀ, ਲੁਧਿਆਣਾ

221

0934

ਭੂਮੀ ਵਿਭਾਗ

ਮਿੱਟੀ ਪਰਖ ਪ੍ਰਯੋਗਸ਼ਾਲਾ

ਨੰ : ਸ.ਟ.ਲ.

ਪਾਣੀ ਪਰਖ ਰੀਪੋਰਟ

ਲੁਧਿਆਣਾ.....

ਸਿੰਚਾਈ ਯੋਗਤਾ ਵਾਸਤੇ

ਮਿੱਟੀ.....

ਮਿਲਣ ਦੀ ਮਿਤੀ.....

- ਦੂਜਾ ਮੋੜ -

ਮਿੱਟੀ ਦੀ ਕਿਸਮ..... ਬਲਾਕ..... ਬਿਲਾ.....

ਪ੍ਰਯੋਗ-ਸਾਲਾ ਨੰ : Lab No.	ਭੂੰਘਾਈ Depth	ਮਿਲੀ-ਇਕਵੇਲੈਂਟ ਪ੍ਰਤੀ ਲਿਟਰ Milli equivalent per litre			ਕੈਲਸ਼ੀਅਮ ਮੈਗਨੀਸ਼ੀਅਮ Calcium Magnesium	ਬਾਕੀ ਸੋਡੀਅਮ ਕਾਰਬੋਨੇਟ Residual Sodium Carbonate	ਚਾਲਕਤਾ ਮਾਈਕਰੋਮਹੋਸ Conductance (Micro-mhos/cm)	ਪਾਣੀ ਦੀ ਸ਼੍ਰੇਣੀ Category of water	ਜਿਪਸਮ ਕੁਇੰਟਲ (ਪ੍ਰਤੀ ਏਕੜ) Gypsum (q/acre)	REMARKS
		ਕਾਰਬੋਨੇਟ Carbo-nate	ਬਾਈ-ਕਾਰਬੋਨੇਟ Bicar-bonate	ਕਲੋਰਾਈਡ Chlo-ride						
FL										
1-18		NL	8.2	3.0	3.5	4.7	1404	2	3.0	

ਨਿਸ਼ਾਨ ਕੀਤੀ ਗਈ ਹੇਠ ਲਿਖੀ ਸਿਫਾਰਸ਼ ਤੇ ਚੱਲੋ

- ਪਹਿਲਾ ਮੋੜ -

ਸਿਫਾਰਸ਼ਾਂ

1. ਪਾਣੀ ਸਭ ਪ੍ਰਕਾਰ ਦੀ ਮਿੱਟੀ ਅਤੇ ਫ਼ਸਲਾਂ ਵਾਸਤੇ ਠੀਕ ਹੈ।
2. ਪਾਣੀ ਸਾਹਮਣੇ ਦੱਸੀ ਕਿਸਮ ਜਾਂ ਇਸ ਤੋਂ ਹਲਕੀ ਮਿੱਟੀ ਵਾਸਤੇ ਵਰਤਿਆ ਜਾ ਸਕਦਾ ਹੈ। ਇਸ ਤੋਂ ਭਾਰੀ ਮਿੱਟੀ ਦੀ ਸਿੰਚਾਈ ਵਾਸਤੇ ਨਹਿਰ ਦੇ ਪਾਣੀ ਨਾਲ ਮਿਲਾ ਕੇ ਵਰਤੋ। ਜਾਂ ਜੇਕਰ ਨਹਿਰ ਦਾ ਪਾਣੀ ਨਾ ਮਿਲਦਾ ਹੋਵੇ ਤਾਂ ਉੱਪਰ ਦੱਸੀ ਜਿਪਸਮ ਦੀ ਮਾਤਰਾ ਟਿਊਬਵੈਲ ਦੇ ਹਰ 4 ਪਾਣੀਆਂ ਬਾਅਦ ਪਾਉ। ਜਾਂ ਜੇਕਰ ਜਿਪਸਮ ਦਾ ਪ੍ਰਬੰਧ ਨਾ ਹੋ ਸਕੇ ਤਾਂ ਸਹਿਨਸ਼ੀਲ/ਅਧ ਸਹਿਨਸ਼ੀਲ ਫ਼ਸਲਾਂ ਵਾਸਤੇ ਇਹ ਪਾਣੀ ਲਾਇਆ ਜਾ ਸਕਦਾ ਹੈ ਪਰ ਨਾਲ ਜ਼ਰੂਰੀ ਹੈ ਕਿ ਜੰਤਰ ਦੀ ਹਰੀ ਖਾਦ ਇੱਕ ਸਾਲ ਛੱਡ ਕੇ ਦਬਾਈ ਜਾਵੇ।
3. ਪਾਣੀ ਵਿੱਚ ਚੂਨੇ ਦੀ ਕਮੀ ਹੈ। ਇਸ ਨੂੰ ਉੱਪਰ ਲਿਖੇ ਪ੍ਰਤੀ ਏਕੜ ਜਿਪਸਮ ਦੀ ਮਾਤਰਾ ਨਾਲ ਮਿਲਾ ਕੇ ਵਰਤੋ। ਜਿਪਸਮ ਪਾਣੀ ਵਿੱਚ ਮਿਲਾ ਕੇ ਜਾਂ ਸਿੱਧਾ ਖੇਤ ਵਿੱਚ ਪਾਇਆ ਜਾ ਸਕਦਾ ਹੈ।
4. ਪਾਣੀ ਵਰਤਣ ਦੇ ਯੋਗ ਨਹੀਂ।
5. ਪਾਣੀ ਵਰਤਣ ਦੇ ਇੱਕ ਸਾਲ ਬਾਅਦ ਮਿੱਟੀ ਪਰਖ ਕਰਵਾਓ।
6. ਵਿਸ਼ੇਸ਼ ਹਦਾਇਤਾਂ।

[Signature] 23/8/22

ਸੀਨੀਅਰ ਮਿੱਟੀ ਕੈਮਿਸਟ

NOT FOR LEGAL PURPOSES



ਖੇਤੀਬਾੜੀ ਅਤੇ ਕਿਸਾਨ ਭਲਾਈ ਵਿਭਾਗ, ਪੰਜਾਬ

ਡੋ-ਪਰਖ ਲੈਬਾਰਟਰੀ, ਫ਼ਰੀਦਕੋਟ

ਪਾਣੀ ਪਰਖ ਰਿਪੋਰਟ

(ਸਿੰਚਾਈ ਲਈ ਯੋਗਤਾ)



ਨੰ: ਸ.ਟ.ਲ.....

ਫ਼ਰੀਦਕੋਟ.....

ਮਿੱਟੀ ਦੀ ਕਿਸਮ.....

ਨਾਮ..... ਗਿਆਨਪਾਲ ਕੌਲ ਪਿਤਾ ਦਾ ਨਾਮ.....

ਪਿੰਡ..... ਗਿਆਨਪਾਲ ਤਹਿਸੀਲ..... ਬਲਾਕ..... ਗੰਨਾ ਜਿਲ੍ਹਾ..... ਫ਼ਿਰੋਜ਼ਪੁਰ

ਪਰਖ ਸਾਲਾ ਨੰਬਰ	ਫ਼ੀਚਾਈ	ਮਿਲੀਇਕਵੈਲੈਂਟ ਪ੍ਰਤੀ ਲੀਟਰ				ਬਾਕੀ ਸੋਡੀਅਮ ਕਾਰਬੋਨੇਟ	ਚਾਲਕਤਾ ਮਾਈਕਰੋ ਮਹੜ	ਪਾਣੀ ਦੀ ਸੁੰਦਰੀ	ਜਿਪਸਮ ਪ੍ਰਤੀ ਏਕੜ	ਵਿਸ਼ੇਸ਼ ਕਥਨ
		ਕਾਰਬੋਨੇਟ	ਬਾਈਕਾਰਬੋਨੇਟ	ਕਲੋਰਾਈਡ	ਕੈਲਸ਼ੀਅਮ					
756	W-2	2.0	60	-	3.8	4.2	1440	(2) ਨੰਬਰ	ਉੱਗਣੇ ਸਿੰਚਾਈ ਲਈ ਏਕੜ ਦੇ ਸਿੰਚਾਈ ਸਮੇਂ ਚਾਹ ਪਾਣੀ ਵਿੱਚੋਂ ਖਿੱਚੋ ਯਾਰੀ।	

(✓) ਨਿਸ਼ਾਨੀ ਅਨੁਸਾਰ ਹੇਠ ਲਿਖੀਆਂ ਸਿਫਾਰਸ਼ਾਂ ਤੇ ਚੱਲੋਂ।

1. ਪਾਣੀ ਸਭ ਪ੍ਰਕਾਰ ਦੀ ਮਿੱਟੀ ਅਤੇ ਫਸਲਾਂ ਵਾਸਤੇ ਠੀਕ ਹੈ।
 2. ਪਾਣੀ ਸਾਹਮਣੇ ਦੱਸੀ ਕਿਸਮ ਜਾਂ ਇਸ ਤੋਂ ਹਲਕੀ ਮਿੱਟੀ ਲਈ ਵਰਤਿਆ ਜਾ ਸਕਦਾ ਹੈ। ਇਸ ਤੋਂ ਭਾਰੀ ਮਿੱਟੀ ਦੀ ਸਿੰਚਾਈ ਵਾਸਤੇ ਨਹਿਰ ਦੇ ਪਾਣੀ ਨਾਲ ਮਿਲਾਕੇ ਵਰਤੋਂ। ਜੇਕਰ ਨਹਿਰ ਦਾ ਪਾਣੀ ਨਾ ਮਿਲਦਾ ਹੋਵੇ ਤਾਂ ਸਹਿਣਸ਼ੀਲ ਫਸਲਾਂ ਦੀ ਸਿੰਚਾਈ ਲਈ ਵਰਤਿਆ ਜਾ ਸਕਦਾ ਹੈ।
 3. ਪਾਣੀ ਵਿੱਚ ਚੂਨੇ ਦੀ ਕਮੀ ਹੈ ਉਪਰ ਲਿਖੇ ਪ੍ਰਤੀ ਏਕੜ ਜਿਪਸਮ ਦੀ ਮਾਤਰਾ ਨਾਲ ਮਿਲਾਕੇ ਵਰਤੋਂ। ਜਿਪਸਮ ਪਾਣੀ ਵਿੱਚ ਮਿਲਾਕੇ ਜਾਂ ਸਿੱਧੇ ਖੇਤ ਵਿੱਚ ਪਾਇਆ ਜਾ ਸਕਦਾ ਹੈ। ਜੇਕਰ ਜਿਪਸਮ ਦਾ ਪ੍ਰਬੰਧ ਨਾ ਹੋ ਸਕੇ ਤਾਂ ਸਹਿਣਸ਼ੀਲ, ਅਧਸਹਿਣਸ਼ੀਲ ਫਸਲਾਂ ਵਾਸਤੇ ਇਹ ਪਾਣੀ ਲਾਇਆ ਜਾ ਸਕਦਾ ਹੈ। ਪਰ ਜਰੂਰੀ ਹੈ ਕਿ ਜੰਤਰ (ਹਰੀ ਖਾਦ)। ਸਾਲ ਛੱਡ ਕੇ ਦਬਾਈ ਜਾਵੇ।
 4. ਪਾਣੀ ਵਰਤਣ ਯੋਗ ਨਹੀਂ ਹੈ।
- ਵਿਸ਼ੇਸ਼ ਹਦਾਇਤਾਂ:
- 6 ਮਹੀਨੇ ਬਾਅਦ ਪਾਣੀ ਦੁਬਾਰਾ ਟੈਸਟ ਕਰਵਾਓ।
 - ਪਾਣੀ ਵਿੱਚ ਨਮਕੀਨ/ਖਾਰੇ ਪਦਾਰਥਾਂ ਦੀ ਮਾਤਰਾ ਵੱਧ ਹੋਣ ਤੇ ਸਾਲ ਬਾਅਦ ਮਿੱਟੀ ਟੈਸਟ ਕਰਵਾਓ।
 - ਝੋਨੇ ਦੀ ਫਸਲ ਲਈ ਜਿਪਸਮ ਦੀ ਸਿਫਾਰਿਸ਼ ਕੀਤੀ ਮਾਤਰਾ ਚਾਰ ਗੁਣਾ ਕਰ ਦਿਓ।

(Signature)
ਡੋ ਪਰਖ ਅਫਸਰ
ਡੋ ਪਰਖ ਲੈਬਾਰਟਰੀ,
ਫ਼ਰੀਦਕੋਟ।

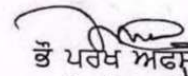
ਨਮਕੀਨ ਪਦਾਰਥਾਂ ਵਾਸਤੇ ਸਹਿਣਸ਼ੀਲ ਫਸਲਾਂ ਦਾ ਵੇਰਵਾ

ਸਹਿਣਸ਼ੀਲ	ਅਧਸਹਿਣਸ਼ੀਲ	ਜਿੰਨ੍ਹਾਂ ਫਸਲਾਂ ਤੇ ਜਿਆਦਾ ਅਸਰ ਹੁੰਦਾ ਹੈ।
ਝੋਨਾ	ਜੌਂ	ਕਪਾਹ (ਉੱਗਣ ਸਮੇਂ)
ਢੰਚਾ / ਜੰਤਰ	ਗੰਨਾ	ਮੱਕੀ
ਚਕੰਦਰ	ਜਵੀ	ਮੂੰਗਫਲੀ
ਪਾਲਕ	ਰਾਇਆ	ਮਟਰ
ਸਲਗਮ	ਕਪਾਹ	ਕਾਓਪੀਜ
	ਬਰਸੀਮ	ਮੂੰਗੀ
	ਸੋਜੀ	ਮਾਂਹ
	ਬਾਜਰਾ	ਮਸਰ
	ਆਲੂ	ਸੂਰਜਮੁੱਖੀ
	ਤਰਬਜ	ਗੁਆਰਾ

ਆਈ.ਸੀ.ਪੀ-ਓ.ਈ.ਐਸ ਲੈਬਾਰਟਰੀ ਰਿਪੋਰਟ (ਖੇਤੀਬਾੜੀ ਅਤੇ
ਕਿਸਾਨ ਭਲਾਈ ਵਿਭਾਗ)

Testing results

Sample code	pH	EC	OC	P	K	Zn	Cu	Fe	S	Mn
		Mmhos/cm	(%)	(ppm)						
1B	8.45	0.66	0.36	31.23	82.26	1.88	0.88	36.07	96.65	1.96
2B	9.02	0.51	0.32	81.67	107.53	1.20	0.42	10.65	67.16	4.53
3B	9.28	0.34	0.34	19.44	95.85	1.02	0.52	6.14	28.63	1.80
4B	8.96	0.53	0.60	32.38	77.81	1.516	1.09	71.00	88.09	5.03


ਡਾ. ਪਰਮ ਅਰਜੁਨ
ਫਰੀਦਕੋਟ। 5/9/22


ਮੈ. ਮਾਲਬਰੋਜ਼ ਇੰਟਰਨੈਸ਼ਨਲ ਪ੍ਰਾਇ.ਲਿਮ: ਪਿੰਡ ਮੰਨਸੂਰਵਾਲ ਕਲਾਂ, ਬਲਾਕ ਜ਼ੀਰਾ, ਭੌਂ ਪ੍ਰਾਪਤ ਮਿੱਟੀ ਅਤੇ ਪਾਣੀ ਦੀ ਵਿਸ਼ੇਸ਼ ਰਿਪੋਰਟ ਸਬੰਧੀ।

ਮੈ. ਮਾਲਬਰੋਜ਼ ਇੰਟਰਨੈਸ਼ਨਲ ਪ੍ਰਾਇ.ਲਿਮ: ਪਿੰਡ ਮੰਨਸੂਰਵਾਲ ਕਲਾਂ, ਬਲਾਕ ਜ਼ੀਰਾ, ਜ਼ਿਲ੍ਹਾ ਫਿਰੋਜ਼ਪੁਰ (ਪੰਜਾਬ) ਦੇ ਗੇਟ ਅੱਗੇ ਸਥਾਨਕ ਕਿਸਾਨ ਜੱਥੇਬੰਦੀਆਂ ਨੇ ਧਰਨਾ ਲਗਾਇਆ ਹੋਇਆ ਹੈ। ਕਿਸਾਨਾਂ ਨੇ ਇਸ ਧਰਨੇ ਨੂੰ ਦੂਰ ਕਰਨ ਹਿੱਤ ਮਿਤੀ 18-08-2022 ਨੂੰ ਮਾਨਯੋਗ ਐਨ.ਜੀ.ਟੀ. ਚੇਅਰਮੈਨ ਜਸਟਿਸ ਸ਼੍ਰੀ ਜਸਬੀਰ ਸਿੰਘ (ਰਿਟਾਇਰਡ), ਪੰਜਾਬ ਅਤੇ ਹਰਿਆਣਾ ਹਾਈਕੋਰਟ, ਚੰਡੀਗੜ੍ਹ ਅਤੇ ਮਾਨਯੋਗ ਸ਼੍ਰੀ ਬਲਬੀਰ ਸਿੰਘ ਸੀਚੇਵਾਲ, ਮੈਂਬਰ ਰਾਜ ਸਭਾ ਜੀ ਦੇ ਦੋਹੇ ਦੌਰਾਨ ਮੌਕੇ ਤੇ ਹੀ ਇਹਨਾਂ ਦੇ ਚੁਬਾਨੀ ਹੁਕਮਾਂ ਦੀ ਪਾਲਣਾ ਕਰਦੇ ਹੋਏ ਨਿਮਨ-ਹਸਤਾਖਰ ਦੇ ਦਫਤਰ ਅਧੀਨ ਭੌਂ-ਪਰਖ ਅਫਸਰ, ਜ਼ੀਰਾ ਨੇ ਮਾਨੀਟਰਿੰਗ ਕਮੇਟੀ ਦੀ ਹਾਜ਼ਰੀ ਵਿੱਚ ਜਿਸ ਸਥਾਨ ਤੋਂ ਕਿਸਾਨਾਂ ਨੇ ਕਿਹਾ ਫਿਊਲ ਐਸ਼/ਮਿੱਟੀ ਦੇ ਚਾਰ ਨਮੂਨੇ ਪਰਖ ਹਿੱਤ ਲਏ ਸਨ। ਹਰੇਕ ਨਮੂਨੇ ਦੇ ਇੱਕੋ ਚਾਰ ਜਿਹੇ ਭਾਗ ਕੀਤੇ ਗਏ। ਇਨ੍ਹਾਂ ਚਾਰੇ ਨਮੂਨਿਆਂ ਵਿੱਚੋਂ ਹਰੇਕ ਇੱਕ-ਇੱਕ ਨਮੂਨਾ ਉਸ ਵੇਲੇ ਮੌਕੇ ਤੇ ਮੌਜੂਦ ਜੱਥੇਬੰਦੀਆਂ ਦੇ ਨੁਮਾਇੰਦਿਆਂ ਨੇ ਰੱਖ ਲਿਆ ਅਤੇ ਬਾਕੀ ਦੇ ਨਮੂਨੇ ਮਿਤੀ 18-08-2022 ਨੂੰ ਮਾਨੀਟਰਿੰਗ ਕਮੇਟੀ ਦੀ ਸਲਾਹ ਤੇ ਕਿਸੇ ਸੁਰੱਖਿਅਤ ਥਾਂ ਤੇ ਰੱਖਣ ਦੇ ਉਪਰਾਲੇ ਵਜੋਂ ਉਪਰੋਕਤ ਨਮੂਨੇ ਭੌਂ-ਪਰਖ ਪ੍ਰਯੋਗਸ਼ਾਲਾ, ਜ਼ੀਰਾ ਵਿੱਚ ਦੋ ਤਾਲਿਆ ਵਾਲੀ ਅਲਮਾਰੀ ਵਿੱਚ ਨਿਮਨਹਸਤਾਖਰ, ਭੌਂ-ਪਰਖ ਅਫਸਰ ਜ਼ੀਰਾ, ਬਲਾਕ ਖੇਤੀਬਾੜੀ ਅਫਸਰ ਜ਼ੀਰਾ ਅਤੇ ਕਿਸਾਨ ਜੱਥੇਬੰਦੀਆਂ ਦੀ ਹਾਜ਼ਰੀ ਵਿੱਚ ਰੱਖੇ ਗਏ। ਕਿਉਂਕਿ ਮਿਤੀ 19-08-2022 ਤੋਂ ਮਿਤੀ 21-08-2022 ਤੱਕ ਸਰਕਾਰੀ ਛੁੱਟੀਆਂ ਸਨ, ਇਸ ਲਈ ਇਹ ਨਮੂਨੇ ਮਿਤੀ 22-08-2022 ਨੂੰ ਪੰਜਾਬ ਖੇਤੀਬਾੜੀ ਯੂਨੀਵਰਸਿਟੀ, ਲੁਧਿਆਣਾ ਦੀ ਭੌਂ-ਪਰਖ ਪ੍ਰਯੋਗਸ਼ਾਲਾ ਅਤੇ ਭੌਂ-ਪਰਖ ਪ੍ਰਯੋਗਸ਼ਾਲਾ ਫਰੀਦਕੋਟ ਨੂੰ ਪਰਖ ਹਿੱਤ ਭੇਜੇ ਗਏ। ਇਸ ਤਰ੍ਹਾਂ ਸਬੰਧਤ ਫੈਕਟਰੀ ਦੇ ਨੇੜੇ ਦੇ ਟਿਊਬਵੈਲ ਤੋਂ ਪਾਣੀ ਦੇ ਚਾਰ ਨਮੂਨੇ ਲਏ ਗਏ। ਜਿਨ੍ਹਾਂ ਵਿੱਚੋਂ ਇੱਕ ਨਮੂਨਾ ਮੌਕੇ ਤੇ ਮੌਜੂਦ ਕਿਸਾਨ ਜੱਥੇਬੰਦੀਆਂ ਦੇ ਨੁਮਾਇੰਦਿਆਂ ਨੇ ਰੱਖ ਲਿਆ ਅਤੇ ਬਾਕੀ ਮਿੱਟੀ ਦੇ ਨਮੂਨਿਆਂ ਦੇ ਨਾਲ ਭੌਂ-ਪਰਖ ਅਫਸਰ, ਜ਼ੀਰਾ ਦੀ ਅਲਮਾਰੀ ਵਿੱਚ ਰੱਖੇ ਗਏ। ਕਿਸਾਨ ਜੱਥੇਬੰਦੀਆਂ ਨੂੰ ਇਸ ਅਲਮਾਰੀ ਦੇ ਇੱਕ ਤਾਲੇ ਦੀਆਂ ਤਿੰਨੋਂ ਚਾਬੀਆਂ ਦੇ ਦਿੱਤੀਆਂ ਸਨ।

ਮਿਤੀ 22-08-2022 ਨੂੰ ਉਪਰੋਕਤ ਨਮੂਨਿਆਂ ਵਿੱਚੋਂ ਇੱਕ-ਇੱਕ ਨਮੂਨਾ ਪੰਜਾਬ ਖੇਤੀਬਾੜੀ ਯੂਨੀਵਰਸਿਟੀ, ਲੁਧਿਆਣਾ ਅਤੇ ਦੂਜਾ ਭੌਂ-ਪਰਖ ਅਫਸਰ, ਫਰੀਦਕੋਟ ਨੂੰ ਪਰਖ ਹਿੱਤ ਭੇਜ ਦਿੱਤਾ ਗਿਆ। ਪੰਜਾਬ ਖੇਤੀਬਾੜੀ ਯੂਨੀਵਰਸਿਟੀ, ਲੁਧਿਆਣਾ ਅਤੇ ਭੌਂ-ਪਰਖ ਅਫਸਰ, ਫਰੀਦਕੋਟ ਦੀਆਂ ਭੌਂ-ਪਰਖ ਪ੍ਰਯੋਗਸ਼ਾਲਾ ਪਾਸੋਂ ਪ੍ਰਾਪਤ ਪਿੰਡ ਮੰਨਸੂਰਵਾਲ ਕਲਾਂ, ਬਲਾਕ ਜ਼ੀਰਾ ਦੇ ਮਿੱਟੀ ਦੇ ਸੈਂਪਲ ਦੇ ਨਤੀਜਿਆਂ ਮੁਤਾਬਿਕ ਸੈਂਪਲ ਕੋਡ B1 (ਦੂਸਰੀ ਲੋਕੇਸ਼ਨ) ਦੀ ਪਰਖ ਰਿਪੋਰਟ ਮੁਤਾਬਿਕ ਇਸ ਜ਼ਮੀਨ ਦੀ ਮਿੱਟੀ ਪੂਰੀ ਤਰ੍ਹਾਂ ਲਈ ਵਾਹੀ ਦੇ ਯੋਗ ਹੈ। ਇਸ ਵਿੱਚ ਜੈਵਿਕ ਕਾਰਬਨ ਘੱਟ ਹੋਣ ਕਾਰਨ ਰੂੜੀ, ਹਰੀ ਖਾਦ ਜਾਂ ਕੰਪੋਸਟ ਦੀ ਸਿਫਾਰਿਸ਼ ਕੀਤੀ ਜਾਂਦੀ ਹੈ। ਇਸ ਵਿੱਚ ਕਿਸੇ ਤੱਤ ਦੀ ਘਾਟ ਨਹੀਂ ਪਾਈ ਗਈ ਅਤੇ ਸੈਂਪਲ 2B, 3B ਅਤੇ 4B (ਬਾਕੀ ਦੀਆਂ ਤਿੰਨ ਲੋਕੇਸ਼ਨਾਂ) ਦੀ ਪਰਖ ਰਿਪੋਰਟ ਮੁਤਾਬਿਕ ਇਹਨਾਂ ਜ਼ਮੀਨਾਂ ਦੀ ਮਿੱਟੀ ਵਿੱਚ ਖਾਰਾਪਣ ਵੱਧ ਹੋਣ ਕਰਕੇ ਇਸ ਵਿੱਚ ਹਰੀ ਖਾਦ ਜਾਂ ਰੂੜੀ ਦੀ ਵਰਤੋਂ ਕਰਨ ਦੀ ਸਿਫਾਰਿਸ਼ ਕੀਤੀ ਜਾਂਦੀ ਹੈ। ਇਸ ਵਿੱਚ ਕਿਸੇ ਤੱਤ ਦੀ ਘਾਟ ਨਹੀਂ ਪਾਈ ਗਈ। ਇਸੇ ਤਰ੍ਹਾਂ ਭੌਂ-ਪਰਖ

ਪ੍ਰਯੋਗਸ਼ਾਲਾ, ਜ਼ੀਰਾ ਨੂੰ ਮੰਨਸੂਰਵਾਲ ਕਲਾਂ ਅਤੇ ਨਾਲ ਲੱਗਦੇ ਪਿੰਡਾਂ ਦੇ ਪ੍ਰਾਪਤ ਮਿੱਟੀ ਦੇ ਸੈਂਪਲਾਂ ਦੀ ਪਰਖ ਰਿਪੋਰਟਾਂ ਠੀਕ ਹਨ। ਇਸੇ ਤਰ੍ਹਾਂ ਪਾਣੀ ਦੇ ਸੈਂਪਲ ਦੀ ਵੀ ਪ੍ਰਯੋਗਸ਼ਾਲਾਵਾਂ ਦੀ ਪਰਖ ਰਿਪੋਰਟ ਵਿੱਚ ਪਾਣੀ ਸੰਭੀਅਮ ਕਾਰਬੋਨੇਟ ਦੀ ਮਾਤਰਾ ਵੱਧ ਹੋਣ ਕਾਰਨ ਇਸ ਨੂੰ ਦੂਜੀ ਸ਼੍ਰੇਣੀ ਵਿੱਚ ਰੱਖਿਆ ਗਿਆ ਹੈ। ਇਹ ਪਾਣੀ ਹਲਕੀ ਮਿੱਟੀ ਲਈ ਵਰਤਿਆ ਜਾ ਸਕਦਾ ਹੈ। ਝਾਰੀ ਮਿੱਟੀ ਦੀ ਸਿੰਚਾਈ ਵਾਸਤੇ ਨਹਿਰ ਦੇ ਪਾਣੀ ਨਾਲ ਮਿਲਾ ਕੇ ਵਰਤਿਆ ਜਾ ਸਕਦਾ ਹੈ। ਜੇਕਰ ਨਹਿਰ ਦਾ ਪਾਣੀ ਨਾਂ ਮਿਲਦਾ ਹੋਵੇ ਤਾਂ ਸ਼ਹਿਨਸ਼ੀਲ ਫਸਲਾਂ ਦੀ ਸਿੰਚਾਈ ਲਈ ਵਰਤਿਆ ਜਾ ਸਕਦਾ ਹੈ, ਇਸ ਤੋਂ ਇਲਾਵਾ ਤਿੰਨ ਬੈਗ ਜਿਪਸਮ ਪ੍ਰਤੀ ਏਕੜ ਦੇ ਹਿਸਾਬ ਨਾਲ ਚਾਰ ਪਾਣੀਆਂ ਪਿੱਛੇ ਪਾਇਆ ਜਾਣਾ ਜ਼ਰੂਰੀ ਹੈ। ਜਿਸ ਕਰਕੇ ਕਿਸਾਨਾਂ ਦੇ ਖੇਤੀ ਖਰਚ ਵਿੱਚ ਵਾਧਾ ਹੋਵੇਗਾ। ਇਸੇ ਤਰ੍ਹਾਂ ਭੌ-ਪਰਖ ਪ੍ਰਯੋਗਸ਼ਾਲਾ, ਜ਼ੀਰਾ ਨੂੰ ਮੰਨਸੂਰਵਾਲ ਕਲਾਂ ਅਤੇ ਨਾਲ ਲੱਗਦੇ ਪਿੰਡਾਂ ਦੇ ਪ੍ਰਾਪਤ ਪਾਣੀ ਦੇ ਸੈਂਪਲਾਂ ਦੀ ਪਰਖ ਰਿਪੋਰਟਾਂ ਠੀਕ ਹਨ।

ਉਪਰੋਕਤ ਨਿਰੀਖਣ ਦੇ ਨਾਲ-ਨਾਲ ਇਹ ਵੀ ਲਿਖਣਾ ਜ਼ਰੂਰੀ ਹੈ ਕਿ ਲਏ ਗਏ ਫਿਊਲ ਐਸ਼/ਮਿੱਟੀ ਅਤੇ ਪਾਣੀ ਦੇ ਨਮੂਨਿਆਂ ਦੀ ਪਰਖ ਰਿਪੋਰਟ, ਵਾਹੀਯੋਗ ਜ਼ਮੀਨਾਂ/ਫਸਲਾਂ ਲਈ ਉਪਰੋਕਤ ਸ਼ਿਫਾਰਿਸ਼ਾਂ ਸਮੇਤ ਲਾਗੂ ਹੈ। ਇਸ ਦੇ ਨਾਲ ਹੀ ਪਿੰਡ ਮੰਨਸੂਰਵਾਲ ਕਲਾਂ ਵਿਖੇ ਸਥਿਤ ਸਬੰਧਤ ਫੈਕਟਰੀ ਦੇ ਨਾਲ ਲੱਗਦੀਆਂ ਜ਼ਮੀਨਾਂ ਦੇ ਰੁਟੀਨ ਵਿੱਚ ਮਿੱਟੀ ਪਰਖ ਦੀਆਂ ਟੈਸਟ ਰਿਪੋਰਟਾਂ ਅਤੇ ਪ੍ਰਾਪਤ ਹੋ ਰਹੇ ਝਾੜ ਤੋਂ ਇਹ ਸਵੈ ਸਪੱਸ਼ਟ ਹੈ ਕਿ ਸਬੰਧਤ ਫੈਕਟਰੀ ਵੱਲੋਂ ਕਿਸੇ ਵੀ ਤਰ੍ਹਾਂ ਦੇ ਨਿਕਾਸ ਨਾਲ ਫਸਲਾਂ ਤੇ ਕੋਈ ਮਾੜਾ ਪ੍ਰਭਾਵ ਨਹੀਂ ਪੈ ਰਿਹਾ ਹੈ।


ਮੁੱਖ ਖੇਤੀਬਾੜੀ ਅਫਸਰ
ਫਿਰੋਜ਼ਪੁਰ
14/09/2022

Registered

FORM-R

See Rule 85(5)

Notice

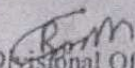
To,

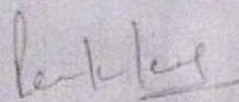
Smt. Dimpal Malhotra W/o Sh. Deep Malhotra S/o Sh. Om Malhotra
Old Cantt. Road, Faridkot, Tehsil and Distt. Faridkot

Where it appears that you have raised 16313 Metric Tonne Sand Minor Mineral without lawful authority and 16313 Metric Tonne Ordinary Earth upto the month 08/2022 from the land situated in Malbroj Factory, Village Ratol Rohi, Tehsil Zira & District Ferozepur (Khasra No. 18//13/2-18-23, 21//3-8-13/2).

You are therefore directed to appear, in person or through a duly authorized representative before Executive Engineer-cum District Mining Officer, Ferozepur (Address:- Golewala Drainage Division, 89-Jhoke Road at Ferozepur) on 02/09/2022 at 1:30 pm and to produce or cause to be produced at that time the accounts and documents specified below, lodge at that time any objection which you may wish to prefer in support thereof and produce any evidence in this regard.

In the event of your failure to comply with this notice, I shall proceed to assess the royalty to the best of my judgement under rule 85(5) of the Punjab Minor Mineral Rules, 2013 and furthermore you will be liable to prosecution under Rule 76.


Sub Divisional Officer-cum
Assitant District Mining Officer
Drainage Cont. Sub-Division,
C. C. Makhu


Executive Engineer-cum-
District Mining Officer
Golewala Drainage Division
Ferozepur

Seal of the/Assessing Authority

No. 1626

Dated: 10/08/2022

Place: Ferozepur

16/08/2022

Registered

FORM-R

See Rule 85(5)

Notice

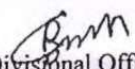
To,

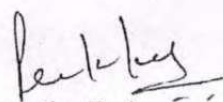
1. Sh Hardev Singh S/o Sarwan Singh S/o Kesar Singh
2. Sh Sukdev Singh S/o Sarwan Singh S/o Kesar Singh
Village Ratol Rohi, Teshil Zira, Distt. Ferozepur
3. Smt. Dimpri Malhotra W/o Sh.Deep Malhotra S/o Sh.Om Parkash
Old Cantt.Road, Faridkot, Tehsil and Distt. Faridkot

Where it appears that you have raised 25952 Metric Tonne Sand Minor Mineral without lawful authority and 25952 Metric Tonne Ordinary Earth upto the month 06/2022 from the land situated in Malbroj Factory, Village Ratol Rohi, Tehsil Zira & District Ferozepur (Khasra No.18//8-13/1).

You are therefore directed to appear, in person or through a duly authorized representative before Executive Engineer-cum District Mining Officer, Ferozepur (Address:- Golewala Drainage Division, 89-Jhoke Road at Ferozepur) on 02/09/2022 at 1:30 pm and to produce or cause to be produced at that time the accounts and documents specified below, lodge at that time any objection which you may wish to prefer in support thereof and produce any evidence in this regard.

In the event of your failure to comply with this notice, I shall proceed to assess the royalty to the best of my judgement under rule 85(5) of the Punjab Minor Mineral Rules, 2013 and furthermore you will be liable to prosecution under Rule 76.


Sub Divisional Officer- cum
Assitant District Mining Officer
Drainage Cont.Sub-Division,
C.C Makhu


Executive Engineer-cum-
District Mining Officer
Golewala Drainage Division
Ferozepur

Seal of the/Assessing Authority

No.1626-A, 1627-28
Dated: 10/08/2022
Place:Ferozepur 16/08/2022

Subject: Detail note of visit dated 18.08.2022 & 19.08.2022 – M/s Malbros International Pvt. Ltd., Village Mansoorwal Kalan, Tehsil Zira, District Ferozepur.

It is submitted as under:-

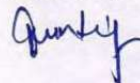
- Hon'ble NGT Monitoring Committee headed by Justice Jasbir Singh, Former Judge, Punjab Haryana Court; Sh. S.C. Aggarwal, IAS (Retd.) Former Chief Secretary, Punjab and Sant Balbir Singh Seechewal alongwith villagers; SDM Zira; DSP, Zira & officials of the Deptt. of Revenue; Excise; Animal Husbandry; PPCB; Mining and Agriculture, visited the area as well as the industry on 18.08.2022. The villagers apprised the Committee that during the drilling of tubewell in the premises of Gurudwara Samadhi Bhagat Dumni Chand Ji in Vill. Mahian Wala Kalan, polluted water was observed. Therefore, first of all, the Committee visited the premises of Gurudwara Smadhi Bhagat Dumni Chand ji in village Mahian Wala Kalan, Tehsil Zira, Distt. Ferozepur and collected water sample of the tubewell installed in the Gurudwara premises. The water sample was found colorless & odourless. Thereafter, the Committee visited the site of the tubewell installed in the parking area of the industry and collected water sample of this tubewell. The color of the water sample was beige / sandy whereas it was also odourless. As per directions of the Committee, three sets of water samples were collected from tubewells and each set of samples has been sent to PBTI, Mohali; M/s Shri Ram Institute for Industrial Research, Delhi and PPCB lab at Patiala for analysis.
- Stagnation of wastewater was observed near the septic tank existing adjoining to the boundary wall of the industry. On the request of the villagers to the Committee, soil sample from the area near to the said septic tank and soil /ash sample from the fuel ash disposal area of the industry were also collected by the Department of Agriculture. The soil samples have been sent to PAU, Ludhiana and Soil Testing Lab, Faridkot for analysis.
- During visit, the villagers also raised the issue of illegal mining carried out by the industry adjoining to its boundary wall. In this regard, Executive Engineer-cum-District Mining Officer, Golewala Drainage Division, Ferozepur apprised the Monitoring Committee that notices have been issued to the concerned and presented copies of the same.

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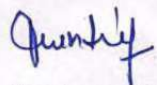
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- Thereafter, NGT Monitoring Committee visited the premises of the industry. During visit, Sh. Jasbir Dhiman, Vice President (Technical) of the industry informed the Committee that there are three working tubewells in the industrial premises whereas 4th tubewell is not operatable due to leakage in the pipeline and 5th tubewell has been closed recently due to advise of Vastu Consultant. But no borewell was found in the industrial premises meant for discharge of wastewater in the ground. The Monitoring Committee directed the PPCB officials to collect tubewell water samples, find out the reason for stagnation of wastewater near the septic tank and also verify the statement given by the representative of the industry, on the next very day in the presence of the representatives of villagers.
- The officials of PPCB, Naib Tehsildar and Deptt. of Agriculture alongwith representatives of villagers i.e. Sh. Sandeep Dhillon S/o S. Major Singh R/o Ratol Rohi; Dr. Harvinder Singh S/o S. Nachattar Singh R/o Sodhiwala and S. Rajdeep Singh S/o S. Randhir Singh R/o Ratol Rohi visited the industry on 19.08.2022 and collected water samples of 3 no. operational tubewells installed at different locations in the industrial premises. On the request of the villagers, the efforts were made to make the 4th tubewell operational; but could not succeed. Further, the recently closed tubewell (5th) was also made operational after removing the upper layer of soil with JCB. The tubewell was continued to operate with temporary fittings for one hour and thereafter the water sample of this tubewell was collected. The color of the water sample was light beige / sandy whereas it was odourless. The earlier laid pipeline connected with this tubewell led to fresh water reservoir. The area at a distance of about 30-35 ft. from the 5th tubewell was also dug with the help of JCB and found underground pipe of another abandoned tubewell, but not connected with any pipeline.
- The area around boundary wall / septic tank, effluent treatment plant etc. of the industry was visited alongwith the representatives of the villagers and no stagnation of wastewater was observed within the industrial premises. Also, the representatives of villages could not show any borewell / tubewell other than as mentioned in the preceding para within the industrial premises. The boundary wall of the industry is adjacent to the septic tank existing outside boundary wall. Therefore, the premises of the industry behind the septic tank / boundary wall was visited and found that there are about 50 labour quarters adjoining to the



boundary wall of the industry and wastewater generated from the bathing section of labor quarters is directly going outside industrial premises for stagnation near septic tank, whereas wastewater from the toilet section is going into septic tank existing outside the boundary of the industry. The industry has dumped the fuel ash in the low lying area adjoining to the industry and has made provision for sprinkling of water through flexible pipes to suppress the dust emission, which was found cut at one point outside the boundary wall.

- Earlier, the industry was operating two boilers of capacities 14 TPH & 10 TPH. However, in the year 2021, the industry has installed a new rice husk fired boiler of capacity 65 TPH and dismantled the boiler of capacity 14 TPH & other existing boiler of capacity 10 TPH boiler is not being operated. ESP has been installed as an air pollution control device with the boiler of capacity 65TPH. Emission sample was collected by the Board from the stack of 65 TPH capacity boiler on 06.04.2022 and as per the analysis results, the concentration of particulate matter was found to be within the prescribed limits. Emission sample(s) would now be collected as and when the industry comes in operation.



(Aushpreet Singh)
Asst. Environmental
Engineer



(Ramandeep Singh Sidhu)
Environmental Engineer



(Rohit Singla)
Environmental Engineer



PUNJAB POLLUTION CONTROL BOARD

Regional Office, Ferozpur Road, Near Dhara Singh Colony, St. No. 2, Faridkot

Email: ppcbfdk@yahoo.com

No 6304

Through e-mail

Dated 21/10/2022

To


The Registrar,
Hon'ble National Green Tribunal,
New Delhi.

Subject: Status report in the matter of O.A. No. 606 of 2022 - Public Action Committee & Ors v/s State of Punjab & others.

Reference: Order dated 30.08.2022 of the Hon'ble NGT, New Delhi in the subject cited application.

Please find enclosed a status report by Punjab Pollution Control Board, Nodal Agency in this case on behalf of Joint Committee in O.A. No. 606 of 2022 titled as Public Action Committee & Ors v/s State of Punjab & others for consideration of Hon'ble National Green Tribunal please.

DA: As above


21/10/22
Environmental Engineer
Regional Office, Faridkot


TRUE COPY

Subject Report of the Committee constituted vide Orders dated 30.08.2022 passed by Hon'ble NGT in the matter of O.A. No. 606 of 2022 titled as **Public Action Committee &Ors Vs. State of Punjab &Ors.**

Background

Public Action Committee filed an application against M/s Malbros International Pvt. Ltd. (Distillery), Village Mansoorwal, Tehsil Zira, District Ferozepur in the Hon'ble NGT bearing O.A. No. 606 of 2022. After hearing the plea of petitioners, the Hon'ble NGT issued directions for formation of Joint Committee comprising of CPCB, State PCB, State Ground Water Board and Deputy Commissioner Ferozepur and has directed the same to meet within two weeks, undertake visit to the site, look into the grievance of the application, associate the applicant and representative of the concerned project proponent, verify the factual position and submit the factual report within one month. The operating para of Hon'ble NGT Order dated 30.08.2022 is reproduced as under:-

"2. Prima facie, the allegations made in the application raise questions relating to environment arising out of the implementation of the enactments specified in Schedule I to the National Green Tribunal Act, 2010. In view of the allegations made in the application, we consider it appropriate that a Joint Committee be constituted to verify the factual position. Accordingly, we constitute a Joint Committee comprising of representative of CPCB, State PCB, State Ground Water Board and Deputy Commissioner, Firozpur and direct the same to meet within two weeks, undertake visits to the site, look into the grievances of the applicant, associate the applicant and representative of the concerned project proponent, verify the factual position and submit its report within one month by e-mail at judicialngt@gov.in preferably in the form of searchable PDF/OCR Supported PDF and not in the form of Image PDF. The State PCB will be the nodal agency for coordination and compliance.

3. In case, the Joint Committee observes any violation of consent conditions/environmental norms then it shall forward a copy of its report to:-

(i) the Project Proponent to enable it to comply with the recommendations contained in its report or file objections against the observations/recommendations in the report of the Joint Committee and file its response before this Tribunal as desired within one month from the date of receipt of a copy of the report of the Joint Committee; and

(ii) the State PCB, State Ground Water Board and Deputy Commissioner, Firozpur to enable them to take appropriate remedial action by giving notice to/hearing the project proponent and following due process of law in accordance with Statutory provisions mandating them to take remedial

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action for prevention, control and abatement of environmental pollution/degradation and protection and improvement of environment and they shall separately submit their action taken report within one month from the date of receipt of a copy of the report of the Joint Committee.

The response/reports be submitted within one month by e-mail at judicial-ngt@gov.in preferably in the form of searchable PDF/OCR Supported PDF and not in the form of Image PDF."

History of Complaint

A complaint was received on 18.07.2022 against contamination of ground water in Vill. Mahian Wala Kalan, Teh. Zira, Distt. Ferozepur. It was alleged in the complaint that during the drilling of borewell in the premises of Gurudwara Samadhi Bhagat Dinni Chand Ji in Vill. Mahian Wala Kalan, polluted water was observed. It was further alleged that the liquor factory i.e. M/s Malbros International Pvt. Ltd., Mansoorwal Kalan, Teh. Zira, District Ferozepur has polluted the ground water in surrounding villages by discharging polluted water through borewell.

The site under the complaint was visited by the Tehsildar Zira alongwith officer of the Board on 18.07.2022. During visit, the issue was discussed with the representatives of the Management Committee and they informed that the sample of polluted water was collected in a bottle after drilling the borewell at the depth of 650 ft. However, they further informed that now the depth of the tubewell has been decreased to around 500-550 ft. and water at this level is found clear. After discussions, the Management Committee verbally requested as under:

- Sample can be collected from the tubewell after it becomes operational in coming 2-3 days.
- The groundwater sample from the Govt. Middle School may be collected instead of tubewell drilled at the site as the water is clear in nature.
- They assured that they will inform the location of borewells from where samples can be collected in future.

As requested by the Committee members of Samadhi Bhagat Dinni Chand Ji, groundwater sample from the tubewell provided at Govt. Middle School was collected on the same day i.e. 18.07.2022 and the analysis results of this sample is discussed in the subsequent paras.

The village Mahian wala kalan and RatoulRohi were visited by the officer of the Board on 19.07.2022 to ascertain the factual position in surrounding villages and ground water samples of tubewells installed in the agricultural fields of these villages were collected and details are as under: -

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Sr No.	Place of sample collection	Depth of tubewell (as informed by the representative)	Physical appearance
1	From the tubewell installed in the field of Sh. Gurpreet Singh S/o Sh. Mohan Singh, Vill. Mahian Wala Kalan, Tehsil Zira, District Ferozepur (30.933089, 74.951809)	450 ft	Colorless and odorless
2	From the tubewell installed in the field of Sh. Gurdarshan Singh S/o Sh. Gurmel Singh, Vill. RatolRohi, Tehsil Zira, District Ferozepur (30.909191, 74.946655)	700 ft	Colorless and odorless

The premises of the industry was also visited by the officer of the Board on 19.07.2022 and no borewell for discharge of effluent was found in the premises of the industry and groundwater samples from the tubewells from various locations inside the industrial premises were collected and details are as under: -

Sr. No.	Place of sample collection	Depth of tubewell (as informed by the representative)	Physical appearance
1	Near D.M. Plant	600 ft	Colorless and odorless
2	Near bottling unit	450 ft	Colorless and odorless
3	Near new water	600 ft	Colorless and odorless

As discussed on 18.07.2022 with the Committee members of Gurudwara Samadhi Bhagat Duni Chand Ji, Village Mahianwala Kalan, they refused to advise the location of borewell from where ground water samples could be collected to ascertain ground water quality in the area. Therefore, the visiting officer collected some more ground water samples from nearby area of the industry i.e. from villages Mansoor Wala and RatolRohi as per the details given below:

Sr. No.	Place of sample collection	Depth of tubewell (as informed by the owner)	Physical appearance
1	From the tubewell installed at Gurudwara Smadh Bhagat Duni Chand, Mahian Wala Kalan, Tehsil Zira, Ferozepur (30.94144, 74.95072)	500 ft	Colorless and odorless
2	From the tubewell installed in the field of Sh. Jagjeet Singh S/o Sh. Balwinder Singh, Vill. Mansoorwal Kalan, Tehsil Zira, District Ferozepur (30.91111111, 74.98083333)	200 ft	Colorless and odorless
3	From the tubewell installed in the field of Sh. Surjeet Singh S/o Sh. Mal Singh, Vill. Mansoorwal Kalan, Tehsil Zira, District Ferozepur (30.912500, 74.971667)	500 ft	Colorless and odorless

Jasdeep Singh *Beeth* *Atar Singh* *Q* *Ominder*

4	From the tubewell installed in the field of Sh. Manna Singh S/o Sh. Dhira Singh, Vill. RatolRohi, Tehsil Zira, District Ferozepur (30.914722, 74.950000)	450 ft	Colorless and odorless
5	From the tubewell installed at Veterinary Dispensary of Village RatolRohi, Tehsil Zira, District Ferozepur (30.916111, 74.95)	410 ft	Colorless and odorless

- Organic pollutant parameters such as BOD & COD have not been found in any of the 11 samples collected on 18.07.2022, 19.07.2022 and 22.07.2022.
- Inorganic parameters such as TSS as well as heavy metals such as lead, Arsenic, Mercury, Nickel, Chromium, Copper and Cadmium have also not been found in any of these samples.
- Out of the total 11 ground water samples collected, the concentration of TDS was found between 500 mg/l to 1000 mg/l in 7 samples, between 1000 mg/l to 1100 mg/l in 2 samples, between 1500 mg/l to 1600 mg/l in one sample and between 1900 mg/l to 2000 mg/l in remaining one sample.
- The value of TDS in the sample collected from tubewell installed in Gurudwara Smadh Bhagat Duni Chand in village Mahianwala Kalan were found to be 724 mg/l.
- TDS value ranges from 538 mg/l to 956 mg/l in the samples collected on 19.07.2022 from the tubewells located inside the industry.

Conclusion of report

- All the samples collected were found to be colorless and odorless.
- Organic pollutant parameters such as BOD & COD have not been found in any of the 11 samples collected on 18.07.2022, 19.07.2022 and 22.07.2022. Due to the absence of organic parameters in the groundwater samples, there is no indication of discharge of wastewater by the industry in the underground water.
- Inorganic pollutants such as TSS and heavy metals i.e. Lead, Arsenic, Mercury, Nickel, Chromium, Copper and Cadmium have not been found in the ground water samples collected from various locations inside/near the industry. This indicates that there is no chemical pollution in the groundwater.
- The conc. of TDS in all the 11 no. samples collected, has been found to be within the permissible limits of 2000 mg/l as per IS 10500:2012 drinking water standards. However, variation in TDS values at different locations within same area may be due to geogenic conditions.

The copy of said report is attached as **Annexure-I**.

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Visit of NGT Monitoring Committee

Subsequently, Hon'ble NGT Monitoring Committee headed by Justice Jasbir Singh, Former Judge, Punjab & Haryana Court; Sh. S.C. Aggarwal, IAS (Retd.) Former Chief Secretary, Punjab and Sant Balbir Singh Seechewal alongwith villagers; SDM Zira; DSP, Zira & officials of the Deptt. of Revenue; Excise; Animal Husbandry; PPCB; Mining and Agriculture, visited the area as well as the industry on 18.08.2022. The villagers apprised the Committee that during the drilling of tubewell in the premises of Gurudwara Samadhi Bhagat Dunning Chand Ji in Vill. Mahian Wala Kalan, polluted water was observed. Therefore, first of all, the Committee visited the premises of Gurudwara Smadhi Bhagat Dunning Chand ji in village Mahian Wala Kalan, Tehsil Zira, Distt. Ferozepur and collected water sample of the tubewell installed in the Gurudwara premises. The water sample was found colorless & odourless. Thereafter, the Committee visited the site of the tubewell installed in the parking area of the industry and collected water sample of this tubewell. The color of the water sample was beige/ sandy whereas it was also odourless. As per directions of the Committee, three sets of water samples were collected from tubewells and each set of samples has been sent to PBTI, Mohali; M/s Shri Ram Institute for Industrial Research, Delhi and PPCB lab. at Patiala for analysis.

Stagnation of wastewater was observed near the septic tank existing adjoining to the boundary wall of the industry. On the request of the villagers to the Committee, soil sample from the area near to the said septic tank and soil /ash sample from the fuel ash disposal area of the industry were also collected by the Department of Agriculture. The soil samples have been sent to PAU, Ludhiana and Soil Testing Lab, Faridkot for analysis.

During visit, the villagers also raised the issue of illegal mining carried out by the industry adjoining to its boundary wall. In this regard, Executive Engineer-cum-District Mining Officer, Golewala Drainage Division, Ferozepur apprised the Monitoring Committee that notices have been issued to the concerned and presented copies of the same.

Thereafter, NGT Monitoring Committee visited the premises of the industry. During visit, Sh. Jasbir Dhiman, Vice President (Technical) of the industry informed the Committee that there are three working tubewells in the industrial premises whereas 4th tubewell is not operatable due to leakage in the pipeline and 5th tubewell has been closed recently due to advise of Vastu Consultant. But no borewell was found in the industrial premises meant for discharge of wastewater in the ground. The Monitoring Committee directed the PPCB officials to collect tubewell water samples, find out the reason for stagnation of wastewater near the septic tank and also verify the statement given by the representative of the industry, on the next very day in the presence of the representatives of villagers.

Jasbir Singh *Sh. S.C. Aggarwal* *Sant Balbir Singh* *SDM Zira* *DSP Zira* *PPCB*

The officials of PPCB, Naib Tehsildar and Deptt. of Agriculture alongwith representatives of villagers i.e. Sh. Sandeep Dhillon S/o S. Major Singh R/o Ratol Rohi; Dr. Harvinder Singh S/o S. Nachattar Singh R/o Sodhiwala and S. Rajdeep Singh S/o S. Randhir Singh R/o Ratol Rohi visited the industry on 19.08.2022 and collected water samples of 3 no. operational tubewells installed at different locations in the industrial premises. On the request of the villagers, the efforts were made to make the 4th tubewell operational, but could not succeed. Further, the recently closed tubewell (5th) was also made operational after removing the upper layer of soil with JCB. The tubewell was continued to operate with temporary fittings for one hour and thereafter the water sample of this tubewell was collected. The color of the water sample was light beige / sandy whereas it was odourless. The earlier laid pipeline connected with this tubewell led to fresh water reservoir. The area at a distance of about 30-35 ft. from the 5th tubewell was also dug with the help of JCB and found underground pipe of another abandoned tubewell, but not connected with any pipeline.

The area around boundary wall/ septic tank, effluent treatment plant etc. of the industry was visited alongwith the representatives of the villagers and no stagnation of wastewater was observed within the Industrial premises, Also, the representatives of villages could not show any borewell/tubewell other than as mentioned in the preceding para within the industrial premises. The boundary wall of the industry is adjacent to the septic tank existing outside boundary wall. Therefore, the premises of the industry behind the septic tank / boundary wall was visited and found that there are about 50 labour quarters adjoining to the boundary wall of the industry and wastewater generated from the bathing section of labor quarters is directly going outside industrial premises for stagnation near septic tank, whereas wastewater from the toilet section is going into septic tank existing outside the boundary of the industry.

Statuary Clearances obtained by M/s Malbros International Pvt. Ltd., Mansoorwal Kalan, Teh. Zira, District Ferozepur

Ministry of Environment and Forest, Govt. of India granted environmental clearance under EIA notification 2006 to M/s Malbros International Pvt. Ltd., Mansoorwal Kalan, Teh. Zira, District Ferozepur for installation of 100 KLD grain based distillery on 25.09.2006. The industry applied for no objection certificate and the same was granted by Punjab Pollution Control Board vide No. 04 dated 11.5.2006 for the production of Extra Neutral Alcohol (ENA)/ Rectified Spirit (RS) and liquor @ 100 KLD with certain conditions mentioned therein. Consent to operate under the provisions of Water Act, 1974 and Air Act, 1981 were granted to the industry vide No. F-2249 dated 10.8.2007 and F-1580 dated 10.8.2007, respectively, for the production of Extra Neutral Alcohol (ENA)/ Rectified Spirit (RS) 50 KLD.

Amber *Salt* *4th* *Q* *5th*

Later on, the industry was granted consent under the provisions of Water Act, 1974 and Air Act, 1981 by Punjab Pollution Control Board vide No. V-259 dated 19.12.2012 and No. V-241 dated 19.12.2012, respectively, for the production of Extra Neutral Alcohol (ENA)/ Rectified Spirit (RS) and liquor @ 100 KLD and for recycling of trade effluent @ 657 KLD and discharge of treated effluent @ 40 KLD onto land for irrigation. For the treatment of effluent, the industry had installed effluent treatment plant consisting of anaerobic biological treatment, aerobic treatment system and three stage RO system and MEE for evaporation of rejects of RO system. The permeate of RO system is recycled back into the system.

Punjab Pollution Control Board granted no objection certificate (NOC) vide No. CTE-98 dated 15.3.2016 for enhancement of production capacity from 100 KLD to 600 KLD of ENA/RS. The industry applied for Environmental Clearance to the Ministry environment and forest, Govt. of India for enhancement of its capacity from 100 KLD to 600 KLD of ENA/RS and co-generation power plant of capacity 40 MW, which was granted on 15.1.2018. Thereafter, the industry obtained fresh NOC vide no. CTE/EXP/FZR/2021/15384779 dated 27.4.2021 for enhancement production capacity from 100 KLD to 600 KLD of ENA/RS. The industry was granted consent to operate under the provisions of Water Act, 1974 and Air Act, 1981 vide No. CTOW/V/FZR/2021/16885572 dated 12.11.2021 and vide No. CTOAN/FZR/2021/16885533 dated 12.11.2021, respectively, for the production of grain based anhydrous denatured ethanol/ ENA/RS/industrial alcohol plant @ 280 KLD, co-generation power plant of capacity 12 MW and by-products namely animal feed supplements/cattle feed, poultry feed @140 TPD. The industry discharges its effluent @ 1960 KLD. For the treatment of 1960 KLD effluent, it has installed following 02 streams of effluent treatment plants:-

- Anaerobic treatment followed by aerobic and RO system
- Aerobic system followed by RO system

The whole of the effluent after both the treatment systems is recycled back into the process and also as feed in DM plant. For the treatment of domestic effluent (10 KLD), the industry has installed septic tanks.

Earlier, the industry was operating two boilers of capacities 14 TPH & 10 TPH. However, in the year 2021, the industry has installed a new rice husk fired boiler of capacity 65 TPH and dismantled the boiler of capacity 14 TPH & other existing boiler of capacity 10 TPH boiler is not being operated. ESP has been installed as an air pollution control device with the boiler of capacity 65 TPH. Stack emissions sample was collected by the Board from the stack of 65 TPH capacity boiler on 06.04.2022 and as

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per the analysis results, the concentration of particulate matter was found to be within the prescribed limits.

Findings of the Monitoring Committee

Based on the discussion held with the officers of various departments, village panchayats and field visits made by the Monitoring Committee and collection of ground water samples, soil samples, water samples and reports submitted by the departments, the overall findings of the Monitoring Committee are as under:

- 1 *The ground water sample collected from Samaadhi Bhagat Baba Duni Chand ji has been found containing faecal contamination which may be due to domestic sources for its contamination.*
- 2 *The ground water sample collected from tubewell near parking area of the industry has been found containing faecal contamination may be due to domestic sources. The higher values of TSS, COD and Turbidity in the ground water samples due to presence inorganic compounds / constituents in the ground. The higher values of Iron and Lead in the ground water samples may be due to iron fitting in the pipeline laid for abstraction of ground water.*
- 3 *The ground water samples collected from the tubewell installed near new canal reservoir inside the industry has been found contaminated due to T.Coli. and domestic source may be source of contributing T.Coli. The higher values of Alkanity and Boron have been found due to geogenic conditions.*
- 4 *There is insignificant contamination in ground water in the tubewell near bottling plant inside the industry due to insignificant values of F.Coli parameter and organic parameters (BOD and COD).*
- 5 *The higher value of F.Coli and T.Coli found in the ground water samples collected from tubewell installed near effluent treatment plant inside the industry may be due to faecal contamination in ground water, which may be due to domestic sources. The contribution of lower concentration of BOD and COD may also be due to presence of F.Col and T.Coli parameters.*
- 6 *The higher value of COD, TSS and Turbidity in the ground water samples collected from the tubewell near transport office inside the industry may be due to inorganic compounds / constituents. The higher value of Iron may be due to iron fitting in the pipeline laid for abstraction of ground water. The slight higher value of Boron in ground water sample may be due to geogenic reasons.*
- 7 *From the analysis results of ground water samples analyzed by all the three laboratories, indicate that ground water contamination is probably due to faecal*

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contamination, which may be due to domestic sources. Possibility of discharge of industrial effluent in underground water is feeble as no such assessment from the analysis results has been found.

- 8(a) On the analysis results of ground water sample collected by Department of Agriculture and analyzed by PAU, Ludhiana and soil testing laboratory, Faridkot, it has been mentioned that the ground water can be used for light soil and in case, it is to be used for agriculture purposes on heavy soil, it may be used by mixing with canal water. It has also been recommended by PAU, Ludhiana and soil testing laboratory, Faridkot that in case canal water is not available, ground water can be used by adding Gypsum (fertilizer) as 2.5 to 03 quintal / acre of land after every found watering (irrigation).
- 8(b) On the analysis results of soil samples analyzed by PAU, Ludhiana and soil testing laboratory, Faridkot it has been mentioned that due to high pH in soil samples, there is need to add green manure or organic manure. Further, it has been mentioned by Chief Agriculture Officer, Ferozepur that in soil samples from Mansoorwal Kalan and adjoining villages analyzed by soil testing laboratory, Zira from time to time, the parameters have been found within the norms.
- 8(c) Overall, Chief Agriculture Officer, Ferozepur has mentioned in his report dated 14.09.2022 that the quality of soil and yield of crop in the adjoining area of the industry are not being affected due to any discharge of the industry.
- 9 Deptt. of Mining-cum-Executive Engineer, Deptt. of Drainage, Ferozepur, has reported that the persons indulged in the illegal mining, have been identified and the violators have been issued notices under the Punjab Minor Mineral Rules, 2013 and action is under process.
- 10 Deptt. of Animal Husbandry has reported that nitrate content found in the fodder sample is injurious to the health of animals.

The above report of Monitoring Committee dated 21.09.2022 is enclosed herewith as **Annexure-II**.

Case filed in Hon'ble Punjab & Haryana High Court, Chandigarh

A writ petition was filed by M/s Malbros International Pvt. Ltd bearing CWP No.16500 of 2022 titled as "M/S MALBROS INTERNATIONAL PVT. LTD. AND ANR. VS STATE OF PUNJAB AND OTHERS" and the relevant order dated 29.07.2022 reproduced as under:-

"Learned Senior Counsel for the petitioners contends that workers/employees and other related persons to the business of the

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petitioners are being illegally stopped by the mob and the mob has created untoward hindrances in the ingress and egress to the industrial premises of the petitioners. In CWP No.15430 of 2022, this Court has directed the concerned SSP to prevent happening of untoward incidents within the vicinity of the factory premises.

In the meanwhile, respondent No.5 shall take all possible steps to ensure that no hindrance is created in ingress and egress of the factory premises by the agitators. Protest, if any, by the protestors be allowed beyond 300 meters from the factory premises in accordance with law”

Copy of order dated 29.07.2022 is attached as **Annexure-III**.

The protest site was visited by the Deputy Commissioner Ferozpur; SSP Ferozpur; SDM Zira alongwith officer of PPCB on 30.09.2022 to apprise the protestors about the orders dated 29.07.2022.

The case was lastly heard on 11.10.2022 and the relevant order dated 11.10.2022 reproduced as under:-

“It seems that the State has been soft peddling the entire issue. Despite the repeated assurances given and strenuous efforts made by the Advocate General, Punjab, it does not seem to be making any headway despite the petitioners agitating and suffering immense losses including the pecuniary burden of having to meet the financial liability.

In order to balance equities and to ensure that conflicting interests are resolved, hearing of the case is adjourned to 22.11.2022.

In the meanwhile, an amount of Rs.5 Crores shall be deposited by the respondent – State with the Registry of this Court within a period of one week.”

Copy of order dated 11.10.2022 is attached as **Annexure-IV**.

The protest site was visited by SDM Zira and DSP Zira on 23.9.22 to request the protestors to nominate their representatives to apprise them regarding findings of the report. But they failed to nominate their representatives. The protest site was again visited by the SDM Zira, DSP Zira; Naib Tehsildar Zira alongwith officers of PPCB on 24.09.2022 and again the protestors failed to nominate their representatives and requested the team to come on 26.09.2022. The protest site was again visited by the DSP Zira; Tehsildar & Naib Tehsildar Zira alongwith officers of PPCB on 26.09.2022. But again the protestors had not nominated their representatives, as such, the protestors sitting in the dharna were apprised regarding findings of the NGT Monitoring

Handwritten signatures and initials in blue ink, including names like Gurdip, Palk, and others.

Committee report. However, the protestors were not satisfied with the said report of the NGT Monitoring Committee.

In compliance to the decision of the Hon'ble National Green Tribunal, Joint Committee members comprising of Sh. Sagar Setia, Additional Deputy Commissioner, Ferozepur (representative of Deputy Commissioner, Ferozepur), Sh. Gurnam Singh, Regional Director, CPCB, Sh. Pardeep Gupta, Chief Environmental Engineer PPCB, Sh. Ramandeep Singh Sidhu, Environmental Engineer, PPCB Faridkot, Sh. Aushpreet Singh, Assistant Environmental Engineer, PPCB Faridkot and Sh. Gurjinder Singh, Sub Divisional Engineer of Dept. of Water Resource (canal division), Harike, Ferozepur (representative of State Ground Water Board) decided to hold a meeting with Public Action Committee (PAC) and industry representatives. Accordingly, a meeting was taken with the representatives of PAC and industry representatives on 07.10.2022. During the meeting, issues were discussed as under:-

- **Interaction with Public Action Committee:-**

Six members of PAC were present, however, they have refused to sign the attendance sheet. During discussion, they have apprised that they are not local people & are residents of Ludhiana. On enquiry, it was found that they have not personally visited the borewells of the industry alleged by them in complaint except borewell of the industry provided in parking area (as per contention of the industry this borewell has been closed long time back and has been monitored by Monitoring Committee as detailed above). PAC apprised that groundwater has been contaminated by reverse boring at different depths and in ash dumping area. Due to which diseases like cancers and death of Animal takes place. The ash from the boiler is creating air pollution problem resulting into death of Animals. The members provided copy of petition filed by them before Hon'ble NGT to the committee and asked that suitable technology be utilized for detection of borewells inside the industry. No statistical data/ written facts have been given by the PAC to the Committee. They requested to visit the site to verify their allegations.



Interaction of Joint Committee with the members of Public Action Committee

Handwritten signatures: Gurbhag, Sagar Setia, Gurjinder Singh, and Anshu.

- **Interaction with representation of the industry:-**

Sh. Pawan Bansal, CAO, Sh. Sapan Kayat, President Corporation Affairs and Sh. Jasbir Singh Dhawan, Vice President (Technical) were present and they have submitted that the industry had been sincerely complying all the rules & regulations under Air & Water Acts. The capacity of distillery was increased by taking EC (environmental clearance) with the consent of general public of nearby villages on 4th May 2016. The distillery has been working with the increased capacity of 280 KLD since 3rd Feb 2022. The written representation of the industry is attached herewith as **Annexure-V**.

Further, the industry submitted that as per the conclusive observations of the Monitoring Committee, the industry was not found guilty w.r.t. contamination of ground water and there was no effluence found in the samples.

The industry had to close the production w.e.f. 24.07.2022 due to protest going on in front of gate of industry, which has caused huge financial loss to them. The industry has requested that Hon'ble Punjab & Haryana High Court has also given directions vide order dated 29th July 2022 to the State of Punjab that all the obstructions upto 300 meters should be immediately cleared from the factory gate so that adequate passage could be provided for the movement of man power & inflow-outflow of trucks containing material.



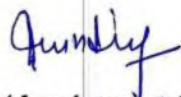
Interaction of Joint Committee with the representatives of the industry

It was felt by Joint Committee that the Govt. Agencies as well as NGT Monitoring Committee have already carried out monitoring on the observations of the Public Action Committee and the industry is lying closed w.e.f. 24.07.2022, so no useful purpose will be served by repeating the exercise already conducted by NGT Monitoring Committee.

Handwritten signatures and initials in blue ink.

However, the Joint Committee shall carry out visit to the site in case Hon'ble NGT considers so in view of facts explained above or as & when for monitoring in case, the industry re-commissions its operation.

The status report may accordingly be filed for further orders of the Hon'ble National Green Tribunal, please.



(Aushpreet Singh)
Assistant Environmental Engineer
PPCB, Faridkot



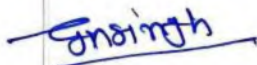
(Gurjinder Singh)
Sub Divisional Engineer,
Dept. of Water Resource (canal
division), Harike, Ferozepur



(Ramandeep Singh Sidhu)
Environmental Engineer,
PPCB, Faridkot



(Pardeep Gupta)
Chief Environmental Engineer
PPCB, Bathinda



(Gurnam Singh)
Regional Director,
CPCB, Chandigarh



(Sagar Setia)
Additional Deputy Commissioner,
Ferozepur

Subject: Report regarding complaint against contamination of ground water in Village Mahian Wala Kalan, Tehsil Zira, District Ferozepur.

Background

A complaint was received on 18.07.2022 against contamination of ground water in Vill. Mahian Wala Kalan, Teh. Zira, Distt. Ferozepur. It was alleged in the complaint that during the drilling of borewell in the premises of Gurudwara Samadhi Bhagat Dunning Chand Ji in Vill. Mahian Wala Kalan, polluted water was observed.

It was further alleged that the liquor factory i.e. M/s Malbros International Pvt. Ltd., Mansoorwal Kalan, Teh. Zira, District Ferozepur has polluted the ground water in surrounding villages by discharging polluted water through borewell.

Inspection

The site under the complaint was visited by the Tehsildar Zira along with officer of the Board on 18.07.2022. During visit, the issue was discussed with the representatives of the Management Committee and they informed that the sample of polluted water was collected in a bottle after drilling the borewell at the depth of 650 ft. However, they further informed that now the depth of the tubewell has been decreased to around 500-550 ft. and water at this level is found clear. After discussions, the Management Committee verbally requested as under:

- Sample can be collected from the tubewell after it becomes operational in coming 2-3 days.
- The groundwater sample from the Govt. Middle School may be collected instead of tubewell drilled at the site as the water is clear in nature.
- They assured that they will inform the location of borewells from where samples can be collected in future.

As requested by the Committee members of Samadhi Bhagat Dunning Chand Ji, groundwater sample from the tubewell provided at Govt. Middle School was collected on the same day i.e. 18.07.2022 and the analysis results of this sample is discussed in the subsequent paras.

The village Mahian wala kalan and Ratoul Rohi were visited by the officer of the Board on 19.07.2022 to ascertain the factual position in surrounding villages and ground water samples of tubewells installed in the agricultural fields of these villages were collected and details are as under: -

Sr. No.	Place of sample collection	Depth of tubewell (as informed by the representative)	Physical appearance
1	From the tubewell installed in the field of Sh. Gurpreet Singh S/o Sh. Mohan Singh, Vill. Mahian Wala Kalan, Tehsil Zira, District Ferozepur (30.933089, 74.951809)	450 ft	Colorless and odorless
2	From the tubewell installed in the field of Sh. Gurdarshan Singh S/o Sh. Gurmel Singh, Vill. Ratol Rohi, Tehsil Zira, District Ferozepur (30.909191, 74.946655)	700 ft	Colorless and odorless

The premises of the industry was also visited by the officer of the Board on 19.07.2022 and no borewell for discharge of effluent was found in the premises of the industry and groundwater samples from the tubewells from various locations inside the industrial premises were collected and details are as under: -

Sr. No.	Place of sample collection	Depth of tube well (as informed by the representative of the industry)	Physical appearance
1	Near D.M. Plant	600 ft	Colorless and odorless
2	Near bottling unit	450 ft	Colorless and odorless
3	Near new water reservoir	600 ft	Colorless and odorless

As discussed on 18.07.2022 with the Committee members of Gurudwara Samadhi Bhagat Dunning Chand Ji, Village Mahianwala Kalan, they refused to advise the location of borewell from where ground water samples could be collected to ascertain

ground water quality in the area. Therefore, the visiting officer collected some more ground water samples from nearby area of the industry i.e. from villages Mansoor Wala and Ratol Rohi as per the details given below:

Sr. No.	Place of sample collection	Depth of tubewell (as informed by the owner)	Physical appearance
1	From the tubewell installed at Gurudwara Smadh Bhagat Duni Chand, Mahian Wala Kalan, Tehsil Zira, Ferozepur (30.94144, 74.95072)	500 ft	Colorless and odorless
2	From the tubewell installed in the field of Sh. Jagjeet Singh S/o Sh. Balwinder Singh, Vill. Mansoorwal Kalan, Tehsil Zira, District Ferozepur (30.91111111, 74.98083333)	200 ft	Colorless and odorless
3	From the tubewell installed in the field of Sh. Surjeet Singh S/o Sh. Mal Singh, Vill. Mansoorwal Kalan, Tehsil Zira, District Ferozepur (30.912500, 74.971667)	500 ft	Colorless and odorless
4	From the tubewell installed in the field of Sh. Manna Singh S/o Sh. Dhira Singh, Vill. Ratol Rohi, Tehsil Zira, District Ferozepur (30.914722, 74.950000)	450 ft	Colorless and odorless
5	From the tubewell installed at Veterinary Dispensary of Village Ratol Rohi, Tehsil Zira, District Ferozepur (30.916111, 74.95)	410 ft	Colorless and odorless

The ground water samples were sent to Head Office Lab of the Board for analysis.

29

About the industry**(I) Statutory Clearances**

The industry M/s Malbros International Pvt. Ltd., Mansoorwal Kalan, Teh. Zira, District Ferozepur was established in the year 2007 for production of 100 KLD of ENA/RS after getting NOC / CTE from the Board as well as environmental clearance from MoEF. The industry commissioned in 2007 itself with production capacity of 50 KLD of ENA/RS in first phase and total 100 KLD production capacity was commissioned by the industry in the year 2012.

The industry obtained consent to establish and environmental clearance from the Board and MoEF&CC respectively in the year 2018 for expansion of its production capacity from 100 KLD ethanol to 600 KLD after expansion (i.e. additional 500 KLD in two phases). Thereafter, the industry obtained consents to operate from the Board for commissioning with production capacity of 280 KLD ethanol.

(II) Water Pollution Control status

The industry has installed two effluent treatment plants (ETP), based on tertiary treatment for treatment of trade effluent generated by the industry. The industry has installed Multi Effect Evaporator to achieve the Zero Liquid Discharge (ZLD).

The treated effluent @ 1790 KLD from these ETPs is recycled into the process, DM plant, cooling towers, boiler feed and for ash quenching.

(III) Air Pollution Control status

The industry has installed three boilers of capacities 65 TPH, 14 TPH and 10 TPH. Electrostatic Precipitator (ESP) has been provided as air pollution control device with the 65 TPH capacity boiler whereas bag filters have been provided as pollution control devices with other two boilers separately. At present, the industry is operating 65 TPH boilers only and the other two boilers are not being operated.



Recently, emission sampling has been carried out by the Board from the stacks of these boilers, results of which are as under: -

S. No.	Date of sample collection	Point of sample collection	Results (mg/Nm ³)	Prescribed limits (mg/Nm ³)
1.	06.04.2022	From the stack of 65 TPH capacity boiler	42	50
2.	25.11.2021	From the stack of 14 TPH capacity boiler	101	500
3.		From the stack of 10 TPH capacity boiler	96	500

(IV) Discussion on analysis results of ground water samples collected on 18.07.2022, 19.07.2022 & 22.07.2022

The analysis results of the ground water samples collected on 18.07.2022, 19.07.2022 & 22.07.2022 are attached as **Annexure-A**.

- Organic pollutant parameters such as BOD & COD have not been found in any of the 11 samples collected on 18.07.2022, 19.07.2022 and 22.07.2022.
- Inorganic parameters such as TSS as well as heavy metals such as lead, Arsenic, Mercury, Nickel, Chromium, Copper and Cadmium have also not been found in any of these samples.
- Out of the total 11 ground water samples collected, the concentration of TDS was found between 500 mg/l to 1000 mg/l in 7 samples, between 1000 mg/l to 1100 mg/l in 2 samples, between 1500 mg/l to 1600 mg/l in one sample and between 1900 mg/l to 2000 mg/l in remaining one sample.
- The value of TDS in the sample collected from tubewell installed in Gurudwara Smadh Bhagat Duni Chand in village Mahianwala Kalan were found to be 724 mg/l.
- TDS value ranges from 538 mg/l to 956 mg/l in the samples collected on 19.07.2022 from the tubewells located inside the industry.

Conclusion

- All the samples collected were found to be colorless and odorless.
- Organic pollutant parameters such as BOD & COD have not been found in any of the 11 samples collected on 18.07.2022, 19.07.2022 and 22.07.2022. Due to the absence of organic parameters in the groundwater samples, there is no indication of discharge of wastewater by the industry in the underground water.
- Inorganic pollutants such as TSS and heavy metals i.e. Lead, Arsenic, Mercury, Nickel, Chromium, Copper and Cadmium have not been found in the groundwater samples collected from various locations inside / near the industry. This indicates that there is no chemical pollution in the groundwater.
- The conc. of TDS in all the 11 no. samples collected, has been found to be within the permissible limits of 2000 mg/l as per IS 10500:2012 drinking water standards. However, variation in TDS values at different locations within same area may be due to geogenic conditions.

22/7/2022

Co-ordinates of the location	GPS co-ordinates of sample point	From the borewell installed at Govt. Middle School, Village Mahianwala Kalan	Submersible pump in the filed of Sh. Gurpreet Singh S/o Sh. Mohan Singh, Villlage Mahianwala Kalan (450 ft dpth)	Submersible pump in the filed of Sh. Gurdarshan Singh S/o Sh. Gurmail Singh, Villlage Ratoul Rohi (700 ft dpth)	From borewell installed near DM plant inside the industry (600 ft. depth)	From borewell installed near bottling plant inside the industry (450 ft. depth)	From borewell installed near new water reservoir inside the industry (600 ft. depth)	From the borewell installed at Gurudwara Smadh Bhagat Duni Chand, Mahian Wala Kalan, (depth 500ft)	From the borewell installed in the field of Sh. Jagjeet Singh S/o Sh. Balwinder Singh, Vill. Mansoorwal Kalan (Depth 200ft)	From the borewell installed in the field of Sh. Surjeet Singh S/o Sh. Mal Dhir Singh, Vill. Ratoul Kalan (500 Ft)	From the borewell installed in the field of Sh. Manna Singh S/o Sh. Dhir Singh, Vill. Ratoul Kalan (Depth 450 ft)	From the borewell installed at Veterinary Dispensary of Village Ratol Rohi (Depth 410 ft)	Permissible Drinking Water Standards as per IS10500:2012 (mg/l)
Sr. No.	Parameters	18.07.2022	19.07.2022	19.07.2022	19.07.2022	19.07.2022	19.07.2022	22.07.2022	22.07.2022	22.07.2022	22.07.2022	22.07.2022	
1	Colour	Colourless	Colourless	Colourless	Colourless	Colourless	Colourless	Colourless	Colourless	Colourless	Colourless	Colourless	15 hazen Unit
2	Odour	Odourless	Odourless	Odourless	Odourless	Odourless	Odourless	Odourless	Odourless	Odourless	Odourless	Odourless	Agreeable
3	pH	7.4	8.2	8	8.2	8	7.9	7.9	7.6	7.7	7.8	8.1	6-8.5
4	BOD	BDL	BDL	BDL	BDL	BDL	BDL	BDL	BDL	BDL	BDL	BDL	shall not be detectable
5	COD	BDL	BDL	BDL	BDL	BDL	BDL	BDL	BDL	BDL	BDL	BDL	shall not be detectable
6	TSS	BDL	BDL	BDL	BDL	BDL	BDL	BDL	BDL	BDL	BDL	BDL	shall not be detectable
7	Turbidity (NTU)	BDL	BDL	BDL	BDL	BDL	BDL	BDL	BDL	BDL	BDL	BDL	5 NTU
8	Ammonical N	BDL	BDL	BDL	BDL	BDL	BDL	BDL	BDL	BDL	BDL	BDL	0.5
9	TKN	BDL	BDL	BDL	BDL	BDL	BDL	BDL	BDL	BDL	BDL	BDL	-
10	EC (μ s/cm)	3270	1124	1150	870	1483	1016	1204	1276	1831	1737	2550	-
11	TDS (mg/l)	1912	752	747	538	956	688	724	769	1099	1043	1533	2000
12	TFS (mg/l)	1542	598	591	458	761	542	617	654	935	887	1306	-
13	T.Hardness (mg/l)	640	96	80	120	160	100	160	168	296	160	352	600
14	Ca. Hardness (mg/l)	--	52	56	40	84	40	--	--	--	--	--	--
15	Mg. Hardness (mg/l)	--	44	24	80	76	60	--	--	--	--	--	--
16	Ca (mg/l)	80	21	22	16	34	16	29	34	54	34	67	200
17	Mg (mg/l)	107	11	6	19	18	15	21	20	39	18	45	100
18	Cl (mg/l)	240	186	98	45	218	59	142	53	142	109	221	1000
19	Suiphate (mg/l)	298	98	102	75	135	90	132	141	218	214	329	400
20	T.Alkalinity (mg/l)	445	233	324	350	252	353	324	472	410	400	490	600
21	Na (mg/l)	610	200	204	164	280	184	178	184	275	261	397	--
22	K (mg/l)	40	9	10	9	10	9	25	21	42	41	58	--
23	Fe (mg/l)	0.18	0.12	0.17	0.16	0.15	0.21	0.32	0.41	0.44	0.42	0.54	0.3
24	Zn (mg/l)	0.1	BDL	0.13	0.11	BDL	BDL	BDL	0.07	0.08	0.08	0.1	15
25	T Cr (mg/l)	BDL	BDL	BDL	BDL	BDL	BDL	BDL	BDL	BDL	BDL	BDL	0.05
26	N (mg/l)	BDL	BDL	BDL	BDL	BDL	BDL	BDL	BDL	BDL	BDL	BDL	0.02
27	Pb (mg/l)	BDL	BDL	BDL	BDL	BDL	BDL	BDL	BDL	BDL	BDL	BDL	0.01
28	Cu (mg/l)	BDL	BDL	BDL	BDL	BDL	BDL	BDL	BDL	BDL	BDL	BDL	--
29	Hg (mg/l)	BDL	BDL	BDL	BDL	BDL	BDL	BDL	BDL	BDL	BDL	BDL	0.01
30	As (mg/l)	BDL	BDL	BDL	BDL	BDL	BDL	BDL	BDL	BDL	BDL	BDL	0.05
31	Cd (mg/l)	BDL	BDL	BDL	BDL	BDL	BDL	BDL	BDL	BDL	BDL	BDL	0.003
32	SAR	10.5	8.8	10	6.6	9.7	7.9	3	6	8.1	10.1	13.8	--
33	T. Coli	BDL	BDL	BDL	BDL	BDL	BDL	--	--	--	--	--	shall not be detectable
34	F. Coli	BDL	BDL	BDL	BDL	BDL	BDL	--	--	--	--	--	shall not be detectable



Malbros

International Pvt. Ltd.

Village Mansoorwal, Tehsil Zira,
District Ferozepur-142050 (Punjab)
Mob. : +91-9914932846
Email : malbros@oasisgrp.in

10-10-2022

To

The Deputy Commissioner ,
Ferozepur , Punjab

Subject : Submissions in respect of meeting called on 07-10-2022 at Ferozepur.

Respected Madam ,

M/s Malbros International Pvt. Ltd. is actively engaged in distillation of spirits since 2007 and equipped with Zero Discharge Technology i.e there is no effluent discharge on land or in air (water balance enclosed). The distillery is sincerely complying all the rules & regulations under the Air & Water Acts . The capacity of the distillery was increased by taking EC (environment clearance) with the consent of general public of nearby villages on 4TH May 2016 . The distillery has been working with increased capacity of 280 KLD since 3rd Feb 2022.

It is further submitted to your Goodself that :

1. The distillery is frequently supervised by the officials of MOE&FC , CPCB , PPCB and they had never observed anything adverse in last 15 years. There is 24x7 monitoring by the CPCB through online CCTV Cameras & water testing flow meters on inlets-outlets .
2. Total Investment of the Industry is Rs. 300 Crores with the installed capacity of 280 KLPD. The industry is providing direct employment to the 1200 families of the nearby villages .
3. Malbros International Pvt. Ltd. is amongst the major ethanol supplier selling 75 lacs Bulk Liters every month to the OMCs . It is also supplying PML to the State of Punjab.
4. The industry is consuming large quantity of rotten grains/nakku.(Nakku: 350days x 700 MT/Day= 245,000 MT pa x 20/-Kg= 490.20 Crores)
5. The industry is consuming large quantity of rice husk /straw/parali from the farmers (Rice Husk : 350 days x 350 MT/Day=1,22,500 MT pax10/Kg- = 122.50 Cr.) in eco-friendly environment and creating awareness among the farmers not to burn the paddy waste/parali by using it as alternative fuel in the industry.



Malbros

International Pvt. Ltd.

Village Mansoorwal, Tehsil Zira,
District Ferozepur-142050 (Punjab)

Mob : +91-9914932846

Email : malbros@oasisgrp.in

6. The industry is also selling cattle feed , poultry feed at cheaper rates to local traders which is also contributing to the prosperity of the whole area .(Poultry Feed, Cattle Feed = 350 Days x 120MT/ Day x 25/-Kg = 105.00 Cr.)
7. The avg. land holding in Punjab is 3.62 acres and rice yield per acre is 3000 Kg considering that factor apx. $3.62 \times 3 \text{ T} = 10.86$; $245000 \text{ MT}/10.86 =$ nearly 22,500 families of the farmers are dependent upon the industry.
8. As you are aware that there has been complete blockade at factory gate by protesters since 24'th of July 2022 which has resulted in complete stoppage of all industrial activities causing loss of apx.Rs.22 Lacs per day i.e Rs. 16 Crores in last 79 days .
9. The industry is also contributing heftily to the State Exchequer in terms of Excise duties , GST , VAT to the tune of apx. 10 crores annually which is also adversely affected due to the blockade.
10. Monitoring Committee under Hon'ble NGT after the receipt of some complaint from gram-panchayat of Ratoul Rohi & nearby villages of the factory constituted a committee comprising of **Justice Jasbeer Singh former Judge Punjab & Haryana High Court , Shri SC Agrawal IAS (Retd.) former Chief Secretary Punjab , Sant Balbeer Singh Seechewal** , members of District Administration , Punjab Pollution Control Board , other departments & local representatives of nearby villages to visit the factory site on 18-08-2022 and took three samples each and sent them to the reputed labs of the country for detailed examination from pollution angle .
11. **As per the conclusive observation of the monitoring committee industry was not found guilty of any contamination of ground water and there was no effluence found in the samples .**
12. Hon'ble Punjab & Haryana High Court has also given directions vide order dated 29th July 2022 to the State of Punjab that all the obstructions upto 300 Mtrs. should be immediately cleared from the factory gate so that adequate passage could be provided for the movement of man power & inflow -outflow of trucks containing materials . Despite the Order of Hon'ble High Court Local Administration and Police has not been able to restore the normal position till now .



Malbros

International Pvt. Ltd.

Village Mansoorwal, Tehsil Zira,
District Ferozepur-142050 (Punjab)

Mob. : +91-9914932846

Email : malbros@oasisgrp.in

It is henceforth requested to your Goodself that appropriate law and order situation is maintained outside the factory enclosure so that right to work is ensured to us and our workers, staff members etc. and the industry is not prevented in carrying out its commercial activities .

Thanking You ,

Yours Faithfully ,

For Malbros International Pvt. Ltd.

Pawan Bansal
Chief Administrative Officer

Cc : XEN, Regional Office, PPCB, Faridkot

TRUE COPY



पंजाब पंजाब PUNJAB

K 170579

AGREEMENT

AGREEMENT FOR CONTRACT SUPPLY OF CANAL WATER OTHER THAN IRRIGATION PURPOSE FOR COMMERCIAL/INDUSTRIAL PURPOSE FROM RD 18370/L OF 2-L MINOR OF ZIRA DISTRIBUTARY.

The agreement entered into 6th day of May 2017, between the Government of Punjab acting at present through the Executive Engineer, Sidhwan Canal Division, Ludhiana and here in after on behalf of himself and his successor called the supplier on one part and M/s Malbros International Pvt. Ltd. Unit-II, Village Mansoorwal, Tehsil Zira, District Ferozepur through its CAO hereinafter on behalf of himself, his executors, administrator and representative called the consumer on the other part.

Whereas, the supplier has agreed to supply and the consumer has agreed to take canal water after releasing from the said outlet situated at RD 18370/L of 2-L Minor of Zira Distributary of 2.50 Cusec water subject to the stipulation and conditional hereinafter appearing it hereby and between the parties as follows:-

1. That the supplier subject to provision of clause(2) agrees to supply water from the said outlet or any other outlet along the canal, which under full supply conditions in the canal is designed to discharge 2.50 Cusec at the outlet head but this supply will be subject to the conditions laid down in section 32 of Northern India Canal and Drainage Act VIII of 1873 as amended. This has been allowed by Superintending Engineer, Sirhind Canal Circle, Ludhiana vides his letter no. 5924/50-R/Sidhwan dated 22/07/2015.

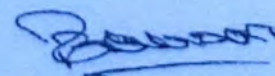
Chandulal
8/5/17

[Signature]

[Signature]
TRUE COPY

2. That the Supplier may stop or reduce the supply of water to the outlet, such stoppage or reduction should be allowed only after prior notice of seven days, whenever and so long as it is necessary to stop or reduce such supply of water for the purpose of executing any work order by competent authority for regulating the proper flow of water under his control or maintaining the establishment course of irrigation or extension thereof. The consumer shall not be entitled to any compensation/remission of the charges hereafter specified in respect of losses rising from such stoppage or reduction by failure, stoppage/reduction of water by reason of any cause beyond the control of supplier. Every supply of canal water to which this contract does not apply shall be deemed to be given at the rates and subject to the conditions prescribed by Northern India Canal & Drainage Act VIII 1873 as amended with the rules and notification there under notification there under applicable to this 2-L Minor of Zira Distributory and for the purpose of the section of the said act, the consumer should be deemed to be occupiers.
3. The consumer may stop withdrawal of the water in case it is not needed with 7 days prior intimation to suppliers authority. Further consumer may reduce the consumption/ withdrawal of water through the outlet based on his actual requirement with an advance notice/information of two day and consumer will pay to the supplier on the actual consumption/ withdrawal the water. The present amount @Rs. 48/- for 2500 Cubic feet of the canal water (Rs. Forty Eight only for Two Thousand Five Hundred Cubic feet) The bulk supply rate of canal water is as per Govt. of Punjab notification No. 10/110/12-1 W(2)/3895 dated 06/11/2012. This rate is to be increased by @ 2% every year from the year of notification i.e. 2012. This rate of bulk supply can be increased or decreased as per instructions issued by Punjab Government from time to time.
4. The Supplier will adjust the outlet which show or from which can be calculated this in a simple manner to be explained to the consumer, the discharge of water delivered by the outlet at any time and this fixation of outlet according to sanctioned design shall be the solo measure of the water supplied.
5. Payment shall be made by company with in 30 days from the date of receipt of the bill from the Punjab Irrigation Department for the quantity of water supplied and if such payment is not so made, the Executive Engineer may refuse to allow any further supply of water after giving 7 days prior notices in writing.
6. Should the consumer consider that the discharge of outlet under full supply condition is less by more than ten percent as specified in clause (1) when the provision of clause (2) is not in operation and as measured in the manner written. The supplier shall check the discharge within period of Seven days, provided that during said period there shall have been no interruption of supply under the provision of clause (2). The supplier shall inform the consumers the result of the check. Should the supplier be satisfied that the discharge of the outlet is deficit to the extent referred to the beginning of this clause, he shall cause the defect to be removed within a further period of fifteen days.

Chandee Lal
8/5/12



7. Should the supplier be satisfied at any time that the discharge for the outlet under full supply condition is in excess by more than the ten percent of the discharge specified in clause (1), the supplier may, after giving seven days previous notice to the consumer in writing, cause the outlet to be adjusted to give the correct discharge.
8. Provided that the consumer shall not be entitled to any compensation or remission of the charge due under clause (3) on account of shortage in supply vide clause (5) and similarly the supplier shall not be entitled to extra charge in respect of excess supply vide clause (6).
9. The consumers shall not be entitled to claim any remission of the charge due under clause on account of such failure or stoppage of supply of water or from causes mentioned under rule 20-II-IV of the canal Act.
10. Section (34) of the Northern India Canal and Drainage Act No. VIII of 1873 as amended with rule-33 under this Act shall not apply so long as this agreement is in force. However in the event of water being taken after the expiry of this agreement, it shall be deemed to have been taken under the said act, rules and notified action made there under, which shall forthwith apply unless and until a fresh agreement has been duly executed.
11. No permanent structure shall be constructed at the supply Head without the approval of the competent authority of Punjab Irrigation Department and all works within the area of the Department shall be constructed by the Department at the cost of the company firm.
12. If any question, difference or objection whatsoever shall arise in anyway connected with or arising out of this instrument within the meaning or out of operation of any part there of or with regard to any rights, duties, liabilities of either party under this agreement, then the decision of any such matter as here in before provided for and has been so decided, including whether it has been finally decided accordingly or whether the agreement shall be terminated or has been rightly terminated and as regards the rights and obligation of the parties as the result of such termination, shall be referred for arbitration should be conducted as per the provision of Arbitration & conciliation Act . 1996 and his decision shall be final and binding on the parties concerned.
13. ਨਿਗਰਾਨ ਇੰਜੀਨੀਅਰ, ਸਰਹੰਦ ਨਹਿਰ ਹਲਕਾ, ਲੁਧਿਆਣਾ ਜੀ ਦੇ ਦਫ਼ਤਰੀ ਪੱਤਰ ਨੰ:5924/50-ਆਰ/ਸਿੱਧਵਾਂ ਮਿਤੀ:22/07/2015 ਰਾਂਗੀ 2.50 ਕਿਊਸਿਕ ਪਾਣੀ ਦੀ ਸਪਲਾਈ ਮੋਘਾ ਬੁਰਜੀ 18370/ਐਲ 2-ਐਲ ਮਾਈਨਰ ਆਫ਼ ਜੀਰਾ ਰਜਬਾਹਾ ਤੋਂ ਕੰਟਰੈਕਟ ਬੇਸਿਸ਼ ਦੇ ਆਧਾਰ ਤੇ ਕਮਰਸ਼ੀਅਲ ਵਰਤੋਂ ਲਈ ਪਾਣੀ ਦੀ ਮੰਨਜ਼ੂਰੀ ਇੱਕ ਸਾਲ ਲਈ ਰੂਲ ਪੀ.ਐਫ.ਆਰ. ਵਾਲਜ਼ੂਮ-1, ਪਾਰਟ-1 ਦੇ ਲੜੀ ਨੰ: 23 ਰੂਲ 19.7 ਦੇ ਤਹਿਤ ਦਿੱਤੀ ਗਈ ਹੈ। ਇਹ ਪਾਣੀ ਦੀ ਮੰਨਜ਼ੂਰੀ ਹੇਠ ਲਿਖਿਆਂ ਸ਼ਰਤਾਂ ਦੇ ਆਧਾਰ ਤੇ ਦਿੱਤੀ ਗਈ ਹੈ:-
1. ਪਾਣੀ ਸਪਲਾਈ ਕਰਨ ਨਾਲ ਚੈਨਲ ਦੀਆਂ ਟੇਲਾਂ ਉਪਰ ਕੋਈ ਮਾੜਾ ਅਸਰ ਨਹੀਂ ਪਵੇਗਾ।
 2. ਪਾਣੀ ਦੀ ਸਪਲਾਈ ਕੰਟਰੈਕਟ ਪੀਰੀਅਡ ਖ਼ਤਮ ਹੋਣ ਉਪਰੰਤ ਬੰਦ ਕਰ ਦਿੱਤੀ ਜਾਵੇਗੀ।

Chanderbaba
8/5/17



3. ਕੰਟਰੈਕਟ ਉਦੋਂ ਤੱਕ ਮੰਨਿਆ ਜਾਵੇਗਾ ਜਦੋਂ ਤੱਕ ਸਬੰਧਤ ਅਦਾਰੇ ਵੱਲੋਂ ਐਡਵਾਂਸ ਰਕਮ ਮਹਿਕਮੇਂ ਕੋਲ ਜਮ੍ਹਾਂ ਕਰਵਾ ਦਿੱਤੀ ਜਾਵੇਗੀ। ਜੇਕਰ ਐਡਵਾਂਸ ਰਕਮ 1 ਸਾਲ ਲਈ ਜਮ੍ਹਾਂ ਕਰਵਾਈ ਜਾਵੇਗੀ ਤਾਂ ਕੰਟਰੈਕਟ ਇੱਕ ਸਾਲ ਲਈ ਮੰਨਿਆ ਜਾਵੇਗਾ। ਇਸ ਨੂੰ ਉਦੋਂ ਤੱਕ ਹੀ ਅੱਗੇ ਵਧਾਇਆ ਜਾ ਸਕਦਾ ਹੈ, ਜੇਕਰ ਐਡਵਾਂਸ ਪੈਸੇ ਸਬੰਧਤ ਅਦਾਰੇ ਵੱਲੋਂ ਮਹਿਕਮੇਂ ਨਹਿਰ ਪਾਸ ਜਮ੍ਹਾਂ ਕਰਵਾਏ ਜਾਣਗੇ।
4. ਪਾਣੀ ਦੀ ਸਪਲਾਈ ਦੀ ਰਕਮ ਐਡਵਾਂਸ ਜਮ੍ਹਾਂ ਨਾ ਕਰਵਾਉਣ ਦੀ ਸੂਰਤ ਵਿੱਚ ਸਪਲਾਈ ਬੰਦ ਕਰ ਦਿੱਤੀ ਜਾਵੇਗੀ।
5. ਪਾਣੀ ਦੀ ਸਪਲਾਈ ਸਰਕਾਰ ਵੱਲੋਂ ਸਮੇਂ ਸਮੇਂ ਤੇ ਰੇਟਾਂ ਵਿੱਚ ਹੋਈ ਤਬਦੀਲੀ ਦੇ ਆਧਾਰ ਤੇ ਹੋਵੇਗੀ।
6. ਅਦਾਰੇ ਵੱਲੋਂ ਪਾਣੀ ਮੋਘੇ ਤੋਂ ਲਿਆਉਣ ਦਾ ਆਪਣਾ ਬੰਦੋਬਸਤ ਹੋਵੇਗਾ। ਮਹਿਕਮੇਂ ਦੀ ਇਸ ਸਬੰਧੀ ਕੋਈ ਜ਼ਿੰਮੇਵਾਰੀ ਨਹੀਂ ਹੋਵੇਗੀ।
7. ਪਾਣੀ ਦੀ ਸਪਲਾਈ ਨਹਿਰ ਦੇ ਚੱਲਣ ਤੇ ਨਿਰਭਰ ਕਰਦੀ ਹੈ ਕਿਉਂਕਿ ਨਹਿਰ ਰੋਟੇਸ਼ਨ ਦੇ ਆਧਾਰ ਤੇ ਚਲਦੀ ਹੈ।
8. ਨਹਿਰ ਦੀ ਬੰਦੀ ਸਮੇਂ ਅਦਾਰੇ ਨੂੰ ਪਾਣੀ ਬਾਰੇ ਆਪਣਾ ਪ੍ਰਬੰਧ ਖੁਦ ਕਰਨਾ ਪਵੇਗਾ। ਮਹਿਕਮੇਂ ਦੀ ਬੰਦੀ ਦੌਰਾਨ ਪਾਣੀ ਸਪਲਾਈ ਕਰਨ ਦੀ ਕਸਬੀ ਜ਼ਿੰਮੇਵਾਰੀ ਨਹੀਂ ਹੋਵੇਗੀ।
9. ਚੈਨਲ ਦੀ ਸੁਰੱਖਿਆ ਨੂੰ ਮੁੱਖ ਰੱਖਦੇ ਹੋਏ ਮੋਘੇ ਦੀ ਉਸਾਰੀ ਤੇ ਹੋਣ ਵਾਲਾ ਖਰਚਾ ਸਬੰਧਤ ਅਦਾਰੇ ਵੱਲੋਂ ਜਮ੍ਹਾਂ ਕਰਵਾਉਣ ਉਪਰੰਤ ਉਸਦੀ ਉਸਾਰੀ ਮਹਿਕਮੇਂ ਨਹਿਰ ਵੱਲੋਂ ਹੋਵੇਗੀ।
10. ਜੇਕਰ ਪਾਣੀ ਦੀ ਸਪਲਾਈ ਦੇਣ ਕਰਕੇ ਚੈਨਲ ਮਾਈਨਰ ਦਾ ਕੋਈ ਨੁਕਸਾਨ ਹੰਦਾ ਹੈ ਤਾਂ ਉਸਦੀ ਮੁਰੰਮਤ ਆਦਿ ਤੇ ਆਉਣ ਵਾਲਾ ਖਰਚਾ ਸਬੰਧਤ ਕੰਪਨੀ ਕਰੇਗੀ।
11. ਪਾਣੀ ਦੀ ਸਪਲਾਈ ਦੀ ਮੰਨਜ਼ੂਰੀ ਕਿਸੇ ਸਮੇਂ ਵੀ ਰੱਦ ਕਰਨ ਲਈ ਮਹਿਕਮਾ ਨਹਿਰ ਕੋਲ ਹੱਕ ਰਾਖਵਾਂ ਰਹੇਗਾ।
12. ਪਾਣੀ ਦੇ ਰੇਟ ਦੀ ਰਿਕਵਰੀ ਪੰਜਾਬ ਸਰਕਾਰ ਸਿੰਚਾਈ ਵਿਭਾਗ ਵੱਲੋਂ ਕੀਤੀ ਨੋਟੀਫਿਕੇਸ਼ਨ 10/110/12-ਡ(2)/3895 ਮਿਤੀ: 6/11/2012 ਦੇ ਆਧਾਰ ਤੇ ਕੀਤੀ ਜਾਵੇਗੀ।

In witness the parties here to, with there respective hands, put their signature on this 6th day of May' 2005.

Supplier

Chandulohar
Executive Engineer, 8/5/17
Sidhwan Canal Division,
Ludhiana.

WITNESSES:

[Signature]
Sub Divisional Officer
Moga Canal Sub Division
MOGA

Consumer

For Malbros International Pvt. Ltd.

[Signature] CAO
Malbros International Pvt. Ltd. Unit-II,
Village Mansoorwal, Tehsil Zira,
Ferozepur.

WITNESSES:

[Signature]
[Signature]
8/5/17

[Signature]
TRUE COPY

Office of Executive Engineer,
National Highway Division PWD(B&R), Ferozepur.

Distt. Admn. Complex, Block-C, First Floor, Ferozepur.

Phone No. 0163 2-235419

: Email: ecwdfzrpwdpb@gmail.com

To

Malbros International Pvt. Ltd.
Village Mansoorwal, Tehsil Zira,
District Ferozepur, Punjab.

Subject:-

No. 101

Dated: 12/04/2022

Grant of Right of way permission for laying RCC pipes (14" dia) along the Ferozepur-Zira (SH-20) (From Sirhind/Rajsthan Canal of New Zira By pass (NH-54) (Right hand Side) (Appx. Length= 12920 meters)

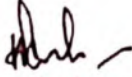
Reference: Your office letter No. nil dated 24.02.2022.

As requested vide your letter under reference, the permission to lay pipeline on the above said road is hereby accorded subject to the following Conditions:-

1. That this grant is valid for six months from date of issue this letter.
2. That the pipeline will be laid at the extreme edge of right of way (ROW) of road within one meter at the end of ROW.
3. In case any shifting or alternation in the position of the laid pipeline is required due to widening of Highway and construction of fly over bridges, the Licensee will shift the same at his own cost within specified period.
4. Licensee will ensure shifting and security of all underground installation/utilities/facilities and will be responsible for compensation/Identifications of concern authority for damage caused /claim or replacement suit for at his own cost and risk.
5. The Licensee will be liable to give a notice of 15 days with routs details period to trenching for fresh maintenance repair work shall be furnished by the licensee.
6. The pipeline may be laid as per instructions issued by the Chief Secretary Local Govt. vide letter no 19531-39 dated 08.09.2000 and by MORTH, New Delhi vide memo No. RW/NH-12037/826-98 dated 17.08.1999, letter No. RW/NH-34066/2/95 S&R dated 25.10.1999 and memo no. RW/33044/17/2000/ S&R dated 29.09.2000.
7. The Licensee will fill & compact earth in trenches properly. In case of failure, it will be done by the Department and the cost will be deducted from the Bank Guarantee deposited by the Licensee.


TRUE COPY


8. In case of any deviation, the NOC will stand automatically cancelled and bank guarantee will be forfeited.
9. The user Agency will have to comply Scheduled Road Act 1995 and other guidelines issued from time to time by the State Govt. as well as by MORTH New Delhi.
10. The Licensee shall have to comply with the instructions issued by the P.W.D./MORT&H/Punjab Govt. from time to time. The NOC granted by this office will be treated as cancelled/withdrawn.
11. The Licensee will be responsible for the construction and maintenance of berm /road/ Pits at his own cost.
12. The Licensee will be bound to dismantle and reconstruct road at his own cost where asked by the department during widening of road in future.
13. The Licensee will have to obtain permission from other Departments at his own level as per his requirements.
14. The Licensee will install required signage for information/safety of traffic as per code rules.


 Executive Engineer,
 National Highway Division, PWD (B&R),
 Ferozepur.

Endst. No.

Dated

A Copy of above is forwarded to Sub Divisional Engineer, National Highway Sub Division No.1 PWD,B&R Branch, Ferozepur w.r.t. this office letter no 159 dated 15-12-2021 for information and necessary action with reference to his recommendation. He is directed supervise the construction of the approach road as per the approved drawings & Plan within the stipulated period under intimation to this office.

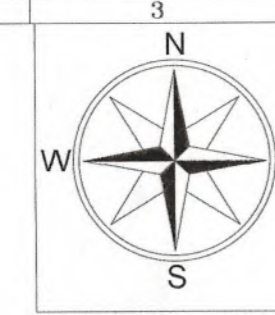

 Executive Engineer,
 National Highway Division, PWD (B&R),
 Ferozepur.


 TRUE COPY

PROPOSED SITE PLAN
MALBROS INTERNATIONAL PVT. LTD.
VILLAGE MANSOORWALL, TEHSIL ZIRA
DISTT.- FEROTZEPUR

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Annexure R-6



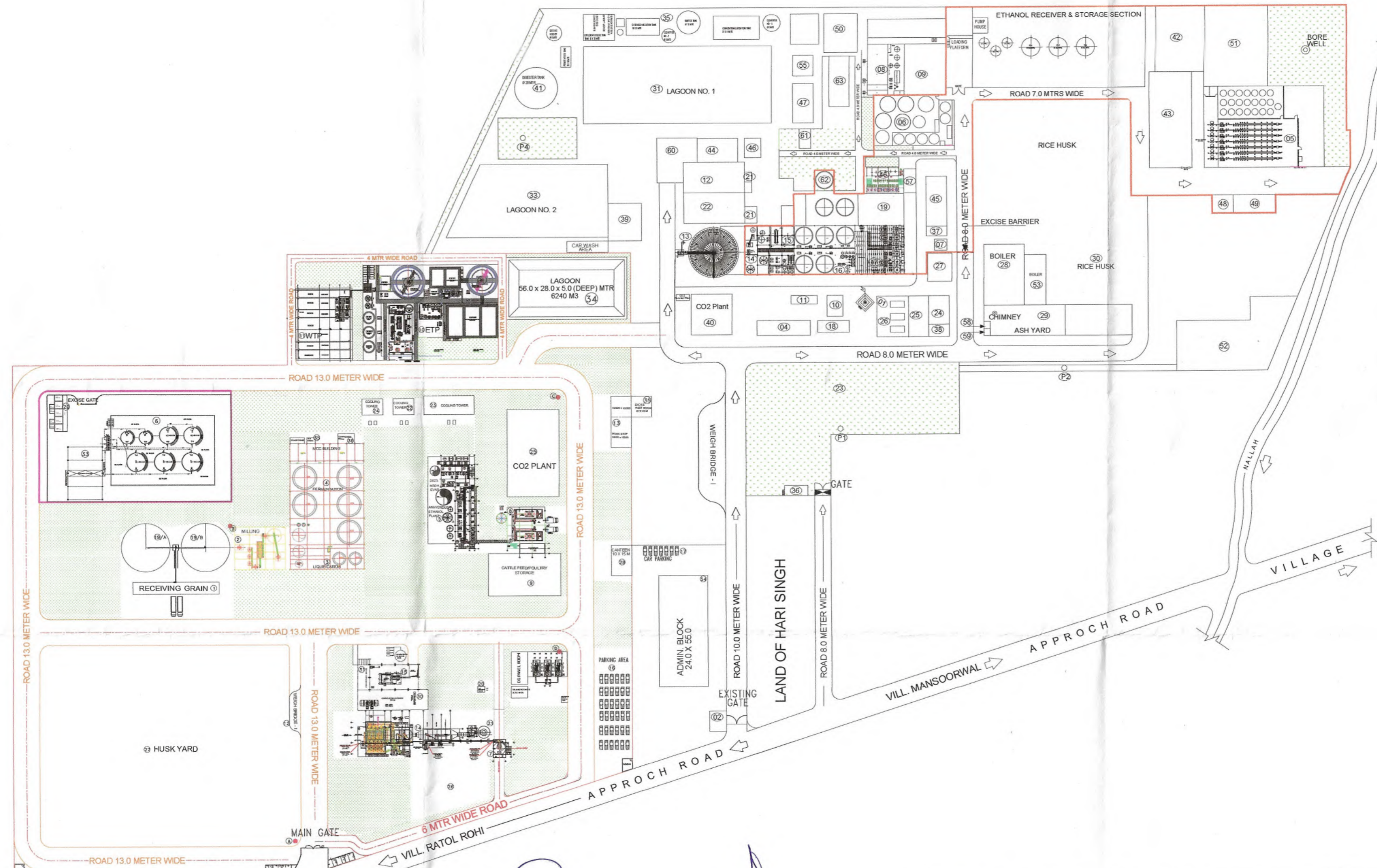
EXISTING 100 KLPD PLANT

LEGEND

S.NO	DESCRIPTION
01	TEMPLE
02	SECURITY OFFICE
03	WEIGH BRIDGE
04	ACCOUNTS & ADMIN BLOCK
05	BOTTLING SECTION
06	SPIRIT STORAGE
07	FOUNTAIN
08	WATER TREATMENT PLANT
09	RAW WATER POND
10	FERMENTATION COOLING TOWER
11	DISTILLATION COOLING TOWER
12	CATTLE FEED STORAGE
13	GRAIN SILO
14	GRAIN HANDLING & MILLING
15	LIQUEFACTION & SACCHARIFICATION
16	FERMENTATION SECTION
17	DISTILLATION SECTION 60KL
18	COOLING TOWER FOR CONDENSATE TURBINE
19	DISTILLATION SECTION 40KL
20	TANKER LOADING SECTION
21	CHEMICAL STORE
22	STORE
23	PARK
24	TURBINE ROOM
25	L.T. ROOM
26	D.G. ROOM
27	TURBINE
28	BOILER HOUSE
29	ASH YARD
30	RICE HUSK
31	LAGOON NO. 1
32	CAR PARKING
33	LAGOON NO. 2
34	RAIN HARVESTING PIT
35	E. T. P. SECTION
36	TRANSFORMER / L.T.H.T. PANELS
37	EXCISE OFFICE
38	DIESEL STORAGE
39	FEED PLANT
40	CO-2 PLANT
41	DIGESTOR
42	PET BOTTLE STORE
43	PACKAGING MATERIAL STORE
44	DRYER
45	WORKSHOPS
46	EVAPORATION PLANT
47	COOLING TOWER - EVAPORATION
48	BOTTLING OFFICE
49	LANGER HALL
50	E.T.P. R.O. PLANT
51	GLASS BOTTLE STORAGE
52	LABOUR COLONY
53	BOILER 10 T.P.H.
54	PROPOSED ADMIN. BLOCK
55	CANAL WATER TREATMENT PLANT
56	ETHANOL RECEIVER & STORAGE SECTION
57	100 KLPD ETHANOL PLANT
58	HOLOGRAM STORE
59	FIRE AND SAFETY OFFICE
60	NEW DRYER
61	NEW FERMENTATION COOLING TOWER
62	NEW FERMENTATION TANK
63	NEW E.T.P.

PROPOSED 180 KLPD PLANT

SR.NO	DESCRIPTION
1.	GRAIN UNLOADING SECTION
2.	MILLING
3.	LIQUEFACTION SECTION
4.	FERMENTATION SECTION
5.	ANHYDROUS ETHANOL PLANT & EVAPORATION
6.	ETHANOL BULK STORAGE
7.	ASH SILO
8.	CATTLE FEED/POULTRY DRYER/DECANTATION
9.	CATTLE FEED/POULTRY STORAGE
10.	CIP
11.	WATER TREATMENT PLANT
12.	WEIGH BRIDGE
13.	WORK SHOP
14.	BOILER
15.	PCC & TURBINE HOUSE
16.	PARKING AREA
17.	CAR PARKING
18.	TRUCK PARKING
19A/B.	GRAIN SILO
20.	T.G. COOLING TOWER
21.	CHIMNEY
22.	COOLING TOWER
23.	COOLING TOWER
24.	COOLING TOWER
25.	CO2 PLANT
26.	ASH YARD
27.	HUSK & COAL YARD
28.	CANTEEN
29.	EXCISE OFFICE
30.	CONTROL ROOM/ MCC ROOM
31.	POWER PLANT OFFICE
32.	HAZARDOUS STORAGE ROOM
33.	ETHANOL LOADING PLATFORM
34.	LAGOON
35.	YTD ROOM
36.	COMPRESSOR ROOM



FOR MALBROS INTERNATIONAL PVT. LTD
PAWAN BANSAL
CAO

[Signature]
Excise Inspector (D)
Malbros International Pvt. Ltd,
Vill. Mansoorwal (Zira)
Distt. Ferozepur.

[Signature]
Excise Officer (D)
Malbros International Pvt. Ltd
Vill. Mansoorwal (Zira)
Distt. Ferozepur.

[Signature]
Assistant Commissioner (Excise)
Ferozepur Range, Ferozepur

Malbros
International pvt. Ltd.
Vill mansoorwal, Tehsil Zira, Dist. Ferozpur
Phone: 01682-250507, 508, Fax: 509
Cell: 099148-00006, 098140-94394
E-mail: malbros@ymail.com

I.D. NO. CAD FILE NAME

Annexure R-7

133

CWP-16500-2022

M/S MALBROS INTERNATIONAL PVT. LTD. AND ANR. VS
STATE OF PUNJAB AND OTHERS

Present: Mr. Puneet Bali, Sr. Advocate with
Mr. Rishab Siyla, Advocate,
Mr. Shivam Sharma, Advocate and
Ms. Vidisha, Advocate
for the petitioner.

Learned Senior Counsel for the petitioners contends that workers/employees and other related persons to the business of the petitioners are being illegally stopped by the mob and the mob has created untoward hindrances in the ingress and egress to the industrial premises of the petitioners. In CWP No.15430 of 2022, this Court has directed the concerned SSP to prevent happening of untoward incidents within the vicinity of the factory premises.

Notice of motion for 08.08.2022.

On the asking of the Court, Ms. Kanica Sachdeva, AAG, Punjab accepts notice on behalf of the State and submits that the official respondents would take every endeavour to maintain law and order situation at the site.

Interim order in the same terms as passed in CWP No.15430 of 2022.

To be heard along with CWP No.15430 of 2022.

In the meanwhile, respondent No.5 shall take all possible steps to ensure that no hindrance is created in ingress and egress of the factory premises by the agitators. Protest, if any, by the protestors be allowed beyond 300 meters from the factory premises in accordance with law.

(RAJ MOHAN SINGH)
JUDGE

29.07.2022
Prince


TRUE COPY

Annexure R-8

266 **CM-13949-CWP-2022 in
CWP-16500-2022**

M/S MALBROS INTERNATIONAL PVT. LTD. AND ANR.
V/S
STATE OF PUNJAB AND OTHERS

Present: Mr. Puneet Bali, Sr. Advocate with
Mr. Sandeep Tayal, Mr. Rishabh Singla,
Ms. Vidisha Swaroop & Mr. Sachin Jain
Advocates for the petitioners.

Mr. Vinod Ghai, Advocate General assisted by
Mr. Amanpal, Addl. AG, Punjab.

Mr. R.S. Bains, Sr. Advocate with
Mr. Amarjeet, Advocate for respondent No.9.

The instant petition raises a grievance where the lawful operations of an established industrial unit are being stalled by protestors alleging violation of environment norms. The plea raised by the petitioner is that it has all requisite environmental approvals, however, it is not being allowed to function due to failure of State to ensure Rule of law and giving all leverage to the protestors, even though their claim has no valid basis and is in clear violation of the guidelines given/issued by the Hon'ble Supreme Court and Division Bench of this Court about holding of protests.

The matter has been listed on various occasions and the State has been seeking time to find an amicable resolution of the issue and including test by the monitoring Committee of N.G.T.

On resumed hearing, learned counsel for the petitioners has handed over today in Court a report of Monitoring Committee constituted by the Hon'ble National Green Tribunal in O.A. No. 360 of 2018 in the matter of 'Shree Nath Sharma Vs. Union of India and others' and other environmental issues.

A detailed investigation with regard to the effluent discharge/pollutant emission from the factory of the petitioners, if any, was conducted

by the Monitoring Committee. The relevant extract of the same is reproduced hereinafter below:

“3.0 Overall Findings of the Monitoring Committee

Based on the discussion held with the officers of the various departments, village Panchayats and field visits made by the Monitoring Committee and collection of ground water samples, soil samples and reports submitted by the departments, the overall findings of the Monitoring Committee are as under:

1. *The ground water sample collected from Samaadhi Bhagat Baba Duni Chand ji has been found containing faecal contamination, which may be due to domestic sources for its contamination.*

2. *The ground water sample collected from tubewell near parking area of the industry has been found containing faecal contamination may be due to domestic sources. The higher values of TSS, COD and Turbidity in the ground water samples due to presence inorganic compounds/constituents in the ground. The higher values of Iron and Lead in the ground water samples may be due to iron fitting in the pipeline laid for abstraction of ground water.*

3. *The ground water samples collected from the tubewell installed near new canal reservoir inside the industry has been found contaminated due to T.Coli and domestic source may be a source of contributing T.Coli. The higher values of Alkanity and Boron have been found due to geogenic conditions.*

4. *There is insignificant contamination in ground water in the tubewell near bottling plant inside the industry due to insignificant values of F.Coli parameter and organic parameters (BOD and COD).*

5. *The higher value of F.Coli and T.Coli found in the ground water samples collected from tubewell installed near effluent treatment plant inside the industry may be due to faecal contamination in ground water, which may be due to domestic sources. The contribution of lower concentration of BOD and*

COD may also be due to presence of F.Col and T.Coli parameters.

6. *The higher value of COD, TSS and Turbidity in the ground water samples collected from the tubewell near transport office inside the industry may be due to inorganic compounds/constituents. The higher value of Iron may be due to iron fitting in the pipeline laid for abstraction of ground water. The slight higher value of Boron in ground water sample may be due to geogenic reasons.*

7. *From the analysis results of ground water samples analyzed by all the three laboratories, indicate that ground water contamination is probably due to faecal contamination, which may be due to domestic sources. Possibility of discharge of industrial effluent in underground water is feeble as no such assessment from the analysis results has been found.”*

Learned counsel appearing on behalf of the petitioner contends that at the initial stages, the investigations were conducted by the Punjab Pollution Control Board and no effluent discharge and/or pollutant emissions were attributed to the petitioner. It was, however on the demand of the protesters that the NGT Monitoring Committee had been requested to carry out the search/investigation. Samples were drawn from the places identified by the protestors. Even in the aforesaid investigation, the Monitoring Committee of the NGT has not found any effluent/polluting emission being discharged or emitted by the petitioner factory. He contends that the agencies and instrumentalities of the State are soft peddling the issue at the cost of rule of law. He places further reliance on the order dated 30.11.2018 passed by a Division Bench of this Court in **CWP-PIL NO.-40 of 2018** titled as **‘Mohit Kapoor Vs. State of Punjab and others**. The relevant extract of the same reads as under:

“However, as an interim measure, in order to ensure peace and tranquility, we issue the following directions which will abide and shall be carried out by all the respective parties:

- i) The organizers who have planned to stage any Dharna, protest or demonstration either on 2nd December, 2018, as stated by them in the public notice or any other date, shall do so only after obtaining prior permission from the District Administration and shall carry out peaceful activities only at the place identified to carry out the same by the District Administration.*
- ii) The police authorities shall ensure that those coming to participate in the agitation do not carry any weapons, which includes fire arms, knives, lathis and the likes.*
- iii) The organizers shall give an undertaking to the Administration that they shall ensure peaceful protest/demonstration/agitation at the designated site only.*
- iv) The police authorities and the State Government shall ensure videography of any protest/demonstration being held to the maximum extent possible.*
- v) The police authorities keep a strict vigil and regulate entries from all the entry points of District Patiala.*

The police authorities, the District Administration, the State Government and the organizers of the associations are further directed to ensure the compliance of the directions issued in this regard by the Hon'ble Apex Court in Destruction of Public and Private Properties v. State of Andhra Pradesh and others (2009) 5 Supreme Court Cases 212.”

A further reference is made to the judgment of the Hon'ble Supreme Court in the matter of Amit Sahni Vs. Commissioner of Police & others bearing Civil Appeal No.3282 of 2020 and decided on 07.10.2020. The observations made in the aforesaid judgment are reproduced hereinafter below:

“18. Furthermore, we live in the age of technology and the internet where social movements around the world have swiftly integrated digital connectivity into their toolkit; be it for organising, publicity or effective communication. Technology, however, in a near paradoxical manner, works to both empower digitally fuelled movements and at the same time, contributes to their apparent weaknesses. The ability to scale up quickly, for example, using digital infrastructure has empowered movements to embrace their often-leaderless aspirations and evade usual restrictions of censorship; however, the flip side to this is that social media channels are often fraught with danger and can lead to the creation of highly polarised environments, which often see parallel conversations running with no constructive outcome evident. Both these scenarios were witnessed in Shaheen Bagh, which started out as a protest against the Citizenship Amendment Act, gained momentum across cities to become a movement of solidarity for the women and their cause, but came with its fair share of chinks - as has been opined by the interlocutors and caused inconvenience of commuters.

19. We have, thus, no hesitation in concluding that such kind of occupation of public ways, whether at the site in question or anywhere else for protests is not acceptable and the administration ought to take action to keep the areas clear of encroachments or obstructions

20. We are also of the view that the High Court should have monitored the matter rather than disposing of the Writ Petition and creating a fluid situation. No doubt, it is the responsibility of the respondent authorities to take suitable action, but then such suitable action should produce results. In what manner the administration should act is their responsibility and they should not hide behind the court orders or seek support therefrom for carrying out their administrative functions. The courts adjudicate the legality of the actions and are not meant to give shoulder to the administration to fire their guns from. Unfortunately, despite a lapse of a considerable period of time, there was neither any

negotiations nor any action by the administration, thus warranting our intervention.

21. *We only hope that such a situation does not arise in the future and protests are subject to the legal position as enunciated above, with some sympathy and dialogue, but are not permitted to get out of hand.”*

Learned counsel for the petitioner contends that the respondent authorities have failed to point out any lapse and/or omission on the part of the petitioner, however, despite the same, the State agencies have not been able to uphold the rule of law. They have allowed a free hand to the protesters. The State Agencies want the Court to shoulder their obligation and to take responsibility for the actions required to be taken by them. Such conduct on the part of the State instrumentalities has been repeatedly deprecated by this Court as well as the Hon'ble Supreme Court. He contends that the petitioner unit/factory has been established with an investment of more than Rs.300 crores and financial institutional borrowing to the tune of Rs.200 crores. The salary bill of the petitioner unit/factory itself runs into Rs.1.5 crores and a further amount of Rs.2 crores per month has to be paid towards the installment against the institutional borrowings. The factory has remained closed for a period of two months due to inaction on the part of the respondent authorities resulting in immense loss to the petitioner unit. The respondent – State is not willing to shoulder any obligation or liability for such loss that has occasioned solely due to inaction on the part of the respondent-State to enforce the rule of law.

Learned Advocate General Punjab prays for a further two weeks' time to amicably resolve the issue with dialogue.

In the interest of justice, adjourned to 11.10.2022.

However, it has been put without contradiction to the Advocate General Punjab that the State is required to take all such effective measures as are required to enforce the rule of law on its responsibility as guardian of all stake-holders and that the State is liable to compensate the petitioner for its inability to ensure protection of the rights of the petitioner to carry on business/trade and occupation within the statutory parameters. State cannot express its helplessness when decisions to uphold law are to be taken. In the event of State continuing to reflect its handicap or claim for more time, an aggrieved cannot be made to suffer financial bankruptcy and it must remain prepared to adequately compensate the victims of sovereign failure to uphold law.

28.09.2022.
rajender

(VINOD S. BHARDWAJ)
JUDGE



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Annexure R-9

268 CM-15953-CWP-2022 in/and
CWP-16500-2022 (O&M)

M/S MALBROS INTERNATIONAL PVT. LTD. AND ANR.
V/S
STATE OF PUNJAB AND OTHERS

Present: Mr. Puneet Bali, Sr. Advocate with
Mr. Sandeep Tayal, Mr. Rishabh Singla,
Ms. Vidisha Swaroop & Mr. Sachin Jain, Advocates
for the petitioners.

Mr. Vinod Ghai, Advocate General, Punjab, assisted by
Mr. Amanpal, Addl. AG, Punjab.

Mr. R.S. Bains, Sr. Advocate with
Mr. Amarjeet, Advocate for respondent No.9.

CM-15953-CWP-2022

The instant application has been filed under Section 151 of the Code of Civil Procedure, for placing on record the objections/observation to the sample analysis report placed on record by the petitioner.

Notice in the application to the non-applicant/petitioners for the date fixed.

Main Case

The Advocate General, Punjab prays for yet more time to explore the possibilities of an amicable resolution of the issue and contends that all steps within the domain of the State are being undertaken to resolve the controversy and to enable the petitioners to carry on their industrial operations without any hindrance.

A detailed order was passed on 28.09.2022 noticing the report of the Monitoring Committee constituted by the NGT as well as the judgment of the Hon'ble Supreme Court in the matter of **Amit Sahni Vs. Commissioner of Police and others bearing Civil Appeal No.3282 of 2020 decided on 07.10.2020** and granting time to the State to take effective steps. The said order is extracted again and is as under:-

“The instant petition raises a grievance where the lawful operations of an established industrial unit are being stalled by protestors alleging violation of environment norms. The plea raised by the petitioner is that it has all requisite environmental approvals, however, it is not being allowed to function due to failure of State to ensure Rule of law and giving all leverage to the protestors, even though their claim has no valid basis and is in clear violation of the guidelines given/issued by the Hon’ble Supreme Court and Division Bench of this Court about holding of protests.

The matter has been listed on various occasions and the State has been seeking time to find an amicable resolution of the issue and including test by the monitoring Committee of N.G.T.

On resumed hearing, learned counsel for the petitioners has handed over today in Court a report of Monitoring Committee constituted by the Hon’ble National Green Tribunal in O.A. No. 360 of 2018 in the matter of ‘Shree Nath Sharma Vs. Union of India and others’ and other environmental issues.

A detailed investigation with regard to the effluent discharge/ pollutant emission from the factory of the petitioners, if any, was conducted by the Monitoring Committee. The relevant extract of the same is reproduced hereinafter below:

“3.0 Overall Findings of the Monitoring Committee

Based on the discussion held with the officers of the various departments, village Panchayats and field visits made by the Monitoring Committee and collection of ground water samples, soil samples and reports submitted by the departments, the overall findings of the Monitoring Committee are as under:

- 1. The ground water sample collected from Samaadhi Bhagat Baba Duni Chand ji has been found containing*

faecal contamination, which may be due to domestic sources for its contamination.

2. *The ground water sample collected from tubewell near parking area of the industry has been found containing faecal contamination may be due to domestic sources. The higher values of TSS, COD and Turbidity in the ground water samples due to presence inorganic compounds/constituents in the ground. The higher values of Iron and Lead in the ground water samples may be due to iron fitting in the pipeline laid for abstraction of ground water.*

3. *The ground water samples collected from the tubewell installed near new canal reservoir inside the industry has been found contaminated due to T.Coli and domestic source may be a source of contributing T.Coli. The higher values of Alkanity and Boron have been found due to geogenic conditions.*

4. *There is insignificant contamination in ground water in the tubewell near bottling plant inside the industry due to insignificant values of F.Coli parameter and organic parameters (BOD and COD).*

5. *The higher value of F.Coli and T.Coli found in the ground water samples collected from tubewell installed near effluent treatment plant inside the industry may be due to faecal contamination in ground water, which may be due to domestic sources. The contribution of lower concentration of BOD and COD may also be due to presence of F.Col and T.Coli parameters.*

6. *The higher value of COD, TSS and Turbidity in the ground water samples collected from the tubewell near transport office inside the industry may be due to inorganic compounds/constituents. The higher value of Iron may be due to iron fitting in the pipeline laid for abstraction of ground water. The slight higher value of*

Boron in ground water sample may be due to geogenic reasons.

7. *From the analysis results of ground water samples analyzed by all the three laboratories, indicate that ground water contamination is probably due to faecal contamination, which may be due to domestic sources. Possibility of discharge of industrial effluent in underground water is feeble as no such assessment from the analysis results has been found.”*

*Learned counsel appearing on behalf of the petitioner contends that at the initial stages, the investigations were conducted by the Punjab Pollution Control Board and no effluent discharge and/or pollutant emissions were attributed to the petitioner. It was, however on the demand of the protesters that the NGT Monitoring Committee had been requested to carry out the search/investigation. Samples were drawn from the places identified by the protestors. Even in the aforesaid investigation, the Monitoring Committee of the NGT has not found any effluent/polluting emission being discharged or emitted by the petitioner factory. He contends that the agencies and instrumentalities of the State are soft peddling the issue at the cost of rule of law. He places further reliance on the order dated 30.11.2018 passed by a Division Bench of this Court in **CWP-PIL NO.-40 of 2018** titled as **‘Mohit Kapoor Vs. State of Punjab and others**. The relevant extract of the same reads as under:*

“However, as an interim measure, in order to ensure peace and tranquility, we issue the following directions which will abide and shall be carried out by all the respective parties:

i) *The organizers who have planned to stage any Dharna, protest or demonstration either on 2nd December, 2018, as stated by them in the public notice or any other date, shall do so only after obtaining prior*

permission from the District Administration and shall carry out peaceful activities only at the place identified to carry out the same by the District Administration.

ii) The police authorities shall ensure that those coming to participate in the agitation do not carry any weapons, which includes fire arms, knives, lathis and the likes.

iii) The organizers shall give an undertaking to the Administration that they shall ensure peaceful protest/demonstration/agitation at the designated site only.

iv) The police authorities and the State Government shall ensure videography of any protest/demonstration being held to the maximum extent possible.

v) The police authorities keep a strict vigil and regulate entries from all the entry points of District Patiala.

*The police authorities, the District Administration, the State Government and the organizers of the associations are further directed to ensure the compliance of the directions issued in this regard by the Hon'ble Apex Court in **Destruction of Public and Private Properties v. State of Andhra Pradesh and others (2009) 5 Supreme Court Cases 212.***

*A further reference is made to the judgment of the Hon'ble Supreme Court in the matter of **Amit Sahni Vs. Commissioner of Police & others** bearing **Civil Appeal No.3282 of 2020** and decided on 07.10.2020. The observations made in the aforesaid judgment are reproduced hereinafter below:*

“18. Furthermore, we live in the age of technology and the internet where social movements around the world have swiftly integrated digital connectivity into their toolkit; be it for organising, publicity or effective

communication. Technology, however, in a near paradoxical manner, works to both empower digitally fuelled movements and at the same time, contributes to their apparent weaknesses. The ability to scale up quickly, for example, using digital infrastructure has empowered movements to embrace their often-leaderless aspirations and evade usual restrictions of censorship; however, the flip side to this is that social media channels are often fraught with danger and can lead to the creation of highly polarised environments, which often see parallel conversations running with no constructive outcome evident. Both these scenarios were witnessed in Shaheen Bagh, which started out as a protest against the Citizenship Amendment Act, gained momentum across cities to become a movement of solidarity for the women and their cause, but came with its fair share of chinks - as has been opined by the interlocutors and caused inconvenience of commuters.

19. *We have, thus, no hesitation in concluding that such kind of occupation of public ways, whether at the site in question or anywhere else for protests is not acceptable and the administration ought to take action to keep the areas clear of encroachments or obstructions*

20. *We are also of the view that the High Court should have monitored the matter rather than disposing of the Writ Petition and creating a fluid situation. No doubt, it is the responsibility of the respondent authorities to take suitable action, but then such suitable action should produce results. In what manner the administration should act is their responsibility and they should not hide behind the court orders or seek support therefrom for carrying out their administrative functions. The courts adjudicate the legality of the actions and are not meant to give shoulder to the administration to fire their guns from. Unfortunately, despite a lapse of a considerable period of*

time, there was neither any negotiations nor any action by the administration, thus warranting our intervention.

21. *We only hope that such a situation does not arise in the future and protests are subject to the legal position as enunciated above, with some sympathy and dialogue, but are not permitted to get out of hand.”*

Learned counsel for the petitioner contends that the respondent authorities have failed to point out any lapse and/or omission on the part of the petitioner, however, despite the same, the State agencies have not been able to uphold the rule of law. They have allowed a free hand to the protesters. The State Agencies want the Court to shoulder their obligation and to take responsibility for the actions required to be taken by them. Such conduct on the part of the State instrumentalities has been repeatedly deprecated by this Court as well as the Hon'ble Supreme Court. He contends that the petitioner unit/factory has been established with an investment of more than Rs.300 crores and financial institutional borrowing to the tune of Rs.200 crores. The salary bill of the petitioner unit/factory itself runs into Rs.1.5 crores and a further amount of Rs.2 crores per month has to be paid towards the installment against the institutional borrowings. The factory has remained closed for a period of two months due to inaction on the part of the respondent authorities resulting in immense loss to the petitioner unit. The respondent – State is not willing to shoulder any obligation or liability for such loss that has occasioned solely due to inaction on the part of the respondent-State to enforce the rule of law.

Learned Advocate General Punjab prays for a further two weeks' time to amicably resolve the issue with dialogue.

In the interest of justice, adjourned to 11.10.2022.

However, it has been put without contradiction to the Advocate General Punjab that the State is required to take all such effective measures as are required to enforce the rule of

law on its responsibility as guardian of all stake-holders and that the State is liable to compensate the petitioner for its inability to ensure protection of the rights of the petitioner to carry on business/trade and occupation within the statutory parameters. State cannot express its helplessness when decisions to uphold law are to be taken. In the event of State continuing to reflect its handicap or claim for more time, an aggrieved cannot be made to suffer financial bankruptcy and it must remain prepared to adequately compensate the victims of sovereign failure to uphold law.

Counsel for the petitioners has handed over an affidavit of Rajesh Kumar today, in the Court as per which the total expenses/losses already suffered by the petitioners on account of non-operation of the Unit are Rs.13.73 crores. He contends that the petitioners have not been found non-compliant of any law or requirements prescribed therein and yet the State has failed to provide adequate arrangement to allow petitioners to operate. He further contends that the respondent State has allowed disgruntled people/unruly mob to take control of the State machinery which has opted to kneel down rather than to uphold sovereignty of Rule of Law.

Learned Advocate General, Punjab, on the other hand, does not dispute the report of the Monitoring Committee or that the assertion of the petitioners that it is compliant of all laws and re-iterates that they are taking all effective steps in their command and would rather seek order from the Court to implement the orders.

Such a request cannot be accepted. The instrumentalities of the State need to firmly saddle themselves and take responsibility. They cannot be permitted to ask Court of law to lend its shoulder for discharge of their

functions. The matter has remained pending for more than 03 months and the situation has remained same despite observances.

It seems that the State has been soft peddling the entire issue. Despite the repeated assurances given and strenuous efforts made by the Advocate General, Punjab, it does not seem to be making any headway despite the petitioners agitating and suffering immense losses including the pecuniary burden of having to meet the financial liability.

In order to balance equities and to ensure that conflicting interests are resolved, hearing of the case is adjourned to 22.11.2022.

In the meanwhile, an amount of Rs.5 Crores shall be deposited by the respondent – State with the Registry of this Court within a period of one week.

October 11, 2022.
raj arora

(VINOD S. BHARDWAJ)
JUDGE

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Annexure R-10

273

CWP-16500-2022 (O&M)

M/S MALBROS INTERNATIONAL PVT. LTD. AND ANR.

V/S

STATE OF PUNJAB AND OTHERS

Present: Mr. Puneet Bali, Sr. Advocate with
Mr. Sandeep Goyal, Mr. Sachin Jain,
Ms. Vidisha Swaroop & Ms. Mahima Gill, Advocates
for the petitioners.

Mr. Vinod Ghai, Advocate General, Punjab, assisted by
Mr. Aman Pal, Addl. AG, Punjab.

Mr. R.S. Bains, Sr. Advocate with
Mr. Aman Raj Bawa, Advocate for respondents No.7 and 8.

Ms. Saigeet Srivastava, Advocate,
for respondent No.12 – Union of India.

सत्यमेव जयते

CM-15953-CWP-2022

The instant application has been filed under Section 151 of the Code of Civil Procedure, for placing on record the objections/observations to the sample analysis report.

The application is allowed subject to all just exceptions.

The objections/observations to the sample analysis report are taken on record.

Registry is directed to tag the same at appropriate place.


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CWP-16500-2022 (O&M)

The present writ petition has been instituted for seeking issuance of directions to the respondents for ensuring security, free passage and smooth working of petitioner No.1-Unit that has been established as per law and after obtaining all necessary statutory approvals, without interference and threats posed by respondents No.7 to 11 and other protesters/members of the General Public who have blocked the passage of petitioner No.1-Unit and are now allowing free movement of men and material. Consequently, the industrial operations of the petitioner No.1-Unit have come to a halt.

The specific case of the petitioner No.1-Unit which is a grain based distillery unit and is also running a bottling plant is that the petitioner No.1-Unit has been set up after obtaining all statutory licenses and permission for running of distillery, bottling plant, manufacturing of Ethanol and power generation plant. The petitioners claim to have all requisite licenses issued by the Punjab Pollution Control Board under the Water (Prevention and Control of Pollution) Act, 1974 and consent to operate as well. All the aforesaid approvals are valid and are in existence. It has also been averred that the petitioner No.1-Unit had installed Trade Effluent Plant of the capacity of 1960.0 KL/ day for treatment through Effluent Treatment Plant (ETP) and three stages R.O. System has made for reuse of 697 KLD of Treated Trade Effluent. Additionally, the petitioner No.1-Unit has also developed a Green Belt in 33% in the total area of the premises as required by law and requisite Emissions control equipments have also been installed. It is averred that petitioner No.1-Unit has zero liquid discharge and all the necessary clearances have been granted by the Ministry of Environment, Forest and Climate Change. However, on account of vested and mischievous interest,

there has been a protest by the residents led by respondents No.7 to 11. They have blocked the entrance of petitioner No.1-Unit by installing tents alleging that the petitioner No.1-Unit is discharging effluent and that the proper machinery for checking emissions has not been installed. It was also alleged that the residue of the effluent discharge by the petitioner No.1-Unit has contaminated the sub soil water and traces of 'lahan' can be found therein. Petitioner No.1-Unit claims to have tried to reason with the protesters that no traces of 'lahan' percolate in sub-soil in Grain Based Distillery as such residue is generated only in a molasses based distillery but to no avail. The petitioners thus approached the District Administration for taking adequate measures and for removal of the unauthorized and illegal protest staged by the private respondents and members of the General Public at their enticement. The District Administration deployed large police force, however, it did not take any effective steps for ensuring disbursal of the illegal protesters and rather chose to adopt a soft paddle approach. The petitioner also informed the Administration that it has been manufacturing Ethanol, which is an inflammable object, which ought to be removed from the premises to avoid any untoward incident. However, the Administration failed to take appropriate measures. So much so, the protesters did not even allow the labourers/workers/officials working in the petitioner No.1-Unit to come out due to which food had to be got delivered through drone. The petitioner also preferred a Civil Suit before the Civil Judge (Senior Division), Zira, however, even service on the respondents is not being effected. The petitioners claim that it has set up the Unit with an investment of more than Rs.300 Crores of which the capital investment of Rs.200 Crores has been raised from financial institutions entailing a monetary liability of

more than Rs.2 Crores per month towards the installments. In addition, Rs.1.5 Crores have to be borne as recurring salary bills per month. Since fundamental rights of the petitioner No.1-Unit under Article 19 (1) (g) of the Constitution of India, are being violated, hence, the present petition has been filed.

Written statements on behalf of the private respondents have been filed wherein the private respondents placed reliance on the averments noticed above and alleged that the Unit was causing contamination of the soil as well as the sub soil water and was endangering the lives of the residents. It was alleged that as the owner was not taking appropriate measures, hence, they had to resort to the protests and to stop the functioning of the petitioner No.1-Unit. The private respondents, against whom the allegations were leveled thus admitted that they are not allowing the petitioner No.1-Unit to operate.

Separate status report was also filed by the Senior Superintendent of Police, Ferozepur, in which the details regarding the police force deployment at the site to avoid occurrence of any untoward incident is mentioned. It was also averred by the respondent-State that pursuant to the complaint received by the District Administration, water samples were drawn by a team of Punjab Pollution Control Board from different sites as indicated by the protesters and from villages Mansurwal, Maiwala Kalan, Rator Roohi and from factory premises of petitioner No.1-Unit on various dates i.e. 18.07.2022, 19.07.2022, 20.07.2022 and 23.07.2022 in the presence of the officers and about 200-250 protesters. It was stated that officials of the Civil Administration made all efforts to push back the protesters, however, their numbers kept on swelling and the District Administration could not persuade

the protesters to put an end to the protest. They have pointed out that there are more than 500 to 700 people staging protest including women and children. It reduces to 100-125 during night. It is pointed out that there are two dharna sites in the vicinity of the petitioner No.1-Unit and that there is sufficient police deployment of more than 400-450 police personnel. Reference is made to meetings held with the representatives of the protesters allegedly on as many as 50 occasions but to no avail.

It was pointed out that the protesters thereafter refused to accept the reports and approvals of the Punjab State Pollution Control Board.

It had been submitted by the parties that a Monitoring Committee was also constituted by the National Green Tribunal headed by the Hon'ble Mr. Justice Jasbir Singh (Retd.) to collect samples from various locations/sites for conducting tests. The representatives of the protesters are stated to have agreed that they shall adhere by the test results of the samples drawn by the Monitoring Committee sent by the National Green Tribunal.

The said aspect finds a specific mention in the previous orders passed by this Court. Time was thus granted to place on record the test results of the samples drawn by the Monitoring Committee constituted by the National Green Tribunal.

The test results were thereafter placed on record along with other Misc. Applications filed by the petitioners as per which the petitioner No.1-Unit was not found causing any pollution. The conclusions of the report were duly extracted in the interim order passed by this Court on 28.09.2022. The Government of Punjab did not controvert the test results and prayed for 02 weeks time to resolve the entire issue by opening up a dialogue.

The relevant part of the order is extracted as under:-

“The instant petition raises a grievance where the lawful operations of an established industrial unit are being stalled by protestors alleging violation of environment norms. The plea raised by the petitioner is that it has all requisite environmental approvals, however, it is not being allowed to function due to failure of State to ensure Rule of law and giving all leverage to the protestors, even though their claim has no valid basis and is in clear violation of the guidelines given/issued by the Hon’ble Supreme Court and Division Bench of this Court about holding of protests.

The matter has been listed on various occasions and the State has been seeking time to find an amicable resolution of the issue and including test by the monitoring Committee of N.G.T.

On resumed hearing, learned counsel for the petitioners has handed over today in Court a report of Monitoring Committee constituted by the Hon’ble National Green Tribunal in O.A. No. 360 of 2018 in the matter of ‘Shree Nath Sharma Vs. Union of India and others’ and other environmental issues.

A detailed investigation with regard to the effluent discharge/ pollutant emission from the factory of the petitioners, if any, was conducted by the Monitoring Committee. The relevant extract of the same is reproduced hereinafter below:

“3.0 Overall Findings of the Monitoring Committee

Based on the discussion held with the officers of the various departments, village Panchayats and field visits made by the Monitoring Committee and collection of ground water samples, soil samples and reports submitted

by the departments, the overall findings of the Monitoring Committee are as under:

- 1. The ground water sample collected from Samaadhi Bhagat Baba Duni Chand ji has been found containing faecal contamination, which may be due to domestic sources for its contamination.*
- 2. The ground water sample collected from tubewell near parking area of the industry has been found containing faecal contamination may be due to domestic sources. The higher values of TSS, COD and Turbidity in the ground water samples due to presence inorganic compounds/constituents in the ground. The higher values of Iron and Lead in the ground water samples may be due to iron fitting in the pipeline laid for abstraction of ground water.*
- 3. The ground water samples collected from the tubewell installed near new canal reservoir inside the industry has been found contaminated due to T.Coli and domestic source may be a source of contributing T.Coli. The higher values of Alkanity and Boron have been found due to geogenic conditions.*
- 4. There is insignificant contamination in ground water in the tubewell near bottling plant inside the industry due to insignificant values of F.Coli parameter and organic parameters (BOD and COD).*
- 5. The higher value of F.Coli and T.Coli found in the ground water samples collected from tubewell installed near effluent treatment plant inside the industry may be due to faecal contamination in ground water, which may be due to domestic sources. The contribution of lower concentration of BOD and COD may also be due to presence of F.Col and T.Coli parameters.*
- 6. The higher value of COD, TSS and Turbidity in the ground water samples collected from the tubewell near*

transport office inside the industry may be due to inorganic compounds/constituents. The higher value of Iron may be due to iron fitting in the pipeline laid for abstraction of ground water. The slight higher value of Boron in ground water sample may be due to geogenic reasons.

7. From the analysis results of ground water samples analyzed by all the three laboratories, indicate that ground water contamination is probably due to faecal contamination, which may be due to domestic sources. Possibility of discharge of industrial effluent in underground water is feeble as no such assessment from the analysis results has been found.”

Learned counsel appearing on behalf of the petitioner contends that at the initial stages, the investigations were conducted by the Punjab Pollution Control Board and no effluent discharge and/or pollutant emissions were attributed to the petitioner. It was, however on the demand of the protesters that the NGT Monitoring Committee had been requested to carry out the search/investigation. Samples were drawn from the places identified by the protestors. Even in the aforesaid investigation, the Monitoring Committee of the NGT has not found any effluent/polluting emission being discharged or emitted by the petitioner factory. He contends that the agencies and instrumentalities of the State are soft peddling the issue at the cost of rule of law. He places further reliance on the order dated 30.11.2018 passed by a Division Bench of this Court in **CWP-PIL NO.-40 of 2018** titled as **‘Mohit Kapoor Vs. State of Punjab and others**. The relevant extract of the same reads as under:

“However, as an interim measure, in order to ensure peace and tranquility, we issue the following directions

which will abide and shall be carried out by all the respective parties:

- i) The organizers who have planned to stage any Dharna, protest or demonstration either on 2nd December, 2018, as stated by them in the public notice or any other date, shall do so only after obtaining prior permission from the District Administration and shall carry out peaceful activities only at the place identified to carry out the same by the District Administration.
- ii) The police authorities shall ensure that those coming to participate in the agitation do not carry any weapons, which includes fire arms, knives, lathis and the likes.
- iii) The organizers shall give an undertaking to the Administration that they shall ensure peaceful protest/demonstration/agitation at the designated site only.
- iv) The police authorities and the State Government shall ensure videography of any protest/demonstration being held to the maximum extent possible.
- v) The police authorities keep a strict vigil and regulate entries from all the entry points of District Patiala.

The police authorities, the District Administration, the State Government and the organizers of the associations are further directed to ensure the compliance of the directions issued in this regard by the Hon'ble Apex Court in **Destruction of Public and Private Properties v. State of Andhra Pradesh and others (2009) 5 Supreme Court Cases 212.**”

A further reference is made to the judgment of the Hon'ble Supreme Court in the matter of **Amit Sahni Vs. Commissioner of Police & others** bearing **Civil Appeal**

No.3282 of 2020 and decided on 07.10.2020. The observations made in the aforesaid judgment are reproduced hereinafter below:

“18. Furthermore, we live in the age of technology and the internet where social movements around the world have swiftly integrated digital connectivity into their toolkit; be it for organising, publicity or effective communication. Technology, however, in a near paradoxical manner, works to both empower digitally fuelled movements and at the same time, contributes to their apparent weaknesses. The ability to scale up quickly, for example, using digital infrastructure has empowered movements to embrace their often-leaderless aspirations and evade usual restrictions of censorship; however, the flip side to this is that social media channels are often fraught with danger and can lead to the creation of highly polarised environments, which often see parallel conversations running with no constructive outcome evident. Both these scenarios were witnessed in Shaheen Bagh, which started out as a protest against the Citizenship Amendment Act, gained momentum across cities to become a movement of solidarity for the women and their cause, but came with its fair share of chinks - as has been opined by the interlocutors and caused inconvenience of commuters.

19. We have, thus, no hesitation in concluding that such kind of occupation of public ways, whether at the site in question or anywhere else for protests is not acceptable and the administration ought to take action to keep the areas clear of encroachments or obstructions

20. We are also of the view that the High Court should have monitored the matter rather than disposing of the Writ Petition and creating a fluid situation. No doubt, it is the responsibility of the respondent authorities to take

suitable action, but then such suitable action should produce results. In what manner the administration should act is their responsibility and they should not hide behind the court orders or seek support therefrom for carrying out their administrative functions. The courts adjudicate the legality of the actions and are not meant to give shoulder to the administration to fire their guns from. Unfortunately, despite a lapse of a considerable period of time, there was neither any negotiations nor any action by the administration, thus warranting our intervention.

21. *We only hope that such a situation does not arise in the future and protests are subject to the legal position as enunciated above, with some sympathy and dialogue, but are not permitted to get out of hand.”*

Learned counsel for the petitioner contends that the respondent authorities have failed to point out any lapse and/or omission on the part of the petitioner, however, despite the same, the State agencies have not been able to uphold the rule of law. They have allowed a free hand to the protesters. The State Agencies want the Court to shoulder their obligation and to take responsibility for the actions required to be taken by them. Such conduct on the part of the State instrumentalities has been repeatedly deprecated by this Court as well as the Hon'ble Supreme Court. He contends that the petitioner unit/factory has been established with an investment of more than Rs.300 crores and financial institutional borrowing to the tune of Rs.200 crores. The salary bill of the petitioner unit/factory itself runs into Rs.1.5 crores and a further amount of Rs.2 crores per month has to be paid towards the installment against the institutional borrowings. The factory has remained closed for a period of two months due to inaction on the part of the respondent authorities resulting in immense loss to the petitioner unit. The respondent – State is not willing to shoulder

any obligation or liability for such loss that has occasioned solely due to inaction on the part of the respondent-State to enforce the rule of law.

Learned Advocate General Punjab prays for a further two weeks' time to amicably resolve the issue with dialogue.

In the interest of justice, adjourned to 11.10.2022.

However, it has been put without contradiction to the Advocate General Punjab that the State is required to take all such effective measures as are required to enforce the rule of law on its responsibility as guardian of all stake-holders and that the State is liable to compensate the petitioner for its inability to ensure protection of the rights of the petitioner to carry on business/trade and occupation within the statutory parameters. State cannot express its helplessness when decisions to uphold law are to be taken. In the event of State continuing to reflect its handicap or claim for more time, an aggrieved cannot be made to suffer financial bankruptcy and it must remain prepared to adequately compensate the victims of sovereign failure to uphold law.”

सत्यमेव जयते

Taking stock of the totality of circumstances, an opportunity was granted to the respondent-State to resolve the issue as per law. It was noticed that inadequate measures had been put in place and inaction was being displayed by the State Machinery. It was a conspicuous display of failure of Administration and the supremacy of rule of law has been subjugated to the whims of the protesters.

The case was thereafter taken up on 11.10.2022 when the State sought yet more time to resolve the entire issue. It was granted 06 weeks time on its request to resolve the deadlock. The rights guaranteed under the

Constitution of India create an indefeasible obligation on the State to ensure protection thereof.

During the pendency of the case, additional applications were submitted by the petitioners pointing out that protesters have yet not been removed and it also submitted that petitioner No.1-Unit has already suffered a loss of more than Rs.17.80 Crores since the forced shut down. Certificate issued by the Auditors was also placed on record. It was averred that as a result of the ongoing deadlock, the petitioner No.1-Unit is on the brink of being declared a Non-Performing Asset (NPA) and that in addition to the financial loss suffered by the petitioner No.1-Unit, the State has itself lost revenue to the tune of Rs.84 Crores approximate towards the Excise and other Taxes. A further request was made that since the State Government has failed to take appropriate steps, Union of India, be impleaded as a party and the Paramilitary forces be deputed to protect the petitioner No.1-Unit. Reference was also placed on the order passed by this Court in the matter of **Ravinder Singh Dhull Vs. State of Haryana and others**, bearing **CWP No.19086 of 2017 dated 25.08.2017**. The relevant extract of the directions given in the aforesaid judgment is as under:-

(i) All parties and every section of the society should maintain peace and harmony;

(ii) In case anybody indulges in any kind of violence, arson, loot, etc., he or they should be dealt with firmly by use of force, if necessary;

(iii) The police force and paramilitary forces would have free-hand to deal with the situation wherever and whenever required

against any individual or any section of the society or organization;

(iv) In case of need, the Army shall be deployed and made operational.

(v) The police force shall make arrangements forthwith for capturing every moment of untoward situation through videography by using video-cameras. Those who are indulging in any kind of violence, arson or breach of etc. shall be video-graphed and an FIR shall be registered against him/them;

(vi) In case any politician or anybody else including Ministers interferes in the enforcement of law, FIR be registered against him/them. In case of failure on the part of the police officer to register an FIR, similar action would be called against him;

(vii) No politician, leader, social-worker, spiritual leader, religious leader or any such organization shall make any provocative speech or statement, which may have the tendency to affect public order.”

It was thus contended that the colossal failure of the State Machinery is at display and that when a situation is extra-ordinary, exemplary measures are required to be taken for restoration of normalcy and confidence of people in the rule of law.

Notice of the aforesaid Misc. Applications was issued to the respondents for the date already fixed i.e. today.

Written response on behalf of respondents No.4 to 6 by the Deputy Commissioner, Ferozpur, has been filed. The relevant part of the same reads thus:-

“(iv) That the Assistant Commissioner Excise, Ferozpur vide letter no. 1143/Exc. dated 09/11/2022 reported to this office that since the protest started the functioning of the factory is disrupted. It has further been reported that there are inflammables materials stored in the factory and proper maintenance of same is necessary which is not possible in the present circumstances. Therefore for proper safety arrangements, it is required that the said material is taken out of the factory. (Annexure R5).

On receiving of this report the protestors were contacted and with continuous engagement by the district administration, they have agreed to allow shifting out of the said material from the factory without causing any obstruction. Keeping in view aforesaid circumstances promptly orders had been passed for shifting of the inflammable material from the factory dated 17/11/2022 by constituting a committee to help out in shifting these materials. The process is ongoing and it is expected to be completed by 22/11/2022.

4. In addition to this Inspector General of Police, Ferozpur Range, Ferozpur also intervened in the matter. He had held meeting with undersigned, SSP, Ferozpur; SP (Investigation), Ferozpur; DSP, Zira; Environmental Engineer, PPCB, Faridkot; CMO, Ferozpur; Deputy Director Animal Husbandry, Ferozpur and Assistant Commissioner Excise, Ferozpur along with representatives of the protestors so to explain to them our position on various issues raised by them for protesting. He had also explained to them the order of the Hon'ble Court. However, the protestors had not lifted the protest so far.

5. That the district administration has approached the protestors time and again almost daily to make them aware about the contempt proceedings and the directions of this Hon'ble Court. However, the protestors have turned a blind eye

to the law and to the order of this Hon'ble Court and have continued their protest.

6. That it is worth mentioning due to the continuous efforts made by the district administration there is significant decline in the number of protestors present at the protest site. It has declined from the strength of 500-700 daily earlier to 50-60 daily now.

7. That the whole machinery of the State is working towards the implementation of the order of this Hon'ble Court. The efforts made by the district administration has yielded significant results and thus it is prayed that more time may be given to resolve the issue amicably so to ensure that any law and order situation may be avoided.

8. That an order under section 144 of the Code of Criminal Procedure 1973 was already issued by this office vide letter no. 138 dated 08-10-2022 to implement the order of Hon'ble Court dated 29-07-2022. (R-6).

It is also prayed to this Hon'ble Court that this Hon'ble court may issue strict directions to the counsel on the behalf of protestors abide by the law and immediately shift the dhama as per the order of this Hon'ble Court.”

A perusal of the aforesaid reply clearly shows that the District Administration acknowledges that protestors at site have illegally gathered and the District Administration has not been able to ensure their removal. It also shows that the protestors have openly disapproved of the rule of law and procedures prescribed therein for seeking redressal of their grievances, if any.

A fresh status report by way of affidavit of Additional Kanwardeep Kaur, IPS, Senior Superintendent of Police, Ferozepur, District Ferozepur, on behalf of respondents No.2, 3 and 5, has also been filed which is simply a narrative of the purported steps taken by the police to avoid any

untoward incident. She has also specifically admitted that the use of force is not being undertaken to avoid any untoward incident and admits that the protests are unlawful and in violation of the restrictions imposed under Section 144 of the Code of Criminal Procedure.

The entire narrative in the response filed by the District Administration was about steps being taken by it as a measure to pat their back all while admitting that the protesters are still at the site and that the petitioner No.1-Unit has not been able to carry on its operations for last more than 04 months for no fault.

The Advocate General appearing on behalf of the State of Punjab prayed for being granted some more time and said that best efforts are being undertaken by the State for removal of the protesters and that they would be able to successfully convince the residents to allow the petitioner No.1-Unit to carry on its operations.

A pointed query was raised to the Advocate General appearing for the State of Punjab to point out if the petitioner No.1-Unit in question has been established in violation of any law, sanctions or approvals to which the reply has been in the negative. Hence, the installation, commencement and operations of the petitioner No.1-Unit are not alleged to be in violation of law.

The Division Bench of this Court had already issued various directions about the manner in which protests/demonstrations can be staged vide order dated 30.11.2018 in the matter of *Mohit Kapoor Vs. State of Punjab and others CWP-PIL NO.-40 of 2018* by placing reliance on the judgment of the Hon'ble Supreme Court in the matter of *Destruction of Public and Private Properties in RE – Petitioners Vs. State of A.P. and*

others, reported as 2009 (5) SCC 212. Further reliance was also placed on the judgment of the Hon'ble Supreme Court in the matter of Amit Sahni Vs. Commissioner of Police & others bearing Civil Appeal No.3282 of 2020, decided on 07.10.2020, the directions whereof have also been extracted. Both the said judgments and directions were duly extracted in the orders passed on earlier occasions.

The Hon'ble Supreme Court had also noticed in precedent judgment that the Civil Administration has been crumbling to take a decision or responsibility for the decisions and instead allow the problem to swell to create compelling circumstances for the Court to shoulder the responsibility of their inaction. Such a growing tendency has often led to a face-off with the Administration which prefers to allow escalation of a situation and thus compromising the supremacy of law and to thereafter claim its helplessness. While the command of the Sovereign must resonate authority, the Administration has meekly surrendered itself to the whims of Association which may stage protests anywhere and all over the State. The tendency has been repeatedly growing. So much so it was reported in the Newspaper that nearly 70 lakhs men hours were lost in the State of Punjab in the various protests last year alone. Although such claims may be unverified and may not be supported by any quantified data, however, it is invariably startling and shocks the judicial conscience qua the state of affairs and the harassment caused to the general Public-who may not stand up in equal numbers to protest against the same but silently suffer. The clamour of the some cannot leave the Court to turn a deaf ear to those not crying or airing their grievances and it cannot be construed that they have none.

The Hon'ble Supreme Court in the matter of *In RE Destruction of Public and Private Properties Vs. State of A.P. and others (supra)* examined the issue from different perspectives so as to strike a balance between the conflicting right to carry on trade and business and the right to assemble peacefully without arms to stage protests. In the absence of Legislation, various guidelines were issued by the Hon'ble Supreme court. The same are extracted as under:-

“7. In the absence of legislation the following guidelines are to be adopted to assess damages:

(I) Wherever a mass destruction to property takes place due to protests or thereof, the High Court may issue suo motu action and set up a machinery to investigate the damage caused and to award compensation related thereto.

(II) Where there is more than one state involved, such action may be taken by the Supreme Court.

(III) In each case, the High Court or Supreme Court, as the case may be, appoint a sitting or retired High Court judge or a sitting or retired District judge as a Claims Commissioner to estimate the damages and investigate liability.

(IV) An Assessor may be appointed to assist the Claims Commissioner.

(V) The Claims Commissioner and the Assessor may seek instructions from the High Court or Supreme Court as the case may be, to summon the existing video or other recordings from private and public sources to pinpoint the damage and establish nexus with the perpetrators of the damage.

(VI) The principles of absolute liability shall apply once the nexus with the event that precipitated the damage is established.

(VII) The liability will be borne by the actual perpetrators of the crime as well as organisers of the event giving rise to the liability - to be shared, as finally determined by the High Court or Supreme Court as the case may be.

(VIII) Exemplary damages may be awarded to an extent not greater than twice the amount of the damages liable to be paid.

(IX) Damages shall be assessed for:

(a) damages to public property;

(b) damages to private property;

(c) damages causing injury or death to a person or persons;

(d) Cost of the actions by the authorities and police to take preventive and other actions.

(X) The Claims Commissioner will make a report to the High Court or Supreme Court which will determine the liability after hearing the parties.”

Similar directions were reiterated by the Hon'ble Supreme Court in the matter of **Kodungallur Film Society and another Vs. Union of India and others, reported as 2018 (10) SCC 713**. Various structural and preventive measures were suggested by the Hon'ble Supreme Court. The relevant parts of the directions contained in the order of the Hon'ble Supreme Court are extracted as under:-

“16. There are overlapping areas of directions which albeit apply to the situations referred to in the concerned decision. For the purpose of the present writ petition, we have no hesitation in observing that the dispensation can be similar to the one decided recently in *Tehseen Poonawalla (supra)*, for which reason the guidelines delineated in the said decision must apply proprio vigore in respect of peaceful protests turning into mob violence, causing damage to public and private properties.

A. *Ex abundantia cautela*, we may hasten to clarify that similar interim measures will operate in respect of any peaceful protest turning into mob violence, causing loss of life or damage to

public and private properties, including violence designed to instill fear in the minds and terrorise the common man, in the absence of any law to that effect. The recommendations / directions elucidated hereunder are not exhaustive but only to set out broad contour of the measures required to be taken and are in addition to the recommendations/directions given in In Re: Destruction of Public and Private Properties (supra):

A. STRUCTURAL AND PREVENTIVE MEASURES

a) In addition to the responsibilities ascribed to the Nodal Officer(s) as set out in Tehseen Poonawalla (supra), the said Nodal Officer(s) would also be responsible for creating and maintaining a list containing the various cultural establishments, including theatres, cinema halls, music venues, performance halls and centres and art galleries within the district, and pin point vulnerable cultural establishments and property which have been attacked/damaged by mob violence over the past 5 (five) years. This list would be updated on a regular basis to account for any new openings/closings of establishments.

b) In addition to the prohibition against weaponry laid down in paragraph 12 (II) of In Re: Destruction of Public and Private Properties (supra), any person found to be carrying prohibited weaponry, licensed or otherwise, during protests/demonstrations would prima facie be presumed to have an intention to commit violence and be proceeded in that regard as per law.

c) The State governments should set up Rapid Response Teams preferably district-wise which are specially trained to deal with and can be quickly mobilized to respond to acts of mob violence. These teams can also be stationed around vulnerable cultural establishments as mentioned hereinabove.

d) The State governments should set up special helplines to deal with instances of mob violence.

e) The State police shall create and maintain a cyber-information portal on its website and on its internet-based application(s) for reporting instances of mob violence and destruction of public and private properties.

B. REMEDIES TO MINIMIZE, IF NOT EXTIRPATE, THE IMPENDING MOB VIOLENCE

a) The Nodal Officer(s) will coordinate with local emergency services, including police stations, fire brigades, hospital and medical services and disaster management authorities during incidents of mob violence in order to have a comprehensive and consolidated response to the situation.

b) The authorities must consider the use of non-lethal crowd-control devices, like water cannons and tear gas, which cause minimum injury to people but at the same time, act as an effective deterrent against mob force.

c) The authorities must ensure that arrests of miscreants found on the spot are done in the right earnest.

d) The Nodal Officer(s), may consider taking appropriate steps as per law including to impose reasonable restrictions on the social media and internet-based communication services or mobile applications, by invoking enabling provisions of law during the relevant period of mob violence, if the situation so warrants.

e) The Nodal Officer(s) must take coordinated efforts and issue messages across various audio-visual mediums to restore peace and to stop/control rumours. This can extend to issuing communications on local TV channels, radio stations, social media like Twitter etc.

C. LIABILITY OF PERSON CAUSING VIOLENCE

a) *If a call to violence results in damage to property, either directly or indirectly, and has been made through a spokesperson or through social media accounts of any group/organization(s) or by any individual, appropriate action should be taken against such person(s) including under Sections 153A, 295A read with 298 and 425 of the Indian Penal Code, 1860.*

b) *In instances where a group/organisation has staged a protest or demonstration resulting in violence and damage to property, the leaders and office bearers of such group/organisation should physically present themselves for questioning, on their own, within 24 (twenty four) hours, in the police station within whose jurisdiction the violence and damage occurred. Any such person(s) failing to present himself/herself in such manner without any sufficient reason should be proceeded against as a suspect and legal process must be initiated forthwith against him/her including for being declared an absconder in accordance with law.*

c) *A person arrested for either committing or initiating, promoting, instigating or in any way causing to occur any act of violence which results in loss of life or damage to property may be granted conditional bail upon depositing the quantified loss caused due to such violence or furnishing security for such quantified loss. In case of more than one person involved in such act of violence, each one of them shall be jointly, severally and vicariously liable to pay the quantified loss. If the loss is yet to be quantified by the appropriate authority, the judge hearing the bail application may quantify the amount of tentative damages (which shall be subject to final determination thereof by the appropriate authority) on the principle stated in paragraph 15 of the decision in *In Re: Destruction of Public and Private**

Properties (supra), after hearing the submissions of the State/agency prosecuting the matter in that regard.

D. RESPONSIBILITY OF POLICE OFFICIALS

a) When any act of violence results in damage to property, concerned police officials should file FIRs and complete investigation as far as possible within the statutory period and submit a report in that regard. Any failure to file FIRs and conduct investigations within the statutory period without sufficient cause should be considered as dereliction of duty on behalf of the concerned officer and can be proceeded against by way of departmental action in right earnest.

b) Since the Nodal Officer(s) holds the overall responsibility in each district to prevent mob violence against cultural establishments and against property, any unexplained and/or unsubstantiated delay in filing FIRs and/or conducting investigations in that regard should also be deemed to be inaction on the part of the said Nodal Officer(s).

c) With reference to the videography mentioned in paragraphs 5 (iv), 10 and 12 of In Re: Destruction of Public and Private Properties (supra), the officer-in-charge should first call upon from the panel of local video operators maintained by the concerned police station to video-record the events. If the said video operators are unable to record the events for whatever reason or if the officer-in-charge is of the opinion that supplementary information is required, then he/she can also call upon private video operators to record the events and request the media for information on the incident in question, if need be.

d) Status reports of the investigation(s)/trial(s) concerning such offences as set out hereinabove, including the results of such trial(s), shall be uploaded on the official website of the concerned State police on a regular basis.

e) In the event of acquittal of any person(s) accused of committing such offences as set out hereinabove, the Nodal Officer(s) must coordinate with the Public Prosecutor for filing appeal against such acquittal, in the right earnest.

E. COMPENSATION

a) The person/persons who has/have initiated, promoted, instigated or any way caused to occur any act of violence against cultural programmes or which results in loss of life or damage to public or private property either directly or indirectly, shall be made liable to compensate the victims of such violence.

b) Claims arising out of such acts of violence should be dealt with in the manner prescribed in paragraph 15 of In Re: Destruction of Public and Private Properties (supra).

c) This compensation should be with regard to the loss of life or damage done to any public or private properties, both movable and immovable.”

It is apparent from the perusal of the above that the authorities have been called upon to ensure appropriate steps against the miscreants and also to impose liability against the persons enticing violence or causing damage to property either directly or indirectly, under the garb of protests or demonstrations. Responsibilities of the police officials have also been fastened in the event of failure on their part to file FIRs and to conduct investigations within the statutory powers as prescribed and they have been held responsible of their failure to prevent such mob violence. Apart therefrom, the aspect of compensation has also been noticed by the Hon'ble Supreme Court in the aforesaid judgment.

Invariably, the Hon'ble Supreme Court through a catena of judgments has recognized the rights of individuals and citizens to hold peaceful demonstration to air their grievances and to ensure that their grievances are heard, however, such right cannot be deployed as a weapon to truncate the rights guaranteed to the fellow citizens under the Constitution. The protesters do not derive any superior right merely because of their capacity to assemble together and to make themselves heard. Those who are silent and suffer cannot be deemed to have waived their rights to carry on their trade, occupation or business. Their sufferance cannot be interpreted as their support. The process of law stands not only for those who make themselves heard but it also must discharge its obligation towards those who remain unheard. Evidently, the State has claimed to put a mechanism as renders the assembly illegal and unlawful, yet, the authorities stand helpless and have been saving time with no commitment or intent.

It is not disputed by the learned Advocate General appearing for the State of Punjab that the guidelines and directions issued by the Division Bench of this Court as regard the manner in which the protests are to be staged have been violated and that the guidelines as laid down by the Hon'ble Supreme Court in the catena of judgments noticed above have also not been complied with. The officials also cannot plead ignorance of the same. Consequently, this Court is left with little choice but to take certain decisions as would act as a catalyst and instill a sense of responsibility in the Administration.

It has also become essential to get an assessment of the damages claimed to be suffered for which an additional deposit is to be done. The deposit is without prejudice to the fact that public money cannot be deployed

to fund the illegal activities of the protesters. Public money is meant for development and to sub-serve larger public interest and is not to be used to condone the conscious illegal acts and fund the mist-adventures of the violators of the rule of law. It is time that the authorities set in place an appropriate mechanism so that the violators causing damage to public or private properties feel the heat and learn to protest with responsibility and are held accountable for the consequences of their actions.

The process of law and the Sovereign cannot project a fractured face. When it unwields its authority, the Sovereign as well as rule of law loses credibility. Once the Sovereign authority loses its credibility, the paramountcy of the judicial process is lost and the rule of law is undermined. The Officers in the Administration responsible for ensuring protection of rights of all competing interests have failed to show any grit and determination. Such non-committal approach can hardly be perceived as advancing any cause of justice.

Incompetence creating ruse to seek refuse in law to shield himself at the cost of Public Exchequer cannot be allowed to be normal. Public money is held in trust and not to finance failure of Administration. It has thus become imperative to issue notice to show cause to the Additional Chief Secretary (Home), Government of Punjab, Additional Director General of Police (Law and Order), Punjab, the Deputy Commissioner, Ferozpur as well as the Senior Superintendent of Police, Ferozpur, as to why the proceedings for contempt of the orders, directions and guidelines issued by the Hon'ble Supreme Court as well as Division Bench of this Court in the judgments noticed above, be not initiated against them.

In addition thereto, the following directions are also issued:-

- (i) The State of Punjab shall deposit an additional amount of Rs.15 Crores with the Registry of this Court within a period of one week from today;
- (ii) The Deputy Commissioner, Ferozpur, shall file an affidavit stating the details of the protesters at site who have stalled the operations of the petitioner No.1-Unit;
- (iii) The details of the properties held by such protesters and of their leaders shall also be furnished in the above said affidavit; and
- (iv) The damage/loss suffered by the petitioners or any other claimant be also got ascertained.

Learned counsel for the parties agree that a Committee may be nominated by this Court for assessing and evaluating the loss by petitioner or others in view of judgments already passed before any further action. Accordingly, a Committee headed by a former Judge of this Court and comprising of representative of State is being constituted with consent of parties. The said Committee shall be at liberty to associate a Chartered Accountant/Auditor of their choice to assess the validity of the claims made before it.

The Committee shall comprise of the following”

- 1 Hon’ble Mr. Justice R.K. Nehru (Retd.) (Chairman)
- 2 A nominee of the State Government not below the rank of Additional Commissioner in the Department of Excise and Taxation (Official Member)

and

- 3 Sh. Babbar Bhan, Advocate, P-19/1997, Mobile No.94170-81591, Email I.D. babbarbhanadv@yahoo.co.in GH-39, 1-A, (Mansa Devi Complex (MDC), Sector 5, Panchkula, Haryana.

(Non-official Member)

The Committee shall take all claims and objections into consideration before submitting its report and be guided by the judgment of the Hon'ble Supreme Court for assessment thereof.

The fee of the Chairman of the Committee is quantified at Rs.5,00,000/- (Rupees Five Lakhs), while the fee of the non-official member is quantified at Rs.2,50,000/- (Rupees Two Lakhs Fifty Thousand). The Committee may nominate an Account/Chartered Accountant/Auditor for their aid and assistance subject to maximum expenditure of Rs.2,50,000/- (Rupees Two Lakhs Fifty Thousand). The above expenses are to be paid by the State of Punjab.

The Committee shall submit its report of the estimated loss/damages within a period of **Two Months** to this Court.

The Committee may fix a date for site visit to record the objections of the protesters, if any, and the District Administration shall ensure that adequate publication and arrangement for the said visit is done so that the persons affected may submit their claim/objections.

To come up for further consideration on the steps taken by the Administration on 20.12.2022.

The status report/response be also filed by the State by the next date of hearing.

November 22, 2022.
raj arora

(VINOD S. BHARDWAJ)
JUDGE



Annexure R-11

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CWP-16500-2022 (O&M)M/S MALBROS INTERNATIONAL PVT. LTD. AND ANR.
V/S

STATE OF PUNJAB AND OTHERS

Present :- Mr. R.S. Rai, Sr. Advocate with
Mr. Sandeep Goyal, Advocate,
Mr. Rishab Singla, Advocate,
Ms. Vidisha Swarup, Advocate and
Mr. Sachin Jain, Advocate
for the petitioners.

Mr. Vinod Ghai, Advocate General, Punjab assisted by
Mr. Aman Pal, Addl. A.G. Punjab,
Mr. Saurav Verma, Addl. A.G. Punjab.
Mr. Sanjay Sabharwal, Addl. A.G. Punjab.

Mr. R.S. Bains, Sr. Advocate with
Mr. Amarjeet, Advocate and
Mr. Aman Raj Bawa, Advocate
for respondent No.9

Ms. G.K. Maan, Sr. Advocate with
Mr. A.P.S. Mann, Advocate,
Mr. Gursharan Singh, Advocate,
Mr. Akashdeep Singh, Advocate,
Ms. Simrat Kaur, Advocate,
Mr. A.J.S. Gill, Advocate,
Mr. Gursewak Singh, Advocate and
Mr. Sunil Kumar, Advocate
for respondent No.2.

Ms. Saigeeta Srivastava, Advocate
for respondent No.12-Union of India.

This is in continuity with the orders passed earlier by this Court including the order dated 29.07.2022 to shift the protests 300 meters from factory premises. The matter has been take up on resumed hearing on various dates when the State assured to evolve mechanism for resolution of dispute and to ensure compliance of directions issued by the Court for holding of protest. The grievance raised by the petitioner is that the

CWP-16500-2022 (O&M)

-2-

protestors are not allowing the petitioner to run his unit alleging pollution even though it has all necessary statutory approval by Punjab Pollution Control Board. Even the team constituted by National Green Tribunal had drawn samples from the locations identified by the protestors and nothing incriminating could be linked to the industrial activity of the petitioner unit. It was also espoused by the petitioner that Division Bench of this Court has passed various directions in the matter of “*Mohit Kapoor versus State of Punjab*” bearing *CWP-PIL No.40 of 2018* and to ensure compliance of the directions issued by the Hon'ble Supreme Court in the matter of “*Destruction of Public & Private properties versus State of Andhra Pradesh and Others (2009) 5 Supreme Court Cases 212.*”

Learned Advocate General, Punjab contends that State has already formulated four Committees, in consultation with the protestors, to look into various grouses espoused by the protestors so as to amicably resolve the issue. The Committees shall give their report as regards the various aspects espoused by the protestors and also as to whether the grievances espoused are an outcome of the industrial activity carried out by the petitioner unit or not.

Learned Advocate General submits the details of the Committees and their scope as under:-

“1. A committee has been formed as follows to investigate the points related to water pollution and public hearing:-

- (i) Chairman, Punjab Pollution Control Board.*
- (ii) Principal Chief Conservator Forest.*
- (iii) Member Secretary, Punjab Pollution Control Board.”*

2. *A committee has been formed as follows to investigate the increasing cases of cancer, hepatitis-B etc., in the villages surrounding the factory:*

- (i) *Dr Rakesh Kakkar, Professor & Head, Department of Community Medicine, AIMS, Bathinda.*
- (ii) *Dr PVM Lakshmi, Professor of Epidemiology, Department of Community Medicine & School of Public Health, PGIMER, Chandigarh.*
- (iii) *Dr Ravinder Khaiwal, Professor (Environmental Health). Department of Community Medicine & School of Public Health, PGIMER, Chandigarh.*
- (iv) *Dr. Gagandeep Singh Grover, Assistant Director, Department of Health and Family Welfare, Punjab.*

3. *A committee has been formed as follows to investigate the damage to soil and crops:-*

- (i) *Director of Research, PAU.*
- (ii) *Head, Department of Soil Science, PAU*
- (iii) *Head, Department of Soil & Water Engineering, PAU.*

4. *A committee has been formed as follows to investigate the loss of animals:-*

- (i) *Dr. S.S. Randhawa, Director Vety Clinics, GADVASU*
- (ii) *Dr. Jasbir Bedi, Director Centre for One Health, GADVASU*
- (iii) *Dr. S.K.Sharma, Professor and Head Department of Vety Pharmacology, GADVASU.”*

He further submits that the reports by the above Committees shall be received within a period of two weeks and appropriate action in

CWP-16500-2022 (O&M)

-4-

terms of the reports shall be taken.

Vide order dated 22.11.2022 contempt notices had also been issued to the official respondents to show case as to why proceedings for contempt be not initiated against the officials for disobedience of the directions issued by the Division Bench of this Court in relation to holding of protest, for which repeated opportunities had been granted to the respondents.

Registry is directed to tag the contempt as a separate number and list the same before an appropriate Bench after obtaining orders from Hon'ble the Chief Justice. Let the contempt be dealt independently by the Contempt Bench. Copies of the interim orders passed in this writ along with the affidavit filed by the respondents be also tagged with the contempt file.

Adjourned to 28.02.2023.

The State shall file an affidavit within a period of 04 weeks, by an officer not below the rank of Additional Chief Secretary in the Department of Home Affairs as regards the time frame within which the stalemate can be resolved and the *inter se* rights of the parties ascertained so as to bring the situation in conformity with the judgment passed by the Division Bench of this Court. He shall also aver as to whether the State is in a capacity and/or a position to ensure that the protest/industrial activity is brought in conformity with law as declared through precedent judgments and noticed in earlier orders.

(VINOD S. BHARDWAJ)
JUDGE

DECEMBER 23, 2022

Vishal sharma


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Annexure R-12 (Colly)



Malbros

International Pvt. Ltd.

Village Mansoorwal, Tehsil Zira,
District Ferozepur-142050 (Punjab)

Mob. : +91-9914932846

Email : malbros@oasisgrp.in

To

The Environmental Engineer
Punjab Pollution Control Board.
Regional Office,
Bathinda.

Subject: – Compliance of observations mentioned in the order vide which consent under the Water Act, 1974 has been refused.

R/sir

With reference of above mention subject, the compliance of the observations on the basis of which consent under the Water Act, 1974 has been refused, is given as under:

Term and conditions	Compliance
1. The industry had applied for obtaining the renewal of consents to operate under the Water (Prevention and Control of Pollution) Act, 1974, which was returned by the Board with the request to resubmit the application under the said Act as and when the industry resumes its operation to verify the latest status of the industry. However, the industry has again applied for obtaining the renewal of consent to operate under the Water (Prevention and Control of Pollution) Act, 1974	The unit had applied obtaining renewal of consent under the Water Act, 1974 on 10.11.2022 with all documents and adequate consent fee since we intend to operate the unit as we have taken all the necessary pollution control measures, which were being operated properly and effectively to ensure no water pollution in the area. However, due to protest and dharna staged by the nearby villagers in front of the main gate and the blocking of the passage to the unit, the management of the unit has to shut down the operation of the unit. After returning of the application, we again resubmitted the application for renewal of consent under the Water Act, 1974, which have been refused by the Board on false grounds and petty reasons without affording any reasonable opportunity being heard by issuing show cause notice.
2. The application was also not complete in all respects and is lacking in the production of substantial material to show compliance to the conditions of the consents already imposed by the Board in the consent to operate earlier granted under the provisions of the Water (Prevention and Control of Pollution) Act, 1974;	The unit is complying with the conditions imposed in the previous consent granted under the Water Act, 1974. However, no particular non-compliance of the condition imposed in the previous consent was pointed out by the Board before issuance of refusal orders.
3. The industry has failed to submit the permission for utilization of 1000 KLD of canal water from the concerned authorities as per the contents of the application;	The unit has already obtained permission from the Executive Engineer Sidhwan Canal division Ludhiana for getting 2.5 cusec of canal water. The permission has already been submitted to the Board and is on the record of the Board. The permission has also been submitted to Govt. of India, Ministry of Environment and Forests while obtaining Environmental Clearance under EIA Notification. A copy of which is attached herewith as Annexure-I .
4. The industry has not submitted record relating to the operation of effluent treatment plant i.e. record of quantity of chemicals and energy utilized for treatment and sludge generated from treatment so as to satisfy the Board regarding regular and proper operation of Effluent Treatment Plant (ETP);	When the was in operation, it was operating the ETP properly and effectively and was maintaining proper record of the quantity of various chemicals used, energy consumption and sludge generated during the treatment of wastewater. CCTV camera has been installed at various locations, which are attached with the server of the PPCB to check the operation of the ETP at any point of time. Detail with regard to chemicals consumed, sludge generated and power consumed is given as under: Chemical Consumed in the physical chemical component of the ETP: Caustic Soda Lye :- 500 kg/day Phosphoric Acid :- 21 Lt/day Lime :- 60kg/day Soda Ash :- 20kg/day


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Alum:- 60 kg/day
Poly Maxfloc :- 200gm/day

Chemical Consumed as micronutrients in Digester of the ETP:

Magnesium Sulphate :- 3 kg/day

Ferric Chloride:- 1.2 kg/day

Zinc Sulphate :- 0.6kg/day

Sludge Generation :- 800-900kg/month on dry basis

Power Consumed:

The unit was maintaining proper record of the power consumption for operation of the ETP-I, ETP-II and drier on daily basis. The MEE was operated with the process heat, thus, the same is an integratal part of the process. Therefore, no separate record of the power consumed for the MEE has been maintained. A copy of the record of the power consumed is attached herewith as **Annexure-II**.

5. The industry has not submitted calibration certificate of Online Continuous Effluent Monitoring System (OCEMS) installed in its premises;

We are have installed OCEMS with the stack of 65 TPH steam generation capacity boiler ,which is attached with the server of the CPCB and PPCB. Therefore, CPCB and PPCB are getting real time data of the PM in the flue gas emissions of this boiler. The other boiler of 10TPH and 14TPH are attached with a common stack. This stack is also attached with OCEMS, but both these boilers are kept in stand-bye mode after installation of 65 TPH boiler.

We are regularly getting the OCEMS calibrated and lastly the OCEMS attached with the stack of 65 TPH boiler was got calibrated from M/s. Environchem Testing Lab and Research Centre, Panipat during the period 23.04.2022 to 25.04.2022, which is a Govt. Approve Lab.(ISO 9001:2015,ISO 14001:2015 and18001:2007 certified lab).A copy of the calibration certificate is attached herewith as **Annexure-III**.

6. The industry has not submitted six monthly compliance reports with effect from April 2022 for conditions imposed in the Environmental Clearance granted to the industry vide letter dated 15.01.2018 by Ministry of Environment, Forest and Climate Change (MoEF&CC).

The industry has regularly submitted six monthly compliance report to the MoEF&CC and a copy of the lastly submitted six monthly compliance report is attached herewith as **Annexure-IV**.

7. The industry has not submitted any record with regard to utilization of 2.5% of the total project cost for Enterprise Social Commitment based on public hearing issues and item-wise details along with time bound action plan;

Till date Rs.5.44 lakhs have been spent for CER activities, the detail of which is attached herewith as **Annexure-V**. There was a proposal to spend the remaining amount under CER but due to closure of unit by the residents by staging dharna, it could not be spent.

8. The industry has not submitted any record with regard to Occupational health surveillance of the workers in accordance with Factories Act, for the year 2022-23;

The industry has engaged the services Osahan Hospital, Zira, Distt. Ferozpur to get checked the health indices of the workers/employees on regular basis. Record for the month of January, February, March and June,2022 of the health indices of the workers got checked by this Hospital is attached herewith as **Annexure-VI**.

9. The industry has not submitted any site plan depicting location, extent of area developed under green belt and furthermore details with regard to type of plants/trees planted in green belt;

The plant area was 36.45 acres for which EC under EIA Notification was obtained for 280 KLPD capacity unit. Out of this land area about 13 acres have been developed as green belt by planting plants Like Kinayer, Chakrasiya, Poinx Paam, Sukhchain Paam, Kadam, Gulmohar, Panda, Kangi Paam, Shisham, Laltaniya, Arika Paam, Washing Toniya, Khajur, Ashoka etc .The land area under green belt is more than 33% of plant.

In addition, the unit has obtained EC under EIA Notification for addition of 11.63 acres of land area in the recent past, out of which 9 acres was to be developed as green belt. However, due to closure of unit by the residents by staging dharna, this land area of 9 acres could not developed as green belt.

A copy of the site plan showing the green belt is attached herewith as **Annexure-VII**.

10. The water balance details submitted in the application form with respect to quantity of

Total consumption of water in the unit for production of 280 KLPD of RS/ENA/Ethanol is 3150KLD, out of which 2090KLD is met by

raw water to be consumed viz-a-viz raw water consumption details in the process/utilities are not in order;

recycling the various waste streams and 1060KLD is the consumption of fresh water. **243**

A copy of the water balance is attached as **Annexure-VIII**. There was generation of 650KLD and 1170 KLD of spent wash from unit-I and II, respectively, which was passed through decanters to separate out wet mix and thin slop. The thin slop so produced was fed to MEE to get it concentrated. The concentrated stream was mixed with wet cake for further feeding to the drier to get DDGS, which is a cattle feed supplement. The water of spent wash is given as under:

	Unit-I 100KLD	Unit-II 180KLD
Spent wash	650KLD	1170KLD
Wet Mix	100KLD	180KLD
Thin Slop	550 KLD(650-100)	990KLD (1170-180)
Thin slop used in liquification process	120KLD	200KLD
Thin slop fed to MEE	430KLD	790KLD
MEE concentrate	60KLD	110KLD
MEE condensate	370KLD	680KLD
Concentrate fed to drier	160KLD (100+60)	290KLD(180+110)
DDGS	45TPD	81TPD
Drier Condensate	115KLD	209KLD

The unit is complying with the observations mentioned the order vide which consent under the Water Act, 1974 has been refused.

Therefore, it is requested to grant the consent applied by our unit.

Thanking yours and assuring best co-operation.

Yours Faithfully

For MALBROS INTERNATIONAL PVT. LTD.


AUTH. SIGNATORY

For Malbros international Pvt. Ltd


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Annexure R-13

Sub: Protest of farmers/ nearby people against the industry i.e. M/s Malbros International Pvt. Ltd., Village Mansoorwal Kalan, Tehsil Zira, District Ferozepur, regarding air and water pollution.

Farmers' are protesting against the industry i.e. M/s Malbros International Pvt. Ltd., Village Mansoorwal Kalan, Tehsil Zira, District Ferozepur, wherein, it has been alleged that air and water pollution is being caused by the industry. For verification of the complaint, a team of following officers has been constituted by the District Magistrate, Ferozepur:-

1. Sh. Ranjit Singh, PPS, Sub Divisional Magistrate, Ferozepur.
2. Sh. Gurmeet Singh Cheema, PPS, Superintendent of Police (HQ), Ferozepur.
3. Sh. Palwinder Singh, PPS, Deputy Superintendent of Police, Zira.
4. Sh. Arvind Parkash Verma, District Revenue Officer, Ferozepur.
5. Sh. Umesh Bandari, Assistant Commissioner (Excise), Ferozepur.
6. Dr. Jaswant Singh, Deputy Director, Deptt. of Animal Husbandry, Ferozepur.
7. Er. Ramandeep Singh Sidhu, Environmental Engineer, Punjab Pollution Control Board, Regional Office, Faridkot.
8. Smt. Ramneek Kaur, Executive Engineer-cum-District Mining Officer, Golewala Water Drainage Division, Ferozepur.
9. Dr. Tejpal Singh, Chief Agricultural Officer, Ferozepur.
10. Er. Aushpreet Singh, Assistant Environmental Engineer, Punjab Pollution Control Board, Regional Office, Faridkot.

The agitator/persons were met during the visit and were made aware regarding the team constituted by the District Administration to resolve the grievances of nearby resident of villages and announcements were made that some person can come forward to accompany the team during the inspection of above said factory. However, no one came forward to accompany the team and it was

Jambhif *gare*

demanded with high pitch slogans for closure of the unit and getting it inspected from NGT, immediately.

Background

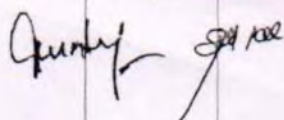
A complaint was received on 18.07.2022 against contamination of ground water in Vill. Mahian Wala Kalan, Teh. Zira, Distt. Ferozepur. It was alleged in the complaint that during the drilling of borewell in the premises of Gurudwara Samadhi Bhagat Dunning Chand Ji in Vill. Mahian Wala Kalan, polluted water was observed.

It was further alleged that the liquor factory i.e. M/s Malbros International Pvt. Ltd., Mansoorwal Kalan, Teh. Zira, District Ferozepur has polluted the ground water in surrounding villages by discharging polluted water through borewell.

Groundwater sample from the tubewell provided at Govt. Middle School was collected on the same day i.e. 18.07.2022. The villages Mahian Wala Kalan and Ratoul Rohi were visited by the officer of PPCB on 19.07.2022 to ascertain the factual position in surrounding villages and ground water samples of tubewells installed in the agricultural fields of these villages were collected. Also, groundwater samples from the tubewells from various locations inside the industrial premises were collected on 19.07.2022. Some more ground water samples from nearby area of the industry i.e. from villages Mansoor Wala and Ratol Rohi were collected by the officer of the PPCB on 22.07.2022. Officer took 3 samples from premises of the factory and 8 samples were taken from surrounding of the said factory within a radius of 3 kilometers. The samples were got analyzed from the Head Office Lab of PPCB.

The report prepared w.r.t. the ground water samples collected by the PPCB is attached as Annexure-A.

Further, the area surrounding to M/s Malbros International Pvt. Ltd., Village Mansoorwal Kalan, Tehsil Zira, District Ferozepur was visited by Sh. Naresh



Kataria, MLA, Zira, Sh. Inderpal, SDM Zira alongwith officer of the PPCB on 08.08.2022 and samples from the outlet of septic tank provided by the industry and Borewell along Ratol Rohi and Mansoorwal Kalan Road, Mansoorwal Kalan (Near to Parking area of the industry) were collected and sent for analysis in PBTI Lab (State Level), Mohali. Results are yet to be received.

- (i) Report on impact of industry on surrounding agricultural activities is attached as **Annexure-B**.
- (ii) Report on impact of industry on health of animals is attached as **Annexure-C**.
- (iii) Report on mining activity is attached as **Annexure-D**.
- (iv) Report of Excise Department is attached as **Annexure-E**.

About the industry

The industry M/s Malbros International Pvt. Ltd., Mansoorwal Kalan, Tehsil Zira, District Ferozepur was established in the year 2007 for production of 100 KLD of ENA/RS after getting NOC / CTE from the PPCB as well as environmental clearance from MoEF. The industry commissioned in 2007 itself with production capacity of 50 KLD of ENA/RS in first phase and total 100 KLD production capacity was commissioned by the industry in the year 2012.

The industry obtained consent to establish and environmental clearance from the PPCB and MoEF&CC respectively in the year 2018 for expansion of its production capacity from 100 KLD ethanol to 600 KLD after expansion (i.e. additional 500 KLD in two phases). Thereafter, the industry obtained consents to operate from the PPCB for commissioning with main product of ethanol/ ENA/RS/ Industrial Alcohol Plant @ 280 KLD.

Air Pollution Control status

The industry has obtained permission for three boilers of capacities 65 TPH, 14 TPH and 10 TPH. Electrostatic Precipitator (ESP) has been provided as air pollution control device with the 65 TPH capacity boiler whereas bag filters have been provided as pollution control devices with other two boilers separately. At

Quantity

54/12

present, the industry is operating 65 TPH boilers only. The boiler of capacity 14 TPH has been dismantled and boiler of capacity 10 TPH is not being operated.

Recently, emission sampling has been carried out by the PPCB from the stacks of these boilers, results of which are as under: -

S. No.	Date of sample collection	Point of sample collection	Conc. of Particulate Matter (mg/Nm ³)	Prescribed limits (mg/Nm ³)
1.	06.04.2022	From the stack of 65 TPH capacity boiler	42	50
2.	25.11.2021	From the stack of 14 TPH capacity boiler	101	500
3.		From the stack of 10 TPH capacity boiler	96	500

Water Pollution Control Status

The industry has installed two effluent treatment plants (ETPs), based on tertiary treatment for treatment of trade effluent generated by the industry. The industry has installed Multi Effect Evaporators to achieve the Zero Liquid Discharge (ZLD). The treated effluent @ 1790 KLD from these ETPs is recycled into the process, DM plant, cooling towers, boiler feed and for ash quenching. Further, septic tanks were provided for treatment of domestic effluent.

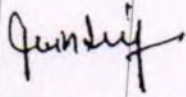
Present Status

The industry is lying closed for more than 15 days, due to the agitation from nearby villages.

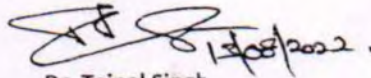
It is proposed that the decision may be taken at Govt. level to resolve the issue. In meantime, message has been received on 13.08.2022 that NGT

Quinty *over*

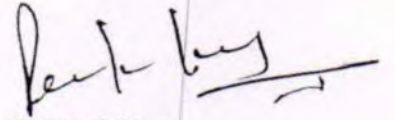
monitoring committee headed by Justice Jasbir Singh, Former Judge, Punjab & Haryana High Court, Chandigarh, will be visiting the area on 18.08.2022 at 02:00 P.M.



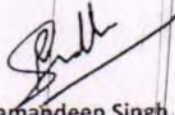
Er. Aushpreet Singh,
Assistant Environmental
Engineer, PPCB,
Regional Office, Faridkot.



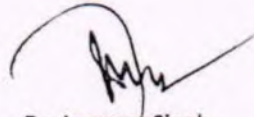
Dr. Tejpal Singh,
Chief Agricultural Officer,
Ferozepur.



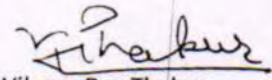
Smt. Ramneek Kaur,
Executive Engineer-cum-District
Mining Officer, Golewala Water
Drainage Division, Ferozepur.



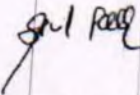
Er. Ramandeep Singh,
Environmental Engineer, PPCB,
Regional Office, Faridkot.



Dr. Jaswant Singh,
Deputy Director,
Deptt. of Animal Husbandry,
Ferozepur.



Sh. Vikram Dev Thakur,
Excise Officer,
Ferozepur.



Sh. Arvind Parkash Verma,
District Revenue Officer,
Ferozepur

Sh. Palwinder Singh, PPS,
Deputy Superintendent of
Police, Zira

Sh. Ranjit Singh, PCS,
Sub Divisional Magistrate,
Ferozepur.

ਨੰਬਰ: ੨/ਜਪ.

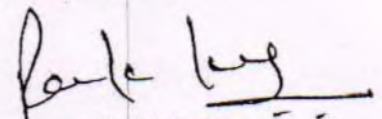
ਮਿਤੀ: 13/8/2022

ਉਪ ਮੰਡਲ ਮੈਜਿਸਟਰੇਟ,
ਜੀਰਾ।

ਵਿਸ਼ਾ:- ਪਿੰਡ ਰਟੋਲ ਰੋਹੀ ਦੀ ਹਦਬਸਤ ਵਿੱਚ ਲੱਗੀ 'ਮਾਲਬਰੋਜ ਫੈਕਟਰੀ' ਦੇ ਨਾਲ ਲੱਗਦੇ ਰਕਬੇ ਵਿੱਚ ਹੋਈ ਮਿੱਟੀ ਦੀ ਨਜਾਇਜ ਮਾਈਨਿੰਗ ਦੇ ਸਬੰਧ ਵਿੱਚ।

ਉਪਰੋਕਤ ਵਿਸ਼ੇ ਦੇ ਸਬੰਧ ਵਿੱਚ ਲਿਖਿਆ ਜਾਂਦਾ ਹੈ ਕਿ ਪਿੰਡ ਰਟੋਲ ਰੋਹੀ ਦੀ ਹਦਬਸਤ ਵਿੱਚ ਬਣੀ ਮਾਲਬਰੋਜ ਫੈਕਟਰੀ ਵਿਖੇ ਦੇ ਨਾਲ ਲੱਗਦੇ ਰਕਬੇ ਵਿੱਚ ਮਿਤੀ 05/08/2022 ਨੂੰ ਨਜਾਇਜ ਮਾਈਨਿੰਗ ਹੋਣ ਦੀ ਸੂਚਨਾ ਮਿਲਣ ਤੇ ਇਸ ਦਫਤਰ ਦੇ ਉਪ ਮੰਡਲ ਅਫਸਰ ਵੱਲੋਂ ਮੌਕਾ ਦੇਖ ਕੇ ਰਿਪੋਰਟ ਕੀਤੀ ਗਈ ਸੀ, ਇਸ ਜਗ੍ਹਾ ਤੇ 2 ਨੰਬਰ ਖੱਡਿਆਂ ਵਿੱਚੋਂ ਮਿੱਟੀ ਦੀ ਨਿਕਾਸੀ ਹੋਈ ਪਾਈ ਗਈ ਹੈ, ਜਿਸ ਵਿੱਚੋਂ ਕੁੱਲ 42264.51 ਮੀ.ਟਨ ਮਿੱਟੀ ਦੀ ਨਿਕਾਸੀ ਹੋਈ ਪਾਈ ਗਈ। ਉਕਤ ਨਿਕਾਸੀ ਵਾਲੀ ਜਗ੍ਹਾ ਦੇ ਖਸਰਾ ਨੰਬਰ/ਮਾਲਕੀ ਦੀ ਰਿਪੋਰਟ ਸਬੰਧਿਤ ਹਲਕਾ ਪਟਵਾਰੀ ਵੱਲੋਂ ਮੌਕਾ ਦੇਖ ਕੇ ਪੇਸ਼ ਕੀਤੀ ਗਈ ਜਿਸ ਅਨੁਸਾਰ ਇਸ ਖੱਡਾ ਨੰਬਰ 1 ਵਾਲੀ ਜਮੀਨ ਦੇ ਖਸਰਾ ਨੰਬਰ 18//8-13/1 ਮਾਲਕੀ ਹਰਦੇਵ ਸਿੰਘ-ਸੁਖਦੇਵ ਸਿੰਘ ਬੇਟੇ ਸਰਵਨ ਸਿੰਘ ਪੁੱਤਰ ਕੇਸਰ ਸਿੰਘ 46/57 ਹਿੱਸਾ (ਵਾਸੀ ਪਿੰਡ ਰਟੋਲ ਰੋਹੀ, ਤਹਿਸੀਲ ਜੀਰਾ, ਜਿਲਾ ਫਿਰੋਜਪੁਰ) ਵਾ ਡਿੱਪੀ ਮਲਹੋਤਰਾ ਪਤਨੀ ਦੀਪ ਮਲਹੋਤਰਾ ਪੁੱਤਰ ਉਮ ਪ੍ਰਕਾਸ਼ 5/57 ਹਿੱਸਾ (ਵਾਸੀ ਪੁਰਾਣਾ ਕੈਂਟ ਰੋਡ ਫਰੀਦਕੋਟ, ਤਹਿਸੀਲ ਅਤੇ ਜਿਲਾ ਫਰੀਦਕੋਟ) ਹੈ ਅਤੇ ਖੱਡਾ ਨੰਬਰ 2 ਵਾਲੀ ਜਮੀਨ ਦੇ ਖਸਰਾ ਨੰਬਰ 18//13/2-18-23, 21//3-8-13/2 ਦੀ ਮਾਲਕੀ ਡਿੱਪੀ ਮਲਹੋਤਰਾ ਪਤਨੀ ਦੀਪ ਮਲਹੋਤਰਾ ਪੁੱਤਰ ਉਮ ਪ੍ਰਕਾਸ਼ (ਵਾਸੀ ਪੁਰਾਣਾ ਕੈਂਟ ਰੋਡ ਫਰੀਦਕੋਟ, ਤਹਿਸੀਲ ਅਤੇ ਜਿਲਾ ਫਰੀਦਕੋਟ) ਦੀ ਹੈ।

ਮਾਨਯੋਗ ਜਿਲਾ ਮੈਜਿਸਟਰੇਟ, ਫਿਰੋਜਪੁਰ ਜੀ ਵੱਲੋਂ ਹੁਕਮ ਨੰਬਰ ਫਸ/2022/120 ਮਿਤੀ 11/08/2022 ਰਾਹੀਂ ਗਠਿਤ ਕੀਤੀ ਗਈ ਕਮੇਟੀ ਦੇ ਮੈਂਬਰਾਂ ਵੱਲੋਂ ਇਸ ਨਜਾਇਜ ਮਾਈਨਿੰਗ ਵਾਲੀ ਜਗ੍ਹਾ ਦਾ ਮੌਕਾ ਅੱਜ ਮਿਤੀ 12/08/2022 ਨੂੰ ਦੇਖਿਆ ਗਿਆ। ਮੌਕੇ ਤੇ ਉਪ ਮੰਡਲ ਅਫਸਰ ਵੱਲੋਂ ਕੀਤੀ ਗਈ ਰਿਪੋਰਟ ਮੁਤਾਬਿਕ ਰੋਈ ਨਜਾਇਜ ਮਾਈਨਿੰਗ ਦਾ ਖੱਡਾ ਮੌਜੂਦ ਸੀ। ਹੁਣ ਇਸ ਜਗ੍ਹਾ ਤੇ ਕੋਈ ਵੀ ਤਾਜਾ ਨਿਕਾਸੀ ਹੋਈ ਨਹੀਂ ਪਾਈ ਗਈ। ਇਸ ਨਜਾਇਜ ਮਾਈਨਿੰਗ ਦੇ ਸਬੰਧ ਵਿੱਚ ਸਬੰਧਿਤ ਜਮੀਨ ਮਾਲਕਾਂ ਨੂੰ 'ਮਾਈਨਰ ਮਿਨਰਲ ਰੂਲਜ 2013 ਦੇ ਰੂਲ 85(5)' ਦੇ ਤਹਿਤ ਕਾਰਵਾਈ ਕਰਦੇ ਹੋਏ 'ਆਰ ਨੋਟਿਸ' ਜਾਰੀ ਕਰ ਦਿੱਤਾ ਗਿਆ ਹੈ।

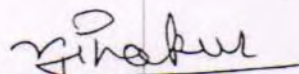


ਕਾਰਜਕਾਰੀ ਇੰਜੀਨੀਅਰ-ਕਮ-
ਜਿਲਾ ਮਾਈਨਿੰਗ ਅਫਸਰ,
ਗੋਲੇਵਾਲਾ ਜਲ ਨਿਕਾਸ ਮੰਡਲ,
ਫਿਰੋਜਪੁਰ।

ਵਿਸ਼ਾ:- ਮੁਆਇਨਾ ਰਿਪੋਰਟ ਬਾਬਤ ਮਾਲਬਰੋਜ਼ ਇੰਟਰਨੈਸ਼ਨਲ ਪ੍ਰਾਈਵੇਟ ਲਿਮ: ਪਿੰਡ ਮੰਨਸੂਰਵਾਲ ਤਹਿ: ਜ਼ੀਰਾ ਜ਼ਿਲ੍ਹਾ ਫਿਰੋਜ਼ਪੁਰ।

ਉਪਰੋਕਤ ਵਿਸ਼ੇ ਦੇ ਸਬੰਧ ਵਿੱਚ ਦਸਿਆ ਜਾਂਦਾ ਹੈ ਕਿ ਮਾਨਯੋਗ ਡਿਪਟੀ ਕਮਿਸ਼ਨਰ ਫਿਰੋਜ਼ਪੁਰ ਜੀ ਦੇ ਹੁਕਮ ਨੰ: ਫਸ/2022/120 ਮਿਤੀ 11-08-2022 ਅਧੀਨ ਬਣਾਈ ਗਈ ਕਮੇਟੀ ਦੇ ਮੈਂਬਰਾਂ ਸਮੇਤ ਅੱਜ ਮਿਤੀ 12-08-2022 ਨੂੰ ਨਿਮਨਹਸਤਾਖਰੀ ਨੇ ਮਾਲਬਰੋਜ਼ ਇੰਟਰਨੈਸ਼ਨਲ ਪ੍ਰਾਈਵੇਟ ਲਿਮ: ਪਿੰਡ ਮੰਨਸੂਰਵਾਲ ਤਹਿ: ਜ਼ੀਰਾ ਦਾ ਮੁਆਇਨਾ ਕੀਤਾ। ਮਾਲਬਰੋਜ਼ ਇੰਟਰਨੈਸ਼ਨਲ ਪ੍ਰਾਈਵੇਟ ਲਿਮਟਿਡ ਕੋਲ ਪੰਜਾਬ ਆਬਕਾਰੀ ਐਕਟ 1914 ਅਧੀਨ ਸ਼ਰਾਬ/ENA ਬਣਾਉਣ ਲਈ D2 ਲਾਇਸੰਸ ਹੈ ਅਤੇ Ethanol ਬਣਾਉਣ ਲਈ E2 ਲਾਇਸੰਸ ਵੀ ਹੈ। ਇਹ ਡਿਸਟਿਲਰੀ ਪੰਜਾਬ ਆਬਕਾਰੀ ਐਕਟ 1914 ਅਤੇ ਪੰਜਾਬ ਡਿਸਟਿਲਰੀ ਰੂਲਜ਼ 1932 ਦੇ ਅਧੀਨ ਆਉਂਦੀਆਂ ਸ਼ਰਤਾਂ ਦੀ ਪਾਲਣਾ ਕਰਦੀ ਹੈ। ਡਿਸਟਿਲਰੀ ਦਾ ਜੋ ਨਕਸ਼ਾ ਆਬਕਾਰੀ ਵਿਭਾਗ ਤੋਂ ਮੰਨਜੂਰ ਕਰਵਾਇਆ ਗਿਆ ਹੈ, ਉਸ ਵਿੱਚ ਡਿਸਟਿਲਰੀ ਦੇ ਗੰਦੇ ਪਾਣੀ ਨੂੰ ਸਾਫ ਕਰਨ ਲਈ WTP/ETP ਪਲਾਂਟ ਦਾ ਵੀ ਪ੍ਰਬੰਧ ਹੈ। ਮੁਆਇਨੇ ਦੌਰਾਨ ਦੇਖਿਆ ਗਿਆ ਕਿ ETP ਪਲਾਂਟ ਨਕਸ਼ੇ ਮੁਤਾਬਿਕ ਮੌਜੂਦ ਹੈ ਅਤੇ ਚਾਲੂ ਹਾਲਤ ਵਿੱਚ ਹੈ।

ਰਿਪੋਰਟ ਅਗਲੇਰੀ ਯੋਗ ਕਾਰਵਾਈ ਲਈ ਪੇਸ਼ ਹੈ ਜੀ।


ਵਿਕਰਮ ਦੇਵ ਠਾਕੁਰ, 12/8/2022
ਆਬਕਾਰੀ ਅਫ਼ਸਰ,
ਜ਼ਿਲ੍ਹਾ ਫਿਰੋਜ਼ਪੁਰ।

ਦਫਤਰ ਡਿਪਟੀ ਡਾਇਰੈਕਟਰ, ਪਸੂ ਪਾਲਣ ਫਿਰੋਜ਼ਪੁਰ ।

ਸੇਵਾ ਵਿਖੇ,

ਡਿਪਟੀ ਕਮਿਸ਼ਨਰ

ਫਿਰੋਜ਼ਪੁਰ ।

ਨੰਬਰ 6389 ਮਿਤੀ 12-8-2022

ਵਿਸ਼ਾ:- ਆਪ ਜੀ ਦੇ ਹੁਕਮ ਨੰ: ਫਸ/2022/120 ਮਿਤੀ 11-08-2022 ਮਾਲਬਰੇਜ ਇਨਰਨੈਸ਼ਲ ਪ੍ਰਾਇ ਲਿਮ

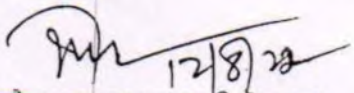
ਫੈਕਟਰੀ ਕਾਰਨ ਪਿੰਡ ਦਾ ਹਵਾ ਅਤੇ ਪਾਣੀ ਪ੍ਰਦੂਸ਼ਿਤ ਹੋਣ ਸਬੰਧੀ ।

ਸ਼੍ਰੀ ਮਾਨ ਜੀ,

ਉਪਰੋਕਤ ਵਿਸ਼ੇ ਅਤੇ ਹਵਾਲੇ ਸਬੰਧੀ ਪਸੂ ਪਾਲਣ ਵਿਭਾਗ ਨੂੰ ਆਪ ਜੀ ਵਲੋਂ ਬਣਾਈ ਗਈ ਕਮੇਟੀ ਵਿੱਚ ਬਤੌਰ ਕਮੇਟੀ ਮੈਂਬਰ ਸ਼ਾਮਲ ਕੀਤਾ ਗਿਆ ਹੈ ਕਿ ਫੈਕਟਰੀ ਦੇ ਅੰਦਰ ਜਾ ਕੇ ਮੁਆਇਨਾ ਕੀਤਾ ਜਾਵੇ । ਇਸ ਸਬੰਧੀ ਸਾਰੇ ਕਮੇਟੀ ਮੈਂਬਰਜ਼ ਨਾਲ ਫੈਕਟਰੀ ਦੇ ਅੰਦਰ ਮੁਆਇਨਾ ਕੀਤਾ ਗਿਆ । ਪਸੂ ਪਾਲਣ ਵਿਭਾਗ ਨਾਲ ਸਬੰਧਤ ਸਿਰਫ ਫੈਕਟਰੀ ਵਲੋਂ ਤਿਆਰ ਕੀਤੇ ਪ੍ਰੋਡੈਕਟ ਉਪਰੰਤ ਬਾਕੀ ਬਚਦੇ ਵੇਸਟ ਪ੍ਰੋਡੈਕਟ ਨੂੰ ਰੀਸਾਇਕਲ ਕਰਨ ਤੋਂ ਬਾਅਦ ਜੇ ਪ੍ਰੋਡੈਕਟ ਤਿਆਰ ਹੁੰਦਾ ਹੈ ਉਹ ਵੱਖ-ਵੱਖ ਕੰਪਨੀਆਂ ਵਾਲੇ (ਜਿਵੇਂ ਕਿ ਕਾਰਗਿਲ, ਗੋਦਰੇਜ਼ ਫੀਡ ਕੰਪਨੀ ਆਦਿ) ਖਰੀਦੇ ਹਨ ਅਤੇ ਉਹ ਕੰਪਨੀਆਂ ਜੋ ਕਿ ਫੀਡ ਤਿਆਰ ਕਰਦੀਆਂ ਹਨ ਉਹਨਾਂ ਵਿੱਚ ਪਾਇਆ ਜਾਂਦਾ ਹੈ । ਉਪਰੋਕਤ ਕੰਪਨੀਆਂ ਵਲੋਂ ਵੱਖ-ਵੱਖ ਫੀਡ ਬਰਾਂਡ ਮਾਰਕੀਟ ਵਿੱਚ ਉਪਲੱਬਧ ਹਨ ਜੋ ਕਿ ਡੇਅਰੀ ਫਾਰਮਰ / ਪਸੂ ਪਾਲਕ ਆਪਣੇ ਪਸੂਆਂ ਦੀ ਸਮੱਰਥਾ, ਲੋੜ ਅਨੁਸਾਰ ਅਤੇ ਆਪਣੇ ਆਰਥਿਕ ਹਾਲਤ ਦੇ ਮੱਦੇ ਨਜ਼ਰ ਰੱਖਦੇ ਹੋਏ ਖਰੀਦੇ ਕਰਦੇ ਹਨ । ਜੇਕਰ ਕੰਪਨੀਆਂ ਵਲੋਂ ਤਿਆਰ ਕੀਤੀ ਫੀਡ ਪਸੂਆਂ ਲਈ ਨੁਕਸਾਨ ਦਾਇਕ ਹੈ ਤਾਂ ਇਹਨਾਂ ਕੰਪਨੀਆਂ ਵਲੋਂ ਫੈਕਟਰੀ ਤੋਂ ਖਰੀਦੇ ਪ੍ਰੋਡੈਕਟ ਦੀ ਵਿਕਰੀ ਬੰਦ ਹੋ ਜਾਣੀ ਸੀ । ਪ੍ਰੰਤੂ ਉਪਰੋਕਤ ਫੈਕਟਰੀ ਵਲੋਂ ਦਿਖਾਏ ਰਿਕਾਰਡ ਅਨੁਸਾਰ ਪ੍ਰੋਡੈਕਟ ਦੀ ਵਿਕਰੀ ਹੋ ਰਹੀ ਹੈ ।

ਇਹ ਆਪ ਜੀ ਦੀ ਯੋਗ ਅਤੇ ਅਗਲੇਰੀ ਕਾਰਵਾਈ ਲਈ ਪੇਸ਼ ਕੀਤਾ ਜਾਂਦਾ ਹੈ ਜੀ ।

ਧੰਨਵਾਦ ਜੀ ।


ਡਿਪਟੀ ਡਾਇਰੈਕਟਰ, ਪਸੂ ਪਾਲਣ ਫਿਰੋਜ਼ਪੁਰ।

S/K

12-8-2022

Annexure - C
ਮਲਕੀਤ

ਨੋਟ: ਵਿਖੇ

ਸਿਪਟਾ ਡਾਇਰਕਟਰ
ਕਮਰ ਨੰ. 1996
ਮਿਤੀ 20-3-2022

ਤਿਖੀ ਡਾਇਰੈਕਟਰ,
ਪਸ਼ੂ ਪਾਲਣ ਵਿਭਾਗ,
ਲੁਧਿਆਣਾ

ਨੰ. 245 ਮਿਤੀ 20/3/22

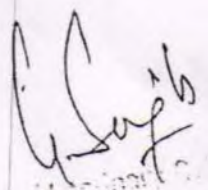
ਵਿਸ਼ਾ: ਪਿੰਡ ਮਕਰੂਦਾਸ ਵਿਖੇ ਪਠਿਯਾਂ ਦੇ Nivarte Test ਦੀ
ਸਿਫਟਿਓ ਗਠੀ।

ਦਿਸ਼ਾ: ਮਾਪਕੀ ਨਾ ਪੱਤਰ ਨੰ 5342 ਮਿਤੀ 29-3-2022

ਸ਼੍ਰੀ ਮਾਨ ਸ਼੍ਰੀ

ਪਿੰਡ ਮਕਰੂਦਾਸ ਵਿਖੇ ਗਠੀ ਮਾਪਕੀ ਨੂੰ ਚੋਰੀ ਵੀਡੀਓ 5 ਵਿ
ਮਾਪਕੀ ਦੁਆਰਾ ਟੈਸਟਿੰਗ ਹੋਈ ਮਿਤੀ 2-3-2022 ਨੂੰ ਪਿੰਡ ਮਕਰੂਦਾ
ਵਿਖੇ outbreak ਤੇ ਤਿਖੀ ਸੁਰੱਖਿਤ ਹੋ ਗੀ। ਇਸ ਦੇ ਕਾਰਨ ਵਿੱਚ ਤਿਖੀ
ਯੋਗ ਦੇ ਕੇ ਮੈਂ ਮੈਂ ਤੇ ਪਠਿਯਾਂ ਅਤੇ ਵੀ ਸਿੱਖਿਤ ਕੁਆਰ ਵੀ ਮਾਪਕੀ
ਨੇ ਵੀ ਵੀ ਟੈਸਟ ਹੋਈ, ਤਿਖੀ ਸਿੱਖਿਤ ਕੁਆਰ ਕਾਰਨ ਕੀਤਾ। ਇਸ ਨੇ
ਮੇਰੇ ਤੋਂ ਇਸ ਦੇ ਵਿਕਾਸ ਸੁਰੱਖਿਤ ਪਠਿਯਾਂ ਦੀ ਸਿੱਖਿਤ ਮੈਂ ਤੇ
ਕਾਰਨੀ ਹੋਈ ਅਤੇ ਇਸ ਦੇ ਵਿਕਾਸ ਸੁਰੱਖਿਤ ਇਸੇ ਵੀ ਪਠਿਯਾਂ ਦੇ
ਨਿੱਖਿਤ ਵਿੱਚ Nivarte test ਦੀ ਸਿੱਖਿਤ ਵੀਡੀ ਹੋਈ ਇਸ ਵਿੱਚ
Nivarte Content ਯਾਚਿਤ ਯਾਦ ਗਏ। ਇਸ ਕਾਰਨ ਕਾਰਨੀ
ਮੈਂ ਵੀ ਤੇ, ਸਿੱਖਿਤ ਵੀ ਦੀ ਮਕਰੂਦਾਸ ਅਤੇ ਮਕਰੂਦਾਸ ਵਿੱਚ ਵੀ
ਗਈ ਤੇ ਸੀ। ਇਸ ਮਾਪਕੀ ਦੀ ਸੁਰੱਖਿਤ ਅਤੇ ਸੁਰੱਖਿਤ ਤਿੱਖਿ ਤੇ
ਸਿੱਖਿ ਤੇ ਸੀ।

ਯੋਗਦਾਨ ਮਾਹਿਤ


Govt. Veterinary Pathology
Ferozepur

ਨੰਬਰ: ੨/ਜਪ.

ਮਿਤੀ: 13/8/2022

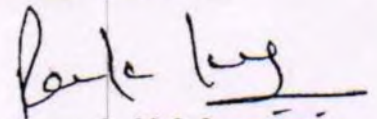
ਉਪ ਮੰਡਲ ਮੈਜਿਸਟਰੇਟ,

ਜੀਰਾ।

ਵਿਸ਼ਾ:- ਪਿੰਡ ਰਟੋਲ ਰੋਹੀ ਦੀ ਹਦਬਸਤ ਵਿੱਚ ਲੱਗੀ 'ਮਾਲਬਰੇਜ ਫੈਕਟਰੀ' ਦੇ ਨਾਲ ਲੱਗਦੇ ਰਕਬੇ ਵਿੱਚ ਹੋਈ ਮਿੱਟੀ ਦੀ ਨਜਾਇਜ ਮਾਈਨਿੰਗ ਦੇ ਸਬੰਧ ਵਿੱਚ।

ਉਪਰੋਕਤ ਵਿਸ਼ੇ ਦੇ ਸਬੰਧ ਵਿੱਚ ਲਿਖਿਆ ਜਾਂਦਾ ਹੈ ਕਿ ਪਿੰਡ ਰਟੋਲ ਰੋਹੀ ਦੀ ਹਦਬਸਤ ਵਿੱਚ ਬਣੀ ਮਾਲਬਰੇਜ ਫੈਕਟਰੀ ਵਿਖੇ ਦੇ ਨਾਲ ਲੱਗਦੇ ਰਕਬੇ ਵਿੱਚ ਮਿਤੀ 05/08/2022 ਨੂੰ ਨਜਾਇਜ ਮਾਈਨਿੰਗ ਹੋਣ ਦੀ ਸੂਚਨਾ ਮਿਲਣ ਤੇ ਇਸ ਦਫਤਰ ਦੇ ਉਪ ਮੰਡਲ ਅਫਸਰ ਵੱਲੋਂ ਮੌਕਾ ਦੇਖ ਕੇ ਰਿਪੋਰਟ ਕੀਤੀ ਗਈ ਸੀ, ਇਸ ਜਗ੍ਹਾ ਤੇ 2 ਨੰਬਰ ਖੰਡਿਆਂ ਵਿੱਚੋਂ ਮਿੱਟੀ ਦੀ ਨਿਕਾਸੀ ਹੋਈ ਪਾਈ ਗਈ ਹੈ, ਜਿਸ ਵਿੱਚੋਂ ਕੁੱਲ 42264.51 ਮੀ.ਟਨ ਮਿੱਟੀ ਦੀ ਨਿਕਾਸੀ ਹੋਈ ਪਾਈ ਗਈ। ਉਕਤ ਨਿਕਾਸੀ ਵਾਲੀ ਜਗ੍ਹਾ ਦੇ ਖਸਰਾ ਨੰਬਰ/ਮਾਲਕੀ ਦੀ ਰਿਪੋਰਟ ਸਬੰਧਿਤ ਹਲਕਾ ਪਟਵਾਰੀ ਵੱਲੋਂ ਮੌਕਾ ਦੇਖ ਕੇ ਪੇਸ਼ ਕੀਤੀ ਗਈ ਜਿਸ ਅਨੁਸਾਰ ਇਸ ਖੱਡਾ ਨੰਬਰ 1 ਵਾਲੀ ਜਮੀਨ ਦੇ ਖਸਰਾ ਨੰਬਰ 18//8-13/1 ਮਾਲਕੀ ਹਰਦੇਵ ਸਿੰਘ-ਸੁਖਦੇਵ ਸਿੰਘ ਬੇਟੇ ਸਰਵਨ ਸਿੰਘ ਪੁੱਤਰ ਕੇਸਰ ਸਿੰਘ 46/57 ਹਿੱਸਾ (ਵਾਸੀ ਪਿੰਡ ਰਟੋਲ ਰੋਹੀ, ਤਹਿਸੀਲ ਜੀਰਾ, ਜਿਲਾ ਫਿਰੋਜਪੁਰ) ਵਾ ਡਿੰਪੀ ਮਲਹੋਤਰਾ ਪਤਨੀ ਦੀਪ ਮਲਹੋਤਰਾ ਪੁੱਤਰ ਉਮ ਪ੍ਰਕਾਸ਼ 5/57 ਹਿੱਸਾ (ਵਾਸੀ ਪੁਰਾਣਾ ਕੈਂਟ ਰੋਡ ਫਰੀਦਕੋਟ, ਤਹਿਸੀਲ ਅਤੇ ਜਿਲਾ ਫਰੀਦਕੋਟ) ਹੈ ਅਤੇ ਖੱਡਾ ਨੰਬਰ 2 ਵਾਲੀ ਜਮੀਨ ਦੇ ਖਸਰਾ ਨੰਬਰ 18//13/2-18-23, 21//3-8-13/2 ਦੀ ਮਾਲਕੀ ਡਿੰਪੀ ਮਲਹੋਤਰਾ ਪਤਨੀ ਦੀਪ ਮਲਹੋਤਰਾ ਪੁੱਤਰ ਉਮ ਪ੍ਰਕਾਸ਼ (ਵਾਸੀ ਪੁਰਾਣਾ ਕੈਂਟ ਰੋਡ ਫਰੀਦਕੋਟ, ਤਹਿਸੀਲ ਅਤੇ ਜਿਲਾ ਫਰੀਦਕੋਟ) ਦੀ ਹੈ।

ਮਾਨਯੋਗ ਜਿਲਾ ਮੈਜਿਸਟਰੇਟ, ਫਿਰੋਜਪੁਰ ਜੀ ਵੱਲੋਂ ਹੁਕਮ ਨੰਬਰ ਫਸ/2022/120 ਮਿਤੀ 11/08/2022 ਰਾਹੀਂ ਗਠਿਤ ਕੀਤੀ ਗਈ ਕਮੇਟੀ ਦੇ ਮੈਂਬਰਾਂ ਵੱਲੋਂ ਇਸ ਨਜਾਇਜ ਮਾਈਨਿੰਗ ਵਾਲੀ ਜਗ੍ਹਾ ਦਾ ਮੌਕਾ ਅੱਜ ਮਿਤੀ 12/08/2022 ਨੂੰ ਦੇਖਿਆ ਗਿਆ। ਮੌਕੇ ਤੇ ਉਪ ਮੰਡਲ ਅਫਸਰ ਵੱਲੋਂ ਕੀਤੀ ਗਈ ਰਿਪੋਰਟ ਮੁਤਾਬਿਕ ਹੋਈ ਨਜਾਇਜ ਮਾਈਨਿੰਗ ਦਾ ਖੱਡਾ ਮੌਜੂਦ ਸੀ। ਹੁਣ ਇਸ ਜਗ੍ਹਾ ਤੇ ਕੋਈ ਵੀ ਤਾਜਾ ਨਿਕਾਸੀ ਹੋਈ ਨਹੀਂ ਪਾਈ ਗਈ। ਇਸ ਨਜਾਇਜ ਮਾਈਨਿੰਗ ਦੇ ਸਬੰਧ ਵਿੱਚ ਸਬੰਧਿਤ ਜਮੀਨ ਮਾਲਕਾਂ ਨੂੰ 'ਮਾਈਨਰ ਮਿਨਰਲ ਰੂਲਜ਼ 2013 ਦੇ ਰੂਲ 85(5)' ਦੇ ਤਹਿਤ ਕਾਰਵਾਈ ਕਰਦੇ ਹੋਏ 'ਆਰ ਨੋਟਿਸ' ਜਾਰੀ ਕਰ ਦਿੱਤਾ ਗਿਆ ਹੈ।



ਕਾਰਜਕਾਰੀ ਇੰਜੀਨੀਅਰ-ਕਮ-
ਜਿਲਾ ਮਾਈਨਿੰਗ ਅਫਸਰ,
ਗੋਲੇਵਾਲਾ ਜਲ ਨਿਕਾਸ ਮੰਡਲ,
ਫਿਰੋਜਪੁਰ।

Annexure -4



No 16301

ਪੰਜਾਬ ਪ੍ਰਦੂਸ਼ਣ ਕੰਟਰੋਲ ਬੋਰਡ
PUNJAB POLLUTION CONTROL BOARD

Dated. 29-7-2022

ਸੇਵਾ ਵਿਖੇ

ਸਕੱਤਰ, ਪੰਜਾਬ ਸਰਕਾਰ,
ਵਿਗਿਆਨ, ਤਕਨੀਕ ਅਤੇ ਵਾਤਾਵਰਣ ਵਿਭਾਗ,
ਚੰਡੀਗੜ੍ਹ।

ਵਿਸ਼ਾ: ਰਿਪੋਰਟ ਬਾਬਤ ਪਿੰਡ ਮਹੀਆਂ ਵਾਲਾ ਕਲਾਂ, ਤਹਿਸੀਲ ਜ਼ੀਰਾ, ਜ਼ਿਲ੍ਹਾ ਫਿਰੋਜ਼ਪੁਰ
ਵਿੱਚ ਗਰਾਊਂਡ ਵਾਟਰ ਦੇ ਪ੍ਰਦੂਸ਼ਣ ਬਾਰੇ।

ਹਵਾਲਾ: ਸਰਕਾਰ ਦਾ ਪੱਤਰ ਨੰਬਰ ਪੀ.ਏ/ਸਸਤਵ/1950 ਮਿਤੀ 20.7.2022.

ਉਪਰੋਕਤ ਵਿਸ਼ੇ ਤੇ ਹਵਾਲੇ ਅਧੀਨ ਪੱਤਰ ਦੇ ਸਬੰਧ ਵਿੱਚ ਸੂਚਿਤ ਕੀਤਾ ਜਾਂਦਾ ਹੈ ਕਿ ਮਿਤੀ 18.7.2022 ਨੂੰ ਪਿੰਡ ਮਹੀਆਂ ਵਾਲਾ ਕਲਾਂ, ਤਹਿਸੀਲ ਜ਼ੀਰਾ, ਜ਼ਿਲ੍ਹਾ ਫਿਰੋਜ਼ਪੁਰ ਵਿੱਚ ਗਰਾਊਂਡ ਵਾਟਰ ਦੇ ਪ੍ਰਦੂਸ਼ਣ ਬਾਰੇ ਇੱਕ ਸ਼ਿਕਾਇਤ ਪ੍ਰਾਪਤ ਹੋਈ। ਸ਼ਿਕਾਇਤ ਪਿੰਡ ਮਹੀਆਂ ਵਾਲਾ ਕਲਾਂ ਵਿਖੇ ਸਥਿਤ ਸਮਾਧੀ ਭਗਤ ਦੂਨੀ ਚੰਦ ਜੀ ਦੇ ਗੁਰਦੁਆਰੇ ਵਿੱਚ ਲੱਗੇ ਟਿਊਬਵੈਲ ਤੋਂ ਨਿਕਲਣ ਵਾਲੇ ਗੰਦੇ ਪਾਣੀ ਸਬੰਧੀ ਸੀ। ਸ਼ਿਕਾਇਤ ਪ੍ਰਾਪਤ ਹੋਣ ਤੋਂ ਤੁਰੰਤ ਬਾਅਦ ਤਹਿਸੀਲਦਾਰ ਜ਼ੀਰਾ ਅਤੇ ਬੋਰਡ ਦੇ ਅਧਿਕਾਰੀ ਵੱਲੋਂ ਮੌਕੇ ਦਾ ਦੌਰਾ ਕੀਤਾ ਗਿਆ। ਮੌਕੇ ਤੇ ਮੌਜੂਦ ਵਿਅਕਤੀਆਂ ਵੱਲੋਂ ਦੱਸਿਆ ਗਿਆ ਕਿ ਟਿਊਬਵੈਲ ਦੀ ਖੁਦਾਈ ਦੌਰਾਨ ਪ੍ਰਦੂਸ਼ਿਤ ਪਾਣੀ ਆਇਆ, ਪਰੰਤੂ ਮੌਕੇ ਤੇ ਟਿਊਬਵੈਲ ਚੱਲ ਨਹੀਂ ਰਿਹਾ ਸੀ। ਸਮਾਧੀ ਦੀ ਮੈਨੇਜਿੰਗ ਕਮੇਟੀ ਵੱਲੋਂ ਦੱਸਿਆ ਗਿਆ ਕਿ ਟਿਊਬਵੈਲ 2-3 ਦਿਨਾਂ ਵਿੱਚ ਚਾਲੂ ਕਰ ਦਿੱਤਾ ਜਾਵੇਗਾ ਅਤੇ ਇਸ ਤੋਂ ਬਾਅਦ ਟਿਊਬਵੈਲ ਦਾ ਸੈਂਪਲ ਲਿਆ ਜਾਵੇ। ਜ਼ਮੀਨੀ ਹਕੀਕਤ ਜਾਣਨ ਲਈ ਨੇੜਲੇ ਪਿੰਡਾਂ ਜਿਵੇਂ ਕਿ ਰਾਟੋਲ ਰੋਹੀ, ਮਨਸੂਰਵਾਲਾ, ਮਹੀਆਂ ਵਾਲਾ ਕਲਾਂ ਦੇ ਟਿਊਬਵੈਲਾਂ ਦੇ ਸੈਂਪਲ ਅਤੇ ਸਨਅੱਤ ਮੈਸ. ਮੈਲਬਰੋਸ ਇੰਟਰਨੈਸ਼ਨਲ ਪ੍ਰਾਈਵੇਟ ਲਿਮਿਟਿਡ ਦੀ ਚਾਰਦਿਵਾਈ ਅੰਦਰ ਲੱਗੇ 3 ਟਿਊਬਵੈਲਾਂ ਦੇ ਸੈਂਪਲ ਮਿਤੀ 18.7.2022, 19.7.2022 ਅਤੇ 22.7.2022 ਨੂੰ ਲਏ ਗਏ।

ਸੈਂਪਲਾਂ ਦਾ ਵਿਸ਼ਲੇਸ਼ਣ ਵੇਰਵਾ ਸਮੇਤ ਰਿਪੋਰਟ ਆਪ ਜੀ ਦੀ ਸੂਚਨਾ ਅਤੇ ਅਗਲੇਰੀ ਕਾਰਵਾਈ ਹਿੱਤ ਨੱਥੀ ਹੈ ਜੀ।

29/7/2022
(ਇੰਜ: ਕਰੁਨੇਸ਼ ਗਰਗ)
ਮੈਂਬਰ ਸਕੱਤਰ

ਵਾਤਾਵਰਣ ਭਵਨ, ਨਾਭਾ ਰੋਡ, ਪਟਿਆਲਾ - 147001

Vatavaran Bhawan, Nabha Road, Patiala - 147001

Phone Chairman. 0175-2215793, Member Secretary : 0175-2215802 (O), 2215636 (FAX)

E Mail chairmanpppcb@yahoo.in | msppcb@gmail.com |

Subject: Report regarding complaint against contamination of ground water in Village Mahian Wala Kalan, Tehsil Zira, District Ferozepur.

Background

A complaint was received on 18.07.2022 against contamination of ground water in Vill. Mahian Wala Kalan, Teh. Zira, Distt. Ferozepur. It was alleged in the complaint that during the drilling of borewell in the premises of Gurudwara Samadhi Bhagat Dunning Chand Ji in Vill. Mahian Wala Kalan, polluted water was observed.

It was further alleged that the liquor factory i.e. M/s Malbros International Pvt. Ltd., Mansoorwal Kalan, Teh. Zira, District Ferozepur has polluted the ground water in surrounding villages by discharging polluted water through borewell.

Inspection

The site under the complaint was visited by the Tehsildar Zira alongwith officer of the Board on 18.07.2022. During visit, the issue was discussed with the representatives of the Management Committee and they informed that the sample of polluted water was collected in a bottle after drilling the borewell at the depth of 650 ft. However, they further informed that now the depth of the tubewell has been decreased to around 500-550 ft. and water at this level is found clear. After discussions, the Management Committee verbally requested as under:

- Sample can be collected from the tubewell after it becomes operational in coming 2-3 days.
- The groundwater sample from the Govt. Middle School may be collected instead of tubewell drilled at the site as the water is clear in nature.
- They assured that they will inform the location of borewells from where samples can be collected in future.

As requested by the Committee members of Samadhi Bhagat Dunning Chand Ji, groundwater sample from the tubewell provided at Govt. Middle School was collected on the same day i.e. 18.07.2022 and the analysis results of this sample is discussed in the subsequent paras.

The village Mahian wala kalan and Ratoul Rohi were visited by the officer of the Board on 19.07.2022 to ascertain the factual position in surrounding villages and ground water samples of tubewells installed in the agricultural fields of these villages were collected and details are as under: -

Sr. No.	Place of sample collection	Depth of tubewell (as informed by the representative)	Physical appearance
1	From the tubewell installed in the field of Sh. Gurpreet Singh S/o Sh. Mohan Singh, Vill. Mahian Wala Kalan, Tehsil Zira, District Ferozepur (30.933089, 74.951809)	450 ft	Colorless and odorless
2	From the tubewell installed in the field of Sh. Gurdarshan Singh S/o Sh. Gurmel Singh, Vill. Ratol Rohi, Tehsil Zira, District Ferozepur (30.909191, 74.946655)	700 ft	Colorless and odorless

The premises of the industry was also visited by the officer of the Board on 19.07.2022 and no borewell for discharge of effluent was found in the premises of the industry and groundwater samples from the tubewells from various locations inside the industrial premises were collected and details are as under: -

Sr. No.	Place of sample collection	Depth of tube well (as informed by the representative of the industry)	Physical appearance
1	Near D.M. Plant	600 ft	Colorless and odorless
2	Near bottling unit	450 ft	Colorless and odorless
3	Near new water reservoir	600 ft	Colorless and odorless

As discussed on 18.07.2022 with the Committee members of Gurudwara Samadhi Bhagat Dinni Chand Ji, Village Mahianwala Kalan, they refused to advise the location of borewell from where ground water samples could be collected to ascertain

ground water quality in the area. Therefore, the visiting officer collected some more ground water samples from nearby area of the industry i.e. from villages Mansoor Wala and Ratol Rohi as per the details given below:

Sr. No.	Place of sample collection	Depth of tubewell (as informed by the owner)	Physical appearance
1	From the tubewell installed at Gurudwara Smadh Bhagat Duni Chand, Mahian Wala Kalan, Tehsil Zira, Ferozepur (30.94144, 74.95072)	500 ft	Colorless and odorless
2	From the tubewell installed in the field of Sh. Jagjeet Singh S/o Sh. Balwinder Singh, Vill. Mansoorwal Kalan, Tehsil Zira, District Ferozepur (30.91111111, 74.98083333)	200 ft	Colorless and odorless
3	From the tubewell installed in the field of Sh. Surjeet Singh S/o Sh. Mal Singh, Vill. Mansoorwal Kalan, Tehsil Zira, District Ferozepur (30.912500, 74.971667)	500 ft	Colorless and odorless
4	From the tubewell installed in the field of Sh. Manna Singh S/o Sh. Dhira Singh, Vill. Ratol Rohi, Tehsil Zira, District Ferozepur (30.914722, 74.950000)	450 ft	Colorless and odorless
5	From the tubewell installed at Veterinary Dispensary of Village Ratol Rohi, Tehsil Zira, District Ferozepur (30.916111, 74.95)	410 ft	Colorless and odorless

The ground water samples were sent to Head Office Lab of the Board for analysis.

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About the industry

(I) Statutory Clearances

The industry M/s Malbros International Pvt. Ltd., Mansoorwal Kalan, Teh. Zira, District Ferozepur was established in the year 2007 for production of 100 KLD of ENA/RS after getting NOC / CTE from the Board as well as environmental clearance from MoEF. The industry commissioned in 2007 itself with production capacity of 50 KLD of ENA/RS in first phase and total 100 KLD production capacity was commissioned by the industry in the year 2012.

The industry obtained consent to establish and environmental clearance from the Board and MoEF&CC respectively in the year 2018 for expansion of its production capacity from 100 KLD ethanol to 600 KLD after expansion (i.e. additional 500 KLD in two phases). Thereafter, the industry obtained consents to operate from the Board for commissioning with production capacity of 280 KLD ethanol.

(II) Water Pollution Control status

The industry has installed two effluent treatment plants (ETP), based on tertiary treatment for treatment of trade effluent generated by the industry. The industry has installed Multi Effect Evaporator to achieve the Zero Liquid Discharge (ZLD).

The treated effluent @ 1790 KLD from these ETPs is recycled into the process, DM plant, cooling towers, boiler feed and for ash quenching.

(III) Air Pollution Control status

The industry has installed three boilers of capacities 65 TPH, 14 TPH and 10 TPH. Electrostatic Precipitator (ESP) has been provided as air pollution control device with the 65 TPH capacity boiler whereas bag filters have been provided as pollution control devices with other two boilers separately. At present, the industry is operating 65 TPH boilers only and the other two boilers are not being operated.

Recently, emission sampling has been carried out by the Board from the stacks of these boilers, results of which are as under: -

S. No.	Date of sample collection	Point of sample collection	Results (mg/Nm ³)	Prescribed limits (mg/Nm ³)
1	06.04.2022	From the stack of 65 TPH capacity boiler	42	50
2	25.11.2021	From the stack of 14 TPH capacity boiler	101	500
3		From the stack of 10 TPH capacity boiler	96	500

(IV) Discussion on analysis results of ground water samples collected on 18.07.2022, 19.07.2022 & 22.07.2022

The analysis results of the ground water samples collected on 18.07.2022, 19.07.2022 & 22.07.2022 are attached as Annexure-A.

- Organic pollutant parameters such as BOD & COD have not been found in any of the 11 samples collected on 18.07.2022, 19.07.2022 and 22.07.2022.
- Inorganic parameters such as TSS as well as heavy metals such as lead, Arsenic, Mercury, Nickel, Chromium, Copper and Cadmium have also not been found in any of these samples.
- Out of the total 11 ground water samples collected, the concentration of TDS was found between 500 mg/l to 1000 mg/l in 7 samples, between 1000 mg/l to 1100 mg/l in 2 samples, between 1500 mg/l to 1600 mg/l in one sample and between 1900 mg/l to 2000 mg/l in remaining one sample.
- The value of TDS in the sample collected from tubewell installed in Gurudwara Smadh Bhagat Duni Chand in village Mahianwala Kalan were found to be 724 mg/l.
- TDS value ranges from 538 mg/l to 956 mg/l in the samples collected on 19.07.2022 from the tubewells located inside the industry.

BP

Conclusion

- All the samples collected were found to be colorless and odorless.
- Organic pollutant parameters such as BOD & COD have not been found in any of the 11 samples collected on 18.07.2022, 19.07.2022 and 22.07.2022. Due to the absence of organic parameters in the groundwater samples, there is no indication of discharge of wastewater by the industry in the underground water.
- Inorganic pollutants such as TSS and heavy metals i.e. Lead, Arsenic, Mercury, Nickel, Chromium, Copper and Cadmium have not been found in the groundwater samples collected from various locations inside / near the industry. This indicates that there is no chemical pollution in the groundwater.
- The conc. of TDS in all the 11 no. samples collected, has been found to be within the permissible limits of 2000 mg/l as per IS 10500:2012 drinking water standards. However, variation in TDS values at different locations within same area may be due to geogenic conditions.

22/7/2022

ਸਮਨੁੱਚੀ - ਬੀ (Annexure - B)

ਮੈ. ਮੈਲਬਰੋਸ ਇੰਟਰਨੈਸ਼ਨਲ ਪ੍ਰਾ.ਲਿ. ਪਿੰਡ ਮੰਨਸੂਰਵਾਲ, ਤਹਿਸੀਲ ਜੀਰਾ ਜਿਲ੍ਹਾ ਫ਼ਿਰੋਜ਼ਪੁਰ ਵਿਖੇ ਕਿਸਾਨਾਂ ਦੇ ਧਰਨੇ ਨੂੰ ਖਤਮ ਕਰਨ ਸਬੰਧੀ ਮਾਣਯੋਗ ਡਿਪਟੀ ਕਮਿਸ਼ਨਰ, ਫ਼ਿਰੋਜ਼ਪੁਰ ਜੀ ਵੱਲੋਂ ਬਣਾਈ ਕਮੇਟੀ ਅਧੀਨ ਖੇਤੀਬਾੜੀ ਅਤੇ ਕਿਸਾਨ ਭਲਾਈ ਵਿਭਾਗ, ਜਿਲ੍ਹਾ ਫ਼ਿਰੋਜ਼ਪੁਰ ਦੀ ਰਿਪੋਰਟ।

ਕਿਸਾਨਾਂ ਵੱਲੋਂ ਇਹ ਖਦਸ਼ਾ ਦਰਸਾਉਣ ਤੇ ਕਿ ਮੈ. ਮੈਲਬਰੋਸ ਇੰਟਰਨੈਸ਼ਨਲ ਪ੍ਰਾ.ਲਿ. (ਫ਼ੈਕਟਰੀ) ਦੇ ਸੰਭਾਵਿਤ ਡਿਸਚਾਰਜ ਦੀ ਵਜ੍ਹਾ ਨਾਲ ਖੇਤਾਂ ਦੀ ਮਿੱਟੀ ਖਰਾਬ ਹੋ ਰਹੀ ਹੈ ਅਤੇ ਫ਼ਸਲਾਂ ਦਾ ਨੁਕਸਾਨ ਸੰਭਵ ਹੈ। ਇਸ ਖਦਸ਼ੇ ਨੂੰ ਦੂਰ ਕਰਨ ਹਿੱਤ ਮਾਣਯੋਗ ਐਸ.ਡੀ.ਐਮ ਜੀਰਾ ਜੀ ਦੇ ਜੁਬਾਨੀ ਹੁਕਮਾਂ ਦੀ ਪਾਲਣਾ ਕਰਦੇ ਹੋਏ ਭੌਂ ਪਰਖ ਅਫ਼ਸਰ ਜੀਰਾ ਨੇ ਮਿਤੀ 27-07-2022 ਨੂੰ ਪਿੰਡ ਮੰਨਸੂਰਵਾਲ ਵਿੱਚ ਇਸ ਫ਼ੈਕਟਰੀ ਦੇ ਆਸਪਾਸ 05 (ਪੰਜ) ਖੇਤਾਂ ਵਿੱਚੋਂ ਮਿੱਟੀ ਦੇ ਨਮੂਨੇ ਪਰਖ ਹਿੱਤ ਪ੍ਰਾਪਤ ਕੀਤੇ ਗਏ ਜਿੰਨ੍ਹਾ ਦੀ ਪਰਖ ਭੌਂ ਪਰਖ ਪ੍ਰਯੋਗਸ਼ਾਲਾ, ਜੀਰਾ ਵਿਖੇ ਕੀਤੀ ਗਈ। ਇਨ੍ਹਾਂ ਨਮੂਨਿਆਂ ਦੀ ਪਰਖ ਰਿਪੋਰਟ ਮਾਣਯੋਗ ਐਸ.ਡੀ.ਐਮ. ਜੀਰਾ ਜੀ ਨੂੰ ਮਿਤੀ 28-07-2022 ਨੂੰ ਭੌਂ ਪਰਖ ਅਫ਼ਸਰ ਜੀਰਾ ਵੱਲੋਂ ਸੌਂਪ ਦਿੱਤੀ ਗਈ ਹੈ।

ਫ਼ਸਲਾਂ ਨੂੰ ਉੱਗਣ ਲਈ ਲੋੜੀਂਦੇ ਮੁੱਖ ਤੱਤ ਨਾਈਟਰੋਜਨ, ਫ਼ਾਸਫ਼ੋਰਸ ਅਤੇ ਪੋਟਾਸ਼ ਤੱਤ ਘੱਟ/ਦਰਮਿਆਨੇ/ਜ਼ਿਆਦਾ ਹੋ ਸਕਦੇ ਹਨ ਜੋ ਕਿਸਾਨ ਵੱਲੋਂ ਉਸ ਸਮੇਂ ਖੇਤ ਵਿੱਚ ਪਾਈ ਖਾਦ/ਹਰੀ ਖਾਦ/ਜਿਪਸਮ ਆਦਿ ਜਾਂ ਉਸ ਜਮੀਨ ਦੀ ਮੁੱਢਲੀ ਕਿਸਮ ਕਰਕੇ ਹੋ ਸਕਦੇ ਹਨ। ਇਸੇ ਤਰਾਂ ਜਮੀਨ ਦੀ ਪੀ.ਐਚ. ਵੈਲਿਯੂ ਅਤੇ ਖਾਰਾਪਨ ਠੀਕ ਹੋਣਾ ਵੀ ਬਹੁਤ ਅਹਿਮ ਹੈ।

ਖੇਤੀਬਾੜੀ ਵਿਭਾਗ ਦੀ ਇਸ ਭੌਂ ਪਰਖ ਪ੍ਰਯੋਗਸ਼ਾਲਾ, ਜੀਰਾ ਵਿੱਚ ਮਿੱਟੀ ਪਰਖ ਕਰਨ ਦੀਆਂ ਪ੍ਰਾਪਤ ਸਹੂਲਤਾਂ ਅਨੁਸਾਰ, ਪੰਜਾਬ ਖੇਤੀਬਾੜੀ ਯੂਨੀਵਰਸਿਟੀ, ਲੁਧਿਆਣਾ ਦੀਆਂ ਫ਼ਸਲਾਂ ਨੂੰ ਉੱਗਣ ਲਈ ਲੋੜੀਂਦੇ ਤੱਤਾਂ ਦੀਆਂ ਸਿਫ਼ਾਰਸ਼ਾਂ ਨੂੰ ਮੁੱਖ ਰੱਖਦਿਆਂ ਅਤੇ ਮਿੱਟੀ ਨਮੂਨਿਆਂ ਦੀ ਇਸ ਵੇਲੇ ਪਰਖ ਰਿਪੋਰਟ ਅਨੁਸਾਰ ਇਹ ਜਮੀਨਾਂ (ਜਿੱਥੋਂ ਇਹ ਨਮੂਨੇ ਲਏ ਗਏ ਹਨ) ਅਤੇ ਇਸ ਦੇ ਆਸ ਪਾਸ ਦੀਆਂ ਜਮੀਨਾਂ ਫ਼ਸਲਾਂ ਦੇ ਉੱਗਣ, ਵਧਣ ਫੁੱਲਣ ਲਈ ਅਨੁਕੂਲ ਹਨ।

ਨਾਂਬੀ :- ਸਬੰਧਤ ਮਿੱਟੀ ਪਰਖ ਰਿਪੋਰਟਾਂ (ਫੋਟੋ ਕਾਪੀ) 1-5

13/08/2022
ਮੁੱਖ ਖੇਤੀਬਾੜੀ ਅਫ਼ਸਰ,
ਫ਼ਿਰੋਜ਼ਪੁਰ


TRUE COPY

**Annexure R-14
(Colly)**































